

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE AT CHENNAI**

Appeal No. 08 of 2021

M/s. Amneal Oncology Pvt. Ltd.,
Rep. by its General Manager- HR
Sri. Javed Ahamed

...Appellant

-vs-

The State of Telangana
And others

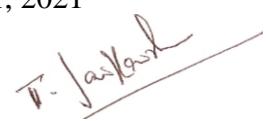
...Respondents

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Certified to be the true copies of the respective Originals

Dated at Chennai on this the day of November, 2021


Counsel for the Second Respondent

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Appeal No. 08 of 2021

M/s. Amneal Oncology Pvt. Ltd.,
Rep. by its General Manager-HR
Sri Javed Ahamed

...Appellant

-vs-

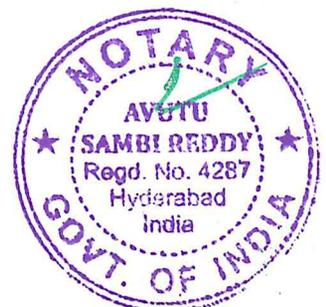
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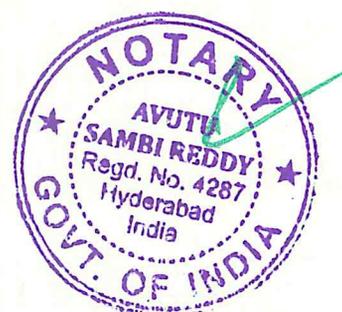
REPLY FILED BY THE SECOND RESPONDENT

The 2nd Respondent - Telangana State Pollution Control Board, states as follows:

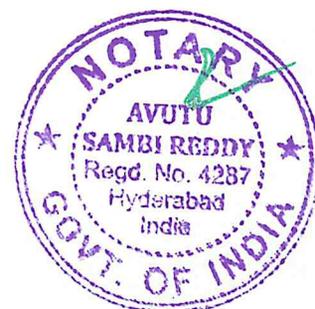
1. The second respondent denies all the allegations, averments and statements contained in the Appeal as false and incorrect, except those that are specifically admitted herein.
2. The above appeal has been preferred by the appellant praying to set aside the order passed by the third respondent herein in Order No. 15-MBNR/TSPCB/ZO-HYD/TF/2021-1606 dated 05.01.2021 and subsequently to drop all the proceedings issued by the 2nd respondent herein through the 3rd respondent and with an interim prayer to suspend the operation of the said order pending the appeal.
3. This respondent states and submits without prejudice to any of the contentions raised as regards the merits of the instant appeal, that the instant appeal is not at all maintainable before this Hon'ble Tribunal as the impugned order is a combined or composite order issued under the provisions of the Water Act and the Air Act as against which no appeal is provided for before this Hon'ble Tribunal and in such circumstances, the appeal is not at all maintainable and ought to be dismissed in limine.



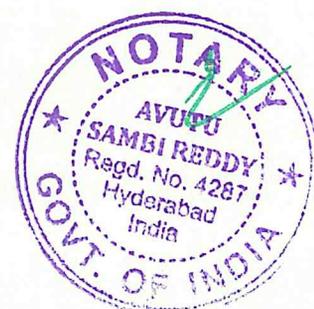
4. It is respectfully submitted that this respondent has no remarks to be offered in response to Paragraphs 1, 2 & 3 with respect to the activities carried on by the industry.
5. As regards the averments in paragraphs 4 are concerned, it is submitted that on 12.04.2017, the appellant had obtained the Consent for Operation (CFO) expansion Order vide order dated 03.07.2018 with a validity period upto 31.05.2028 for the various injectable formulation – 10,00,000 Vials/annum, (ii) with condition that, the industry shall pay the consent fees annually from the financial year 2019-2020 till validity of the Consent Order. **(Annexure – 1)**. The Appellant had obtained CFO of the Board vide order dated 04.07.2020 with validity upto 31.05.2021 for the products: Cyclophosphamide for Injection – 1g/2g, Cyclophosphamide for Injection – 500 mg, Docetaxel of Injection – 20mg, Docetaxel Injection Concentrate – 80 mg, Gemcitabine HCL for Injection – 1g / 2g, Gemcitabine for Injection – 200 mg, Oxaliplatin for Injection – 50 mg / 100 mg / 200 mg, Paclitaxel for Injection – 10 mg / 30 mg / 100 mg, Paclitaxel for Injection – 150 mg / 300 mg & Paclitaxel Protein Bound – 100 mg - 16,80,000 vials per annum and Arsenic Trioxide injection 2 mg/m - 50000 vials/year & Mitomycin for injection, USP 5mg/Vial - 10000 vials/year. **(Annexure – 2)**
6. As regards the averments in paragraphs 5 to 7 and the grounds raised by the appellant are concerned, these respondents deny the averment that the appellant had strictly adhered to the conditions prescribed by the 2nd respondent from time to time without any deviation or violations or whatsoever and that these respondents have no power to issue the impugned proceedings without reference to the procedure contemplated under section 22 of the Special Economic Zones Act, 2005, thus lacks jurisdiction and that imposing the Environmental Compensation is in violation of law and submit that such averments are totally false and the contentions are totally misconceived and completely incorrect.



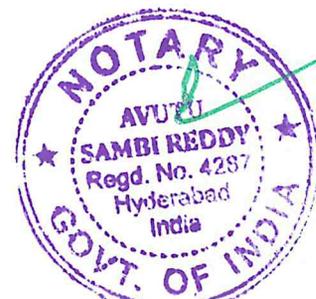
7. It is respectfully submitted that on 02.04.2018, an Original Application was filed by one Kosgi Venkataiah, Mudireddypally (V), Rajpur (M), Mahabubnagar District in O.A. No. 165 of 2018 before the Hon'ble NGT, Principal Bench as against the pollution caused by the Pharma Industries (Formulation industries) established in vicinity of Polepally village, Gundlagadda Thanda, Rayapalli Village, Mudireddypalli village. In respect to which the Hon'ble NGT, Principal Bench issued an order dated 16.07.2018 directing these respondents to conclude the proceedings arising out of the notice issued by the Board dated 16.12.2016 and if the same is concluded the applicant in that application was given liberty to seek redressal if any grievance occurs by the order passed by the board(**ANNEXURE-2**).
8. It is submitted that thereafter an application was filed in O.A. No. 189 of 2019 before the Hon'ble NGT, Principal Bench with regard to the pollution caused by the Pharma Companies in TSIIC, SEZ as mentioned earlier and sought for a direction to take appropriate action against these companies. The Hon'ble NGT, Principal bench passed an order dated 15.04.2019 in O.A. No. 189 of 2019 directing the 2nd respondent to take appropriate actions against the Pharma companies in that area and directed to file an action taken report on the same(**ANNEXURE-3**). Pursuant to such directions, a team was constituted with Technical and Scientific officials of the Board and they inspected the Pharma Industries located TSIIC, SEZ, Polepally-Jadcherla on 28.05.2019 & 03.06.2019 and its surroundings. The team had submitted their report along with monitoring reports to the Board Office on 08.07.2019(**ANNEXURE-4**). This team verified the contents of the complaint, permissions obtained, adequacy of treatment and disposal system of effluents, air pollution control systems and other relevant details including collection of samples, ground water samples in the area. When this matter was reviewed before the Task Force Committee held at the Board office, the Committee directed to issue a closure order to the industries for non-compliance and the same was issued by the Board on 27.07.2019.(**ANNEXURE-5**)



9. It is submitted that further on 27.07.2019, the second respondent addressed a letter to the Collector and District Magistrate Mahabubnagar to constitute a Multi-Disciplinary Committee (MDC) comprising of Revenue, TSIIC, Agriculture, Ground water, Task Force Committee members of TSPCB and Regional Office, Hyderabad to carryout assessment of Crop damages, ground water pollution and to fix compensation to the affected farmers under "Polluter pay Principle" (**ANNEXURE-6**). Accordingly, on 17.08.2019 the committee was constituted to study the impact / effects of pollution being caused by the industries located in Polepally SEZ to the surrounding villages for assessment of crop damage and fixing of compensation. Thereafter, the Committee visited the TSIIC,SEZ, Polepally & surrounding areas on 23.08.2019, 27.08.2019 & 28.08.2019 and the Board's Officials have submitted the report to the District Collector, Mahabubnagar District on 14.09.2019 (**ANNEXURE-7**). I further submit that an order was passed by the Hon'ble NGT, Principal Bench in O.A. No. 189 of 2019 on 20.09.2019, whereby a Joint Committee was constituted with representatives from CPCB and SPCB and directed to file a factual report on the above issue. In the light of the same, the Hon'ble NGT, Principal Tribunal directed the Board to enforce the Principle of Polluters pay in respect of the units which were found to be violating the Environmental norms or which may be hereafter be found to be doing so (**ANNEXURE-8**)
10. It is submitted that on 03.01.2020 (**ANNEXURE-9**) and 09.11.2020, the third respondent addressed a letter to the industry and directed them to submit their reply for carrying out assessment of Environmental Compensation (EC) as per CPCB guidelines. On 24.01.2020, the Hon'ble NGT, Principal Tribunal passed an order in O.A.No:189 of 2019(**ANNEXURE-10**)as follows : *"Further action may be taken by the TSPCB in terms of Joint committee recommendation and also compensation may be assessed and recovered on "polluter pay principle after following due process of hearing the concerned polluters. A further action taken may be filed before the next date."*



11. It is also submitted that the Regional Office, Hyderabad has submitted report on environmental compensation to the third respondent on 13.03.2020 & 18.07.2020. On 31.10.2020, the third respondent has placed the issue before the Task Force Committee where it noted the request sought by the industry representatives to grant time for submitting their representation along with explanation pertaining to the non-compliances of the industry (**ANNEXURE-11**). Thereafter on 21.11.2020, the industry had submitted its reply with the respect to the above issue.
12. It is respectfully submitted that on 29.12.2020, the industry was called for hearing before Task Force Committee, a meeting held for assessment and finalization of EC, which was attended by the Petitioner Industry. The Committee after Detailed discussion directed the third respondent to submit the details of the CFO (**ANNEXURE-12**). On 30.12.2020, the information pertaining to CFO status of the Industry was submitted. On 02.01.2021, the Task Force Committee again reviewed the issue in the Task Force meeting. The Committee noted non-compliance of the Board's directions / conditions (**ANNEXURE-13**). The Committee noted that 606 days of violation. After detailed discussions, and on noticing the non-compliance of Board's conditions / directions by the industry, decided to impose Environmental Compensation on the industry for a period of 365 days (one year) instead of 606 days, as the industry is an orange category Pharmaceutical formulation unit and recommended to impose Environmental Compensation of Rs.18,25,000/-. On 05.01.2021 accordingly, the Board had issued directions for levy of environmental compensation and directions for compliance by the industries and to deposit the EC amount of Rs. 18,25,000/- with certain conditions. The Petitioner Industry has paid the Environmental Compensation amount of Rs.18,25,000/- on 22.06.2021.
13. On **12.01.2021**, these respondents submitted their report before the Hon'ble NGT, Principal Bench having mentioned that this matter was discussed for issuing levying of compensation along with the replies submitted by the industries and the compliance status and with respect

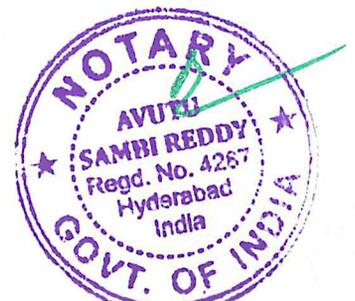


to the same the Joint Committee has observed that the industries were partially not complied with the CFO conditions and Board's directions (**ANNEXURE-14**). Therefore on 15.01.2021, the Hon'ble NGT, Principal Bench issued direction to recover the assessed compensation by the industries and thereby directed to take coercive measures in case of default in payment, including closure till compliance and also consider revision so as to recover the entire period of default, following due process of law (**ANNEXURE-15**). Thereafter, the industry had submitted representation on 28.01.2021 at Zonal Office, Hyderabad requesting the Board not to take any coercive action against the industry as they have approached High Court against the subject order on Environmental Compensation. The appellant had filed an review application in R.A. No. 20 to 23 of 2021 in O.A. No. 189 of 2019 with respect to the order dated 15.01.2021 of the Hon'ble NGT, Principal Bench and the same was dismissed on 12.07.2021 and the Tribunal in its earlier order noticed that the compensation was based on a very liberal view and that the Board ought have revisited the quantum of compensation and also directed to take coercive measures for recovery of the assessed compensation and found no ground to review the order dated 15.01.2021. (**ANNEXURE-16**)

14. It is respectfully submitted that power is vested upon the Board under section 23 of the Water (Prevention and Control of Pollution), Act, 1974, to inspect, to perform its functions entrusted to the Board, to determine whether the orders or directions passed under this Act is complied with thereof by any person and to examine or conduct a search of any place in question under this Act thereby issuing appropriate actions thereof. Therefore, the contention of the appellant that the Board was in violation of law and has no authority to issue the same is absolutely untenable and incorrect. The reference to Special Economic Zones Act, 2005 is totally mis-conceived as the said provisions are relating to offences under the said Act and not with reference to the powers of other Regulatory bodies to enforce their orders.



15. It is respectfully submitted that the Committee had noted that non-compliance of the directions by the applicant and therefore accordingly, environmental compensation was imposed. It cannot be denied even on the face of the record that non-compliance was found by the Board from the industry and that there can be no dispute that violation of environment norms are having adverse impact on the environment and public health which cannot be ignored. In the view of the same the environmental compensation imposed was completely and totally lawful and that the orders passed by the 3rd respondent is in accordance with the procedure and came to be passed following due process of law.
16. This respondent states and submits that none of the grounds as set out in the appeal exist for the appellant to sustain the appeal. The appellant was given sufficient opportunity before the order was passed and the explanation given by the appellant unit was duly taken into consideration before the impugned order was passed.
17. The averment made by the appellant that they approached the Hon'ble High Court by way of W.P.No:1725/2021 and that the Hon'ble High Court permitted the appellant to withdraw the same and observed that the appellant has to approach the NGT and as if the present appeal is pursuant thereto is totally mischievous and incorrect. The order records that representation of the appellant that permission was sought for withdrawal of the writ petition and the liberty was granted only for the limited purpose of approaching the Principal Bench of this Hon'ble Tribunal or to file an appeal before the Hon'ble Supreme Court of India. Such order was on the request of the appellant and nowhere the Hon'ble High Court has observed that the appellant can approach this Hon'ble Tribunal by way of appeal as against the impugned order.
18. The Hon'ble NGT, New Delhi vide Order dated 15.01.2021 directed the Respondent Board to revive the assessed compensation to cover the entire period of default. Accordingly, the Respondent Board in compliance to the direction of the Hon'ble NGT, Principal Bench, New



Delhi has to revise the Environmental Compensation to 606 days of violation instead of 365 days.

19. Therefore, it is most humbly prayed that this Hon'ble Tribunal may be pleased to dismiss the above Appeal and pass such further or other orders and thus render justice.

Dated at Hyderabad on this the day of November, 2021.

Counsel for 2nd Respondent

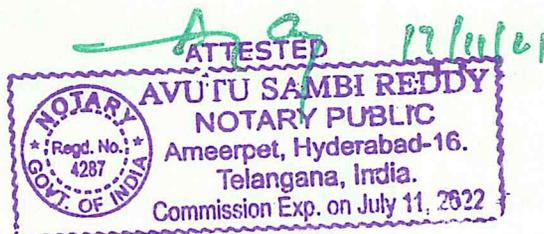
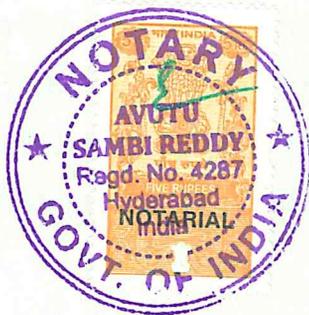

2nd Respondent
 MEMBER SECRETARY
 T.S. Pollution Control Board
 Paryavaran Bhavan, A-3, I.E.,
 Sanathnagar, Hyderabad-18.

VERIFICATION

I, Neetu Kumari Prasad, IAS, Member Secretary of Telangana State Pollution Control Board, the 2nd respondent, do hereby verify that what are all stated above are true and correct to the best of my knowledge and as per records available in this office.

Verified at Hyderabad on this the day of November, 2021.


2nd Respondent
 MEMBER SECRETARY
 T.S. Pollution Control Board
 Paryavaran Bhavan, A-3, I.E.,
 Sanathnagar, Hyderabad-18.





**TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD**

R. Ravinder Reddy
Joint Chief Environmental Engineer

H.No.6-3-1219, Sy.No.TS No.1 Part,
Block - C, Ward No.91,
Near Country Club, Uma Nagar,
Begumpet, Hyderabad
Email: jces-zhyd-tspcb@telangana.gov.in

**CONSENT & AUTHORIZATION ORDER – ORANGE CATEGORY
BY REGISTERED POST WITH ACKNOWLEDGEMENT DUE**

Order No. 311-MHB/TSPCB/ZO-HYD/TS-iPASS/CFO/2018- 169 **Date: 03.07.2018**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to.

M/s. Amneal Oncology Pvt. Ltd., (Expansion)
(Formerly M/s. Epsilon Pharmaceuticals Private Limited),
Plot No.A-3, S-4 & A-5A, Sy.No.411, 425 etc.,
Polepally (V), Jadcherla (M), Mahaboobnagar District

(hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge (Proposed Expansion)	Point of Disposal	Limiting Standards
1	Process & Washings (Proposed)	2 KLD	After pre-treatment, shall be sent to M/s. MANA, CETP, Mallapur, Ranga reddy District for further treatment and disposal.	Inlet parameters of CETP prescribed by the Board.
2	Cooling	2.5 KLD		
3	Boiler Blow down	1 KLD		
4	Regeneration (Process and Utility)	2.5 KLD		
5	Domestic Effluents	2.5 KLD		
6	Canteen Use	3.5 KLD		

ii) Emissions from chimneys:

Chimney No.	Description of Chimney (For Expansion)	Quantity of Emissions at peak flow	Emission Standards
1	Attached to DG set of capacity - 1500 KVA	--	SPM - 115 mb/Nm ³

iii) Hazardous Waste Authorization: (Form - 2) [Sec Rule 6(2)]:

M/s. Amneal Oncology Pvt. Ltd., (Formerly M/s. Epsilon Pharmaceuticals Private Limited), Plot No.A-3, S-4 & A-5A, Sy.No.411, 425 etc., Polepally (V), Jadcherla (M), Mahaboobnagar District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

S. No.	Name and quantity of the Hazardous waste	Stream	Quantity (Proposed Expansion)	Disposal option
1	ETP Sludge	34.3 of Sch-I	15 TPA	Shall be sent to M/s HWMP (TSDF), Dundigal, R.R. Dist.
2	Waste Oil	5.1 of Sch-I	4000 LPA	Shall be sent to authorized Re Processors / Re-Cyclers of Waste oil
3	HDPE Drums / Carboys	33.3 of Sch-I	3000 Drums / annum	After complete detoxification it shall be disposed to the outside agencies parties.
4	Package materials / Liners		3 TPM	
5	Glass ware		100 Kgs/day	
6	Used Lead Acid Batteries	17 of Sch-IV	4 NPA	Shall be returned to the manufacturer/ dealer on buy back basis.
7	Off-Specification products / expired formulations	--	15 TPA	Shall be sent to M/s HWMP (TSDF), Dundigal, R.R. Dist.
8	Off-specification raw material (incipient)	--	12 TPA	Shall be sent to M/s HWMP (TSDF), Dundigal, R.R. Dist.
9	Mixed solvents from QC	--	2 TPA	Shall be sent to M/s HWMP (TSDF), Dundigal, R.R. Dist.
10	Microbiological Waste	--	12 TPA	Shall be sent to Common Bio Medical Waste Treatment Facility (CBMWTF) M/s Svethans & Co. Mahaboobnagar District.

This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following activity only

Sl. No.	Name of the Product	Quantity (Proposed Expansion)
1	Clofarabine injection - 20mg/20mL (1mg/mL)	10,00,000 vials per Annum
2	Doxorubicin Hydrochloride for Injection - USP 20 mg/vial	
3	Doxorubicin Hydrochloride for Injection - USP 10 mg/vial	
4	Doxorubicin Hydrochloride for Injection - USP 50 mg/vial	
5	Busulfan Injection - 60 mg/10mL (6mg/mL)	
6	Docetaxel Injection - USP 160 mg/8mL (20mg/mL)	
7	Docetaxel Injection - USP 80 mg/4mL (20mg/mL)	
8	Bendamustine Hydrochloride for Injection - 25 mg/vial	
9	Bendamustine Hydrochloride for Injection - 100 mg/vial	
10	Bortezomib for injection - 3.5 mg/vial	
11	Pemetrexed for Injection - 500 mg/vial	
12	Azacitidine for Injection - 100 mg/vial	

13	Pemetrexed for injection - 100 mg/vial
14	Cyclophosphamide for Injection - USP 2g / vial
15	Bendamustine hydrochloride injection - 50mg/ 0.5 mL
16	Bendamustine hydrochloride injection - 100 mg/ 1 mL
17	Bendamustine hydrochloride injection - 200 mg/ 2 mL
18	Arsenic trioxide injection - 1mg/ mL (10 mL)
19	Methotrexate 50 mg/mL solution for Injection (0.2mL Fill)
20	Methotrexate 50 mg/mL solution for Injection (0.3mL Fill)
21	Methotrexate 50 mg/mL solution for Injection (0.4mL Fill)
22	Methotrexate 50 mg/mL solution for Injection (0.5mL Fill)
23	Thiotepa for Injection USP - 15 mg/vial
24	Carmustine for Injection - USP 100 mg/vial
25	Melphalan Hydrochloride for Injection - 50 mg/Vial
26	Dehydrated Alcohol Injection - USP (3 mL) (Sterile Diluent for Carmustine for Injection)
27	Sterile Diluent for Melphalan Hydrochloride for Injection (10mL)
28	Naproxen Sodium Injection (Placebo) PFS
29	Naproxen Sodium Injection (Placebo) Powder
30	Placebo for Bortezomib for injection 3.5mg/vial (Placebo)

This combined order of Consent & Hazardous Waste Authorization shall be valid for a period ending with the 31.05.2028. *The industry shall pay the consent fees annually from the financial year 2019-2020, till the validity of the consent order.*

The payment of annual consent fee for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April - June) is mandatory for the industry. Failing which, the validity of the Consent Order automatically stands cancelled and operation of industry without valid Consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

[Signature]
3/7/2018
JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules A, B & C

To
M/s. Amneal Oncology Pvt. Ltd.,
(Formerly M/s. Epsilon Pharmaceuticals Private Limited),
Plot No.A-3, S-4 & A-5A, Sy.No.411, 425 etc.,
Polepally (V), Jadcherla (M),
Mahaboobnagar District.

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy submitted to the General Manager, District Industries Centre, Mahaboobnagar for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Hyderabad for information and necessary action.

SCHEDULE - A

1. The applicant shall make applications through online for renewal of consent (under Water and Air Acts) and Authorization under HWM Rules atleast 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining consent of the Board along with detailed compliance to the conditions stipulated in the CFO.
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. a) All the fugitive emissions shall be controlled with proper measures.
b) The applicant shall also install the equipment such as wind speed recorder and wind direction recorder.
4. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
5. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
6. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order or the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
7. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
8. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
9. a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule - B of this order at regular intervals.
b) The industry shall maintain following records to accessible to the Board, whenever required.
 1. Analysis reports of waste water/ emissions.
 2. Log book for operation of pollution control systems.
 3. Inspection book.
10. The applicant shall set up THREE Ambient Air Quality Monitoring Stations for continuous recording of relevant critical parameters mentioned in Schedule - B as per the CPCB guidelines and submit monthly reports.
11. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
12. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & its amendments thereof.
13. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-

compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.

14. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
15. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.
16. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
17. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
18. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.
19. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.
20. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.
21. The occupier shall prepare / update an emergency preparedness plan for safe handling of hazardous waste from time to time and submit the same to TSPCB. Emergency preparedness plan must be implemented immediately whenever there is fire, explosion or release of hazardous waste or hazardous waste constituents, which could endanger to human health or environment.
22. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.
23. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.
24. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:
 - i. Number of containers received.
 - ii. Date and method of detoxification.
 - iii. Name of agencies to whom containers were sold with quantities.
 - iv. Transportation particulars.
25. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.
26. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.
27. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.

28. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.
29. The industry shall comply with the provisions of Batteries (Management and Handling) Rules, 2001.
30. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.
31. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.
32. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
33. The authorization issued under Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.
34. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B

Special Conditions

1. The industry shall pay the consent fees annually from the financial year 2019-2020, till the validity of the consent order, ie upto 2028.
2. The payment of annual consent fee for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April - June) is mandatory for the industry. Failing which, the validity of the Consent Order automatically stands cancelled and operation of industry without valid Consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
3. The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below:

S. No.	Purpose	Quantity (Proposed Expansion)
1.	Process & Washings	5.0 KLD
2.	Cooling	6.3 KLD
3.	Boiler feed	5.7 KLD
4.	Domestic	3.0 KLD
5.	Regeneration (Process and Utility)	6.0 KLD
6.	Gardening	-
7.	Canteen Use	4.0 KLD
	Total	30 KLD

4. The industry shall file the water Cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along

with water meter readings. The industry shall remit water Cess as per the assessment orders as and when issued by Board.

5. The emissions shall not contain constituents in excess of the prescribed limits mentioned below.

Chimney No. (For Expansion)	Parameter	Emission Standards (mg/Nm ³)
1	SPM	115 mg/Nm ³

6. The industry shall comply with conditions mentioned in CFE (Expansion) order issued vide Order No. 311-MHB/TSPCB/ZO-HYD/TS-iPASS/CFE/2018-105, Dt. 01.06.2018.
7. The industry shall comply with emission limits for DG sets upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.
8. The industry should comply with the National ambient air quality standards as per MoEF, GoI notification dated 18.11.2009 along the premises of the factory as prescribed below.

S.No.	Parameters	Standards in µg/m ³
1	Particulate Matter (PM ₁₀)	100
2	Particulate Matter (PM _{2.5})	60
3	SO ₂	80
4	NOx	80

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)

Night time (10 PM to 6 AM) - 70 dB (A)

9. The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.
10. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
11. The industry shall regularly send the trade effluents from the expansion quantities also to M/s. MANA, CETP, Mallapur for further treatment and disposal, by duly complying the inlet standards stipulated by the Board.
12. The industry shall dismantle the existing below ground level effluent collection tank within one week and shall submit the compliance on the above to EE, RO, Hyderabad.
13. The industry shall have minimum of 7 days storage capacity of effluents on above ground level, with-in the premises.
14. The industry shall install the separate digital energy meters at various points of the Effluent Treatment Plant (ETP) and maintain log registers to record the energy meter readings pertaining to the operation of the ETP.
15. The industry shall obtain permanent revocation of closure orders from the Board.
16. The industry shall comply with all the CFO conditions issued by the Board.
17. The industry shall ensure that there are no seepages / overflow from the effluent storage tanks.
18. The industry shall obtain BMW membership for disposal of Microbiological Waste - 12 TPA and shall regularly send to M/s. Svethansh & Co. Mahaboobnagar District (CBM - WTF) for disposal of BMW.
19. The industry shall submit the monthly details of production, effluent generated & disposal to EE, RO, Hyderabad.
20. The industry shall revalidate the BG for another one year before its expiry till further orders from the Board.
21. The industry shall provide a sampling port with removable dummy of not less than 15 cm diameter in the stack at a distance of 8 times the diameter of the stack from the nearest

- constraint such as bends etc. The industry shall provide a platform with suitable ladder below 1 meter of sampling port to accommodate three persons with instruments. The industry shall also provide a 5 AMP 250 V plug point on the platform.
22. The industry shall lift the Hazardous waste generated i.e., ETP Sludge to TSDF, Dundigal, Rangareddy district regularly.
 23. The industry shall not cause any air pollution / dust nuisance to the surrounding environment.
 24. The industry shall not discharge any waste water outside the factory premises.
 25. The industry shall not dispose any solid waste outside the premises.
 26. The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.
 27. The industry shall maintain good housekeeping with-in the premises.
 28. The industry shall submit Environmental Statement in Form V before 30th September every year as per Rule No.14 of Environmental (Protection) Act, 1986.
 29. The industry shall take necessary measures to control fugitive emissions.
 30. The industry shall take all precautionary and safety measures during process operations.
 31. The industry shall comply with the ambient air quality standards in respect of noise, as stipulated in the Environment (Protection) Rules, 1986.
 32. The industry shall comply with all the directions issued by the Board from time to time.
 33. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
 34. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
 35. The conditions are without prejudice to the rights and contentions of this Board in any Hon'ble Court of Law.
 36. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.

SCHEDULE - C

(See Rule 6(2))

(Conditions of Authorization for occupier or operator handling hazardous wastes)

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors/ Recyclers.
5. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
6. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
7. The industry shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to Board Office and concerned Regional Office.
8. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorisation.
9. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 and file annual returns in Form- 4 Rules 6(5), 13(8), 16(6) and 20(2) as per of the Hazardous & other wastes (Management Transboundary Movement) Rules, 2016.

10. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.
11. The industry shall dispose the e-waste to authorized recyclers / re-processors only.

M. S. S. S. S. S.
JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Amneal Oncology Pvt. Ltd.,
(Formerly M/s. Epsilon Pharmaceuticals Private Limited),
Plot No.A-3, S-4 & A-5A, Sy.No.411, 425 etc.,
Polepally (V), Jadcherla (M),
Mahaboobnagar District.



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

D. Krupanand
Joint Chief Environmental Engineer

H.No.6-3-1219, Sy.No.TS No.1 Part,
Block - C, Ward No.91, Near Country Club, Uma
Nagar, Begumpet, Hyderabad
Phone: 040-23402495
Email: jcee-zhyd-tspcb@telangana.gov.in

DESPATCHED

ON 06/07/2020

CONSENT & AUTHORIZATION ORDER – ORANGE CATEGORY

Order No: 311-MHB/TSPCB/ZO-HYD/CFO/TS-iPASS/2020- 89 **Date: 04.07.2020**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to

M/s. Amneal Oncology Pvt. Ltd.,
(Formerly M/s. Epsilon Pharmaceuticals Private Limited),
Plot No.A-3, S-4 & A-5A, Sy.No.411, 425 etc.,
Polepally (V), Jadcherla (M),
Mahaboobnagar District

(hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge		Max Daily Discharge	Point of Disposal	Limiting Standards
		As per CFO order dated: 06.07.2019	As per CFE order dated: 16.05.2020			
1	Process & Washings	19.70 KLD	1.0 KLD	20.7 KLD	After pre-treatment, shall be sent to M/s. MANA ETP, Mallapur, Rangareddy District for further treatment and disposal.	Inlet parameters of CETP prescribed by the Board.
2	Cooling	7.0 KLD	--	7.0 KLD		
3	Boiler Blow down	12.3 KLD	--	12.3 KLD		
4	Regeneration (Process and Utility)	16.0 KLD	--	16.0 KLD		
5	Domestic Effluents	15.0 KLD	--	15.0 KLD		
6	Canteen use	5.0 KLD	--	5.0 KLD		

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow	Emission Standards
1.	Attached to furnace oil fired boiler of capacity – 1.5 Tons/hour and 2.8 Tons/hour	---	SPM -115 mg/Nm ³ SO ₂ – 600 mg/Nm ³ . At 6% dry O ₂ , for solid fuel and 3% dry O ₂ for liquid fuel NOx -- 600 mg/Nm ³ . At 6% dry O ₂ , for solid fuel and 3% dry O ₂ for liquid fuel

2.	Attached to D.G. Set of capacity – 750 KVA	---	SPM – 115 mg/Nm ³
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iii) Hazardous Waste Authorization: (Form – 2) [See Rule 6(2)]:

M/s. Amneal Oncology Pvt. Ltd., (Formerly M/s. Epsilon Pharmaceuticals Private Limited), Plot No.A-3, S-4 & A-5A, Sy.No.411, 425 etc., Polepally (V), Jadcherla (M), Mahaboobnagar District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

S. No.	Name and quantity of the Hazardous waste	Total quantity		Total quantity	Stream	Disposal option
		As per CFO order dated: 06.07.2019	As per CFE order dated: 16.05.2020			
1	ETP Sludge	3 TPA	--	3 TPA	35.3 of Sch-I	Shall be sent to M/s. HWMP (TSDF), Dundigal, Rangareddy District
2	Waste oil	100 LPA	--	100 LPA	5.1 of Sch-I	Shall be sent to authorized waste oil reprocessors / recycling units.
3	HDPE Drums / Carboys	1000 Drums/annum	--	1000 Drums / annum	33.1 of Sch-I	After complete detoxification, it shall be disposed to the outside agencies / parties.
4	Package materials / Liners	1.2 TPM	--	1.2 TPM		
5	Glass ware	10 Kgs/day	--	10 Kgs/day		
6	Used Lead Acid Batteries	2 NPA	--	2 NPA	17 of Sch-IV	Shall be returned to the manufacturer / dealer on buy back basis.

This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

S. No.	Product & By product	Total Capacity
As per CFO order dated: 06.07.2019		
1	Cyclophosphamide for Injection – 1g/2g	16,80,000 vials per annum
2	Cyclophosphamide for Injection – 500 mg	
3	Docetaxel of Injection – 20mg.	
4	Docetaxel Injection Concentrate – 80 mg.	
5	Gemcitabine HCL for Injection – 1g / 2g	
6	Gemcitabine for Injection – 200 mg.	
7	Oxaliplatin for Injection – 50 mg / 100 mg / 200 mg	
8	Paclitaxel for Injection – 10 mg / 30 mg / 100 mg	
9	Paclitaxel for Injection – 150 mg / 300 mg	
10	Paclitaxel Protein Bound – 100 mg	
As per CFE order dated: 16.05.2020		
11	Arsenic Trioxide injection 2 mg/m	50000 vials/year
12	Mitomycin for injection, USP 5mg/Vial	10000 vials/year

13	Mitomycin for injection, USP 20mg/Vial	10000 vials/year
14	Mitomycin for injection, USP 40mg/Vial	10000 vials/year
15	Plerixafor Injection 20 mg/mL	10000 vials/year

This combined order of Consent & Hazardous Waste Authorization shall be valid for a period ending with the 31.05.2021


JOINT CHIEF ENVIRONMENTAL ENGINEER .

Encl: Schedules A, B & C

To
M/s. Amneal Oncology Pvt. Ltd.,
(Formerly M/s. Epsilon Pharmaceuticals Private Limited),
Plot No.A-3, S-4 & A-5A, Sy.No.411, 425 etc.,
Polepally (V), Jadcherla (M),
Mahaboobnagar District.
E-mail Id: ehs.hyd@amnealindia.com

Copy to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy submitted to the General Manager, District Industries Centre, Mahaboobnagar for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Hyderabad for information.

SCHEDULE - A

1. The applicant shall make applications **through online** for renewal of consent (under Water and Air Acts) and Authorization under HWM Rules **atleast 120 days before the date of expiry of this order**, along with prescribed fee under Water and Air Acts for obtaining consent of the Board **along with detailed compliance to the conditions stipulated in the CFO.**
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. a) All the fugitive emissions shall be controlled with proper measures.
b) The applicant shall also install the equipment such as wind speed recorder and wind direction recorder.
4. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
5. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
6. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order **or** the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
7. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
8. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
9. a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule - B of this order at regular intervals.
b) The industry shall maintain following records to accessible to the Board, whenever required.
 1. Analysis reports of waste water/ emissions.
 2. Log book for operation of pollution control systems.
 3. Inspection book.
10. The applicant shall set up **THREE** Ambient Air Quality Monitoring Stations for continuous recording of relevant critical parameters mentioned in Schedule - B as per the CPCB guidelines and submit monthly reports.
11. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
12. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & its amendments thereof.
13. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.

14. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
15. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.
16. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
17. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
18. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.
19. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.
20. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.
21. The occupier shall prepare / update an emergency preparedness plan for safe handling of hazardous waste from time to time and submit the same to TSPCB. Emergency preparedness plan must be implemented immediately whenever there is fire, explosion or release of hazardous waste or hazardous waste constituents, which could endanger to human health or environment.
22. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.
23. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.
24. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:
 - i . Number of containers received.
 - ii . Date and method of detoxification.
 - iii . Name of agencies to whom containers were sold with quantities.
 - iv . Transportation particulars.
25. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.
26. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.
27. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.
28. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.

29. The industry shall comply with the provisions of Batteries (Management and Handling) Rules, 2001.
30. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.
31. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.
32. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
33. The authorization issued under Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016, shall comply with the provision of the Environment (Protection) act, 1986.
34. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B

Special Conditions:

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below:

Sl. No.	Purpose	Total Quantity		Total Quantity
		As per CFO order dated: 06.07.2019	As per CFE order dated: 16.05.2020	
1	Process and washing	21.0 KLD	2.0 KLD	23.0 KLD
2	Cooling	12.7 KLD	--	12.7 KLD
3	Boiler feed	27.3 KLD	--	27.3 KLD
4	Domestic	15.0 KLD	--	15.0 KLD
5	Regeneration (Process and Utility)	16.0 KLD	--	16.0 KLD
6	Gardening	25.0 KLD	--	25.0 KLD
7	Canteen use	5.0 KLD	--	5.0 KLD
	Total	122.0 KLD	2.0 KLD	124.0 KLD

2. The industry shall remit water cess dues as per assessment orders as and when issued by the Board.
3. The industry should comply with the National ambient air quality standards as per MoEF, GoI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

S. No.	Parameters	Standards in $\mu\text{g}/\text{m}^3$
1	Particulate Matter(PM_{10})	100
2	Particulate Matter ($\text{PM}_{2.5}$)	60
3	SO_2	80
4	NO_x	80

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A)

4. The industry shall manufacture only consented products and shall produce within the consented capacities. Under no circumstances, the industry shall manufacture any un-consented products without obtaining CFE & CFO of the Board.
5. As committed the industry shall not discharge their wastewater into the surrounding Agriculture lands thereby shall not cause heavy loss to the agriculture lands and groundwater, without any further notice the CFO issued by the Board will be revoked if the Board receives any complaint regarding discharge of waste water into surrounding areas and around the industry.
6. The industry shall operate only after obtaining revocation of closure order issued by the Board.
7. The industry shall regularly send the trade effluents to M/s. MANA ETP, Mallapur, Rangareddy District for further treatment and disposal, by duly complying the inlet standards stipulated by the Board till the construction and commissioning of Effluent Treatment Plant (ETP).
8. The industry shall dismantle the existing below ground level effluent collection tanks immediately and shall submit the compliance on the above to EE, RO, Hyderabad.
9. The industry shall have minimum of 7 days storage capacity of effluents on above ground level, with-in the premises.
10. The industry shall install the separate digital energy meters at various points of the Effluent Treatment Plant (ETP) and maintain log registers to record the energy meter readings pertaining to the operation of the ETP.
11. The industry shall regularly operate the Air Pollution Control Equipment (APCE) i.e., wet scrubber followed by dust collector to the oil fired boiler of capacity 1.5 TPH and shall meet the Board SPM limit of 115 mg/Nm³.
12. The industry shall regularly operate the APCE i.e., wet scrubber followed by dust collector to the furnace oil fired boiler of capacity 2.8 TPH and shall meet the standards prescribed by the Board.
13. The industry shall provide a sampling port with removable dummy of not less than 15 cm diameter in the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. The industry shall provide a platform with suitable ladder below 1 meter of sampling port to accommodate three persons with instruments. The industry shall also provide a 5 AMP 250 V plug point on the platform.
14. The industry shall lift the Hazardous waste generated i.e., ETP Sludge to TSDF, Dundigal, Medchal District regularly.
15. The industry should provide first run off rain water collection tank of appropriate capacity based on the area of the industry and first run off collected shall be lifted to CETP along with other effluents and maintain records.
16. The industry shall install Digital flow meter with totalizer facility instead of Mechanical flow meter.
17. The industry shall not cause any air pollution / dust nuisance to the surrounding environment.
18. The industry shall not discharge any waste water outside the factory premises.
19. The industry shall not dispose any solid waste outside the premises.
20. The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.
21. The industry should maintain the following records and the same should be made available to the Board Officials during the inspection.
 - a) Daily production details, RG-I records and Central Excise Returns.
 - b) Quantity of effluents generated and sent to M/s. MANA ETP, Mallapur, R.R. Dist.
 - c) Log Books for pollution control systems.
 - d) Daily solid waste generated and disposed.
22. The industry shall submit Environmental Statement in Form V before 30th September every year as per Rule No.14 of Environmental (Protection) Act, 1986.

23. The following rules and regulations notified by the MoE&F, GoI shall be implemented.
 - a) Solid Waste Management Rules, 2016.
 - b) Construction and Demolition Waste Management Rules, 2016.
 - c) Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 & its amendments.
 - d) Batteries (Management & Handling) Amendment Rules, 2010 & its amendments.
 - e) E-Waste (Management) Rules, 2016.
 - f) Bio-Medical Waste Management Rules, 2016 & its amendments.
 - g) Plastic Waste Management Rules, 2016 & its amendments.
24. The industry shall take necessary measures to control fugitive emissions.
25. The industry shall take all precautionary and safety measures during process operations.
26. The industry shall comply with all the directions issued by the Board from time to time.
27. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
28. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
29. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.

SCHEDULE - C
(See Rule 6(2))

(Conditions of Authorization for occupier or operator handling hazardous wastes)

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016.
3. The industry shall not sell the used empty drums / barrels / liners / bags / Bottle etc. to outside parties & vendors for reuse, instead they shall discard the same to avoid reuse, which is resorting in illegal dumping of Hazardous Waste and shall dispose the same directly to authorized recyclers only.
4. The industry shall ensure for proper labelling of Hazardous Waste / other waste containers with particulars of industry & type of Waste along with characteristics, while storage & transporting the waste to Recyclers / TSDF / Cement Industries.
5. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
6. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors / Recyclers.
7. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
8. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
9. The industry shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to Board Office and concerned Regional Office.
10. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorisation.
11. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 and file annual returns in Form- 4 Rules 6(5), 13(8), 16(6) and 20(2) as per of the Hazardous & other wastes (Management, Transboundary Movement) Rules, 2016.
12. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

13. The industry shall dispose the e-waste to authorized recyclers / re-processors only.


JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Amneal Oncology Pvt. Ltd.,
(Formerly M/s. Epsilon Pharmaceuticals Private Limited),
Plot No.A-3, S-4 & A-5A, Sy.No.411, 425 etc.,
Polepally (V), Jadcherla (M),
Mahaboobnagar District.

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 165 of 2018

IN THE MATTER OF :

Kosgi Venkataiah Vs. UOI & Ors.

CORAM:

**HON'BLE MR. JUSTICE RAGHUVENDRA S. RATHORE, JUDICIAL MEMBER
HON'BLE DR. SATYAWAN SINGH GARBYAL, EXPERT MEMBER**

Present:	Applicant Respondent no.1 Respondent no. 2 Respondent no.9 Respondent no. 10,11,12,13,14&16 Respondent no. 15 Respondent no.17 Respondent no. 19 CGWA	Mr. Pankaj Kumar Tiwari, Adv. & Mr. Sravan Kumar, Adv. Mr. Kumar Abhishek, Adv Mrs. Sharmila Upadhyay, Adv, Mr. Krishna Kanodia, Adv, Ms. Niti Chaudhary, L.A Mr. S.Udatai Kr. Sagar, Mr. Mrityunjai Singh, Adv M.r. Ransawa Roy Gawai, Ms. Poonam Anand, Adv Mr. Koshy John, Adv Mr. Hemandra Sharma, Adv Mr. Nikhil Nayyar and Ms. Smriti Shah, Adv. Mr. Ardhendumauli Kr. Prasad, Mr. Shashank Saxena, Adv
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Date and Remarks	Orders of the Tribunal
Item No. 29 July 16, 2018	<p>Heard the Learned Counsels appearing for the parties.</p> <p>Learned Counsel appearing for Telangana Pollution Control Board submits that he is not able to state as to whether proceedings arising out of notice dated 16-12-2016 has been concluded or not.</p> <p>In the circumstances of the case, we deem it proper to direct Telangana Pollution Control Board to conclude the proceedings arising out of their own notice issued on 16-12-2016, if not decided so far.</p> <p>Proceedings should be concluded within a period of two weeks. In case said proceedings have been concluded, the applicant would be at liberty to seek redress in accordance to law, if he has any grievances to the order passed by the Pollution Control Board.</p> <p>Consequently, Original Application NO. 165 of 2018</p>

Item No. 51

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 189/2019

Sarvan Kumar, Advocate

Applicant(s)

Versus

State of Telangana

Respondent(s)

Date of hearing: 15.04.2019

CORAM:

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE RAGHUVENDRA S. RATHORE, JUDICIAL MEMBER
HON'BLE DR. SATYAWAN SINGH GARBYAL, EXPERT MEMBER

Application is registered based on a compliant received by post

ORDER

Allegation in this letter, which has been treated as an application, is that pollution is being caused by Pharma companies at TSIIC SEZ in Jadcharla of Mahaboob Nagar in Telangana.

The applicant has relied upon order dated 16.07.2018 passed by this Tribunal in O.A. No. 165/2018, *Kosgi Venkataiah Vs. UOI & Ors.* directing the Telangana Pollution Control Board (TPCB) to conclude the proceedings pending before it.

Let TPCB look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within two months by e-mail at ngt.filing@gmail.com.

A copy of this order, along with complaint, be sent to the TPCB by e-mail for compliance.

Needless to say that order of National Green Tribunal is binding as a decree of Court and non-compliance is actionable by way of punitive action including prosecution, in terms of the National Green Tribunal Act, 2010.

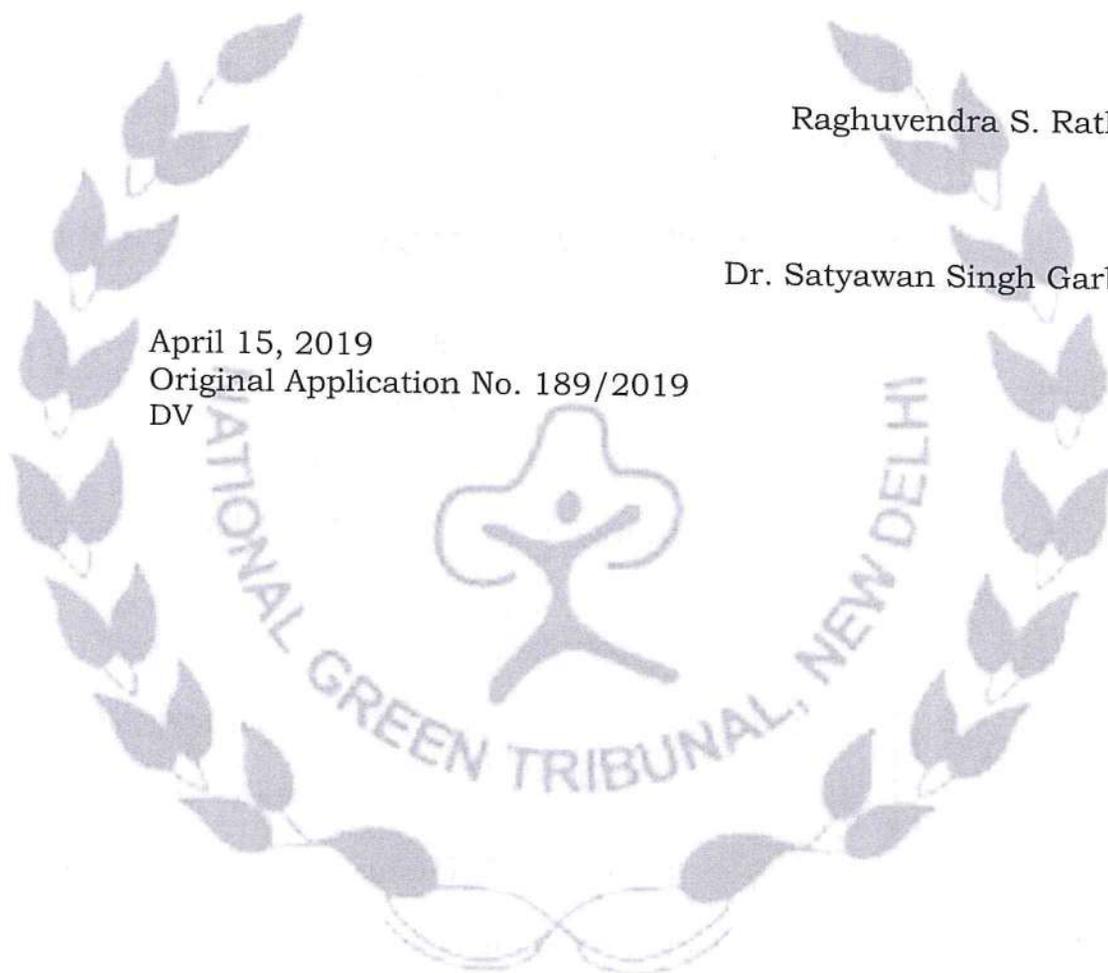
List for further consideration on 01.08.2019.

Adarsh Kumar Goel, CP

Raghuvendra S. Rathore, JM

Dr. Satyawan Singh Garbyal, EM

April 15, 2019
Original Application No. 189/2019
DV





ANNEXURE-4

Lr. No. TSPCB/ZOH/Gen – 15/2019-Date: 08.07.2019

To
The Member Secretary,
Telangana State Pollution Control Board,
Head Office, Sanathnagar,
Hyderabad.



Sir,

Sub: TSPCB – Hon'ble NGT, New Delhi order dated: 15.04.2019 in OA No. 189 of 2019 filed by Sravan Kumar, Advocate Vs State of Telangana – Team Constituted for inspecting and reporting the industries located in TSIIC SEZ, Jadcherla, Mahabubnagar District - Submission of Report – Reg.

Ref: B. O. Order No. 02/NGT-New Delhi/TSPCB/Legal/2019-188 Dt: 17.05.2019 & 21.05.2019.

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It is to submit that, the Board has received Hon'ble NGT order dated: 15.04.2019 in OA No. 189 of 2019 based on a letter given by Sri. Sravan Kumar, Advocate to the Hon'ble NGT alleging that the pollution is being caused by the pharma companies at TSIIC SEZ in Jadcherla, Mahaboobnagar District.

In this regard, a team has been constituted by the Board with the following officers for inspection of industries located in TSIIC SEZ, Jadcherla, Mahaboobnagar District and its surrounding areas.

1. Dr. B. Sangeetha, EE, ZO, Hyderabad.
2. Sri. S. Venugopla Charyulu, ES, Central Lab, Hyderabad.
3. Smt. G. Saritha, AEE, ZO, R.C. Puram.

As per instructions, the team has inspected and carried out water sampling and also conducted stack monitoring to verify ground water pollution & air pollution and also to verify the compliance of CFO conditions and Task Force directions issued by the Board. The list of industries inspected by the team are as follows:

1. M/s. Suvarna Apparel & Fashion Exports Limited, Sy. No. 103 to 109 & 148 to 152, Rangareddyguda (V), Balanagar (M), Mahaboobnagar District.
2. M/s. Amneal Oncology Pvt. Ltd., (Formerly M/s. Epsilon Pharmaceuticals Private Limited), Plot No.A-3, S-4 & A-5A, Sy.No.411, 425 etc., Polepally (V), Jadcherla (M), Mahaboobnagar District.
3. M/s. Evertogen Life Sciences Pvt. Ltd., (Formerly M/s. Optimus Generics Ltd.), Plot No.S-8, S-13/P & S-14/P, APIIC, SEZ, Green Industrial Park, Polepally (V), Jadcherla (M), Mahaboobnagar District.
4. M/s. Shilpa Medicare Limited (SEZ Formulation unit) (Formerly Raichem Life Sciences Private Limited), Plot No.S-20, S-21, S-22, S-23, & S-24 at GIP, Jadcherla, Polepally (V), Balanagar (M), Mahaboobnagar District.
5. M/s. Shri Kartikeya Pharma (SEZ Unit), Sy.No.408-412, 418-435, 437-445, Polepally (V), Jadcherla (M), Mahaboobnagar District.
6. M/s. Hetero Labs Ltd. Unit – I, Sy.No.440, 441, Polepally (V), Jadcherla (M), Mahaboobnagar District.

7. M/s. Hetero Labs Ltd. Unit – II, located at GIP-SEZ, Sy.No.410 & 411, Polepally (V), Jodcherla (M), Mahaboobnagar District.
8. M/s Hetero Drugs Ltd., Unit – III is located at APIIC SEZ Polepally (V), Jedcherla (M), Mahaboobnagar District.
9. M/s. Mylan Laboratory, (Formerly Glochem Industries Ltd.), Green Indl. Park, Sy.no.408 (P), 410(P), & 458 (P), Polepally Vill. Jadcherla Mdl. Mahaboobnagar District.
10. M/s. Autobindo Pharna Ltd. Unit – XVI, Sy.No.408 to 412, 418 to 435 etc. SEZ-IP, Polepally (V), Jadcherla (M), Mahaboobnagar District.
11. M/s.Aurobindo Pharma Ltd, Unit-7, is located at Sy.n.411,425,434,435,438, Polepalli (V), Jedcherla (M) Mahaboobnagar District.
12. M/s. APL Health Care Ltd., Sy.No.410/P, 411/P & 458/P, Plot No. S-1/B, APIIC, SEZ Polepally (V), Jedcherla (M), Mahaboobnagar District.

The team focused and concentrated on the issues directed by the Hon'ble NGT on each industry. The team has also given due attention on the house-keeping, drainage, maintenance of ETP, utilization and disposal of treated effluent, effluent storages, solid / hazardous waste management and the impacts of effluents on environment.

During inspection on 28.05.2019, the team has met the complainant, Sri. Kosgi Venkataiah and other villagers of Gundlagadda Thanda. The team along with complainants has observed that, the borewells located in the above thanda were closed. Hence, the officials could not carry out sampling. Then the officials have also visited Medigadda cheruvu near the Gundlagadda Thanda and the team observed that the cheruvu was in dry condition.

The inspection reports of the same along with the compliance and material collected from the respective industries are herewith attached. As per instructions, the team has collected borewell samples from nearby villages which are as follows:

1. The Board Officials have collected Bore sample (5610) from House of kavali Masaiah, Polepally (V). The analysis values of the borewell water are as follows:

Parameters	Unit	Results			Drinking water standards as per IS 10500: 2012
		5610	5611	5612	
pH	-	7.6	7.9	7.7	6.5-8.5
Electrical conductivity	µS/cm	2400	482	2602	-
Total Suspended Solids	mg/L	13	< 5	9	-
Total Dissolved Solids	mg/L	1542	310	1668	500* (2000**)
Chlorides as Cl ⁻	mg/L	449	33	393	250* (1000**)
Sulphates as SO ₄ ²⁻	mg/L	84	15	112	200* (400**)
Total Alkalinity as CaCO ₃	mg/L	184	228	316	200* (600**)
Total Hardness as CaCO ₃	mg/L	884	252	800	200* (600**)
Calcium as Ca ²⁺	mg/L	82	32	120	75* (200**)
Magnesium as Mg ²⁺	mg/L	165	12	122	30* (100**)
Nitrates	mg/L	55	40	56	45
Fluoride	mg/L	BDL	BDL	BDL	1.0* (1.5**)
Phosphates	mg/L	0.019	BDL	BDL	-
Sodium as Na	mg/L	90	15	95	-
Potassium as K	mg/L	0.9	0.2	0.8	-
SAR	-	1.3	0.6	1.5	-
Boron	mg/L	BDL	BDL	BDL	-
Chemical Oxygen Demand	mg/L	12	0.5	14	-

Note: Results related to sample as received.

* Acceptable limit

** Permissible limit in the absence of alternate source.

BDL - Below Detectable limit

The above analysis report reveals that the parameters like Total Dissolved Solids (TDS), Chlorides, total hardness, Calcium, Magnesium & COD are exceeding the permissible limits of the drinking water standards as per monitoring done in respect of borewell sample collected from House of Kavali Masaiah, Polepally (V).

2. The Board Officials have collected Bore samples (5611) from Mudireddypalli (V), Near Raju Saloon. The analysis values of the borewell water are as follows:

Parameters	Unit	Results			Drinking water standards as per IS 10500: 2012
		5610	5611	5612	
pH	-	7.6	7.9	7.7	6.5-8.5
Electrical conductivity	$\mu\text{S/cm}$	2400	482	2602	-
Total Suspended Solids	mg/L	13	<5	9	-
Total Dissolved Solids	mg/L	1542	310	1668	500* (2000**)
Chlorides as Cl^-	mg/L	449	33	393	250* (1000**)
Sulphates as SO_4^{2-}	mg/L	84	15	112	200* (400**)
Total Alkalinity as CaCO_3	mg/L	184	228	316	200* (600**)
Total Hardness as CaCO_3	mg/L	884	252	800	200* (600**)
Calcium as Ca^{+2}	mg/L	82	32	120	75* (200**)
Magnesium as Mg^{+2}	mg/L	165	12	122	30* (100**)
Nitrates	mg/L	55	40	56	45
Fluoride	mg/L	BDL	BDL	BDL	1.0* (1.5**)
Phosphates	mg/L	0.019	BDL	BDL	-
Sodium as Na	mg/L	90	15	95	-
Potassium as K	mg/L	0.9	0.2	0.8	-
SAR	-	1.3	0.6	1.5	-
Boron	mg/L	BDL	BDL	BDL	-
Chemical Oxygen Demand	mg/L	12	0.5	14	-

Note: Results related to sample as received.

* Acceptable limit

** Permissible limit in the absence of alternate source.

BDL: Below Detectable limit

The above analysis report reveals that the parameters like Total Alkalinity, total hardness & COD are exceeding the permissible limits of the drinking water standards as per monitoring done in respect of borewell sample collected from Mudireddypalli (V), Near Raju Saloon.

3. The Board Officials have collected Bore samples (5612) from Raipalli (V), Near Palem Yadaiah House. The analysis values of the borewell water are as follows:

Parameters	Unit	Results			Drinking water standards as per IS 10500: 2012
		5610	5611	5612	
pH	-	7.6	7.9	7.7	6.5-8.5
Electrical conductivity	$\mu\text{S/cm}$	2400	482	2602	-
Total Suspended Solids	mg/L	13	<5	9	-
Total Dissolved Solids	mg/L	1542	310	1668	500* (2000**)
Chlorides as Cl^-	mg/L	449	33	393	250* (1000**)
Sulphates as SO_4^{2-}	mg/L	84	15	112	200* (400**)
Total Alkalinity as CaCO_3	mg/L	184	228	316	200* (600**)
Total Hardness as CaCO_3	mg/L	884	252	800	200* (600**)
Calcium as Ca^{+2}	mg/L	82	32	120	75* (200**)
Magnesium as Mg^{+2}	mg/L	165	12	122	30* (100**)
Nitrates	mg/L	55	40	56	45
Fluoride	mg/L	BDL	BDL	BDL	1.0* (1.5**)
Phosphates	mg/L	0.019	BDL	BDL	-
Sodium as Na	mg/L	90	15	95	-
Potassium as K	mg/L	0.9	0.2	0.8	-
SAR	-	1.3	0.6	1.5	-
Boron	mg/L	BDL	BDL	BDL	-
Chemical Oxygen Demand	mg/L	12	0.5	14	-

Note: Results related to sample as received.

* Acceptable limit

** Permissible limit in the absence of alternate source.

The above analysis report reveals that the parameters like Total Dissolved Solids, Chlorides, Total Alkalinity, Total hardness, Calcium as Ca^{+2} , Magnesium as Mg^{+2} , Nitrates & COD are exceeding the permissible limits of the drinking water standards as per monitoring done in respect of borewell sample collected from Raipalli (V), Near Palem Yadaiah House.

4. During inspection by the team on 27.05.2019, the team met Sri. Satyanarayana, Supervisor of the complainant's Mango garden. He informed that the garden belongs to Sri. Rajender Reddy which is adjacent to the industry towards southern side of M/s. Suvarna Apparel, Mahaboobnagar District. The supervisor alleged that the mango yield was badly effected by the ground water pollution in the area. The Board Officials have collected Bore samples (5565) and also collected Bore samples (5566) from Mango garden on south side of M/s. Suvarna Apparel, Mahaboobnagar District. The analysis values of the borewell water are as follows:

Parameters	Unit	Results			Drinking water standards as per IS 10500: 2012
		5565	5566	5567	
pH	-	6.94	6.86	7.09	6.5-8.5
Electrical conductivity	$\mu\text{S}/\text{cm}$	7700	7360	3520	-
Total Suspended Solids	mg/L	< 5	< 5	< 5	-
Total Dissolved Solids	mg/L	4426	4240	2068	500* (2000**)
Chlorides as Cl^-	mg/L	2145	2106	917	250* (1000**)
Sulphates as SO_4^{-2}	mg/L	187	152	48	200* (400**)
Total Alkalinity as CaCO_3	mg/L	396	424	328	200* (600**)
Total Hardness as CaCO_3	mg/L	3030	3140	1550	200* (600**)
Calcium as Ca^{+2}	mg/L	792	812	276	75* (200**)
Magnesium as Mg^{+2}	mg/L	255	270	209	30* (100**)
Nitrates	mg/L	39	20	22	45
Fluoride	mg/L	0.34	0.37	0.16	1.0* (1.5**)
Phosphates	mg/L	0.02	0.03	0.03	-
Sodium as Na	mg/L	407	246	114	-
Potassium as K	mg/L	2.23	2.42	1.20	-
% Sodium	%	23	14	14	-
SAR	-	3.2	1.9	1.3	-
Boron	mg/L	BDL	BDL	BDL	-
Chemical Oxygen Demand	mg/L	14	20	17	-

Note: Results related to sample as received.

* Acceptable limit.

** Permissible limit in the absence of alternate source.

BDL: Below Detectable limit

The above analysis report reveals that the parameters like Total Dissolved Solids, Chlorides, Total Alkalinity, Total hardness, Calcium as Ca^{+2} , Magnesium as Mg^{+2} & COD are exceeding the permissible limits of the drinking water standards as per monitoring done in respect of borewell sample collected from Mango garden on south side of M/s. Suvarna Apparel, Mahaboobnagar District.

5. During inspection on 27.05.2019, the team has met the complainant Sri. Ganesh Goud. The team has collected Bore samples (5567) from Mango garden of Sri. Ganesh Goud adjacent to M/s. Amneal Oncology (P) Ltd., SEZ, Polepally (V), Mahaboobnagar District and M/s. Evertrogen Life Sciences (P)

td., SEZ, Polepally (V), Mahaboobnagar District. The analysis values of the borewell water are as follows:

Parameters	Unit	Results			Drinking water standards as per IS 10500: 2012
		5565	5566	5567	
pH	-	6.94	6.86	7.09	6.5-8.5
Electrical conductivity	µS/cm	7700	7360	3520	-
Total Suspended Solids	mg/L	< 5	< 5	< 5	-
Total Dissolved Solids	mg/L	4426	4240	2068	500* (2000**)
Chlorides as Cl ⁻	mg/L	2145	2106	917	250* (1000**)
Sulphates as SO ₄ ⁻²	mg/L	187	152	48	200* (400**)
Total Alkalinity as CaCO ₃	mg/L	396	424	328	200* (600**)
Total Hardness as CaCO ₃	mg/L	3030	3140	1550	200* (600**)
Calcium as Ca ⁺²	mg/L	792	812	276	75* (200**)
Magnesium as Mg ⁺²	mg/L	255	270	209	30* (100**)
Nitrates	mg/L	39	20	22	45
Fluoride	mg/L	0.34	0.37	0.16	1.0* (1.5**)
Phosphates	mg/L	0.02	0.03	0.03	-
Sodium as Na	mg/L	407	246	114	-
Potassium as K	mg/L	2.23	2.42	1.20	-
% Sodium	%	23	14	14	-
SAR	-	3.2	1.9	1.3	-
Boron	mg/L	BDL	BDL	BDL	-
Chemical Oxygen Demand	mg/L	14	20	17	-

Note: Results related to sample as received.

* Acceptable limit.

** Permissible limit in the absence of alternate source.

BDL: Below Detectable limit

The above analysis report reveals that the parameters like Total Dissolved Solids, Chlorides, Total Alkalinity, Total hardness, Calcium as Ca⁺² and Magnesium as Mg⁺² & COD are exceeding the permissible limits of the drinking water standards as per monitoring done in respect of borewell sample collected from Mango garden of Sri. Ganesh Goud adjacent to M/s. Amneal Oncology (P) Ltd., SEZ, Polepally (V), Mahaboobnagar District and M/s. Evertrogen Life Sciences (P) td., SEZ, Polepally (V), Mahaboobnagar District.

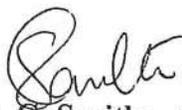
Recommendations by the team:

1. The team felt that, all the industries shall install digital flow meters to the effluent collection tank for measurement of effluent before sending to CETPs and the same may be connected to TSPCB server.
2. The borewell samples carried out by the team shows that parameters viz. Total Dissolved Solids, Chlorides, Total Alkalinity, Total hardness, Calcium as Ca⁺² and Magnesium as Mg⁺² & COD exceed the drinking water standards at all locations. This clearly indicates that, the ground water is contaminated in the area.
3. The team felt that, CCTV cameras may be installed at all discharge points at the individual industries in SEZ, Polepally to monitor any illegal discharges/dumping of wastes.
4. Some of the industries are exceeding the emission standards through stack and thereby causing severer air pollution in the area. The team felt that, all the above industries may be directed to install Online Continuous Emission Monitoring systems (OCEMS) and connect with TSPCB server.

5. The industries may be directed to take necessary steps to prevent further deterioration of ground water quality and may submit quarterly status report on groundwater quality to the concerned Regional Officer for taking necessary action.
6. The industries may be directed to maintain separate energy meters for ETPs, ROs, etc and shall maintain daily records for hours operated, power consumed, effluent generated, effluent re-used manually in log registers.

In view of the above, the industries may be called for legal hearing to review of non-compliance of Board directions and to take further action in the matter.

This is submitted for kind information and taking necessary action.



Smt. G. Saritha, AEE,
ZO, RC Puram



Sri. S. Venugopla Charyulu,
ES, Central Lab, Hyderabad



Dr. B. Sangeetha,
EE, ZO, HYD



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavaran Bhavan, A-3, Industrial Estate, Sanathnagar, Hyderabad – 500 018

Ph: 040-23887500

CENTRAL LABORATORY

Analysis Report

Reg. No. SR-05/TSP/CB/110/R00/LAB/2019/5610-5612
 Collected on: 28/05/2019
 Test method: Standard Methods of APHA, 23rd Edition
 Issue date: 07/06/2019

Collected by: ES, Central Lab
 Received on: 29/05/2019
 Quantity of the sample: 1 Ltr. sample each
 Page No: 1 of 1

Source: Borewell samples

Sample code **Sample details / collection point**

- 5610 - Borewell sample collected at Kavali Maisaiah, Polepally (V)
 5611 - Borewell sample collected at Mudireddipally (V), near Raju Saloon
 5612 - Borewell sample collected at Raipalli (V), near Palem Yadaiah House

Parameters	Unit	Results			Drinking water standards as per IS 10500: 2012
		5610	5611	5612	
pH	-	7.6	7.9	7.7	6.5-8.5
Electrical conductivity	µS/cm	2400	482	2602	-
Total Suspended Solids	mg/L	13	< 5	9	-
Total Dissolved Solids	mg/L	1542	310	1668	500* (2000**)
Chlorides as Cl ⁻	mg/L	449	33	393	250* (1000**)
Sulphates as SO ₄ ²⁻	mg/L	84	15	112	200* (400**)
Total Alkalinity as CaCO ₃	mg/L	184	228	316	200* (600**)
Total Hardness as CaCO ₃	mg/L	884	252	800	200* (600**)
Calcium as Ca ²⁺	mg/L	82	32	120	75* (200**)
Magnesium as Mg ²⁺	mg/L	165	12	122	30* (100**)
Nitrates	mg/L	55	40	56	45
Fluoride	mg/L	BDL	BDL	BDL	1.0* (1.5**)
Phosphates	mg/L	0.019	BDL	BDL	-
Sodium as Na	mg/L	90	15	95	-
Potassium as K	mg/L	0.9	0.2	0.8	-
SAR	-	1.3	0.6	1.5	-
Boron	mg/L	BDL	BDL	BDL	-
Chemical Oxygen Demand	mg/L	12	0.5	14	-

Note: Results related to sample as received.

* Acceptable limit

** Permissible limit in the absence of alternate source.

BDL: Below Detectable limit

(N. Murali Mohan)

Joint Chief Environmental Scientist (FAC)



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavaran Bhavan, A-3, Industrial Estate, Sanathnagar, Hyderabad - 500 018

Ph: 040-23887500

CENTRAL LABORATORY

Analysis Report

Reg. No. SR-05/TSPCB/HO/R00/LAB/2019/5565,5566-5567
 Collected on: 27/05/2019
 Test method: Standard Methods of APHA, 23rd Edition
 Issue date: 01/06/2019

Collected by: ES, Central lab
 Received on: 30/05/2019
 Quantity of the sample: 1 Ltr. sample each
 Page No: 1 of

Source: M/s. Suvarna Apparel & Fashion Exports Ltd, Sy.No.103 to 109 & 148 to 152, Rangareddy guda (V), Balanagar (M), Mahaboobnagar Dist.

Sample code : Sample details / collection point
 5565 - Borewell sample collected at Mango garden on south side of Industry, M/s. Suvarna Apparel
 5566 - Borewell sample collected at Mango garden on south side of Industry, M/s. Suvarna Apparel
 5567 - Borewell sample collected at Mango garden of ganesh goud adjacent to Ms/. Amneal & M/s. Evatogin Life sciences Pvt Ltd.,

Parameters	Unit	Results			Drinking water standards as per IS 10500: 2012
		5565	5566	5567	
pH	-	6.94	6.86	7.09	6.5-8.5
Electrical conductivity	µS/cm	7700	7360	3520	-
Total Suspended Solids	mg/L	< 5	< 5	< 5	-
Total Dissolved Solids	mg/L	4426	4240	2068	500* (2000**)
Chlorides as Cl ⁻	mg/L	2145	2106	917	250* (1000**)
Sulphates as SO ₄ ²⁻	mg/L	187	152	48	200* (400**)
Total Alkalinity as CaCO ₃	mg/L	396	424	328	200* (600**)
Total Hardness as CaCO ₃	mg/L	3030	3140	1550	200* (600**)
Calcium as Ca+2	mg/L	792	812	276	75* (200**)
Magnesium as Mg+2	mg/L	255	270	209	30* (100**)
Nitrates	mg/L	39	20	22	45
Fluoride	mg/L	0.34	0.37	0.16	1.0* (1.5**)
Phosphates	mg/L	0.02	0.03	0.03	-
Sodium as Na	mg/L	407	246	114	-
Potassium as K	mg/L	2.23	2.42	1.20	-
% Sodium	%	23	14	14	-
SAR	-	3.2	1.9	1.3	-
Boron	mg/L	BDL	BDL	BDL	-
Chemical Oxygen Demand	mg/L	14	20	17	-

Note: Results related to sample as received.

* Acceptable limit.

** Permissible limit in the absence of alternate source.

BDL: Below Detectable limit

(N. Murli Mohan)

Joint Chief Environmental Scientist (FAC)

Photographs taken during Inspection	
<p>Team met complainant, Sri. Kosgi Venkataiah</p>	<p>Team met complainant, Sri. Ganesh Goud in his Mango Garden</p>
<p>Outlet closed by M/s. Amneal Oncology (P) Ltd., towards Sri. Ganesh Goud's Mango garden</p>	<p>Sri. Ganesh Goud's Mango Garden in dry condition</p>
<p>Medigadda cheruvu in dry condition</p>	<p>Raipally Cheruvu in dry condition</p>



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018

Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

ANNEXURE-5

Order No. GEN-35/Polepally/TSPCB/U-I/TF/2019- 1052

Date:27.07.2019

Sub : M/s Amneal Oncology Pvt. Ltd., (Formerly M/s. Epsilon Pharmaceuticals Private Limited), Plot No.S-3, S-4 & S-5A, Sy. No: 411, 425 etc., TSIIC, SEZ, Green Industrial Park, Polepally(V), Jadcherla (M), Mahaboobnagar District – Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and control of Pollution) Amendment Act, 1987 – Non compliance of the Board directions and illegal discharge of effluents into adjacent Nala outside the premises - **Closure Orders - Issued - Reg.**

DESPATCHED
ON: 30.7.2019

- Ref :
1. Order No. 15-MHB/TSPCB/ZO-HYD/2018-223 dated 03.05.2018.
 2. CFO order No. 180821139762 dated 07.08.2015.
 3. Order No. MHB-Polepally/TSPCB/U-I/TF/2018-2291 dated 19.10.2018.
 4. Inspection of your industry by the Board officials on 27.05.2019.
 5. Hearing held on 22.07.2019 at Board office.

1. WHEREAS, you are operating the industry located at Plot No.S-3, S-4 & S-5A, Sy. No: 411, 425 etc., TSIIC, SEZ, Green Industrial Park, Polepally(V), Jadcherla (M), Mahaboobnagar District.
2. WHEREAS, the Board issued Closure orders to your industry on 03.05.2018 based on the complaints filed by the surrounding villagers and adverse news item appeared in "Eenadu" daily newspaper on 16.07.2017 regarding pollution in the surrounding areas of Gundlagadda Thanda, Polepally (V), due to pharma units at SEZ, Polepally.
3. WHEREAS, the Board issued CFO vide order dt: 07.08.2015 with validity upto 30.09.2018 for the following products. i. e., Cyclophosphamide for Injection – 1g/2g, Cyclophosphamide for Injection – 500 mg, Docetaxel of Injection – 20 mg, Docetaxel Injection Concentrate – 80 mg, Gemcitabine HCL for Injection – 1g / 2g, Gemcitabine for Injection – 200 mg, Oxaliplatin for Injection – 50 mg / 100 mg / 200 mg, Paclitaxel for Injection – 10 mg / 30 mg / 100 mg, Paclitaxel for Injection – 150 mg / 300 mg & Paclitaxel Protein Bound – 100 mg - 16,80,000 vials / annum.
4. WHEREAS, the industry has obtained CFO-Expansion vide order dated 03.07.2018 with a validity period upto 31.05.2028 for various injectable formulation – 10,00,000 Vials/annum with condition that, the industry shall pay the consent fees annually from the financial year 2019-2020 till validity of the Consent Order.
5. WHEREAS, the Board issued extension of Temporary Revocation of Closure Order vide order dated 19.10.2018 which was expired on 31.05.2019 with certain conditions.
6. WHEREAS, OA No. 189 of 2019 was filed by Sri Sravan Kumar, Advocate vs State of Telangana in Hon'ble NGT, New Delhi on pollution being caused by Pharma industries at TSIIC SEZ, Jadcherla, Mahabubnagar. Hon'ble NGT passed an order vide order dated 15.04.2019 stating the following :

"Let TSPCB look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within 2 months"

7. The Board has constituted a committee to inspect the industries in TSIIC SEZ, Jadcherla, Mahabubnagar.
8. WHEREAS, the team inspected your industry on 27.05.2019 and observed the following

1.	Name and Address of the Industry :	M/s. Amneal Oncology Pvt. Ltd., (Formerly M/s. Epsilon Pharmaceuticals Private Limited), Plot No.S-3, S-4 & A-5A, Sy.No.411, 425 etc., Polepally (V), Jadcherla (M), Mahaboobnagar District.
	E-mail	srikanth.reddy@amnealindia.com
	Mobile	7997991957
	Telephone	--
2	Date of Inspection	27.05.2019

3	Name and Designation of the person contacted	N.Srikanth Reddy, Asst. Manager-EHS
4	Line of Activity & Category	R & D activities on Pharmaceutical formulations & Orange Category
5	Status of operation (operational/ non-operational/ closed/ any other-if non-operational-reason and period of non-operation)	Operational.
6	Date of Commissioning	July, 2017
7	Status of consent under the Water & Air Acts & HW Authorization. (Order date & Validity period)	The industry has obtained CFO vide order dated : 20.11.2018 with a validity period upto 31.05.2019. Subsequently obtained CFO for expansion vide order dated : 03.07.2018 with a validity period upto 31.05.2028. Now the industry has applied combined CFO for existing & expansion quantities and is under process at ZOH.

8 Name of the Product(s) manufactured				
Sl. No.	Product	Quantity Existing	Proposed Quantity (Expansion)	Quantity (After expansion)
➤	Cyclophosphamide for Injection - 1g/2g	16,80,000 vials per annum	--	16,80,000 vials per annum
➤	Cyclophosphamide for Injection - 500 mg			
➤	Docetaxel of Injection - 20mg.			
➤	Docetaxel Injection Concentrate - 80 mg.			
➤	Gemcitabine HCL for Injection - 1g / 2g			
➤	Gemcitabine for Injection - 200 mg.			
➤	Oxaliplatin for Injection - 50 mg / 100 mg / 200 mg			
➤	Paclitaxel for Injection - 10 mg / 30 mg / 100 mg			
➤	Paclitaxel for Injection - 150 mg / 300 mg	10,00,000 vials per Annum	10,00,000 vials per Annum	
➤	Paclitaxel Protein Bound - 100 mg			
➤	Clofarabine injection - 20mg/20mL (1mg/mL)			
➤	Doxorubicin Hydrochloride for Injection -USP 20 mg/vial			
➤	Doxorubicin Hydrochloride for Injection - USP 10 mg/vial			
➤	Doxorubicin Hydrochloride for Injection - USP 50 mg/vial			
➤	Busulfan Injection - 60 mg/10mL(6mg/mL)			
➤	Docetaxel Injection - USP 160 mg/8mL (20mg/mL)			
➤	Docetaxel Injection - USP 80 mg/4mL (20mg/mL)			
➤	Bendamustine Hydrochloride for Injection - 25 mg/vial			

➤	Bendamustine Hydrochloride for Injection - 100 mg/vial			
➤	Bortezomib for injection - 3.5 mg/vial			
➤	Pemetrexed for Injection - 500 mg/vial			
➤	Azacitidine for Injection - 100 mg/vial			
➤	Pemetrexed for injection - 100 mg/vial			
➤	Cyclophosphamide for Injection - USP 2g / vial			
➤	Bendamustine hydrochloride injection - 50mg/ 0.5 mL			
➤	Bendamustine hydrochloride injection - 100 mg/ 1 mL			
➤	Bendamustine hydrochloride injection - 200 mg/ 2 mL			
➤	Arsenic trioxide injection - 1mg/ mL (10 mL)			
➤	Methotrexate 50 mg/mL solution for Injection (0.2mL Fill)			
➤	Methotrexate 50 mg/mL solution for Injection (0.3mL Fill)			
➤	Methotrexate 50 mg/mL solution for Injection (0.4mL Fill)			
➤	Methotrexate 50 mg/mL solution for Injection (0.5mL Fill)			
➤	Thiotepa for Injection USP - 15 mg/vial			
➤	Carmustine for Injection - USP 100 mg/vial			
➤	Melphalan Hydrochloride for Injection - 50 mg/Vial			
➤	Dehydrated Alcohol Injection - USP (3 mL) (Sterile Diluent for Carmustine for Injection)			
➤	Sterile Diluent for Melphalan Hydrochloride for Injection (10mL)			
➤	Naproxen Sodium Injection (Placebo) PFS			
➤	Naproxen Sodium Injection (Placebo) Powder			
➤	Placebo for Bortezomib for injection 3.5mg/vial (Placebo)			

Water Consumption

S.No.	Purpose	Existing	Expansion	Total after expansion.
	Process and Washings	21.0	5.0	26.0
	Cooling	12.7	6.3	19.0
	Boiler Feed	27.3	5.7	33.0
	Domestic	15.0	3.0	18.0
	Regeneration (Process and Utility)	16.0	6.0	22.0
	Gardening	25.0	-	25.0
	Canteen Use	5.0	4.0	9.0
	Total	122 KLD	30 KLD	152 KLD

Waste Water Generation

S. No.	Purpose	Existing	Expansion	Total after expansion	Existing mode disposal
1.	Process & Washings	19.7	2	21.7	After pre-treatment, shall be sent to M/s. MANA ETP, Mallapur, Rangareddy District for further treatment and disposal.
2.	Cooling	7.0	2.5	9.5	
3.	Boiler Blow down	12.3	1	13.3	
4.	Regeneration (Process and Utility)	16.0	2.5	18.5	
5.	Domestic Effluents	15.0	2.5	17.5	
6.	Canteen Use	5.0	3.5	8.5	
	Total	75 KLD	14 KLD	89 KLD	

Air Pollution:

S. No.	Details of Stack	Stack 1	Stack 2	Stack 3	Stack 4	Stack 5
		Existing				After expansion
1	Attached to	Boiler	Boiler	DG Set	DG Set	DG Set
2	Capacity	1.5 TPH	2.8 TPH	750 KVA	1010 KVA	1500 KVA
3	Fuel	Furnace Oil	Furnace Oil	Diesel	Diesel	Diesel
4	Stack height from GL	30.5 mtrs	30.5 mtrs	$H = h + 0.2 (KVA)^{0.5}$ H = height of the stack from GL in mtrs. h = height of the building where DG set is installed, in mtrs.		
5	Air Pollution Control Equipment	Wet scrubber followed by Dust collector	Wet scrubber followed by Dust collector	Acoustic Enclosures		
6	Standards to be complied	SPM - 115 Mg/Nm ³				

Hazardous Waste:

S. No.	Name and quantity of the Hazardous waste after expansion	Hazardous / as defined under HWM Rules, 2016	Quantity (existing)	Proposed expansion	Total quantity after expansion	Method of Disposal
1	ETP Sludge	34.3 of Sch-I	3 TPA	15 TPA	18 TPA	Shall be sent to M/s HWMP (TSD), Dundigal, R.R. Dist

The industry has submitted production details from Dec, 2018 to May, 2019. The details are as follows:

S.No	Month /Yr	Production Data	Consented Capacity
1	December.18	Nil	26,80,000 vial/annum
2	January.19	Nil	
3	February.19	Nil	
4	March.19	Nil	

5	April 19	Nil
6	May 19	Cyclophosphamide for Injection - USP 1g / vial - 5798 no's vials

***The industry was permitted to manufacture 40 no of products permitting the production capacity of 26,80,000 vials/annum, whereas, as per the details submitted by the industry, they have manufactured only 1 product i.e., Cyclophosphamide for Injection - USP 1g / vial - 5798 no's vials in the month of May, 2019.**

The industry has submitted details of wastewater lifted to M/s MANA (CETP) from December, 2018 to May, 2019.

S.No	Month	Consented Qty as per CFO order dated 20.11.2018	No of tankers send to MANA, CETP	Waste water Qty disposed to MANA CETP in KL
1	December 18	89 KLD / 2670 KLM / 134 (20 KL) Tankers/month	21	420
2	January 19		20	400
3	February 19		20	400
4	March 19		20	400
5	April 19		20	400
6	May19		20	400

***As seen from the above, the industry has lifted 81.3 KLD of effluents to MANA CETP as against permitted capacity 89 KLD.**

The industry has submitted details of waste lifted to M/s. TSDF from December, 2018 to May, 2019.

S.No	Month / Yr	Consented Qty	Hazardous waste disposed (Off specification Products) Production Vials Kg/month
1	Dec,18	15 TPA	--
2	Jan,19		1120
3	Feb,19		--
4	Mar,19		950
5	Apr, 19		--
6	May,19		--

The industry has submitted details of Biomedical waste lifted to M/s. Svethansh & Company, Mahaboobnagar from December, 2018 to May, 2019.

S.No.	Month /Yr	Consented Quantity	Quantity Disposed Kgs/month
1.	Dec.18	12 TPA	899
2.	Jan.19		0
3.	Feb.19		371
4.	Mar.19		371
5	Apr.19		858
6.	May.19		2305 Kg/m

Observations & Findings:

1. As per CFO the industry is permitted to dispose entire effluents of 89 KLD to MANA ETP, Mallapur for further treatment, whereas during the inspection it was observed that, the industry has newly constructed ETP of 80 KLD and STP of 20 KLD without obtaining permissions from the Board.
2. During inspection, it was observed that the industry has started constructing new building without obtaining permissions from the Board.
3. During inspection on 27.05.2019, the team has met Sri. Ganesh Goud. The team has collected Bore samples (5567) from Mango garden of Sri. Ganesh Goud adjacent to M/s. Amneal Oncology (P) Ltd., SEZ, Polepally (V), Mahaboobnagar District and M/s. Evertrogen Life Sciences (P) td., SEZ, Polepally (V), Mahaboobnagar District. The analysis values of the borewell water are as follows:

Parameters	Unit	Results			Drinking water standards as per IS 10500: 2012
		5565	5566	5567	
pH	-	6.94	6.86	7.09	6.5-8.5
Electrical conductivity	µS/cm	7700	7360	3520	-
Total Suspended Solids	mg/L	< 5	< 5	< 5	-
Total Dissolved Solids	mg/L	4426	4240	2068	500* (2000**)
Chlorides as Cl ⁻	mg/L	2145	2106	917	250* (1000**)
Sulphates as SO ₄ ²⁻	mg/L	187	152	48	200* (400**)
Total Alkalinity as CaCO ₃	mg/L	396	424	328	200* (600**)
Total Hardness as CaCO ₃	mg/L	3030	3140	1550	200* (600**)
Calcium as Ca ⁺²	mg/L	792	812	276	75* (200**)
Magnesium as Mg ⁺²	mg/L	255	270	209	30* (100**)
Nitrates	mg/L	39	20	22	45
Fluoride	mg/L	0.34	0.37	0.16	1.0* (1.5**)
Phosphates	mg/L	0.02	0.03	0.03	-
Sodium as Na	mg/L	407	246	114	-
Potassium as K	mg/L	2.23	2.42	1.20	-
% Sodium	%	23	14	14	-
SAR	-	3.2	1.9	1.3	-
Boron	mg/L	BDL	BDL	BDL	-
Chemical Oxygen Demand	mg/L	14	20	17	-

Note: Results related to sample as received.

* Acceptable limit.

** Permissible limit in the absence of alternate source.

BDL: Below Detectable limit

4. During inspection, the complainant Sri. Ganesh Goud has informed the team about the holes of the boundary wall (TSIIC) for discharging of effluents towards his mango garden. However, the team observed that, the holes were all closed and the area was in dry condition.
5. The industry has not dismantled the below ground level effluents collection tanks and provided tank in tank with HDPE tank of capacity 10 KLD inside and from there is lifting the effluents before sending to M/s. PETL.
6. The industry was permitted to manufacture 40 no of products permitting the production capacity of 26,80,000 vials/annum, whereas, as per the details submitted by the industry, they have manufactured only 1 product i.e., Cyclophosphamide for Injection - USP 1g / vial - 5798 no's vials in the month of May, 2019.
7. During the visit, the team has collected the water samples at the following points and the Analysis reports are as follows:

Parameters	Unit	Pretreated effluents before sending to CETP	CETP Inlet Standards.
pH at 25°C	-	8.66	5.5-9.0
Total Dissolved Solids	mg/L	2914	5,000
Chemical Oxygen Demand	mg/L	116	15,000
Oil and Grease	mg/L	BDL	20

***The values are meeting inlet standards of CETP**

Parameters	Unit	Effluents collected from underground HDPE tank	Standards.
pH at 25°C	-	7.49	6.5-8.5
Total Suspended Solids	mg/L	48	100
Total Dissolved Solids	mg/L	1650	--
Chemical Oxygen Demand	mg/L	83	250
Oil and Grease	mg/L	0.2	10

Recommendations:

- The industry shall immediately dismantle below ground level tanks for storing the effluents and remove tank in tank system which is used for storing of effluents.
- The industry shall justify the construction of STP of 20 KLD, as the Board permitted to lift the domestic effluents to CETP along with trade effluents.

8. WHEREAS, the Board has reviewed the status of industry in the Task Force Committee meeting held on 22.07.2019. The representative of your industry attended the meeting and stated that the unit is complying with the Board directions, upgraded the APCEs and are not discharging any waste water & sending the same to MANA CETP.

The complainant attended the meeting and informed that the unit is discharging the effluents during rains and also constructing new building without permissions. The hardness of the bore water sample increased from 600 to 2000 mg/l after establishment of the industries in SEZ. The unit is causing severe smell nuisance in the area.

The committee noted that the industry has not dismantled the existing below ground level effluent collection tanks. The analysis results of the borewell samples collected at the complainant's mango garden indicates TDS- 2068 mg/l.

The committee recommended to address a letter to District Collector, Mahabubnagar District to constitute a Multi Disciplinary team comprising of Representative of Revenue, TSIIC, Irrigation, Ground Water Department, Task Force Committee member of TSPCB, Board office and Regional Office official to study the impact / effects of pollution being caused by the industries located in Polepally SEZ to the surrounding villages.

The team shall assess the following :

- Adequacy of measures taken by the industries in SEZ, Polepally to control air & water pollution.
- Ground water pollution in the surrounding villages
- Soil & Crop damages
Compensation to the affected farmers / surrounding villagers.

After detailed discussions, the committee recommended to issue closure orders to the unit for the following reasons:

- The industry is constructing the new building and constructed ETP of 80 KLD and STP of 20 KLD without permissions from the Board.
- The industry has not dismantled the existing below ground level effluent collection tanks.
- The industry is not having storm water drains. During rainy season, the industry is discharging the effluents outside the industry premises along with the rain water during rains.
- The industry is operating without obtaining valid revocation of closure orders.

9. After careful consideration of the material facts of the case, the Board is of the firm opinion that you are not complying with the Board directions & consent conditions and discharging the effluents into the nala and causing air & water pollution in the area. Under the Powers vested with the T.S. Pollution Control Board under Section 33 (A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 for the reasons stated above, the **Board hereby issues closure orders to your industry** in the interest of protecting public health and environment.

10. You are directed to take note that if you continue to operate your industry even after receipt of this orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.
11. You are further directed to take note that the TSSPDCL, has been ordered to disconnect Power Supply to your industry with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

Sd/-
MEMBER SECRETARY

To
M/s Amneal Oncology Pvt. Ltd.,
(Formerly M/s. Epsilon Pharmaceuticals Private Limited),
Plot No.S-3, S-4 & S-5A, Sy. No: 411, 425 etc.,
TSIIC, SEZ, Green Industrial Park, Polepally(V),
Jadcherla (M), Mahaboobnagar District

Copy to :

1. The District Collector, Mahabubnagar District for kind information.
2. The Superintending Engineer (Operations), T.S. Southern Power Distribution Company Ltd., Mettugadda, Mahaboobnagar
3. The Superintending Engineer (Operations), Rangareddy - North / Greater Hyderabad, TSSPDCL, Tirumalagiri, Secunderabad.
4. The JCEE, ZO-Hyderabad for information and necessary action.
5. The EE, RO-Hyderabad for information and necessary action. The EE is directed to ensure that the power supply is disconnected. The RO shall record the meter readings at the time of disconnection and also meter readings of DG Sets.
6. Concerned file.

//T.C.F.B.O//


Senior Environmental Engineer
(Unit -I)

ofc

INSPECTION REPORT OF MULTI DISCIPLINARY COMMITTEE ON SEZ POLEPALLY AS PER THE PROCEEDINGS OF COLLECTOR & DISTRICT MAGISTRATE MAHABUBNAGAR.

The Board has received Hon'ble NGT, New Delhi order dated 15.04.2019 in OA No.189 of 2019 based on a letter given by Sri. Sravan Kumar, Advocate to the Hon'ble NGT alleging that the pollution is being caused by Pharma Companies at TSIIC SEZ in Jadcherla, Mahabubnagar District. The Hon'ble NGT passed an order vide dated 15.04.2019 stating:

"Let TSPCB look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within 2 months".

In response to the above directions, the Board has constituted a team vide order dated 17.05.2019 for inspection of industries located in TSIIC SEZ, Jadcherla, Mahabubnagar District and its surrounding areas. The Team inspected the area on 28.05.2019 and submitted report along with monitoring reports to the Board Office.

Based on the findings of the team, the Board has issued certain directions to comply with to nine industries and the other three industries have been issued with Closure orders.

The Board Office has then addressed a letter dated 27.07.2019 requesting the Collector & District Magistrate, Mahabubnagar to constitute a Multi Disciplinary Committee(MDC) comprising Revenue, TSIIC, Agriculture, Ground water, Task Force Committee members of TSPCB and RO to carryout assessment of Crop damages, ground water pollution and to fix compensation to the affected farmers under "Polluter pay Principle".

Accordingly, the Collector & District Magistrate, Mahabubnagar has constituted a Multi-Disciplinary Committee vide letter dated 17.08.2019 with officials from Revenue, TSIIC, Agriculture, Ground Water departments, Task Force Committee members of TSPCB, Board and Regional Office, Hyderabad officials to study the impact / effects of pollution being caused by the industries located in Polepally SEZ to the surrounding villages for assessment of crop damage and fixing of compensation with the following members:

- Sri J. Srinivas, RDO, Mahabubnagar
- Sri. Ravi, ZM, TSIIC.
- Smt. Y. Sucharitha, JD, Agriculture
- Sri M. Rajendra Kumar, Dist. Ground Water Officer
- Sri Dr. BommenaVittalRao, TF Committee Member, from CSIR-IICT
- Sri E. Dayanand, Environmental Engineer, TSPCB.
- Sri Dr. Srinivas(Shankaraiah), NIPER.

The above team shall assess the following

- A. Adequacy of measures taken by the industries in SEZ Polepally to Control Air & Water pollution.
- B. Ground water pollution in the surrounding villages.
- C. Soil & Crop damages.
- D. Compensation to the affected farmers / surrounding villagers under "polluter pay" Principle.

In this regard, the Multi Committee Disciplinary committee visited SEZ, Polepally & surrounding areas on 23.08.2019, 27.08.2019 & 28.08.2019 SEZ, except Dr.Srinivas(Shankaraiah). The AEE, Regional Office, Hyderabad, Scientific Officer and Asst. Scientific Officer, Zonal Laboratory, Warangal have accompanied the team for inspection. During the visit, the committee contacted Sri KosigiVenkataiah, Sri Ganesh Goud (complainants) and other public of surrounding villages of SEZ, Polepally. The complainant(s) informed/alleged that the surrounding ground water got polluted and crops are not growing due to illegal discharge of effluents from these Pharma Industries

On the first day of visit (23.08.19), the committee members have a meeting to chalk out the program and modalities to work out to assess the ground reality of each and every manufacturing base situated inside the TSIIC SEZ area, as the task assigned involves different agencies with a clear cut duties as per the directive of the District Collector. MDC Later interacted with

complainants and villagers and proceeded to the different sites where bores/ crops and Gardens are affected due to the illegal discharges from the member industries. Every place where ever the aggrieved complainants wanted to, have been attended and samples Water (both surface and ground) collected for assessing the situation at the following places, followed by inspection of manufacturing units.

1. Bore well sample collected in front of Raju Hair cutting saloon, Mudireddypalli (V), Rajapur (M).
2. Bore well sample collected from agriculture field of E. Ashanna Goud, Mudireddy pally
3. Water sample collected from MudireddypalliCheruvu.
4. Bore well sample collected within premises located practical yard of M/s. L & T Construction Skills training institute Polepalli (V), Jadcherla (M), Mahabubnagar District.
5. Bore well sample collected towards north side of the M/s. Supreme industry Polepalli (V), Jadcherla (M), Mahabubnagar District.
6. Borewell sample collected from near D. Ramaswami House
7. Borewell sample collected from Grampachayath Bore near Sri SrikanthGoud House, #3-69, Rayapalli (V).
8. Bore well Sample Collected from Grampanchayath near N. Laxmaiah house Rayapalli (V).
9. Borewell Sample collected from agriculture fields of Gopal Goud near Pochamma temple, Polepalli (V), Jadcherla (M)
10. Borewell sample collected from agriculture field of Ganesh Goud, Sy.No.412/7/E, Rayapally (V), Jacherla (M)
11. Borewell sample collected from agriculture field of Sri VenkataishGoud, Rayapally (V), Jacherla (M)
12. Borewell sample collected from agriculture field of Sri Bichaiah Goud, Sy.No.290, Rayapally (V), Jacherla (M)
13. Bore well sample collected from agriculture field of Sri Chennaiah, Rayapally (V), Jacherla (M)
14. Borewell sample collected from agriculture field of Raghunandanchari, GundlagaddaThanda, Jacherla (M)
15. Borewell sample no 2 collected from agriculture field of Raghunandanchari, GundlagaddaThanda, Jacherla (M)
16. Bore well Sample collected within the industry premises of Ellen berrie.
17. Mango fields of Rangareddy, Sy.No.108-110, Rangareddyguda (V), Rajapur (M), Mahaboobnagar (D).
18. Agricultural fields of M. Krishnaiah, Gundlapotlapalli (V), Rajapur (M), Mahaboobnagar (D).
19. Agricultural fields of M. Gopal, Gundlapotlapalli (V), Rajapur (M), Mahaboobnagar (D).
20. Stagnated water collected at pond
21. Stagnated water collected from pit in gundlagaddathandajacherla(M), MBNR (D)
22. Stagnated water collected from Back side of the M/s. AurobindoPharama VII
23. Stagnated water collected near M/s. Thermo filix industry

MDC also inspected the following industries with complainants.

1. M/s. Hetero Labs Ltd., Unit - I, Sy.No.440, 441, TSIIC-SEZ; Polepally (V), Jadcherla (M), Mahabubnagar District
2. M/s. Hetero Labs Ltd. Unit - II, TSIIC-SEZ, Sy.No.410 & 411, Polepally (V), Jodcherla (M), Mahabubnagar District.
3. M/s Hetero Biopharma Limited (Formerly Hetero Drugs Ltd., Unit - III) is located at TSIIC-SEZ, Polepally (V), Jedcherla (M), Mahabubnagar District.
4. M/s. AurobindoPharna Ltd. Unit - VII, Sy.No.408 to 412, 418 to 435 etc. TSIIC-SEZ, Polepally (V), Jadcherla (M), Mahabubnagar District.
5. M/s. Amneal Oncology Pvt. Ltd. (Formerly M/s. Epsilon Pharmaceuticals Private Limited), Plot No.A-3, S-4 & A-5A, Sy.No.411, 425 etc. TSIIC-SEZ, Polepally (V), Jadcherla (M), Mahabubnagar District
6. M/s. Evertrogen Life Sciences (Formerly M/s. Optimus Generics Ltd.), Plot No.S-8, S-13/P & S-14/P, TSIIC-SEZ, Polepally (V), Jadcherla (M), Mahabubnagar District.
7. M/s. AurobindoPharna Ltd. Unit - XVI, Sy.No.408 to 412, 418 to 435 etc. TSIIC-SEZ, Polepally (V), Jadcherla (M), Mahabubnagar District.
8. M/s. APL Health Care Ltd., Sy.No.410/P, 411/P & 458/P, Plot No.S-1/B, TSIIC-SEZ, Polepally (V), Jedcherla (M), Mahabubnagar District.

9. Mylan Laboratory., (Formerly M/s. Glochem Industries Ltd.,) Sy.no.408, 410, Plot No.S-16 & S-17/A, TSIIC-SEZ, Polepally (V), Jadcharla (M), Mahabubnagar District.
10. M/s Shilpa Medicare Limited Formerly Raichem Life Science Pvt. Ltd., Plot No.S-20, S-21, S-22, S-23 & S-24,-A at TSIIC-SEZ, Peddpally (V), Jadcherla (M) , Mahabubnagar District.
11. M/s. ShriKartikeyaPharma, Sy.No.408-412, 418-435, 437-445, TSIIC-SEZ Polepally (V), Jadcherla (M), Mahabubnagar District
12. M/s. Suvarna Apparel & Fashion Exports Limited., Sy.Nos.103 to 109 & 148 to 152, Rangareddyguda (V), Balanagar (M), Mahabubnagar District

Each industry CFO status, APCEs, water consumption, waste water generation, Hazardous waste etc and the inventory of raw materials procured and converted in to products vis a vis waste/date expiry products etc have been checked and advised them to provide the details in writing. Copies enclosed.

The industry wise inspection details are as follows:

I. M/s. Hetero Labs Ltd., Unit - I, Sy.No.440, 441, TSIIC, SEZ, Polepally (V), Jadcherla (M), Mahabubnagar District.

- The industry has CFO with validity period upto 30.09.2021 for Tablets - 8100 Millions/annum, Capsules - 7800 Millions/annum, Liquid Vials-30 Millions/annum, Inhalers - 3 Millions/annum, Ointments - 30 Millions/annum and Exhibit batch line - 120 Millions/annum.
- The industry consumes water of about 313 KLD for Process & Washings - 94 KLD, Cooling tower make up / boiler make up / utilities - 170 KLD and Domestic - 49 KLD.
- The industry generates about 139 KLD of wastewater from Process & Washings - 91 KLD, Cooling - 12.5 KLD and Domestic - 35.5 KLD.
- The industry directed to dispose of process, washing and domestic effluents after treatment in common ETP and STP (for 3 units) to CETP.
- The industry generates solid / hazardous waste ETP sludge - 0.1 TPM (To M/s HWM Project (TSDF), Dundigal (V), Rangareddy District), Rejected tablets, Capsules etc - 10.0 TPM (To M/s HWM Project (TSDF), Dundigal (V), Rangareddy District), Bio-medical Waste - 0.5 TPM (To Common Bio-Medical Waste treatment / disposal facility), Spent mixed solvents - 1500 LPM (Shall be sent to authorized recyclers / solvent recovery units or authorized cement plants for incineration), HDPE Drums / Carboys - 200 Drums/month (After complete detoxification, shall be sold to Authorized agencies / parties), Glass ware - 1000 Kgs/month (After detoxification sold to Authorized recyclers), Waste Oil - 500 LPM (To authorized waste oil re-processors / recycling units), Used lead acid batteries - 10 Nos./Annum (Return to the manufacturer / dealer on buy back basis) and Packing material - 5 TPM (Sold to authorized recyclers). The industry is a member unit of TSDF.
- The industry has submitted Bank Guarantee of Rs. 16,00,000/- which is expired on 23.01.2018.
- The Board has issued certain directions vide order dated 27.07.2019.

The industry has submitted production details for the period from June, 2018 to July, 2019.

The details are as follows:

SI No	Name of the Product	Quantity as per CFO (Millions /Annum)	Jun-18	Jul-18	Aug-18	Sep-18	Oct-18	Nov-18	Dec-18	Jan-19	Feb-19	Mar-19	Apr-19	May-19	Jun-19	Jul-19
1	Tablets	8100	24.14	20.73	25.03	256.39	231.01	30.44	30.84	301.82	240.95	340.06	331.24	346.08	330.67	241.14
2	Capsules	7800	0	2.15	0.41	1.34	0.4	0.96	0	0	1.32	0.41	0.43	1.47	0.07	0
3	Liquid Vials	30	0	0	0	0	0	0	0	0	0	0	0	0	0	0

As per the production details, the industry has manufactured Tablets, Liquid Vials and Capsules within the consented capacity for the period from June, 2018 to July, 2019 i.e. Tablets - 6.13 millions Nos./annum against 160 millions Nos./annum, Liquid Vials - 24.46 millions Nos./annum against 25 millions Nos./annum and Capsules - 0.2 millions Nos./annum against 150 millions Nos./annum.

III. M/s Hetero Biopharma Limited (Formerly Hetero Drugs Ltd., Unit - III) is located at TSIIC SEZ Polepally (V), Jedcherla (M), Mahabubnagar District.

- M/s. Hetero Biopharma Limited (Formerly Hetero Drugs Ltd. Unit - III) involved in Pharmaceutical Formulations.
- The industry has obtained CFO of the Board vide order dated 07.12.2015 for Darbepoetinalfa - 50000 Nos./month, Rituximab - 40000 Nos./month, Bevacizumab - 30000 Nos./month and Adalimumab - 30000 Nos./month with validity upto 30.09.2020.
- The industry consumes water of about 9.5 KLD for Process & Washings - 3.0 KLD, Boiler Feed - 1.0 KLD, Cooling tower - 1.5 KLD and Domestic - 4.0 KLD.
- The industry generates about 6.28 KLD of wastewater from Process & Washings - 2.98 KLD, Boiler blow down - 0.1 KLD, Cooling Bleed off - 0.2 KLD and Domestic - 3.0 KLD.
- The industry is directed to dispose of process, washing and domestic effluents after treatment in common ETP and STP to CETP.
- The Board has CFO for oil fired boiler of 5 TPH.
- The industry generates solid / hazardous waste ETP sludge - 100 kg/month, Reject/sweeping materials - 1000 kg/month (Shall be sent to M/s HWM Project (TSDF), Dundigal (V), Rangareddy District / authorized cement industries), Bio-medical waste - 500 kgs/month (Shall be sent to authorized Bio-Medical Waste treatment & disposal facility), Glass ware - 500 kgs/month (After complete detoxification, shall be sent to authorized recyclers.) and Packing materials - 500 kgs/month (Shall be sold to authorized recyclers.)
- The Board has issued certain directions vide order dated 27.07.2019.

The industry has submitted production details for the period from June, 2018 to July, 2019.

The details are as follows:

S. No	Name of the Product	Qty. as per CFO (Nos./Month)	Jun-18	Jul-18	Aug-18	Sep-18	Oct-18	Nov-18	Dec-18	Jan-19	Feb-19	Mar-19	Apr-19	May-19	Jun-19	Jul-19
1	Darbepoetinalfa	50000	15,634	28,515	16,725	52,954	40,811	48,244	21,456	48,144	27,402	47,244	13,632	44,262	32,456	30,152
2	Rituximab	40000	59	3,615	3,176	1,652	3,598	3,343	4,549	20,814	14,023	12,792	nil	11,907	13,142	12,512
3	Bevacizumab	30000	54	1,068	1,897	1,804	2562	1454	2,893	8,194	4,163	797	nil	2,396	2,356	2,894
4	Adalimumab	30000	nil	nil	Nil	nil	nil	nil	4,021	nil	3,988	nil	nil	4,013	3,944	1,554

As per the production details, the industry has manufactured Darbepoetinalfa, Rituximab, Bevacizumab and Adalimumab within the consented capacity for the period from June, 2018 to July, 2019 i.e. Darbepoetinalfa - 33402.21 Nos./month (Avg./month) against 50000 Nos./month, Rituximab - 7513 Nos./month (Avg./month) against 40000 Nos./month, Bevacizumab - 2323.714 Nos./month (Avg./month) against 30000 Nos./month and Adalimumab - 1251.429 714 Nos./month (Avg./month) against 30000 Nos./month.

The industry has submitted details of wastewater lifted to M/s.PETL for the period from June, 2018 to July, 2019 from the three sister concern units i.e. M/e. Hetero Labs Unit - I, M/s. Hetero Labs Unit - II and M/s. Hetero Biopharma. The details are as follows:

Month	CETP	JUN '18	JULY '18	AUG '18	SEP '18	OCT '18	NOV '18	DEC '18	JAN '19	FEB '19	MAR '19	Apr '19	May '19	June '19	July '19

Waste water Disposed Hetero Labs Limited Unit-I, Unit - II Hetero Bio Pharma - Unit - III	M/s. PETL (KL)	1180	1240	1,100	1,180	960	1,340	1,220	1,100	1,080	1,160	1,040	1,100	960	1,080
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During the period from June, 2018 to July, 2019, all the three units together have lifted total 15740 KL of treated wastewater to M/s. PETL i.e. at an average of 37.47619 KLD of wastewater against the permitted quantity of 252.82 KLD from (Unit - I, Unit - II & Hetero Biopharma)

During inspection, the Committee has observed the following:

- The Committee has inspected industry along with complainants Sri Kosigi Venkataiah, Sri Ganesh Goud and other public on 23.08.2019.
- The industry was in operation.
- M/s. Hetero Labs Ltd., Unit - I, Unit - II and M/s. Hetero Biopharma Ltd. are located adjacent to each other with a common compound wall.
- The industries have common ETP & STP for all three units & were in operation.
- Digital Flow meters provided at intake point for water consumption, at Inlet of STP, at ETP collection tank, at RO feed tank, RO rejects tank, RO permeate tank,
- The industries have provided tank in tank structure of capacity 25 KL (Unit - II), 25 KL (Hetero Biopharma) and below ground 25 KL (for Unit - I) for primary collection from there lifted to above ground level common ETP for further treatment.
- The industries have common STP and the treated water is lifted to M/s. PETL along with process effluents.
- The industries have lifted 37.47619 KLD of wastewater against the permitted quantity of 252.82 KLD. The representative of the industry informed that, they are sending RO Rejects also to M/s. PETL and RO permeate is used for utilities.
- The industries have installed separate energy meters to ETP and STP and maintaining records.
- The industries have above ground level tanks with a total effluent storage capacity 600 KL for process, washings, etc. and above ground level storage tanks of total capacity 200 KL for domestic wastewater before sending to M/s. PETL.
- As per the CFO, all the three units generate wastewater of about 378 KLD. Whereas the industry has total effluent storage capacity of 800 KL, which is sufficient for storage of effluents for 2 days.
- The industry has permission for oil fired boilers of capacity 2 x 5 TPH, but, the industry installed briquette fired boilers 2 x 5 TPH without obtaining CFE and CFO of the Board. The industry has provided individual bag filters to each briquette fired boiler of capacity 5 TPH to control boiler emissions. The industry has not installed separate energy meters to the APCF and not maintaining energy consumption records.
- The industry has provided separate shed for storage of Hazardous waste.
- The Borewell water sample collected from within the industry premises.
- The samples collected from ETP and STP Equalization tank/Effluent collection tank, Primary clarifier, Aeration tank, Aeration tank, Secondary clarifier, Holding tank before filtration, RO feed, RO permeate, RO rejects, STP inlet and STP outlet.
- The industry storm water drains are connected to rain water collection tank of 55000 KL capacity & the sample collected for analysis.
- Stack attached to briquette fired boiler - 2 x 5 TPH was monitored.
- AAQM conducted at i) near emergency assembly point (solid oral block-v) ii) Near security room (solid oral block-vi) and iii) near occupational health care.
- The Board has issued certain directions vide order dated 27.07.2019. The compliance on directions are as follows:

S. No.	Condition	Compliance
1.	The industry shall comply with all the CFO condition issued by the Board.	--
2.	The industry shall not discharge any effluent /	During inspection no

	wastewater within or outside the premises.	discharges was observed.
3.	The industry shall send all the pre-treated effluents / waste water to CETP-PETL.	The industry is lifting pre-treated process, washings and domestic effluents to CETP, Patancheruvu for further treatment and disposal as per the details mentioned below.
4.	The industry shall always comply with the Stack Emission Monitoring Standards.	The industry has provided bag filter to the briquette fired boiler of capacity 6 TPH as air pollution control equipment to control air pollution. The Stack and ambient air quality analysis monitored.
5.	The industry shall obtain amendment to CFO Order for operating Briquette fired boiler.	The industry has not obtained CFO amendment for Briquette fired boilers.

M/s. Hetero Bio-Pharma Ltd., Unit-III, Sy.No.458, TSIIC, ESZ, Polepalli (V), Jadcherla (M), Mahabubnagar (D): AAQ monitoring results:

Sampling Location	PM10* µg/m ³	TSPM µg/m ³	SO ₂ µg/m ³	NO _x µg/m ³
Ambient Air Quality Monitoring near emergency assembly point (Solid oral block unit-V)	65	169	9	22
National Ambient Air Quality Standards (NAAQS)	100	-	80	80

As per the Analysis report results, the AAQM values are meeting the prescribed Standards.

Sampling Location	PM10* µg/m ³	TSPM µg/m ³	SO ₂ µg/m ³	NO _x µg/m ³
Ambient Air Quality Monitoring near security room (Unit-VI)	74	175	8	21
National Ambient Air Quality Standards (NAAQS)	100	-	80	80

As per the Analysis report results, the AAQM values are meeting the prescribed Standards.
AAQ monitoring results.

Sampling Location	PM10* µg/m ³	TSPM µg/m ³	SO ₂ µg/m ³	NO _x µg/m ³
Ambient Air Quality Monitoring near occupational health care	62	188	10	23
National Ambient Air Quality Standards (NAAQS)	100	-	80	80

As per the Analysis report results, the AAQM values are meeting the prescribed Standards.

IV. M/s. AurobindoPharma Ltd. Unit - VII, Sy.No.408 to 412, 418 to 435 etc. TSIIC - EZ, Polepally (V), Jadcherla (M), Mahabubnagar District.

- M/s. AurobindoPharma Ltd. Unit - VII is involved in Pharmaceutical Formulations.
- The industry has CFO with a validity period upto 31.03.2023 for production of Tablets - 15000 Millions/Annum, Capsules - 3000 Millions/Annum, Ointments - 25 Millions/Annum, Liquid Orals - 7.5 Millions/Annum, Dry powder for Oral Suspension Sachets - 25.0 Millions/Annum and Soft Gel Capsules - 100.0 Millions/Annum.
- The industry consumes water of about 595 KLD out of which, Process & Washings - 170 KLD, QC and R&D - 20 KLD, Garment Washing - 30 KLD, Boiler, Hot water generation, Water purification, (Softener/DM/ROs Regeneration) & Cooling tower Make-up - 225 KLD, Domestic & Gardening - 130 KLD and Decontamination of containers, liners, glass bottles, etc. - 20 KLD.
- The industry generates wastewater of about 398 KLD, out of which, 313 KLD from Process, Washings, Garment Washings, Boiler, Hot water generation & water purification, CT Bleed Off, Decontamination of containers, liners, glass bottles, etc. and 85 KLD from Domestic sections.
- The industry is consented for CETP i.e., M/s. PETL, Patancheru for further treatment and disposal.
- The industry has CFO for oil fired boiler of capacity 10 TPH and 4 TPH (Standby). Now, the industry has applied for CFE expansion for coal fired boiler of capacity 6 TPH and oil fired boiler of capacity 5 TPH. The application is under process.
- The industry generates solid / hazardous waste viz., Off-Specification products/expired formulations - 15000 Kg/month, Off-specification raw material (incipient) - 2000 Kg/month, MEE salts - 1500 Kg/month, Spent laboratory Solvents - 5000 Liters /month, Empty Capsules - 5 Millions No's/Annum. These wastes are consented to dispose to M/s. HWMP (TSDF), Dundigal, Rangareddy District / authorized cement industries for incineration. ETP Sludge - 3600 (Shall be sent to M/s. HWMP (TSDF), Dundigal, Rangareddy District), Empty HDPE Carboys - 6000 No's/month, Package materials/Liners - 3000 Kg/month and consented to dispose (After complete detoxification, to authorized agencies), Microbiological Waste - 500 Kgs/month shall be sent to common bio-medical waste treatment facility (CBMWTF). Used Oil - 220 LPM (Sent to authorized Re-Processors / Re - Cyclers of waste oil), Lead Acid Batteries - 21 Nos./Annum (Returned to the manufacturers/ dealers on buy back basis.), Discarded /Used /Broken glass vials /glass bottles - 1400 Kg/month, Rejected Synthetic bottles used for product packing - 3000 Kg/month, Blister and Bilister package waste (3000 Kg/month) consented to (After complete detoxification, shall be sent to authorized scrap vendors) and Soft gel residue - 1000 Kg/month (Shall be sent to M/s. HWMP (TSDF), Dundigal, Rangareddy District).
- The industry has submitted Bank Guarantee of Rs. 32,00,000/- on 15.05.2017 which is expired on 07.05.2018.
- The Board has issued certain directions vide order dated 27.07.2019

During inspection, the Committee has observed the following:

- The Committee has inspected industry along with complainants Sri Kosigi Venkataiah, Sri Ganesh Goud and others on 23.08.2019.
- The industry was in operation.
- The industry has below ground level RCC collection tank of capacity 125 KL for process, washings, etc. and below ground collection tank of capacity 84 KL for collection of domestic wastewater. The industry has common above ground level RCC storage tank of capacity 250 KL for storage of RO Rejects and treated domestic water before lifting to M/s. PETL.
- The industries have lifted 87.27778 KLD of wastewater against the permitted capacity 398 KLD. The representative of the industry informed that, they are sending RO Rejects effluents to M/s. PETL and RO permeate is used for utilities.
- Mechanical Flow meter provided at water intake point and Digital flow meter provided at final storage tank from where lifted to CETP, PETL.
- As per the CFO, the industry generates about 398 KLD, whereas the industry has total effluent storage capacity of 459 KL only.
- The industry has MEE (2stage) of capacity 60 KLD, but was not in operation.
- The industry is operating coal fired boiler of capacity 6 TPH with Bag filter followed by mechanical dust collector as APCE without the Consent of the Board. Additional 5 TPH oil fired boiler is under erection without the Consent of the Board.

- The industry has provided separate shed for storage of Hazardous waste.
- Water samples collected from the Borewells within the premises.
- The industry has constructed below ground level RCC tank near boiler area, which is just adjacent to compound wall to collect all storm drain water. Water sample collected for analysis.
- The industry has three number of Grilled window type outlets to the compound wall near the boiler area to let off the rain water/ effluents. Stagnated water collected back side of the industry compound wall.
- Wastewater sample collected from Equalisation tank, Flash mixer, Flocculator, Pretreated storage tank Inlet of STP and Outlet of STP.
- AAQM conducted near ETP area and stack monitoring conducted at coal/briquette 6TPH fired boiler capacity.
- The Board has issued certain directions vide order dated 27.07.2019.

The compliance on directions are as follows

S. No.	Directions	Compliance
1.	The industry shall comply with all the CFO conditions issued by the Board.	--
2.	The industry shall not discharge any effluent / wastewater within or outside the premises.	During the inspection, no discharge of wastewater was observed outside the premises.
3.	The industry shall dismantle all the below ground level effluent storage tanks.	The industry has not dismantled below ground level collection tank. The industry has below ground level collection tank of capacity 125 KL for process, washings, etc. The industry is collecting domestic wastewater in underground collection tank of capacity 84 KL. The industry has common above ground level RCC storage tank of capacity 250 KL for storage of RO Rejects and treated domestic water before lifting to M/s. PETL.
4.	The industry shall obtain an amendment for operation of additional 5 TPH oil fired boiler.	The industry is erecting new oil boiler of capacity 5 TPH for which now, industry has applied for CFE Expansion.
5.	The industry shall send the pre-treated effluents to CETP (PETL) regularly.	The industry is lifting RO Rejects along with treated domestic wastewater to CETP i.e. M/s. PETL for further treatment and disposal. The RO permeate is being reused for cooling tower makeup and RO Rejects is lifting to M/s. PETL.

The industry has submitted details of production for the period from August, 2018 to July, 2019. The details are as follows:

Name the Product	Aug-18	Sep-18	Oct-18	Nov-18	Dec-18	Jan-19	Feb-19	Mar-19	Apr-19	May-19	Jun-19	Jul-19
Tablets	762.03	645.97	648.20	561.47	617.22	673.765	704.6	655.23	654.52	778.844	643.893	1207
Capsules	340.65	398.03	432.23	408.57	438.095	331.518	298.2	349.81	364.88	401.453	410.301	
Ointments	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00

Liquid Orals	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
Dry powder for Oral Suspension Sachets	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
Soft Gel Capsules	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
Total	1102.67	1044.00	1080.43	970.04	1055.32	1005.28	1002.80	1005.04	1019.40	1180.30	1054.19	1207.00

As per the production details, the industry has manufactured Tablets and Capsules within the consented capacity for the period from Aug, 2018 to July, 2019 i.e. Tablets - 7949.24 Million Nos./Annum against 15000 Millions/Annum and Capsules - 4777.23 Million Nos./Annum against 3000 Millions/Annum.

The industry has submitted details of wastewater lifted to CETP (M/s. PETL) for the period from August, 2018 to July, 2019. The details are as follows:

Stream	Aug -18	Sep -18	Oct -18	Nov -18	Dec -18	Jan -19	Feb -19	Mar -19	Apr -19	May -19	Jun -19	Jul-19
Process & Washings, Decontamination of container liners, glass bottles & Boiler, Cooling, Hot Water	3220	2760	2440	2480	2640	2200	2060	2460	2160	2680	2940	3380
Domestic												
Total	3220	2760	2440	2480	2640	2200	2060	2460	2160	2680	2940	3380

During the period from August 2018 to July 2019, industry has lifted total 31420 KL of treated wastewater to M/s. PETL at an average of 87.27778 KLD against the permitted quantity of 398 KLD.

M/s. AurobindoPharma Ltd., Unit-7 (Existing &Expansion), Sy.No.411, 425, 434, 435, 438, SEZ-IP, Polepalli (V), Tadcherla (M), Mahabubnagar Dist: AAQ monitoring results.

Sampling Location	PM10* µg/m ³	TSPM µg/m ³	SO ₂ µg/m ³	NOx µg/m ³
Ambient Air Quality Monitoring was carried out near ETP (Downwind Direction).	78	226	8	34
National Ambient Air Quality Standards (NAAQS)	100	-	80	80

As per the Analysis report results, the AAQM values are meeting the prescribed Standards.

Analysis results of Stack attached to Coal and briquette fired 10 TPH boiler capacity.

Parameter	Analysis value (mg/Nm ³)	Standard (mg/Nm ³)
Suspended Particulate Matter	135	115

As per the Analysis report the SPM value is exceeding the prescribed standards.

Wastewater samples results: Sampling codes:

08308: Equalisation tank

08309: Flash mixture

08310: Flocculator

08311: Pre-treated storage tank before sending to M/s. PETL

08312: Inlet of STP

08313: Outlet of STP

08314: Rain water collection tank

S. No.	Parameter	08308	08309	08310	08311	08312	08313	08314
1	pH at 25°C	6.95	6.27	5.63	6.97	7.42	7.27	6.95
2	Total Suspended Solids at 105°C	80	138	408	57	54	36	4
3	Total Dissolved Solids (TDS)	5340	5186	5154	3117	1662	1120	188
4	Chemical Oxygen Demand	4606	5395	5270	2023	453	130	29
5	BOD ₃ at 27° C	--	--	--	--	102	22	5

Sample: Borewell sample collected near boiler house (BH).

S.No.	Parameter	Analysis values of BH
1	p ^H	6.79
2	Electrical conductivity	3410
3	Total Solids	2112
4	Total Suspended Solids	4
5	Total Dissolved Solids	2108
6	Chlorides	683
7	Suphates	154
8	Chemical Oxygen Demand (COD)	19
9	Total Hardness (as CaCO ₃)	1025
10	Calcium as Ca ⁺⁺	226
11	Magnesium as NO ₃ ⁻	112
12	Total Alkalinity as CaCO ₃	540
13	Nitrates as NO ₃ ⁻	12
14	Sodium as Na ⁺	293
15	Potassium as K ⁺	4
16	Phosphates as PO ₄ ⁻³	0.02
17	Fluoride as F ⁻	1.066
18	% Sodium	38.2
19	SAR	2.8
20	Leas as Pb	0.273
21	Nickel as Ni	<0.012
22	Zinc as Zn	0.201
23	Cadmium as Cd	<0.003
24	Copper as Cu	<0.004
25	Iron as Fe	0.050
Units:	Except pH, % Na and SAR, all values are expressed in mg/lr.	
Note:	• Results related to samples as received.	

Units :	Except pH, all values are expressed in mg/lr.
Note:	• Results related to samples as received

The committee recommendations:

- The industry shall dismantle all below ground level collection tanks.
- The industry shall provide tank in tank collection tank before sending to above ground level collection tank.
- The industry shall install real time online monitoring system at storm water drain outlet and connect to TSPCB website server.
- The industry shall obtain necessary permission for boilers.

V. M/s. Amneal Oncology Pvt. Ltd. (Formerly M/s. Epsilon Pharmaceuticals Private Limited), Plot No.A-3, S-4 & A-5A, Sy.No.411, 425 etc. Polepally (V), Jadcherla (M), Mahabubnagar District

- M/s. Amneal Oncology Pvt. Ltd is a Pharmaceutical Formulations Unit.
- The industry has CFO with validity period upto 31.05.2020 for the following products. i. e., Cyclophosphamide for Injection - 1g/2g, Cyclophosphamide for Injection - 500 mg, Docetaxel of Injection - 20mg, Docetaxel Injection Concentrate - 80 mg, Gemcitabine HCL for Injection - 1g / 2g, Gemcitabine for Injection - 200 mg, Oxaliplatin for Injection - 50 mg / 100 mg / 200 mg, Paclitaxel for Injection - 10 mg / 30 mg / 100 mg, Paclitaxel for Injection - 150 mg / 300 mg & Paclitaxel Protein Bound - 100 mg - 16,80,000 vials per annum.
- The industry has obtained CFO Expansion Order with a validity period upto 31.05.2028 for the various injectable formulations - 10,00,000 Vilas/annum with a condition that, the industry shall pay the consent fees annually from the financial year 2019-2020 till validity of the Consent Order.
- The industry consumes total water of about 152.0 KLD for Process & Washings - 26.0 KLD, Cooling - 19.0 KLD, Boiler feed - 33.0 KLD, Domestic - 18.0 KLD, Regeneration (Process and Utility) - 22.0 KLD, Gardening - 25.0 KLD and Canteen Use - 9.0 KLD.
- The industry generates wastewater of about 89.0 KLD from Process & Washings - 21.7 KLD, Cooling - 9.5 KLD, Boiler blow down - 13.3 KLD, Regeneration (Process and Utility) - 18.5 KLD Domestic - 17.5 KLD and Canteen - 8.5 KLD.
- The industry has oil fired boiler of capacity 1.5TPH and 2.8TPH and provided individual chimneys of height 30 mtrs.,for proper dispersion of the flue gases.
- The industry generates hazardous/solid waste such as ETP Sludge - 18 TPA consented to lift to the TSDF, Waste oil - 4100 LPA consented to sold to authorized recycler / re-processors, HDPE drums /Carboys - 4000 Drums/Annum consented to sold to outside authorized agencies after complete detoxification, Packing material / Liners - 4.2 TPM consented to sold to outside authorized agencies after complete detoxification and Used Lead Acid Batteries - 6 NPA consented to return back to the manufacturer / dealer on buy back basis, Glass ware - 110 kg/day consented to dispose to recycling units after detoxification, Off-specification products / expired formulation - 15 TPA - To TSDF, Off-Specification Raw materials - 12 TPA - To TSDF, Mixed Solvents from the QC - 2 TPA - To TSDF, Microbiological waste - 12 TPA - To CBMWTF.
- The Board has issued Closure vide order dated 27.07.2019 for Non-compliance of Board directions & Consent conditions. Subsequently, the Board has issued restoration of power supply vide order dated 09.08.2019 to restore power supply of 900 KVA to operate emergency services in the plant and maintain temperature of products stored in the ware house, stability chamber and cold room operations of air handling units to prevent degradation of the products.

During inspection, the Committee has observed the following:

- The Committee has inspected the industry along with complainants Sri Kosigi Venkataiah, Sri Ganesh Goud and others on 23.08.2019.
- The industry was not in operation due to Closure Order.
- The industry has provided below ground level tank in tank structure i.e. 5 KL syntax tanks placed in the RCC tank for primary collection of effluents.
- The industry has 2 Nos. of above ground syntax tanks 20 KL each and above ground level RCC tanks 2 Nos. of capacity 10 KL each for storage before sending to CETP. As per the CFO, the industry generates wastewater of about 89 KLD, whereas the industry has storage capacity of about 60 KLD only, which is not sufficient even for one day.

- The industry lifted an average of 14.2778 KLD of wastewater against the permitted quantity of 89 KLD during the period from August, 2018 to July, 2019.
- Mechanical flow meter provided at Effluent collection tank, Domestic collection tank and Digital flow meter provided at final treated waste water storage tank.
- The industry has above ground level ETP & STP and it was observed that, the industry has disconnected the pipeline connections, electricity wire connections to the STP & ETP. The industry representative informed that, they have stopped STP & ETP operations.
- The industry has provided separate shed for storage of Hazardous waste.
- The industry has constructed below the ground RCC tank near the second gate to collect storm water drain, with a bypass option to let off excess water/ effluents.
- Water sample from the Borewell within the premises collected.
- The industry is constructing new building near Canteen area within the premises for Warehouse and Administration purpose and not for manufacturing activity as per company representative.
- Stack monitoring not conducted and effluents not collected as the unit is not being operated.

The condition wise compliance of Closure Order conditions are as follows:

S. No.	Conditions	Compliance
1.	The industry is constructing new building and constructed ETP of 80 KLD and STP of 20 KLD without permissions from the Board.	<p>The industry is constructing a new building near Canteen area within the premises for warehouse and Administration purpose and not for manufacturing activity as per company representative</p> <p>The industry has above ground level ETP & STP. The industry representative informed that, they have stopped operations of STP & ETP and it was observed that, the industry has disconnected the pipeline connections, electricity wire connections to both STP & ETP.</p>
2.	The industry has not dismantled the existing below ground level effluent collection tanks.	The industry has provided below ground level tank in tank structure i.e. 5 KL syntax tanks placed in the RCC tank for primary collection of effluents from the production block. From there lifted to 2 Nos. of above ground syntax tanks 20 KL each and above ground level RCC tanks 2 Nos. of capacity 10 KL each for neutralization and storage before sending to CETP.
3.	The industry is not having storm water drains. During rainy season, the industry is discharging the effluents outside the industry premises along with the rain water during rains.	The industry has storm water drains and no discharge of wastewater was observed outside the industry premises.
4.	The industry is operating without obtaining valid revocation of closure orders.	The Board has issued Temporary Revocation of Closure Orders to the industry latest vide order dated 19.10.2018 upto 31.05.2019 stipulating certain conditions.

		Later, the industry has submitted representation for Revocation of Closure Orders vide letter dated 13.05.2019 and this office has submitted report to the Board Office on 27.05.2019.
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The industry has submitted details of production and wastewater disposal from the period from November, 2018 to July, 2019.

S. No.	Month & Year	Qty of Vials Processed	Product Name
1	Aug-18	94,126	Cyclophosphamide Injection
2	Sep-18	39,106	Cyclophosphamide Injection
3	Oct-18	31,103	Busulfan-2752 Nos
			Carmustin-7873Nos
			Diluent for carmustin-8902 Nos
			Cyclophosphamide Injection -11576Nos
4	Nov-18	18,346	Diluent for carmustin-8902 Nos
			Carmustin-7873Nos
5	Apr-19	2,899	Cyclophosphamide Injection
6	May-19	5,798	Cyclophosphamide Injection
7	Jun-19	14,495	Cyclophosphamide Injection
8	Jul-19	23,192	Cyclophosphamide Injection
Total	2,29,065		

The industry has submitted details of effluents sent to CETP (M/s. MANA CETP) during the period from August, 2018 to July, 2019. The details are as follows:

S. No.	Month & Year	Effluent sent to MANA (KL)
1	Aug-18	540
2	Sep-18	420
3	Oct-18	420
4	Nov-18	400
5	Dec-18	420
6	Jan-19	400
7	Feb-19	400
8	Mar-19	400
9	Apr-19	400
10	May-19	400
11	Jun-19	440
12	Jul-19	500
Total		5,140

During the period from August, 2018 to July, 2019 has lifted total 5140 KL of wastewater to M/s. MANA CETP at an average of 14.2778 KLD of wastewater against the permitted quantity of 89 KLD

Sample: Borewell sample collected from within the industry premises.

S.No.	Parameter	Analysis values of Borewell sample collected from within the industry premises.
1	pH	7.71
2	Electrical conductivity	4690
3	Total Solids	2954
4	Total Suspended Solids	6
5	Total Dissolved Solids	2948
6	Chlorides	982
7	Suplhates	290
8	Chemical Oxygen Demand (COD)	81
9	Total Hardness (as CaCO ₃)	1315
10	Calcium as Ca ⁺⁺	335
11	Magnesium as NO ₃ ⁻	114
12	Total Alkalinity as CaCO ₃	595
13	Nitrates as NO ₃ ⁻	20
14	Sodium as Na ⁺	452
15	Potassium as K ⁺	3
16	Phosphates as PO ₄ ⁻³	0.020
17	Fluoride as F ⁻	1.354
18	% Sodium	42.7
19	SAR	3.8
20	Leas as Pb	0.167
21	Nickel as Ni	<0.012
22	Zinc as Zn	0.003
23	Cadmium as Cd	<0.003
24	Cupper as Cu	0.010
25	Iron as Fe	0.062
Units:	Except pH, % Na and SAR, all values are expressed in mg/lr.	
Note:	• Results related to samples as received.	

The committee recommendations:

- The industry shall provide sufficient storage capacity before disposing to CETP.
- The industry shall provide storm water collection tank near effluent collection tank to collect any seepage.
- The industry shall install real time online monitoring and connect to TSPCB website server.

V. M/s. Evertrogen Life Sciences (Formerly M/s. Optimus Generics Ltd.), Plot No.S-8, S-13/P & S-14/P, TSIIC, SEZ, Green Industrial Park, Polepally (V), Jadcherla (M), Mahabubnagar District

- M/s. Evertrogen Life Sciences (Formerly M/s. Optimus Generics Ltd.) is a Pharmaceutical Formulation Unit.
- The industry has valid CFO upto 30.11.2020 for production of Tablets -0.108 Billion Nos./Month, Capsules - 0.016 Billion Nos./Month and Sachets - 0.008 Billion Nos./Month.
- The industry consumes water of about 143.0 KLD for Process & Washings - 19.0 KLD, Cooling Tower - 37.0 KLD, Hot & Cold water system - 52.0 KLD, Domestic - 16.0 KLD and Gardening - 15.0 KLD. The industry has installed flow meters.
- The industry generates wastewater of about 55.0 KLD, out of which, Process & Washings - 18.0 KLD, Cooling Tower bleed off - 9.0 KLD, Purified water system - 13.0 KLD and Domestic - 15.0 KLD.

- The industry has Hot Water Generator of capacity 2 x 2.0 lakh k.cal/hr & 8 x 1.50 k.cal/hr.
- The industry generates solid waste, Date expired, Discarded and off specification medicines - 1 TPM, ETP sludge - 0.1 TPM, Residue & Waste - 2.0 TPM consented to lift to TSDF, Packing materials - 2.0 TPM consented to dispose to authorized agencies after complete detoxification, Container and Container liners - 200 NPM consented to dispose to authorized agencies after complete detoxification, used lead acid batteries - 2 NPA consented to return back to the manufacturer / dealer on buy back basis and STP sludge consented to use as manure for greenbelt development within the premises.
- The Board has issued Extension of Temporary Revocation of Closure Orders vide order dated 27.07.2019 with validity period upto 31.12.2019 stipulating certain conditions.

During inspection, the Committee has observed the following:

- The Committee has inspected the industry along with complainants Sri Kosigi Venkataiah, Sri. Ganesh Goud and others on 23.08.2019.
- The industry was in operation.
- The industry has 2 Nos. of below ground level tank in tank structure of capacity 3 KL each for primary collection of the Process and Domestic effluents. The industry has 4 Nos. of above ground level collection tanks of capacity 96 KL, 36 KL & 2 x 18 KL respectively before disposing to CETP.
- Mechanical flow meter installed at Effluent collection tank, Domestic collection tank and Digital flow meter installed at final treated waste water storage tank before sending to CETP.
- The industry has provided ETP, RO plant and FE system for disposal of effluents. Presently, the industry is not operating RO and FE system. The industry treating the process & washings in the ETP. After treatment in ETP, the treated water is being lifted to CETP i.e. M/s. PETL for further treatment and disposal. The industry has provided STP for treatment of domestic effluents, after treatment the treated domestic wastewater is lifted to M/s. PETL.
- The industry lifted an average of 47.71944 KLD of wastewater against the permitted quantity of 55 KLD during the period from August, 2018 to July, 2019.
- As per the CFO, the industry generates total wastewater of about 55 KLD. The industry has total effluent storage capacity about 174 KL which is sufficient to store 3 days generation.
- The industry has provided separate shed for storage of Hazardous waste.
- Wastewater samples collected from 1) Effluent collection tank, 2) Treated water before sent to PETL, 3) Inlet and outlet of STP sent to PETL and 4) water sample from storm water drain.
- Water sample from the bore well within the premises collected.
- Ambient Air Quality Monitoring was carried out at manufacturing block-3.
- The compliance on Extension of Temporary Revocation of Closure Orders conditions are as follows:

S. No.	Condition	Compliance
1.	The industry shall comply with all the CFO conditions issued by the Board.	--
2.	The industry shall not produce any un-consented products.	The industry is manufacturing consented products.
3.	The industry shall not discharge any effluent / waste water within or outside the factory premises.	No discharge of wastewater was observed outside the industry premises during the inspection.
4.	The industry shall dismantle all the below ground level effluent storage tanks.	The industry has 2 Nos. of below ground level tank in tank structure for primary collection of process & domestic effluents, from there lifted to above ground level storage tanks before sending to CETP.
5.	The industry shall ensure that there are no	No seepages and overflow

	seepages / overflow from the effluent storage tank.	from the storage tanks were observed during the inspection.
6.	The industry shall send all the pre-treated effluents along with Domestic effluent to M/s. PETL, Patancheru for further treatment & disposal after meeting the CETP inlet standards.	The industry is sending pre-treated effluents along with domestic wastewater to M/s. PETL, Patancheru for further treatment & disposal.
7.	The industry shall submit the month details of production, effluent generated & disposal to E.E., RO-Hyderabad.	Submitted.
8.	The industry shall store ETP / STP sludge under roofed shed till its disposal.	The industry has separate roofed shed for storage of Hazardous waste.
9.	The industry shall revalidate the BG of Rs.8 lakhs till further orders from the Board.	The industry has revalidated the Bank Guarantee of Rs.8 Lakh upto 18.04.2020.

The industry has submitted production, waste generation. The details are as follows:

PRODUCTION DETAILS

S.No	Month	Tablets in No.'s	Capsules in No.'s	Sachets in No.'s
1.	August.18	15920000	0	0
2.	September.18	12700000	0	0
3.	October.18	13350000	252000	0
4.	November.18	55790000	0	0
5.	DECEMBER.18	9960000	0	0
6.	JANUARY.19	9230000	0	0
7.	FEBRUARY.19	9256000	0	0
8.	MARCH.19	14040000	1272000	0
9.	APRIL .19	10000000	900000	0
10.	May .19	3950000	0	0
11.	June.19	8600000	0	0
12.	July.19	3160000	0	0
Total		165956000 (0.1659 Billions)	2424000 (0.0002424 billions)	0
Avg. per month		13829667 (0.0138 billions)	202000(0.000202 billions)	0

For the above period, the industry has manufactured Tablets - 0.0138 billions/month against permitted capacity 0.108 Billion Nos./Month and Capsules - 0.000202 billions/month against permitted capacity 0.016 Billion Nos./Month.

The industry has submitted details of Effluent waste water disposed to CETP (M/s. PETL) for the period from August, 2018 to July, 2019. The details are as follows:

S.No	Month	Consented Qty	Number of tankers send to PETL	Waste water Qty disposed to PETL in KL
1.	August.18		89	1625
2.	September.18		87	1572
3.	October.18		84	1546
4.	November.18		88	1604

5.	DECEMBER.18	55 KLD / 1650 KL	83	1537
6.	JANUARY.19		74	1409
7.	FEBRUARY.19		82	1506
8.	MARCH.19		91	1820
9.	APRIL. 19		63	1260
10.	May.19		71	1420
11.	June.19		58	1160
12.	July.19		36	720
Total			906	17179

During the period from August, 2018 to July, 2019 has lifted total 17179 KL of wastewater to M/s. PETL at an average of 47.71944 KLD against the permitted quantity of 55 KLD.

AAQ monitoring results.

Sampling Location	PM10* µg/m ³	TSPM µg/m ³	SO ₂ µg/m ³	NO _x µg/m ³
Ambient Air Quality Monitoring near manufacturing unit (Block-3) (Downwind direction)	114	286	10	17
National Ambient Air Quality Standards (NAAQS)	100	-	80	80

As per the Analysis report results, the AAQM value of PM₁₀ is exceeding the prescribed Standards.

Analysis results of Effluent collection tank and Sample collected before lifting to M/s. PETL, Hyderabad

S.No.	Parameter	Unit	Samples	
			Effluent collection tank	Sample collected before lifting to M/s. PETL, Hyderabad
1	pH at 25°C	-	6.98	7.36
2	Total Suspended Solids at 105°C	mg/l	21	11
3	Total Dissolved Solids (TDS)	mg/l	895	809
4	Chemical Oxygen Demand	mg/l	190	142

Analysis results of Inlet of STP and Outlet of STP:

S.No.	Parameter	Unit	Samples		CFO Standards
			Inlet of STP	Outlet of STP	
1	pH at 25°C	-	7.04	7.33	5.5-9.0
2	Total Suspended Solids at 105°C	mg/l	14	5	200
3	Total Dissolved Solids (TDS)	mg/l	1229	1884	-
4	Chemical Oxygen Demand	mg/l	170	70	-

5	BOD ₃ at 27° C	mg/l	60	14	30
6	Oil & Grease	mg/l	8.0	4.0	10

Sample: Stagnated water sample collected from the industry Drain (Near Scrap yard).

S.No.	Parameter	Analysis values (Near Scrap yard).
1	pH at 25°C	7.65
2	Total Suspended Solids	139
3	Total Dissolved Solids	2021
4	Chemical Oxygen Demand (COD)	187

Units :	Except pH, all values are expressed in mg/lr.
Note:	• Results related to samples as received

Sample: Borewell sample collected from within the industry premises.

S.No.	Parameter	Analysis values of Borewell within the industry premises.
1	p ^H	6.81
2	Electrical conductivity	3020
3	Total Solids	1980
4	Total Suspended Solids	63
5	Total Dissolved Solids	1917
6	Chlorides	645
7	Suplhates	124
8	Chemical Oxygen Demand (COD)	78
9	Total Hardness (as CaCO ₃)	925
10	Calcium as Ca ⁺⁺	224
11	Magnesium as NO ₃ ⁻	89
12	Total Alkalinity as CaCO ₃	435
13	Nitrates as NO ₃ ⁻	4
14	Sodium as Na ⁺	254
15	Potassium as K ⁺	2
16	Phosphates as PO ₄ ⁻³	0.035
17	Fluoride as F ⁻	1.34
18	% Sodium	37.3
19	SAR	2.6
20	Leas as Pb	0.167
21	Nickel as Ni	<0.012
22	Zinc as Zn	0.013
23	Cadmium as Cd	<0.003
24	Cupper as Cu	<0.004
25	Iron as Fe	3.298
Units:	Except pH, % Na and SAR, all values are expressed in mg/lr.	
Note:	• Results related to samples as received.	

The committee recommendations:

- The industry shall install real time online monitoring system and connect to TSPCB website server.
- The industry shall dismantle RO Plant and FE system.

VI. M/s. AurobindoPharma Ltd. Unit - XVI, Sy.No.408 to 412, 418 to 435 etc. SEZ-IP, Polepally (V), Jadcherla (M), Mahabubnagar District.

- M/s. AurobindoPharma Ltd., Unit - XVI is involved in Pharmaceutical formulations.
- The industry has valid CFO of the Board upto 31.03.2022 for Dry & Liquid Injectables - 30 Million units/annum.
- The industry consumes water of about 161 KLD for Process & Washings (Hand Wash) - 37.0 KLD, Boiler Feed - 30.0 KLD, QC & R&D - 4.0 KLD, Softener / DM / RO Regeneration - 15.0 KLD, Cooling tower make up - 45.0 KLD, Domestic - 25.0 KLD & Gardening - 5.0 KLD.
- The industry generates wastewater of about 71 KLD Process & Washings - 17 KLD, Boiler blow down - 5 KLD, QC & R&D - 4 KLD, Cooling tower bleed off - 5.0 KLD, Softener / DM / RO regeneration - 15.0 KLD and Domestic - 25.0 KLD. The industry consented to send to M/s. PETL, Patancheru for further treatment and disposal."
- The industry has CFO for oil fired boiler of capacity 1 x 6 TPH, but installed and operating Oil fired Boiler of capacity 2 x 5 TPH without obtaining CFE & CFO of the Board. Now, the industry has applied for CFE Expansion of the Board for boilers 2 x 5 TPH. The application is under process.
- The industry generates solid / hazardous waste viz., Off-Specification products/expired formulations (TSDF), Off-specification raw material (incipient) (TSDF), Mixed solvents from QC & R&D Laboratory (TSDF), ETP Sludge (wastewater storage) (TSDF), Microbiological waste (TSDF)/(CBMWTF), Discarded / Used / Broken Glass vials / Glass Bottles - 1800 kg/month (After complete detoxification shall be disposed to outside agencies / parties), Empty HDPE Carboys (5000 Nos./month) (Shall be sold to authorized recyclers), Package material / Liners - 3200 kg/month (Shall be sold to authorized recyclers), waste oil - 200 LPM (Shall be sent to authorized re-processors / Re-Cyclers of waste oil) and Lead Acid Batteries (14 Nos./annum) (shall be returned to the dealer / manufacturer on buy back basis (or) to authorized recyclers). The industry has not lifted any Hazardous Waste to Cement Industries / TSDF from Feb, 2018 to July, 2018 .
- The Board has issued certain directions vide order dated 27.07.2019.

During inspection, the Committee has observed the following:

- The Committee has inspected the industry on 27.08.2019.
- The industry was in operation.
- The industry has 2 Nos. of below ground level process effluent collection tanks of capacity 10 KL each for primary collection, which is adjoining to the storm water drain. The industry has 2 Nos. of below ground level domestic effluent collection tanks of capacity 10 KL each for primary collection. From there pumped to above ground level storage tank of capacity 160 KL wastewater before lifting to CETP.
- The industry lifted an average of 61.3333 KLD of wastewater against the permitted quantity of 71 KLD during the period from August, 2018 to July, 2019.
- Mechanical flow meter installed at water intake point to measure the water consumption and Digital flow meter installed at final storage tank from where lifted to CETP, PETL.
- As per the CFO, the industry generates total wastewater of 71 KLD, whereas the industry has total effluent storage capacity of 180 KL, which is sufficient for 2.5 days.
- The industry has installed and operating 2 No. of 5 TPH Oil fired boilers without Consent of the Board.
- The industry has provided separate shed for storage of Hazardous waste.
- AAQM conducted at boiler area and stack monitoring conducted oil fired boiler capacity-5TPH.
- Wastewater samples collected from 1) effluent collection tank, 2) Treated water before sent to PETL, 3) Inlet and outlet of STP sent to PETL.
- The water sample collected from the bore well within the premises.
- The industry has storm water drains and connected to outside TSIIC drains.
- The Board has issued certain directions vide order dated 27.07.2019.
- The compliance on directions are as follows:

S. No.	Condition	Compliance
1.	The industry shall comply with all the CFO condition issued by the Board.	--
2.	The industry shall not discharge any effluent / wastewater within or outside the premises.	During the inspection, no discharge of wastewater was observed outside the premises.
3.	The industry shall dismantle all the below ground level effluent tanks.	The industry has not dismantled below ground level effluent collection tank.
4.	The industry shall obtain an amendment for operation of additional 5 TPH oil fired boiler.	The industry has applied for CFE Expansion for 5 TPH oil fired boiler.
5.	The industry shall send the pre-treated effluents to CETP (PETL) regularly.	The industry is lifting pre-treated process, washings and domestic effluents to CETP, Patancheruvu for further treatment and disposal.

The industry has submitted details of production for the period from August, 2018 to July, 2019. The details are as follows:

Name of the Product	Production (in million/month) Data for the period Aug'18- July-'19											
	Aug -18	Sep -18	Oct -18	Nov -18	Dec -18	Jan -19	Feb -19	Mar -19	Apr -19	May -19	Jun -19	Jul -19
Dry Liquid Injectables	1.81	2.85	2.63	2.64	1.74	1.64	1.95	1.29	1.08	2.57	1.71	1.98

As per the production details, the industry has manufactured Dry Liquid Injectables within the consented capacity i.e. 23.89 million units/annum against 30 Million units/annum.

The industry has submitted details of effluents lifted to M/s. PETL for the period from August, 2018 to July, 2019. The details are as follows:

Stream	Aug -18	Sep -18	Oct -18	Nov -18	Dec -18	Jan -19	Feb -19	Mar -19	Apr -19	May -19	Jun -19	Jul-19
Process & Wash, QC& R&D, Boiler Blow down, Softener /DM/RO Regeneration, Cooling Tower, Domestic	2260	1960	1740	1900	2040	1820	1900	1680	1480	1680	1700	1920

During the period from August, 2018 to July, 2019 has lifted total 22080 KL of wastewater to M/s. PETL an average of 61.3333 KLD.

AAQ Monitoring results.

Sampling Location	PM10* µg/m ³	TSPM µg/m ³	SO ₂ µg/m ³	NO _x µg/m ³
Ambient Air Quality Monitoring was carried out near boiler	80	265	12	26
National Ambient Air Quality Standards (NAAQS)	100	-	80	80

As per the Analysis report results, the AAQM values are meeting the prescribed Standards.

Analysis results of Stack attached to oil fired boiler of capacity-6.0 TPH.

Parameter	Analysis value (mg/Nm ³)	Standard (mg/Nm ³)
Suspended Particulate Matter	98	115

As per the Analysis report the SPM value is meeting the prescribed standards.

Analysis results of Effluent collection tank and Treated water before sending to M/s. PETL

S.No.	Parameter	Unit	Samples	
			Effluent collection tank	Treated water before sending to M/s. PETL
1	pH at 25°C	-	6.81	7.23
2	Total Suspended Solids at 105°C	mg/l	18	22
3	Total Dissolved Solids (TDS)	mg/l	344	616
4	Chemical Oxygen Demand	mg/l	512	831

Analysis results of Inlet of STP and Outlet of STP:

S.No.	Parameter	Unit	Samples		CFO Standards
			Inlet of STP	Outlet of STP	
1	pH at 25°C	-	6.76	6.45	5.5-9.0
2	Total Suspended Solids at 105°C	mg/l	66	110	200
3	Total Dissolved Solids (TDS)	mg/l	944	520	-
4	Chemical Oxygen Demand	mg/l	408	137	-
5	BOD ₃ at 27°C	mg/l	110	26	30
6	Oil & Grease	mg/l	12	4	10

Sample: Borewell sample collected from bore no 2 located towards north direction of the industry.

S.No.	Parameter	Analysis values of Borewell no 2 located towards north of industry.
1	p ^H	6.99
2	Electrical conductivity	2440
3	Total Solids	1565
4	Total Suspended Solids	5
5	Total Dissolved Solids	1560

6	Chlorides	476
7	Suplhates	84
8	Chemical Oxygen Demand (COD)	24
9	Total Hardness (as CaCO ₃)	890
10	Calcium as Ca ⁺⁺	210
11	Magnesium as NO ₃ ⁻	89
12	Total Alkalinity as CaCO ₃	425
13	Nitrates as NO ₃ ⁻	2.47
14	Sodium as Na ⁺	132
15	Potassium as K ⁺	2
16	Phosphates as PO ₄ ⁻³	0.027
17	Fluoride as F ⁻	2.43
18	% Sodium	25
19	SAR	1.4
20	Leas as Pb	0.245
21	Nickel as Ni	<0.012
22	Zinc as Zn	<0.003
23	Cadmium as Cd	<0.003
24	Cupper as Cu	0.004
25	Iron as Fe	0.224
Units:	Except pH, % Na and SAR, all values are expressed in mg/lr.	
Note:	• Results related to samples as received.	

The committee recommendations:

- The industry shall dismantle all below ground level collection tanks.
- The industry shall provide tank in tank collection tank before sending to above ground level collection tank.
- The industry shall provide primary collection tanks away from the storm water drain.
- The industry shall install real time online monitoring system and connect to TSPCB website server.
- The industry shall obtain necessary permissions for boilers.

VIII. M/s. APL Health Care Ltd., Sy.No.410/P,411/P & 458/P, Plot No.S-1/B, TSIIC, SEZ, Polepally (V), Jadcherla (M), Mahabubnaqar District

- M/s APL Health Care Ltd., is involved in Pharmaceuticals Formulations.
- The industry has valid CFO upto 28.02.2021 for Tablets - 383.33 MTPM, Capsules - 33.33 MTPM and Ointments - 1.1 MTPM.
- The industry consumes water of about 252 KLD for Process - 2.0 KLD, Washings - 20.0 KLD, Drinking water - 10.0 KLD, Boiler Make up - 50.0 KLD, Softener / DM / ROs Regeneration - 15.0 KLD, Cooling Tower Make up - 85.0 KLD, Garment Washings - 10.0 KLD, Quality Control and R & D - 5.0 KLD, Wastewater management (Decontamination of drums, containers / container liners, etc.) - 10.0 KLD, Domestic - 20.0 KLD and Gardening - 25.0 KLD.
- The industry generates wastewater of about 92.5 KLD from Process, Washings - 20 KLD, Quality Control & R & D - 5.0 KLD, Boiler Bleed - 5.0 KLD, Softener/DM/ROs Regeneration - 15.0 KLD, Cooling Tower(s) Bleed / Blow down - 7.5 KLD, Garment Washing - 10.0 KLD, Decontamination of drums, containers / container liners, etc. - 10.0 KLD and Domestic - 20.0 KLD.
- The industry directed to lift all effluents to CETP i.e., M/s. PETL, Patancheru for further treatment and disposal.
- The industry has CFO for 1 x 2 TPH oil fired boiler.
- The industry generates solid / hazardous waste viz., Empty HDPE Carboys - 875 Nos./month (After complete detoxification, shall be disposed to authorized parties / agencies.), Package materials / Liners - 1250 kgs/month (Shall be sold to authorized agencies / dealers.), Off - Specification products/expired formulations - 4000 Kg/month, Off-specification raw material (incipient) - 3500 Kg/month (Shall be lifted to M/s. HWMP (TSDF), Dundigal, Rangareddy District / authorized cement industries for incineration), Waste Oils & Oil Emulsions - 10 Kgs/month (Shall be sent to authorized Re-Processors / Re-Cyclers of waste oil units), ETP Sludge - 500 Kgs/Month (Shall be lifted to M/s.HWMP (TSDF), Dundigal, Rangareddy District), Spent laboratory Solvents - 2000 Liters /month (Shall be lifted to

0	0	0	0	0	0	0	0	0	0	0	0	0
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As per the production details, the industry has manufactured Tablets within the consented capacity i.e. 137.088 MTPM against 383.33 MTPM.

The industry has submitted details of effluents lifted to M/s. PETL from August, 2018 to July, 2019.

Stream	Effluent Disposal Data Qty in KL											
	Aug-18	Sep-18	Oct-18	Nov-18	Dec-18	Jan-19	Feb-19	Mar-19	Apr-19	May-19	Jun-19	Jul-19
Process & Washings, Boiler Bleed, Softner /DM/RO's Regeneration, Cooling Tower Bleed, Garment Washings, Quality Control & R&D, Wastewater Management (Decontamination of container liners, glass bottles)	140.0	140.0	80.0	140	100	160	240	460	400	640	760	720
Domestic												
Total	140.0	140.0	80.0	140.0	100.0	160.0	240.0	460.0	400.0	640.0	760.0	720

During the period from August, 2018 to July, 2019 has lifted total 3980 KL of wastewater to M/s. PETL at an average of 11.05556 KLD against the permitted quantity of 92.5 KLD.

RESULTS of AIR QUALITY STUDIES during Inspection: AAQ monitoring results:

Sampling Location	PM10* µg/m ³	TSPM µg/m ³	SO ₂ µg/m ³	NO _x µg/m ³
Ambient Air Quality Monitoring was carried out near engineering stores	87	271	11	24
National Ambient Air Quality Standards (NAAQS)	100	-	80	80

As per the Analysis report results, the AAQM values are meeting the prescribed Standards.¹

Analysis results of Stack attached to oil fired boiler of capacity 2 TPH.

Parameter	Analysis value (mg/Nm ³)	Standard (mg/Nm ³)
Suspended Particulate Matter	75	115

As per the Analysis report the SPM value is meeting the prescribed standards.

Sample: Borewell sample collected within the industry premises.

S.No.	Parameter	Analysis values of Borewell within the industry premises.
1	p ^H	6.75
2	Electrical conductivity	2687
3	Total Solids	1752
4	Total Suspended Solids	6
5	Total Dissolved Solids	1746
6	Chlorides	589
7	Suphates	9
8	Chemical Oxygen Demand (COD)	28
9	Total Hardness (as CaCO ₃)	980
10	Calcium as Ca ⁺⁺	246
11	Magnesium as NO ₃ ⁻	89
12	Total Alkalinity as CaCO ₃	385
13	Nitrates as NO ₃ ⁻	8.32
14	Sodium as Na ⁺	156
15	Potassium as K ⁺	2
16	Phosphates as PO ₄ ⁻³	0.039
17	Fluoride as F ⁻	1.69
18	% Sodium	25.7
19	SAR	1.5
20	Leas as Pb	0.282
21	Nickel as Ni	<0.012
22	Zinc as Zn	<0.003
23	Cadmium as Cd	<0.003
24	Cupper as Cu	0.004
25	Iron as Fe	0.452
Units:	Except pH, % Na and SAR, all values are expressed in mg/lr.	
Note:	• Results related to samples as received.	

Units :	Except pH, all values are expressed in mg/lr.
Note:	• Results related to samples as received

The committee recommendations:

- The industry shall dismantle all below ground level collection tanks.
- The industry shall provide tank in tank collection tank before sending to above ground level collection tank.
- The industry shall install real time online monitoring system to storm drain outlet and connect to TSPCB website server.
- The industry shall obtain necessary permission for boilers.

IX. M/s. Mylan Laboratory., (Formerly M/s.Glochem Industries Ltd.) Sy.no.408, 410, Plot No.S-16 & S-17/A, TSIIC-SEZ, Polepally (V), Jadcharla (M), Mahabubnagar District.

- The industry involved in Pharmaceutical formulations.
- The industry has valid CFO upto 31.03.2021 for production of Tablets Coated - 0.967 Billions/annum, Tablets Uncoated - 2.033 Billions/annum, Capsules - 0.5 Billions/annum.
- The industry consumes water of about 350 KLD for Process & Washings - 95 KLD, Laboratory (QC and R&D) - 5 KLD, Boiler make up - 85.0 KLD, Cooling tower make up - 110.0 KLD, DM/RO plant regeneration - 2.0 KLD, Detoxification facility - 2.0 KLD, Scrubbers - 1.0 KLD and Domestic - 20.0 KLD.
- The industry generates wastewater of about 150 KLD from Process, Washings - 95.0 KLD, Laboratory (QC and Domestic - 5.0 KLD, Boiler blow down - 5.0 KLD, Cooling bleed off - 10.0 KLD, DM/RO plant regeneration - 2.0 KLD, Detoxification facility - 2.0 KLD, Scrubbers - 1.0 KLD and Domestic 30 KLD.

- The industry directed to lift all effluents to CETP i.e., M/s. PETL, Patancheru for further treatment and disposal.
- The industry is having oil fired boiler of capacity 4 x 0.2 TPH, 1 X 2.0 TPH & 1 X 0.4 TPH.
- The industry generates solid / hazardous waste viz., ETP Sludge - 1500 Kgs / month (Shall be sent to M/s. HWMP (TSDF), Dundigal, Rangareddy District), Spent mixed solvents - 2000 Kgs/month, Insulation Waste - 1000 Kgs / month (Shall be sent to M/s. HWMP (TSDF), Dundigal, Rangareddy District / Cement Industries), Date expired /discharged off specification drugs (rejected tablets & capsules) - 15030 Kgs /month (Shall be sent to M/s. HWMP (TSDF), Dundigal, Rangareddy District / Cement Industries), Discarded injection vials - 100 Kgs / month (Shall be sent to M/s. HWMP (TSDF), Dundigal, Rangareddy District), Spent discarded vials - 400 Kgs / month (Shall be sent to M/s. HWMP (TSDF), Dundigal, Rangareddy District), Discarded personal protective equipment - 1000 Kgs / month (Shall be sent to M/s. HWMP (TSDF), Dundigal, Rangareddy District), Discarded thermocol - 1000 Kgs / month (Shall be sent to M/s. HWMP (TSDF), Dundigal, Rangareddy District), HEPA filters / Oil filters - 50 nos / annum (Shall be sent to M/s. HWMP (TSDF), Dundigal, Rangareddy District), Discarded UF/RO - 30 nos / annum (Shall be sent to M/s. HWMP (TSDF), Dundigal, Rangareddy District), Used Oil - 350 LPM (Shall be sent to authorized Re-processors / Re - Cyclers), Discarded Container - 1200 nos/day (After complete detoxification, shall be sold to outside agencies / dealers), Container Liners - 3.0 TPM (After complete detoxification, shall be sold to outside agencies / dealers), Lead acid batteries - 78.0 nos/year (Shall be returned to the manufactures / dealers on buy back basis), E-waste - 3.0 TPA (Authorized collection center / recyclers/ dismantler/ disposal facility), Boiler FO soot - 1.0 TPM, Plywood boxes, tins - 2.0 TPM, PV/PVDC/Alum.Foil - --, Glass Scrap - 1.0 TPM, G.I. Scrap - 5.0 TPM, Aluminium scrap - 2.0 TPM, M.S. Scrap - 5.0 TPM, Waste paper, wood, packing materials, cartons, plastics etc. - 5.0 TPM and Packing materials - 5.0 TPM (Shall be sold to outside agencies / recyclers).The industry is member unit of TSDF.
- The Board has issued certain directions vide order dated 27.07.2019.

During inspection, the Committee has observed the following:

- The Committee has inspected the industry on 27.08.2019.
- The industry was in operation.
- The industry has below ground level RCC tank of 60 KL for process & washings and 10 KL below ground level RCC tank for domestic wastewater from there pumped to above ground level RCC effluent storage tank of capacity 300 KL before sent to M/s. PETL.
- The industry has provided above ground level ETP consisting of collection tank and aeration tank for pre - treatment of Process, Washings, Cooling tower bleed off / boiler blow down. After pre-treatment, the effluents are lifted to above storage tank before sent to CETP i.e. M/s. PETL for further treatment and disposal.
- The industry has provided STP for treatment of domestic wastewater. After pre-treatment, the domestic effluents are sent to above ground level storage tank before lifting to M/s. PETL.
- The industry lifted an average of 35.58974 KLD of wastewater against the permitted quantity of 150 KLD during the period from August, 2018 to July, 2019.
- As per the CFO, the industry generates total waste of about 300 KLD. Whereas the industry has storage capacity of 300 KL, which is sufficient for only one day.
- Mechanical flow meter installed at water intake point for measurement of water consumption. Flow meters are not installed at ETP and STP.
- The industry has provided separate shed for storage of Hazardous waste.
- AAQM conducted at production block.
- Wastewater samples collected from 1) Effluent collection tank, 2) ETP outlet before sending to PETL, 3) Inlet and outlet of STP sent to PETL.
- The Borewell sample collected within the premises.
- The industry has storm water drains within the premises and connected to outside TSIIC drains.
- The Board has issued certain directions vide order dated 27.07.2019.
The compliance on directions are as follows:

S. No.	Condition	Compliance
1.	The industry shall comply with all the CFO conditions issued by the Board	--
2.	The industry shall not discharge any effluent /	During the inspection, no

	waste water within or outside their premises	discharge of wastewater was observed outside the premises.
3.	The industry shall send all the pre-treated effluents / waste water to CETP-PETL.	The industry is lifting pre-treated process, washings and domestic effluents to CETP, Patancheruvu for further treatment and disposal.
4.	The industry shall have minimum of 2 days storage capacity of effluents on above ground level, within the premises.	The industry has above ground level storage capacity of 300 KL capacity which is sufficient for only one day.

The industry has submitted details of production from Jul, 2018 to 2019.

Month	Jul,18	Aug,18	Sep,18	Oct,18	Nov,18	Dec,18	Jan,19	Feb,19	Mar,19	Apr,19	May,19	Jun,19	Jul,19
TOTAL PRODUCTION Tablets (in Millions)	26.12	14.87	33.76	43.38	7.42	10.78	41.13	22.83	51.41	55.99	71.34	73.51	66.89
Consent capacity													
Tablets	3000Millions per Annum												
Capsules	500Millions per Annum												

The industry has submitted details of wastewater generation and disposal from July '18 to July '19.

	Jul	Aug	Sep	Oct	Nov	Dec	Jan	Feb	Mar	Apr	May	Jun	Jul
Total Quantity sent to PETL (KL)	1240	1260	1320	1040	1100	880	1020	980	1020	860	1120	900	1140
Avg. per day KLD	40.0	40.6	44.0	33.5	36.7	28.4	32.9	35.0	32.9	28.7	36.1	30.0	36.8
PCB CONSENT LIMITS						150KLD							
Waste Water generation per Day													

During the period from August, 2018 to July, 2019 has lifted total 13880 KL of wastewater to M/s. PETL at an average of 35.58974 KLD of wastewater against the permitted quantity of 150 KLD.

AAQ monitoring results.

Sampling Location	PM10* µg/m ³	TSPM µg/m ³	SO ₂ µg/m ³	NO _x µg/m ³
Ambient Air Quality Monitoring was carried out near production block (Downwind direction)	73	216	9	20
National Ambient Air Quality Standards (NAAQS)	100	-	80	80

As per the Analysis report results, the AAQM values are meeting the prescribed Standards. Wastewater analysis results of Effluent Collection tank and ETP outlet before sending to M/s. PETL, Hyderabad.

S.No.	Parameter	Unit	Samples	
			Effluent collection tank	ETP outlet before sending to M/s. PETL, Hyderabad.

1	pH at 25°C	-	8.06	7.58
2	Total Suspended Solids at 105°C	mg/l	200	144
3	Total Dissolved Solids (TDS)	mg/l	2240	2886
4	Chemical Oxygen Demand	mg/l	722	709

Wastewater analysis results of Inlet of STP and Outlet of STP:

S.No.	Parameter	Unit	Samples		CFO Standards
			Effluent collection tank	ETP outlet before sending to M/s. PETL, Hyderabad.	
			Values		
1	pH at 25°C	-	7.06	7.77	5.5-9.0
2	Total Suspended Solids at 105°C	mg/l	128	31	200
3	Total Dissolved Solids (TDS)	mg/l	2030	1195	-
4	Chemical Oxygen Demand	mg/l	353	172	-
5	BOD ₃ at 27° C	mg/l	96	28	30
6	Oil & Grease	mg/l	6	4	10

The committee recommendations:

- The industry shall dismantle all below ground level collection tanks.
- The industry shall provide tank in tank collection tank before sending to above ground level collection tank.
- The industry shall enhance capacity of storage tank before lifting to CETP.
- The industry shall install online real time monitoring system to storm drain and connect to TSPCB website server.

X. M/s Shilpa Medicare Limited Formerly Raichem Life Science Pvt. Ltd., Plot No.S-20, S-21, S-22, S-23 & S-24,-A at TSIIC-SEZ, Peddpally (V), Jadcherla (M), Mahabubnagar District

- M/s. Shilpa Medicare Limited (Formerly Raichem Life Science Pvt. Ltd.) is a pharmaceutical formulations unit.
- The industry has valid CFO upto 31.05.2022 for Liquid Vials (5ml, 10 ml & 50 ml) - 8 millions / annum, Lyophilized (10ml & 50 ml) - 20 million / annum, Tablets - 50 million/annum and capsules - 7 millions/annum.
- The industry consumes water of about 340.5 KLD, out of which for Process & Washings - 55.625 KLD, Boiler feed - 37.0 KLD, Industrial Cooling (make up) / Humidification / Water Spraying and DM Softener Plant - 123.875 KLD, Chiller make up - 11.5 KLD and Domestic & Gardening - 112.5 KLD.
- The industry generates wastewater of about 137.125 KLD, out of which Process & Washings - 28.625 KLD, Boiler blow down - 7.0 KLD, Cooling tower blow down - 34.0 KLD and Domestic - 67.5 KLD.
- As per the Consent order dated 29.06.2017, the industry shall treat the effluents as follows.

"Existing: Shall be proposed to treat in ETP and the treated effluents shall be further treated in RO System. The treated effluents shall be recycled back into the process. Thus, the industry shall achieve the zero discharge for trade effluents (existing),

"Expansion: After treatment the treated effluents shall be sent to M/s. PETL, Patancheru."

"Domestic Effluents: After treatment in STP, the treated domestic effluents shall be used for utilities and on-land application within the industry premises only".

- The industry has CFO for oil fired boiler of capacity 1 x 2.5 TPH.
- The industry generates solid / hazardous waste viz., Packing materials - 6 Ton/month authorized to dispose to outside parties, ETP sludge - 1500 kg/month authorized to dispose to TSDF, Residue and wastes - 300 kg/month authorized to dispose to TSDF, Date expired, discarded and off-specification medicines - 4.0 Tons/month authorized to dispose to TSDF, waste oil / used oil - 400 LPM authorized to dispose authorized recyclers / re-processors, Detoxified containers and liners - 700 NPM authorized to dispose to outside parties after complete detoxification, Microbiology waste (category-3) generated from QC and R&D Lab and Waste sharps (Category-4) - 510 kg/month authorized to dispose to CBMWTF.
- The Board has issued Closure Order to the industry for Non-Compliance of Board directions & Consent conditions and discharging the effluents into the nala and causing air & water pollution in the area vide order dated 27.07.2019.
- The Board has issued Closure vide order dated 27.07.2019 for Non-compliance of Board directions & Consent conditions. Subsequently, the Board has issued restoration of power supply 900 KVA vide order dated 09.08.2019 to operate emergency services in the plant and maintain temperature of products stored in the ware house, stability chamber and cold room operations of air handling units to prevent degradation of the products.

During inspection, the Committee has observed the following:

- The Committee has inspected the industry along with complainant Sri Ganesh Goud on 27.08.2019.
- The industry was not in operation due to Closure Order. However, the industry is using power for emergency services in the plant to maintain temperature of products stored in the ware house, stability chamber and air handling units of cold room operations to prevent degradation of the products.
- The industry has provided below ground level tank to collect storm water through underground pipeline near the security room. The industry representative informed that the seepage water from adjacent Hetero Unit collecting in the pit is pumped to water treatment plant and used for process. Water sample collected from seepage storm water collection pit.
- The industry has below ground level RCC pits (4 Nos.) for primary collection of effluents from there pumped to ETP for treatment.
- The industry has ETP for treatment of wastewater consisting of Primary Collection tank, Bar screen, Oil trap, Collection tank, Primary settling tank, Flush Mixer, Clarifier, MGF & ACF.
- The industry has STP consisting of above ground level collection tanks - 3 Nos., Primary settling tank. After Primary settling, the domestic effluents are pumped to ETP Collection tank for treatment along with other process effluents. After treatment, the treated water further send to 2 stage RO system. RO permeate is reused and the RO rejects are lifted to M/s. PETL for further treatment and disposal.
- The industry has total effluent storage capacity of 170 KL. As per the CFO, the industry generates wastewater of about 137 KLD, which is sufficient for one day storage.
- The industry has lifted on an average 12.19 KLD waste water to M/s. PETL against permitted quantity of 137.125 KLD.
- Mechanical flow meter installed at water intake point to measure water consumption. Digital flow meter installed at collection tank, RO feed, RO permeate and at RO rejects before sending to M/s. PETL.
- The industry has FE system within the premises. The industry representative informed that they are not operating FE. Further, they informed that they are lifting Process, Washings, Boiler blow down, Cooling blow down etc., along with domestic effluents to M/s. PETL.
- The industry has Briquette fired boiler of capacity 3 TPH without Consent of the Board. The industry has installed Mechanical dust collector as APCE to the Briquette fired boiler.
- AAQM conducted at boiler house.

- Stack monitoring not conducted and effluents not collected as the unit is under closure order
- The industry has provided separate shed for storage of Hazardous waste.
- Water sample collected from bore well within the premises, the results are awaited.

The condition wise compliance of Closure Order conditions are as follows:

S. No.	Closure Order dated 27.07.2019 condition	Compliance status								
1.	The industry has provided an underground pipe line near the security room and discharging the effluents outside the premises thus violating the Schedule - B condition no.16 of CFO Order dated 29.06.2017.	The industry has provided below ground level tank to collect storm water through underground pipeline near the security room. The industry has provided pump to lift water to water treatment plant. The industry representative informed that the seepage water from adjacent Hetero Unit collecting in the pit and which is then pumped to water treatment plant and used for process.								
2.	The effluent collected from underground pipeline behind the security office showed COD - 564 mg/l (Board norm - 250 mg/l); TSS - 120 mg/l (Board norm - 100 mg/l) thereby causing surface & ground water pollution in the area thereby violating the Task Force directions No.2 dated 03.02.2018.	The sample collected from the pit.								
3.	The industry is not operating the ETP, FE system & RO plant regularly and not achieving ZLD system for existing quantities of effluent generation. The industry is discharging untreated wastewater to nearby low lying area etc., thereby violating the Task Force direction No.4 dated 03.02.2018.	The industry has ETP followed by 2 stage RO system & FE system. The industry in its representation stated that, they are not operating FE system as they are treating wastewater in ETP followed by 2 RO system. The RO rejects are sent to M/s. PETL. During the inspection, no discharge of wastewater was observed outside the industry premises.								
4.	The industry has not constructed STP for treatment of domestic effluent, thereby violating the Task Force direction No.5 dated 03.02.2018.	The industry has STP of capacity 20 KL consisting of above ground level collection tanks - 3 Nos., Primary settling tank. After Primary settling, the domestic effluents are pumped to ETP Collection tank for treatment along with other process effluents. After treatment, the treated water further send to 2 stage RO system. RO permeate is reused and the RO rejects are lifted to M/s. PETL for further treatment and disposal.								
5.	The industry has not upgraded the 3 TPH briquette fired boiler. The stack SPM value - 195 mg/Nm ³ of 3 TPH Briquette fired boiler is exceeding the prescribed standard - 115 mg/Nm ³ thereby violating the Task Force direction No.3 & 9 dated 03.02.2018.	The industry has also installed Briquette fired boiler of capacity 3 TPH without obtaining CFE & CFO of the Board. The industry has installed Mechanical dust collector as APCE to the Briquette fired boiler. But, not upgraded APCE.								
6.	The industry has accumulated the sludge in the sludge drying beds and not disposed HW to TSDF from December-2018 thereby violating the Task Force direction No.7 dated 03.02.2018.	As per the manifest submitted by the industry, the disposal of Hazardous waste to TSDF for the period from December, 2018 to June, 2019 are as follows: <table border="1" data-bbox="855 2244 1450 2397"> <thead> <tr> <th>Date & Month</th> <th>Type of waste</th> <th>Quantity</th> <th>Manifest No.</th> </tr> </thead> <tbody> <tr> <td>03.01.2019</td> <td>ETP Sludge</td> <td>620 kg</td> <td>11946</td> </tr> </tbody> </table>	Date & Month	Type of waste	Quantity	Manifest No.	03.01.2019	ETP Sludge	620 kg	11946
Date & Month	Type of waste	Quantity	Manifest No.							
03.01.2019	ETP Sludge	620 kg	11946							

		16.02.2019	ETP Sludge	737 kg	--
		16.03.2019	ETP Sludge	200 kg	15778
		26.07.2019	ETP Sludge	856 kg	20896
		26.07.2019	Crushed Vials	65 kg	20890
			Silicon tubes & used PPEs	79 kg	20895
			Date expired capsules	270 kg	20894
		During inspection, the industry has not lifted sludge which is accumulated in the sludge drying beds.			
7.	The industry has lifted excess quantities of Bio-Medical waste to M/s. Svethansh & Company, Mahabubnagar.	As per CFO Order dated 29.06.2017, the industry has permission to dispose Bio-Medical waste quantity 510 kg/month. However, the industry has lifted Bio-Medical Waste to CBMWTF an average of about 270 kg/month from December, 2018 to May, 2019.			

The industry has submitted details of production and Effluent sent to M/s. PETL details for the period from July, 2018 to July, 2019. The details are as follows:

S.No	Production Details (No's)					Effluent Sending PETL (KL)
	Month	Liquid Vials (No's)	As per CFO Limits (Injectable)	Tablets (No's)	As per CFO Limits (Tablets & Capsules)	
1	Jul-18	342899	8 Millions Annum	235920	50.0 Millions / Annum	500
2	Aug-18	808669		400		460
3	Sep-18	290601		14126		420
4	Oct-18	33630		1097682		380
5	Nov-18	409049		1004820		440
6	Dec-18	44878		731368		520
7	Jan-19	26585		331491		460
8	Feb-19	55144		28824		340
9	Mar-19	54182		927221		300
10	Apr-19	60355		754254		300
11	May-19	79921		924119		260
12	Jun-19	87086		515518		280
13	Jul-19	111587		1426362		460
Total Quantity		2404586		7992105		5120

During the period from July, 2018 to July, 2019, the industry has manufactured Liquid Vials (5ml, 10 ml & 50 ml) - 2.404586 millions against 8 millions and Tablets - 7.992105 millions against permitted quantity of 50 millions.

The industry has lifted total 5120 KL of effluents to CETP i.e. M/s. PETL i.e. an average of 12.19 KLD lifted to M/s. PETL against permitted capacity of 137.125 KLD.

AAQ monitoring results.

Sampling Location	PM10* µg/m ³	TSPM µg/m ³	SO ₂ µg/m ³	NO _x µg/m ³
Ambient Air Quality	79	225	9	22

Monitoring was carried out near boiler house				
National Ambient Air Quality Standards (NAAQS)	100	-	80	80

Wastewater analysis results of Rain water seepage water and Rain collection pit.

S.No.	Parameter	Unit	Samples	
			Rain water seepage water	Rain collection pit
1	pH at 25°C	-	7.58	6.51
2	Total Suspended Solids at 105°C	mg/l	6	32
3	Total Dissolved Solids (TDS)	mg/l	746	1250
4	Chemical Oxygen Demand	mg/l	43	918
5	BOD ₃ at 27° C	mg/l	6	138

Sample: Borewell sample collected near temple

S.No.	Parameter	Analysis values of Borewell sample collected near temple.
1	p ^H	6.90
2	Electrical conductivity	3780
3	Total Solids	2458
4	Total Suspended Solids	15
5	Total Dissolved Solids	2443
6	Chlorides	1869
7	Suplhates	189
8	Chemical Oxygen Demand (COD)	47
9	Total Hardness (as CaCO ₃)	1275
10	Calcium as Ca ⁺⁺	246
11	Magnesium as NO ₃ ⁻	160
12	Total Alkalinity as CaCO ₃	390
13	Nitrates as NO ₃ ⁻	9.66
14	Sodium as Na ⁺	249
15	Potassium as K ⁺	3
16	Phosphates as PO ₄ ⁻³	0.027
17	Fluoride as F ⁻	2.03
18	% Sodium	29.7
19	SAR	2.1
20	Leas as Pb	0.208
21	Nickel as Ni	<0.012
22	Zinc as Zn	0.132
23	Cadmium as Cd	<0.003
24	Cupper as Cu	0.004
25	Iron as Fe	0.287
Units:	Except pH, % Na and SAR, all values are expressed in mg/lr.	
Note:	• Results related to samples as received.	

The committee recommendations:

- The industry shall provide tank in tank collection tank before sending to ETP.
- The industry shall provide sufficient storage tanks before sending to CETP.
- The industry shall install real time online monitoring system for storm drain outlet and connect to TSPCB website server.
- The industry shall obtain necessary permission for boilers.

XI. M/s. ShriKartikeyaPharma (SEZ Unit), Sy.No.408-412, 418-435, 437-445, Polepally (V), Jadcherla (M), Mahaboobnagar District

- M/s. ShriKartikeyaPharma is engaged in Ashwagandha Extraction.
- The industry has CFO with a validity period upto 31.03.2022 of the Board vide order dated 17.08.2017 for production of Ashwagandha Extract - 1000 kg/day.
- The industry consumes water of about 22.7 KLD out of which, 18.0 KLD for Process, 2.0 KLD for washings, 2.0 KLD for Boiler feed, 0.5 KLD for cooling and 0.2 KLD for domestic purpose.
- The industry generates wastewater of about 20.4 KLD, out of which 18.0 KLD from Process, 2.0 KLD from Washings, 0.1 KLD from Boiler blow down, 0.1 KLD from Cooling tower bleed off and 0.2 KLD from Domestic section.
- The industry has provided ETP for treatment of waste water before sending to M/s. PETL.
- The industry has LPG based fired boiler of capacity 1.5 TPH with chimney height 30 mtrs.
- The Board has issued certain direction vide order dated 27.07.2019.

During inspection, the Committee has observed the following:

- The Committee has inspected industry along with complainant Sri Ganesh Goud on 27.08.2019.
- The industry was in operation.
- The industry has below ground level collection tank near tray washing.
- The industry has not provided storage tank before disposing to CETP.
- The industry representative informed that they are storing treated water at below ground level tank and sending to CETP.
- The industry has lifted effluents to M/s. PETL 0.96 KLD (Average/day) against consented capacity of 20.4 KLD.
- The industry has installed mechanical flow meter at water intake point for measurement of water consumption and at ETP Inlet.
- The industry has installed Forced Evaporation System, but not in operation during inspection.
- The industry has storm water drains and connected to outside TSIIC drains.
- The Board has issued certain direction vide order dated 27.07.2019.

The compliance on directions are as follows:

S. No.	Condition	Compliance
1.	The industry shall comply with all the CFO condition issued by the Board.	--
2.	The industry shall not discharge any effluent / wastewater within or outside the premises.	During the inspection, no discharge of wastewater was observed outside the premises.
3.	The industry shall dismantle all the below ground effluent storage tanks.	The industry has not dismantled below ground level storage tanks.
4.	The industry shall send all the pre-treated effluents / waste water to CETP.	The industry is lifting pre-treated process, washings and domestic effluents to CETP, Patancheruvu for further treatment and disposal.
5.	The industry shall take all the measures to ensure that there is no smell nuisance due to operations of the industry.	The industry is carrying within the closed building.
6.	The industry shall provide / maintain water meters to quantify the actual water	The industry has provided one water meter at water

	consumption & wastewater generation.	intake point and another one provided at ETP.
7.	The industry shall provide separate rain water drains.	The industry has provided separate rain water drains.
8.	The industry shall dispose ETP Sludge generated to TSDF regularly.	Not submitted.
9.	The industry shall revalidate the BG of Rs.1 lakh till further order from the Board.	The industry has not submitted revalidated Bank Guarantee.

The industry has submitted production details for the period from September, 2018 to July, 19. The details are as follows:

Month	Quantity in kg
September, 2018	7903
October, 2018	9809
November, 2018	7191
December, 2018	6058
January, 2019	7035
February, 2019	8065
March, 2019	12067
April, 2019	8044
May, 2019	7044
June, 2019	14309
July, 2019	12546
Total	8826
Avg. /day	108897
Consent capacity	Ashwagandha Extract - 1000 kg/day

As per the production records, the industry has manufactured Ashwagandha Extract - 302.4917 kg/day (Avg./day) against the consented capacity of 1000 kg/day.

The industry has submitted details effluent lifted to M/s. PETL for the period from December, 2018 to August, 2019. The details are as follows:

S. No.	Manifest No.	Manifest Date	Quantity in KL
1.	150238	11.12.2018	20
2.	155040	01.01.2019	20
3.	160607	24.01.2019	20
4.	168255	22.02.2019	20
5.	172293	12.03.2019	20
6.	176074	29.03.2019	20
7.	179982	18.04.2019	20
8.	183799	06.05.2019	20
9.	192219	10.06.2019	20
10.	197734	03.07.2019	20
11.	204396	24.07.2019	20
12.	208915	08.08.2019	20
13.	215718	29.08.2019	20
Total			260

For the above period, the industry has lifted effluents to M/s. PETL 0.96 KLD (Average/day) against consented capacity of 20.4 KLD.

AAQ monitoring results.

Sampling Location	PM10* µg/m ³	TSPM µg/m ³	SO ₂ µg/m ³	NO _x µg/m ³
Ambient Air Quality	107	245	9	18

Monitoring was carried out near boiler house				
National Ambient Air Quality Standards (NAAQS)	100	-	80	80

As per the Analysis report results, the AAQM value of PM₁₀ is exceeding the prescribed Standards.

Analysis results of Inlet of ETP, Outlet of ETP: Water sample collected from pond in front of security gate:

S.No.	Parameter	Unit	Samples		
			Inlet of STP	Outlet of STP	Water sample collected from pond in front of security gate
1	pH at 25°C	-	5.13	7.14	7.88
2	Total Suspended Solids at 105°C	mg/l	56	26	50
3	Total Dissolved Solids (TDS)	mg/l	3354	2514	3545
4	Chemical Oxygen Demand	mg/l	605	271	210
5	BOD ₃ at 27° C	mg/l	92	32	34

Sample: Borewell water

S.No.	Parameter	Analysis values of Borewell water.
1	p ^H	7.05
2	Electrical conductivity	3850
3	Total Solids	2512
4	Total Suspended Solids	7
5	Total Dissolved Solids	2505
6	Chlorides	895
7	Suphates	192
8	Chemical Oxygen Demand (COD)	40
9	Total Hardness (as CaCO ₃)	1465
10	Calcium as Ca ⁺⁺	320
11	Magnesium as NO ₃ ⁻	164
12	Total Alkalinity as CaCO ₃	395
13	Nitrates as NO ₃ ⁻	8.99
14	Sodium as Na ⁺	178
15	Potassium as K ⁺	3
16	Phosphates as PO ₄ ⁻³	0.064
17	Fluoride as F ⁻	1.58
18	% Sodium	20.7
19	SAR	1.4
20	Leas as Pb	0.245
21	Nickel as Ni	<0.012
22	Zinc as Zn	<0.067
23	Cadmium as Cd	<0.003
24	Cupper as Cu	0.004

25	Iron as Fe	0.249
Units:	Except pH, % Na and SAR, all values are expressed in mg/lr.	
Note:	• Results related to samples as received.	

The committee recommendations:

- The industry shall provide above ground level effluent collection tank with Digital flow meter before sending to CETP.
- The industry shall provide tank in tank collection tank at tray washing area.

XII. M/s. Suvarna Apparel & Fashion Exports Limited., Sy.Nos.103 to 109 & 148 to 152, Rangareddyguda (V), Balanagar (M), Mahabubnagar District

- M/s. Suvarna Apparel & Fashion Exports Limited.is a textile unit involved in the manufacturing of the Grey Yarn Knitting and Knitted Fabrics Processing.
- The industry has CFO with a validity period upto28.02.2022for the manufacturing of the Grey Yarn Knitting and Knitted Fabrics Processing - 125 Tons/month.
- The industry consumes water of about 276.5 KLD for Process & Washings - 266.0 KLD, Boiler Feed & Cooling Tower make up - 8.0 KLD and Domestic - 2.5 KLD.
- The industry generates wastewater of about 260.5 KLD from Process & Washings - 230.0 KLD, Dyeing effluents - 30.0 KLD and Domestic - 0.5 KLD.
- The industry has husk fired boiler of capacity 6 TPH and Thermic Fluid Heater of capacity 1.5 Lakh K.cal/hr. The industry has provided Multi cyclone followed by common water trough system followed by bag filter to control the boiler emissions.
- The Board has issued Closure Order to the industry for Non-Compliance of Board directions& Consent conditions vide order dated 27.07.2019.

During inspection, the Committee has observed the following:

- The Committee has inspected the industry along with complainant Sri KosigiVenkataiah on 28.08.2019.
- The industry was not in operation due to closure order.
- The industry has separate pipeline for collection of HTDS & LTDS effluents.
- The industry has ETP, followed by RO (2stage) system. The RO rejects along with HTDS effluents is sent to MEE followed by centrifuge.
- Mechanical flow meter installed at raw water intake point for water consumption. Digital flow meter installed at RO feed, RO permeate and at MEE feed tank.
- The industry has provided closed shed for storage of husk& husk ash, but the openings were observed.
- The industry has provided concreted platform for filter press. The leachate is routed to Aeration tank-II for treatment.
- The industry has not provided proper shed for storage of hazardous waste.
- The industry has husk fired boiler of capacity 6 TPH and Thermic Fluid Heater of capacity 1.5 Lakh K.cal/hr. The industry has provided Multi cyclone followed by common water trough system followed by bag filter to control the boiler emissions.
- The industry has stored drums openly near ETP.
- The borewellsample not collected due to power disconnection.
- The condition wise compliance of Closure Order conditions are as follows:

S. No.	Closure Order dated 27.07.2019 condition	Compliance status
1.	The industry is not segregating the high TDS & low TDS effluents as per the CFO order.	The industry has separate pipeline for collection HTDS <DS effluents.
2.	The industry is not lifting the total high TDS & low TDS effluents generated after pre-treating the effluents in ETP.	
3.	The industry has not constructed closed shed / silo for storage of boiler ash and storing ash openly.	The industry has provided closed room for storage of boiler ash.

4.	The industry has not upgraded the ETP and not lifted the ETP sludge & MEE salts stored in the premises.	The RO rejects along with HTDS effluents are sent to MEE followed by pusher filter. The industry has
5.	MEE system was in dilapidated / not in working condition indicating that the industry is discharging HTDS effluents without proper treatment.	The industry has MEE plant for evaporation of HTDS effluents
6.	The industry is arresting overflow of plant effluents and discharging the same on land near the production block.	The industry is not in operation due to closure order
7.	The industry is not operating the Force Evaporation System regularly viz., Multi Effect Evaporator (MEE) followed by pusher centrifuge to evaporate the R.O. Rejects and dyeing effluents.	
8.	The industry is not upgraded the air pollution control equipment (APCE) attached to 6 TPH Boiler.	The industry has provided Multi cyclone followed by common water trough system followed by bag filter to control the boiler emissions.
9.	As per the stack monitoring report carried out at Husk fired boiler of capacity - 6 TPH, the SPM - 570 mg/Nm ³ against the standards (115 mg/Nm ³)	The industry is not in operation due to closure order
10.	The Board Officials have collected Bore Well samples from Mango garden of Sri Rajender Reddy, adjacent to the industry i.e., about 20 mtrs.distance on Southern side of the industry. The analysis results indicate that the parameters i.e., TDS, Chlorides, Total Alkalinity, Total hardness, Calcium as Ca ²⁺ , Magnesium as Mg ²⁺ & COD are exceeding the permissible limits of the drinking water standards. Date of sampling please.....	The Analysis reports mentioned below:
11.	Housekeeping within premises is poor.	The industry has improved house keeping

The industry has submitted production details from period from January 2019 TO June 2019.

PRODUCTION DETAILS FOR THE PERIOD JANUARY 2019 TO JUNE 2019	
MONTH	QTY IN KGS.
JANUARY - 2019	89269
FEBRUARY - 2019	96139
MARCH 2019	80142
APRIL 2019	NIL
MAY - 2019	43853
JUNE - 2019	52282

For the above period, the industry has manufactured Grey Yarn Knitting and Knitted Fabrics Processing - 60,28083 Tons/month (Avg.) against permitted capacity 125 Tons/month

The committee recommendations:

- The industry shall provide digital flow meters at HTDS & LTDS before collection tanks to assess effluents.
- The industry shall lift HTDS effluents to JETL instead of treating in MEE.
- The industry shall provide hazardous waste storage area with elevated concrete by providing leechate collection pit.

The TSPCB issued following directions to the Zonal Manager, TSIIC Ltd., Shamshabad Zone vide order 08.08.2017. The compliance status on the directions are as follows:

S. No.	Direction	Compliance
1.	The TSIIC shall provide proper drainage facility	The TSIIC has not provided

	in the entire Polepally Industrial area including SEZ to collect the storm water.	proper drainage system for the Polepally Industrial area and SEZ for collecting storm water.
2.	The storm water collected from the SEZ may be collected in the kunta located within the SEZ before discharging the Kunta water in the downstream areas, the water quality shall be ascertained to ensure that they are within the stipulated limits. If necessary, waste water treatment system may be provided in the Kunta.	Not provided.
3.	The treated water from the kunta shall be used for plantation within the industrial area for development of Green belt around the kunta, avenue plantation and in the open places within the industrial area.	Not complied.
4.	The TSIIC shall construct compound wall from Polepally SEZ to Medigadda Cheruvu to ensure that there is no flow of effluents into the Kakatiya Mission Canal.	Not complied.

GROUND WATER QUALITY AROUND GREEN SEZ POLEPALLY, MAHABUBNAGAR.

District Collector Mahabubnagar order to Multidisciplinary Committee (MDC) clearly outlines to assess the extent of damage caused and rise in ground water pollution levels across/around SEZ due to the establishment of manufacturing units in SEZ.

Accordingly the team embarked on to collect information from all sources to arrive at BASE LINE/REFERENCE data to compare and assess the situation with present day data. According to the Agriculture /Ground Water departments, except last year's, no other previous year's information is available including that of inception year of industries inside the SEZ.

In general, Hardness of ground water reaching beyond acceptable levels may be attributed to direct contamination of water bodies through illegal discharges, continuous drawing of ground water, or deficit rain fall over a period of time in the area, which results in the concentration of salts leading to rise in hardness thereby potability/ and use for designated purposes becomes difficult.

While receiving complaints and issuing the consent orders, the PCB monitors the water balance, quality and quantity of effluents generated and modes of disposal etc from time to time.

The SEZ being a Pharmaceutical formulation industrial zone and to address the HARDNESS issue further, all the inventory of raw material purchased by individual units was also checked. Inventory indicates certain inorganic chemicals of Indian Pharmaceuticals (I.P.) / British pharmacopoeia grade, whose discharges into the ground water seems to be remote. All the production details including raw materials consumed and products made have been verified.

Water analysis results of Borewells (situated outside the SEZ):

i. Eastern side/ direction of SEZ:

Sl. No.	Parameter	Bore well sample collected in front of Raju Hair cutting saloon, Mudireddypalli (V), Rajapur (M).	Bore well sample collected from agriculture field of E. Ashanna Goud, Mudireddy pally	Water sample collected from Mudireddypalli Cheruvu.	Land for Irrigation	Drinking Water standards	
						Max Permissible Limit	Acceptable Limit
1	p ^H	6.80	6.75	7.36	5.5-9.0	NO relaxation	6.5-8.5

2	Electrical conductivity	738	1048	395	--	--	--
3	Total Solids	486	608	306	--	--	--
4	Total Suspended Solids	6	3	44	200	--	--
5	Total Dissolved Solids	480	605	262	--	2000	500
6	Chlorides	78	68	38	--	1000	250
7	Suplhates	29	19	14	--	400	200
8	Chemical Oxygen Demand (COD)	8	17	7	250	--	--
9	Total Hardness (as CaCO ₃)	290	350	140	--	600	200
10	Calcium as Ca ⁺⁺	62	72	26	--	200	75
11	Magnesium as Mg ⁺⁺	33	41	18	--	100	30
12	Total Alkalinity as CaCO ₃	220	415	165	--	600	200
13	Nitrates as NO ₃ ⁻	7.73	11	9	--	No relaxation	45
14	Sodium as Na ⁺	32	81	27	--	--	--
15	Potassium as K ⁺	2	8	6	--	--	--
16	Phosphates as PO ₄ ⁻³	0.001	0.02	0.03	--	--	--
17	Fluoride as F ⁻	0.09	1.47	0.568	--	1.5	1.0
18	% Sodium	19.3	32.8	28.4	--	--	--
19	SAR	0.6	1.3	0.7	--	--	--
20	Leas as Pb	0.380	0.273	0.273	--	No relaxation	0.01
21	Nickej as Ni	<0.012	<0.012	<0.012	--	No relaxation	0.02
22	Zinc as Zn	0.106	0.023	0.043	--	15	5
23	Cadmium as Cd	<0.003	<0.003	<0.003	--	No relaxation	0.003
24	Cuppen as Cu	0.004	0.016	0.010	--	1.5	0.05
25	Iron as Fe	0.502	0.104	1.092	--	No relaxation	0.3

Result related to sample as received
 "-" indicates standard not mentioned in IS10500:1991.

Units:		Except pH, % Na and SAR, all values are expressed in g/lr.
Note:	•	<ul style="list-style-type: none"> • Result related to sample as received • "-" indicates standard not mentioned in IS10500:1991.

ii. Southern side/ direction of SEZ:

Sl. No.	Parameter	Bore well sample collected within premises located practical yard of M/s. L & T Construction Skills training institute Polepalli (V), Jadcherla (M), Mahabubnagar District.	Bore well sample collected towards north side of the M/s. Supreme industry Polepalli (V), Jadcherla (M), Mahabubnagar District.	IS 10500: 1991 desirable limits.	Drinking Water standards	
					Max Permissible Limit	Acceptable Limit
1	p ^H	7.27	7.04	6.5-8.5	NO relaxation	6.5-8.5
2	Electrical conductivity	1292	2210	--	--	--
3	Total Solids	842	1387	--	--	--
4	Total Suspended Solids	6	5	--	--	--
5	Total Dissolved Solids	836	1382	500	2000	500
6	Chlorides	110	397	250	1000	250
7	Suplhates	36	98	200	400	200
8	Chemical Oxygen Demand (COD)	18	35	--	--	--
9	Total Hardness (as CaCO ₃)	490	850	200	600	200
10	Calcium as Ca ⁺⁺	110	152	--	200	75
11	Magnesium as Mg ⁺⁺	52	114	--	100	30
12	Total Alkalinity as CaCO ₃	430	390	200	600	200
13	Nitrates as NO ₃ ⁻	4.36	5.97	45	No relaxation	45
14	Sodium as Na ⁺	63	95	--	--	--
15	Potassium as K ⁺	2	3	--	--	--
16	Phosphates as PO ₄ ⁻³	0.006	0.024	--	--	--
17	Fluoride as F ⁻	2.00	1.84	1.0	1.5	1.0
18	% Sodium	21.8	19.5	--	--	--
19	SAR	0.9	1.0	--	--	--
20	Leas as Pb	<0.012	0.026	0.05	No relaxa	0.01

21	Nickel as Ni	<0.012	<0.012	0.02	No relaxation	0.02
22	Zinc as Zn	0.216	<0.003	5	15	5
23	Cadmium as Cd	<0.003	<0.003	0.003	No relaxation	0.003
24	Copper as Cu	0.004	0.004	0.05	1.5	0.05
25	Iron as Fe	0.325	0.338	0.3	No relaxation	0.3
Result related to sample as received "-" indicates standard not mentioned in IS10500:1991.						
Units:	Except pH, % Na and SAR, all values are expressed in g/lr.					
Note:	<ul style="list-style-type: none"> • Result related to sample as received • "-" indicates standard not mentioned in IS10500:1991. 					

iii. Western side/ direction of SEZ:

Sl. No.	Parameter	Borewell sample collected from near D. Ramaswami House	Land for Irrigation	Drinking Water standards	
				Max Permissible Limit	Acceptable Limit
1	p ^H	6.92	5.5-9.0	NO relaxation	6.5-8.5
2	Electrical conductivity	1870	--	--	--
3	Total Solids	1222	--	--	--
4	Total Suspended Solids	6	200	--	--
5	Total Dissolved Solids	1216	--	2000	500
6	Chlorides	293	--	1000	250
7	Suplhates	86	--	400	200
8	Chemical Oxygen Demand (COD)	22	250	--	--
9	Total Hardness (as CaCO ₃)	690	--	600	200
10	Calcium as Ca ⁺⁺	146	--	200	75
11	Magnesium as Mag ⁺⁺	79	--	100	30
12	Total Alkalinity as CaCO ₃	415	--	600	200
13	Nitrates as NO ₃ ⁻	12.36	--	No relaxation	45
14	Sodium as Na ⁺	103	--	--	--
15	Potassium as K ⁺	2	--	--	--
16	Phosphates as PO ₄ ⁻³	0.122	--	--	--
17	Fluoride as F ⁻	1.33	--	1.5	1.0
18	% Sodium	25.0	--	--	--

19	SAR	1.2	--	--	--
20	Leas as Pb	0.208	--	No relaxation	0.01
21	Nickel as Ni	<0.012	--	No relaxation	0.02
22	Zinc as Zn	<0.003	--	15	5
23	Cadmium as Cd	<0.003	--	No relaxation	0.003
24	Cupper as Cu	0.004	--	1.5	0.05
25	Iron as Fe	0.110	--	No relaxation	0.3
Units:		Except pH, % Na and SAR, all values are expressed in g/lr.			
Note:		<ul style="list-style-type: none"> • Result related to sample as received • "-" indicates standard not mentioned in IS10500:1991. 			

iv. North side/ direction of SEZ:

Sl. No.	Parameter	Borewell sample collected from Grampachayath Bore near Sri SrikanthGoud House, #3-69, Rayapalli (V).	Bore well Sample Collected from Grampanchaya th near N. Laxmaiah house Rayapalli (V).	Land for Irrigation	Drinking Water standards	
					Max Permissible Limit	Acceptable Limit
1	p ^H	7.2	6.95	5.5-9.0	NO relaxation	6.5-8.5
2	Electrical conductivity	2572	2090	--	--	--
3	Total Solids	1676	1428	--	--	--
4	Total Suspended Solids	5	5	200	--	--
5	Total Dissolved Solids	1671	1423	--	2000	500
6	Chlorides	439	254	--	1000	250
7	Suplhatas	172	192	--	400	200
8	Chemical Oxygen Demand (COD)	25	24	250	--	--
9	Total Hardness (as CaCO ₃)	1010	825	--	600	200
10	Calcium as Ca ⁺⁺	216	142	--	200	75
11	Magnesium as Mag ⁺⁺	114	114	--	100	30
12	Total Alkalinity as CaCO ₃	515	430	--	600	200
13	Nitrates as NO ₃ ⁻	13.66	49.61	--	No relaxation	45
14	Sodium as Na ⁺	141	75	--	--	--
15	Potassium as K ⁺	3	2	--	--	--
16	Phosphates as PO ₄ ⁻³	0.015	0.006	--	--	--

17	Fluoride as F ⁻	1.75	0.35	--	1.5	1.0	
18	% Sodium	23.2	16.5	--	--	--	
19	SAR	1.4	0.8	--	--	--	
20	Leas as Pb	0.344	0.344	--	No relaxation	0.01	
21	Nickel as Ni	<0.012	<0.012	--	No relaxation	0.02	
22	Zinc as Zn	0.493	0.22	--	15	5	
23	Cadmium as Cd	<0.003	<0.003	--	No relaxation	0.003	
24	Copper as Cu	0.004	0.004	--	1.5	0.05	
25	Iron as Fe	0.237	0.173	--	No relaxation	0.3	
Units:		Except pH, % Na and SAR, all values are expressed in g/lr.					
Note:		<ul style="list-style-type: none"> • Result related to sample as received • "-" indicates standard not mentioned in IS10500:1991. 					

v. West- North & North - East direction(s) of SEZ:

1. Borewell Sample collected from agriculture fields of Gopal Goud near Pochamma temple, Polepli (V), Jacherla (M)
2. Borewell sample collected from agriculture field of Ganesh Goud, Sy.No.412/7/E, Rayapally (V), Jacherla (M)
3. Borewell sample collected from agriculture field of Sri VenkataishGoud, Rayapally (V), Jacherla (M)
4. Borewell sample collected from agriculture field of Sri Bichaiah Goud, Sy.No.290, Rayapally (V), Jacherla (M)
5. Bore well sample collected from agriculture field of Sri Chennaiah, Rayapally (V), Jacherla (M)
6. Borewell sample collected from agriculture field of Raghunandanchari, GundlagaddaThanda, Jacherla (M)
7. Borewell sample no 2 collected from agriculture field of Raghunandanchari, GundlagaddaThanda, Jacherla (M)
8. Bore well Sample collected within the industry premises of Ellen berrie.

Sl. No.	Parameter	Borewell analysis results as per above table								Land for Irrigation	Drinking Water standards	
		1	2	3	4	5	6	7	8		Max Permissible Limit	Acceptable Limit
1	p ^H	6.88	6.88	6.82	7.30	7.31	6.72	6.71	6.93	5.5-9.0	NO relaxation	6.5-8.5
2	Electrical conductivity	3440	3390	3090	3520	3030	4020	3870	5450	--	--	--
3	Total Solids	2103	1934	1920	2186	1880	2495	2386	3742	--	--	--
4	Total Suspended Solids	5	3	3	4	6	5	6	5	200	--	--
5	Total Dissolved Solids	2098	1931	1917	2182	1874	2490	2380	3737	--	2000	500

6	Chlorides	694	795	635	822	632	101 4	95 2	119 1	--	1000	250
7	Suplhate s	138	172	181	193	152	162	172	38 4	--	400	200
8	Chemical Oxygen Demand (COD)	38	22	28	26	22	71	67	84	250	--	--
9	Total Hardness (as CaCO ₃)	123 5	123 0	830	128 5	1165	144 0	138 5	191 5	--	600	200
10	Calcium as Ca ⁺⁺	272	260	180	356	288	298	46 4	38 0	--	200	75
11	Magnesium as Mg ⁺⁺	135	141	92	96	108	169	55	23 4	--	100	30
12	Total Alkalinity as CaCO ₃	525	385	370	435	465	375	38 5	515	--	600	200
13	Nitrates as NO ₃ ⁻	11.5 8	6.0	8	12	17	9.7 8	8.9 1	25. 12	--	No relaxati on	45
14	Sodium as Na ⁺	192	213	198	234	156	256	23 5	315	--	--	--
15	Potassium as K ⁺	2	4	1	2	5	6	3	2	--	--	--
16	Phosphat es as PO ₄ ⁻³	0.01 2	0.10	0.0 4	0.0 3	0.02	0.0 3	0.0 09	0.0 09	--	--	--
17	Fluoride as F ⁻	1.69	1.10 4	1.12 6	1.1	1.49 4	2.0 8	1.8 3	0.4 6	--	1.5	1.0

18	% Sodium	25.2	27.3	42.4	23.2	28.5	27.8	26.9	26.3	--	--	
19	SAR	1.7	1.9	3.0	1.8	22.5	2.1	1.9	2.2	--	--	--
20	Lead as Pb	0.026	0.238	0.238	0.273	1.4	0.245	0.099	0.202	--	No relaxation	0.01
21	Nickel as Ni	<0.012	<0.012	<0.012	<0.012	<0.12	<0.012	<0.012	<0.012	--	No relaxation	0.02
22	Zinc as Zn	<0.003	0.026	0.016	<0.003	<0.003	<0.003	0.013	<0.003	--	15	5
23	Cadmium as Cd	<0.003	<0.003	<0.003	<0.003	<0.003	<0.003	<0.003	<0.003	--	No relaxation	0.003
24	Copper as Cu	0.004	<0.004	<0.004	<0.004	<0.004	0.004	0.004	0.004	--	1.5	0.05
25	Iron as Fe	0.097	0.037	0.037	0.050	0.050	0.363	0.135	0.135	--	No relaxation	0.3
Units:		Except pH, % Na and SAR, all values are expressed in g/lr.										
Note:		<ul style="list-style-type: none"> • Result related to sample as received • "-" indicates standard not mentioned in IS10500:1991. 										

vi. The Borewellwater quality at surrounding of M/s Suvarna Apparels Rangareddyguda:

Sl. No	Parameter	Mango fields of Rangareddy, Sy.No.108-110, Rangareddyguda (V), Rajapur (M), Mahaboobnagar (D).	Agricultural fields of M. Krishnaiah, Gundlapotlappalli (V), Rajapur (M), Mahaboobnagar (D).	Agricultural fields of M. Gopal, Gundlapotlappalli (V), Rajapur (M), Mahaboobnagar (D).	On land irrigation standards	Drinking water standards	On land irrigation standards
						Max. Permissible Limit	Acceptable Limit
1	p ^H	6.73	7.01	7.00	5.5-9.0	No relaxation	6.5-8.5
2	Electrical conductivity	5400	3080	3690	-	-	-
3	Total Solids	3367	2008	2012	-	-	-
4	Total Suspended Solids	21	5	6	200	-	-
5	Total Dissolved Solids	3346	2003	2006	-	2000	500
6	Chlorides	1263	700	691	-	1000	250
7	Suplhat es	282	156	164	-	400	200
8	Chemical Oxygen Demand (COD)	192	71	74	250	-	-
9	Total Hardness (as CaCO ₃)	2015	1215	1235	-	600	200
10	Calcium as Ca ⁺⁺	410	354	376	-	200	75
11	Magnesium as Mg ⁺⁺	241	80	72	-	100	30
12	Total Alkalinity as CaCO ₃	585	385	390	-	600	200
13	Nitrates as NO ₃ ⁻	2.28	18.09	18.57	-	No relaxation	45
14	Sodium as Na ⁺	291	149	140	-	-	-
15	Potassium as K ⁺	2	2	2	-	-	-
16	Phosphates as PO ₄ ⁻³	0.061	0.092	0.036	-	-	-

17	Fluoride as F ⁻	1.34	1.44	0.097	-	1.5	1.0
18	% Sodium	23.9	21.0	19.8	-	-	-
19	SAR	2.0	1.3	1.2	-	-	-
20	Leas as Pb	0.026	0.026	<0.012	-	No relaxati on	0.01
21	Nickel as Ni	<0.012	<0.012	<0.012	-	No relaxati on	0.02
22	Zinc as Zn	0.003	<0.003	<0.003	-	15	5
23	Cadmiu m as Cd	<0.003	<0.003	<0.003	-	No relaxati on	0.003
24	Cupper as Cu	0.004	0.004	0.004	-	1.5	0.05
25	Iron as Fe	0.211	0.211	0.199	-	No relaxati on	0.3
Units:		Except pH, % Na and SAR, all values are expressed in g/lr.					
Note:		<ul style="list-style-type: none"> • Result related to sample as received • "-" indicates standard not mentioned in IS10500:1991. 					

Vii. The following stagnated water samples collected within and outside the SEZ and analysis results are as follows:

S.No.	Parameter	Unit	Samples			
			Stagnated water collected at pond	Stagnated water collected from pit in gundlagaddathand ajacherla(M), MBNR (D)	Stagnated water collected from Back side of the M/s. AurobindoPharama VII	Stagnated water collected near M/s. Thermo filix industry
1	pH at 25°C	-	9.27	7.48	7.15	7.45
2	Total Suspended Solids at 105°C	mg/l	16	6	8	6
3	Total Dissolved Solids (TDS)	mg/l	1786	1184	954	970
4	Chemical Oxygen Demand	mg/l	146	23	20	22
5	BOD ₃ at 27°C	mg/l	22			

Viii. TSPCB officialshas carried out AAQM studies towards North-East direction of GundlagaddaThanda which is located near to the Polepally SEZ area (about 100 mtrs).

Sampling Location	PM10* µg/m ³	TSPM µg/m ³	SO ₂ µg/m ³	NO _x µg/m ³
Ambient Air Quality Monitoring was carried out towards North-East direction of Gundlagaddathanda, Jadcherla (M), Mahabubnagar (D).	78	236	9	23
National Ambient Air Quality Standards (NAAQS)	100	-	80	80

As per the Analysis report results, the AAQM values are meeting the prescribed Standards.

Conclusions:

- PCB team as per the directive of Collector, Mahbubnagar District have specifically looked into adequacy of APCEs installed to control Air pollution & treatment systems in place to control Ground Water contamination/ pollution with in SEZ and in the surrounding villages apart from TSIIC zone.
- Accordingly, the Air Quality monitoring of Stack and Ambient Air Quality was carried out in and around SEZ. The Stack and Ambient Air Quality was found to be within the limits except in the following manufacturing units M/s. Aurobindo Pharma Unit - VII, M/s. Evertrogen and M/s. Sri Karthikeya Pharma.
- With reference to water quality monitoring, both inside and outside the SEZ was carried out by way of collecting surface & ground water samples from all vulnerable points. Based on the data generated, the Southern side of SEZ (TSIIC zone), Bore well water samples from M/s. Supreme Industries and M/s. L&T Skill Centre (Training centre) were found to be of permissible.
- Similarly, Eastern side of SEZ, which extends up to Mudireddypalli Cheruvu passing through NH-44, the quality of the water found to be of permissible.
- Similarly, Northern side of SEZ, Rayapalli (V), the quality of the water found to be of permissible.
- The West-North and North-East side of SEZ, the quality of the water (surface & bore wells) found to be not permissible quality.
- Based on the observations during the visit to the manufacturing units, certain short comings of general nature are noticed. To circumvent them, the industries are advised in general to improve the facilities (adequate measures) and in particular certain industries like:
 - Upgrade APCE (M/s. Aurobindo Unit - VII).
 - Tank in tank collection provision for primary collection to avoid seepages.
 - Advised to install Digital flow meters to quantify the water consumption, generation and disposal of effluents.
 - Provide sufficient storage facility for effluents before disposing to CETP.
 - Provide Real time monitoring system at storm water drain and connect to TSPCB Website server.
- TSIIC may provide proper drainage facility for collecting and diverting of storm water immediately.
- TSIIC may install piezo wells in all the four directions of SEZ to monitor the quality of ground water from time to time.
- TSIIC may take-up construction of Common Effluent Treatment Plant (CETP) for the SEZ to avoid illegal discharges by individual manufacturing units.
- TSIIC may take-up avenue plantation / greenbelt in the SEZ area.



Dr. Bommena Vittal Rao,
TF Committee Member, TSPCB



Sri M. Dayanand,
Environmental Engineer, TSPCB





ANNEXURE -7

BY REGD. POST WITH ACK. DUE

Lr No. GEN-35/Polepally/TSPCB/U-I/TF/2019- 1049

Dt.27.07.2019

To
The Collector & District Magistrate
Mahabubnagar,
Mahabubnagar District - 509 001.

Sub: TSPCB - OA No. 165 of 2018 & OA No. 189 of 2019 filed by Sri Kosgi Venkataiah & Sri Sravan Kumar, in Hon'ble NGT, New Delhi on pollution being caused by Pharma industries at TSIIC SEZ, Jadcherla, Mahabubnagar - Constitution of Multi Disciplinary Committee for assessment of crop damage and fixing of compensation - Reg.

- Ref :
1. Complaint received through Prajavani, Mahabubnagar filed by Sri Kosgi Venkataiah & Sri Ganesh Goud, Mahabubnagar District on 01.11.2016.
 2. Hon'ble NGT, New Delhi orders in OA No. 165 of 2018 & OA No. 189 of 2019 filed by Sri Kosgi Venkataiah & Sri Sravan Kumar,
 3. Task force committee meeting held on 22.07.2019.

Attention is invited to the subject and references cited. The Board has been receiving complaints from Kosgi Venkataiah & Sri Ganesh Goud, Mahabubnagar District on 01.11.2016 through Prajavani, Mahabubnagar.

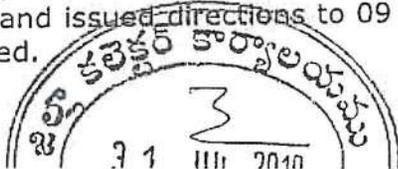
A case was filed in the Hon'ble NGT vide Case No.165 of 2018 by Kosgi Venkataiah, Mudireddypally (V), Rajpur (M), Mahabubnagar District against pollution caused by Pharma and Bulk Drug Industries (Formulations industries) established in Polepalli village, Munlagadda Tanda, Rayapalli Village, Mudireddypalli villages. The Hon'ble NGT disposed off the case by order dated 16.07.2018 directing the Board to take action as per the law.

Accordingly, the Board reviewed the status of the 11 No of industries located in SEZ, Polepally in the Task Force Committee meeting and issued directions vide order dated 06.01.2017 & 24.04.2017. The industries were directed not to discharge any effluents within / outside the premises and instead dispose to CETP.

Again, OA No. 189 of 2019 was filed by Sri Sravan Kumar, Advocate vs State of Telangana in Hon'ble NGT, New Delhi on pollution being caused by Pharma industries at TSIIC SEZ, Jadcherla, Mahabubnagar. Hon'ble NGT vide order dated 15.04.2019 directed to take appropriate action in accordance with law and furnish a factual and action taken report in the matter within 2 months.

As there are regular complaints and court cases being filed, the Board is regularly reviewing the status of the industries in the Board's TF committee comprising of external expert members from Indian Institute of Chemical Technology (IICT), National Institute of Pharmaceutical Education and Research(NIPER) and Representative of Industries Department. Based on the recommendations of the committee, directions including closure orders are being issued to the industries.

In this regard, the Board has reviewed the status of 12 industries in the TF committee meeting held on 22.07.2019. As per the recommendations of the committee, the Board vide order dated .07.2019 issued closure orders to 03 industries and issued directions to 09 industries. The list and copies of action taken are enclosed.



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31/7/2019

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31/7/2019

The committee also opined that a Multi Disciplinary team with the officials from Revenue, TSIIC, Agriculture, Ground Water Department, Task Force Committee member of TSPCB, Board office (Dr. Bommana Vittal Rao, IICT & Dr. N Shankaraiah, NIPER) and Regional Office, Hyderabad officials may be constituted to study the impact / effects of pollution being caused by the industries located in Polepally SEZ to the surrounding villages.

The team shall assess the following:

- a. Adequacy of measures taken by the industries in SEZ, Polepally to control air & water pollution.
- b. Ground water pollution in the surrounding villages
- c. Soil & Crop damages
- d. Compensation to the affected farmers / surrounding villagers under "Polluter Pay" Principle.

In view of the above, the District collector, Mahabubnagar is requested to constitute a Multi Disciplinary committee comprising of above officials to carry out assessment of crop damages, ground water pollution and to fix a compensation to the affected farmers under "Polluter Pay" Principle.

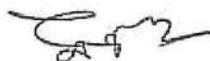
**Sd/-
MEMBER SECRETARY**

Encl : as above

Copy to :

1. The JCEE, ZO.Hyderabad for information and necessary action.
2. The SEE (Legal), TSPCB, Sanathnagar, Hyderabad for information and necessary action.
3. The EE.RO.Hyderabad for information and to followup with the District collector for constitution of Multi Disciplinary committee.
4. Copy to Sri Kosgi Venkataiah, Complainant, Polepally, Mahabubnagar District
5. Copy to Sri Sravan Kumar, Complainant, Polepally, Mahabubnagar District
6. Concerned File.

//T.C.F.B.O //



Senior Environmental Engineer
(Unit - I)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION No. 189 OF 2019**

IN THE MATTER OF:

Sravan Kumar, Advocate

....

Applicant(s)

Versus

State of Telangana

....

Respondent(s)

RUNNING INDEX

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Place: Hyderabad

Date: 20-01-2020.

(1)

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI**

Original Application No. 189 of 2019

**INSPECTION REPORT FILED ON BEHALF OF JOINT COMMITTEE AS PER
ORDER DATED SEPTEMBER 20, 2019.**

1. PREAMBLE:

In the matter of Original Application No.189 of 2019, the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi directed the Central Pollution Control Board (CPCB) and Telangana State Pollution Control Board (TSPCB) to file a joint report after three months in view of the fact that the industrial area in question i.e., TSIIC SEZ, located at Polepally Village in Jadcherla Mandal of Mahabubnagar District in Telangana is a polluted area and the industries in question are red category industries, strict vigilance is required to be maintained for upholding the environmental norms vide order dated 20.09.2019. TSPCB will be the nodal agency for compliance. The Hon'ble NGT also felt that the TSPCB may enforce the principle of 'Polluter Pays' in respect of units which have been found to be violating the environmental norms or which may be here after be found to be doing so and compliance in this regard may also be included in the next report.

2. MEMBERS OF JOINT COMMITTEE:

Subsequently members were nominated to the Joint Committee by CPCB and TSPCB as per the Hon'ble NGT's directions and the details of themembers nominated are furnished below:

1. Mr.S.Jeyapaul, Senior Scientist, CPCB, Regional Directorate (South), Bengaluru and
2. Mr.G.Hanumantha Reddy, Joint Chief Environmental Engineer (FAC), TSPCB, Zonal Office, Hyderabad.

3. PRELIMINARY MEETING:

The Joint Committee held its **preliminary meeting** at TSPCB, ZonalOffice, Hyderabad on **29.10.2019** at **11.00 A.M.** The Joint Committee discussed in length about the Hon'ble National Green Tribunal, Principal Bench, New Delhi order dated 20.09.2019 and various actions taken by TSPCB earlier on this matter.

4. JOINT COMMITTEE INSPECTION – FIRST PHASE:

In the first phase, the Joint Committee along with Regional Office officials of Hyderabad of Telangana State Pollution Control Board (TSPCB) visited the TSIIC SEZ Polepally area on **30th& 31st October 2019**. The Joint Committee first met the petitioner in this case Shri Kosgi Venkataiah, Mudireddipally Village, Jadcherla Mandal, Mahabubnagar District and enquired about the pollution issues faced by the people there. The petitioner explained the issues faced by them and requested the Committee to take action against the polluting industries and requested for compensation for loss of fertile lands, ground water, agriculture yield etc. to the affected persons of surrounding villages. The petitioner also joined with the Joint Committee during monitoring of Ground Water and Surface Water in that area on 30.10.2019. The Joint Committee inspected few

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industries at SEZ Polepally on 31.10.2019 and collected liquid effluent and ground water samples. The samples collected as above were handed over to the Central Laboratory of TSPCB, Hyderabad for further analysis. The details of industries inspected and monitored on 31.10.2019 are given below:

1. M/s Hetero Labs Ltd., Unit – I, Sy. Nos. 440-441, TSIIC, SEZ, Polepally (V), Jadcherla (M).
2. M/s Hetero Labs Ltd., Unit – I, Sy. Nos. 410-411, TSIIC, SEZ, Polepally (V), Jadcherla (M).
3. M/s Hetero Biopharma Ltd., Unit – I, Sy. Nos. 440-441, TSIIC, SEZ, Polepally (V), Jadcherla (M).
4. M/s Shilpa Medicare Ltd., (Formerly Raichem Life Sciences Pvt. Ltd.), Plot No. S-20 to 23 & 24-A, Polepally (V), Jadcherla (M).

5. JOINT COMMITTEE INSPECTION – SECOND PHASE:

The Joint Committee along with Regional Office officials of TSPCB, Hyderabad inspected TSIIC SEZ Polepally, Jadcherla (M) and Rangareddyguda Village in Balanagar (M) of Mahabubnagar District in the **Second Phase during December 10-12, 2019**. In this phase, the Joint Committee carried out the inspection of industries in SEZ Polepally and in Rangareddyguda Village which were left out during first phase of inspection and collected waste water and ground water samples. The Joint Committee also collected the soil samples in the agricultural fields outside these areas where allegedly reported soils are affected due to pollution and also ground and surface water samples in few areas. All these samples were handed over to the Central Laboratory of TSPCB, Hyderabad for further analysis. The industries inspected during this phase are listed below:

1. M/s. Suvarna Apparel & Fashion Exports Limited., Sy.Nos.103 to 109 & 148 to 152, Rangareddyguda (V), Balanagar (M), Mahabubnagar District.
2. M/s. Mylan Laboratory, (Formerly M/s.Glochem Industries Ltd.,) Sy.no.408, 410, Plot No.S-16 & S-17/A, TSIIC-SEZ, Polepally (V), Jadcharla (M), Mahabubnagar District.
3. M/s. Amneal Oncology Pvt. Ltd. (Formerly M/s. Epsilon Pharmaceuticals Private Limited), Plot No.A-3, S-4 & A-5A, Sy.No.411, 425 etc. Polepally (V), Jadcherla (M),Mahabubnagar District.
4. M/s. APL Health Care Ltd., Sy.No.410/P,411/P & 458/P, Plot No.S-1/B, TSIIC, SEZ, Polepally (V), Jadcherla (M), Mahabubnagar District.
5. M/s. Evertrogen Life Sciences (Formerly M/s. Optimus Generics Ltd.), Plot No.S-8, S-13/P & S-14/P, TSIIC, SEZ, Green Industrial Park, Polepally (V), Jadcherla (M), Mahabubnagar District
6. M/s. Shri Kartikeya Pharma (SEZ Unit), Sy.No.408-412, 418-435, 437-445, Polepally (V), Jadcherla (M), Mahaboobnagar District
7. M/s. AurobindoPharma Ltd. Unit – VII, Sy.No.408 to 412, 418 to 435 etc. TSIIC SEZ, Polepally (V), Jadcherla (M), Mahabubnagar District.
8. M/s. AurobindoPharma Ltd. Unit – XVI, Sy.No.408 to 412, 418 to 435 etc. SEZ-IP, Polepally (V), Jadcherla (M), Mahabubnagar District.

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6. **DETAILS OF INDUSTRYWISE INSPECTION:**The industry wise inspection details are presented below:

A. M/s Hetero Labs Ltd., Unit – I, Sy. Nos. 440-441, TSIIC, SEZ, Polepally (V), Jadcherla (M), Mahabubnagar District:

- The industry has obtained CFO of the Board vide order dated 14.05.2013 for Tablets - 8100 Millions/annum, Capsules - 7800 Millions/annum, Liquid Vials - 30 Millions/annum, Inhalers - 3 Millions/annum, Ointments - 30 Millions/annum and Exhibit batch line - 120 Millions/annum with validity period upto 30.09.2016.
- Subsequently, the industry has obtained Auto-renewal of CFO vide order dated 18.08.2016 which is valid upto 30.09.2021.
- The industry has manufactured Tablets, Capsules and Exhibit batch line within the consented capacity for the period from Dec, 2018 to Nov, 2019 i.e., Tablets – 3716.95 million Nos./annum against 8100 million Nos./annum, Capsules – 7.59 million Nos./annum against 7800 million Nos./annum and Exhibit batch line – 0.32 million Nos./annum against 120 million Nos./annum.
- The industry consumes water of about 313 KLD, for Process & Washings – 94 KLD, Cooling tower make up / boiler make up / utilities – 170 KLD and Domestic – 49 KLD. The industry has consumed an average of 258.513 KLD against the permitted capacity 313 KLD during the period from Dec. 18 to Nov. 2019.
- The industry generates about 139 KLD of wastewater from Process & Washings – 91 KLD, Cooling – 12.5 KLD and Domestic – 35.5 KLD. The industry has generated wastewater an average of 133.40 KLD against the permitted capacity 139 KLD during the period from Dec.2018 to Nov. 2019.
- The industry consented to treat Process & Washing effluents as “After treatment in common ETP (for Unit I & Unit II), shall be recycled / re-used in the plant and maintain Zero Discharge”. For domestic wastewater it is consented as “To send to common STP. After treatment in STP, the treated domestic effluents shall be used for utilities and on-land application within the industry premises only.”
- The Board has issued directions vide order dated 08.08.2017 ordering that “the industry shall dispose domestic wastewater and Low TDS effluents to CETP”.
- The Zonal Office, Hyderabad has issued amendment to CFO vide order dated 06.02.2018 for disposal of wastewater as given below:
 - a) The industry shall comply with all the CFO conditions and dispose the domestic wastewater & LTDS effluents to CETPs.
 - b) The industry shall not use any treated wastewater within / outside the premises.
- The industry has D.G. Sets of capacity 2 x 500 KVA and 1 x 1450 KVA.
- The industry generates solid / hazardous waste ETP sludge - 0.1 TPM (To M/s HWM Project (TSDF), Dundigal (V), Rangareddy District), Rejected tablets, Capsules etc - 10.0 TPM (To M/s HWM Project (TSDF), Dundigal (V), Rangareddy District), Bio-medical Waste - 0.5 TPM (To Common Bio-Medical Waste treatment / disposal facility), Spent mixed solvents - 1500 LPM (Shall be sent to authorized recyclers / solvent recovery units or authorized cement plants for incineration), HDPE Drums / Carboys - 200 Drums/month (After complete detoxification, shall be sold to Authorized



agencies / parties), Glass ware - 1000 Kgs/month (After detoxification sold to Authorized recyclers), Waste Oil - 500 LPM (To authorized waste oil re-processors / recycling units), Used lead acid batteries - 10 Nos./Annum (Return to the manufacturer / dealer on buy back basis) and Packing material - 5 TPM (Sold to authorized recyclers). The industry is a member unit of TSDF.

- The industry has submitted the Hazardous / Solid wastes and Bio-Medical Waste disposal details to the Joint Committee for the period from Dec, 2018 to Nov, 2019.
- The Board has issued certain directions vide order dated 27.07.2019. The compliance on directions are as follows:

Sl. No.	Condition	Compliance
1.	The industry shall comply with all the CFO condition issued by the Board.	--
2.	The industry shall not discharge any effluent / wastewater within or outside the premises.	During inspection no discharge was observed.
3.	The industry shall send all the pre-treated effluents / waste water to CETP-PETL.	The industry has provided common ETP & STP to treat the domestic and industrial wastewater generated from all three units. The treated water from ETP and STP is further treated in 3 Stage RO, the RO permeate is reused back and only RO rejects are lifted to M/s. PETL, CETP for further treatment and disposal. Whereas, as per the Board's amendment order dated 08.01.2018, the industry shall lift the entire effluents from Unit - I, Unit - II & Unit - III to CETP i.e., to M/s. PETL.
4.	The industry shall not cause any air pollution / odour nuisance to the surrounding areas.	--

B. M/s. Hetero Labs Ltd. Unit - II, TSIC, SEZ, Sy.No.410 & 411, Polepally (V), Jodcherla (M), Mahabubnagar District:

- M/s. Hetero Labs Ltd. Unit - II is engaged in Pharmaceutical Formulations.
- The industry has obtained CFO of the Board vide order dated 14.05.2013 for Tablets - 160 Millions/annum, Capsules - 150 Millions/annum, Liquid Vials - 25 Millions/annum and Lyophilised Vials - 6 millions/annum with validity period upto 30.09.2016.
- Subsequently, the industry has obtained Auto-renewal of CFO vide order dated 18.08.2016 which is valid upto 30.09.2021.
- As per the production details, the industry has manufactured Tablets - 56.78 million Nos./annum against 160 million Nos./annum, Liquid Vials - 23.84 million Nos./annum against 25 million Nos./annum and Capsules - 0.06 million Nos./annum against 150 million Nos./annum during the period from Nov. 2018 to Nov. 2019

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- The industry consumes water of about 240 KLD, for Process & Washings – 62 KLD, Cooling tower make up / boiler make up / utilities – 138 KLD and Domestic – 40 KLD. The industry has consumed an average of 25.132 KLD against the permitted capacity 240 KLD during the period from Dec. 18 to Nov. 2019.
- The industry generates about 107 KLD of wastewater from Process & Washings – 60.5 KLD, Cooling tower / Boiler blow down – 12.0 KLD and Domestic – 34.5 KLD. The industry has generated wastewater an average of 18.72 KLD against the permitted capacity 107 KLD during the period from Dec. 18 to Nov. 2019.
- The industry consented to treat Process & Washing effluents as “After treatment in common ETP (for Unit I & Unit II), shall be recycled / re-used in the plant and maintain Zero Discharge”. For domestic wastewater it is consented to “Send to common STP. After treatment in STP, the treated domestic effluents shall be used for utilities and on-land application within the industry premises only.”
- The Zonal Office has issued amendment to CFO vide order dated 06.02.2018 for disposal of wastewater as given below:
 - a) The industry shall comply with all the CFO conditions and dispose the domestic wastewater & LTDS effluents to CETPs.
 - b) The industry shall not use any treated wastewater within / outside the premises.
- The industries have provided tank in tank structure of capacity 25 KL for primary collection from there lifted to above ground level common ETP for further treatment.
- The industry has provided common ETP & STP for all the three units at Unit-III.
- The industry sending process, washings, cooling bleed off to common ETP and domestic effluents to common STP for treatment.
- The treated water from ETP and STP is further treated in 3 Stage RO, the RO permeate is reused back and only RO rejects are lifted to M/s. PETL, CETP for further treatment and disposal. Whereas, as per the Board’s amendment order dated 08.01.2018, the industry shall lift the entire effluents from Unit – I, Unit – II & Unit – III to M/s PETL CETP.
- The Board has issued CFO for 5 TPH oil fired boiler. But industry has installed briquette fired boiler – 5 TPH. As per the Board directions, industry has obtained CFO Amendment for change fuel from Oil fired to Briquette fired vide order dated 21.11.2019. The industry has provided bag filters to briquette fired boiler of capacity 5 TPH to control boiler emissions.
- The industry has submitted the Hazardous / Solid waste disposal details to the Joint Committee for the period from Dec, 2018 to Nov, 2019. The industry is member unit of TSDF and disposing its Hazardous waste there.
- The industry generates solid / hazardous waste ETP sludge - 0.2 TPM (To M/s HWM Project (TSDF), Dundigal (V), Rangareddy District), Rejected tablets, Capsules etc - 8.0 TPM (To M/s HWM Project (TSDF), Dundigal (V), Rangareddy District), Bio-medical Waste - 0.5 TPM (To Common Bio-Medical Waste treatment / disposal facility), Spent mixed solvents - 1500 LPM (Shall be sent to authorized recyclers / solvent recovery units or authorized cement plants for incineration), HDPE Drums / Carboys - 700 Drums/month (After complete detoxification, shall be sold to Authorized agencies /

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recyclers), Waste Oil - 650 LPA (To authorized waste oil re-processors / recycling units), Used lead acid batteries - 10 Nos./Annum (Return to the manufacturer / dealer on buy back basis) and Packing material - 7 TPM (Sold to authorized recyclers).The industry has submitted the Hazardous / Solid wastes and Bio-Medical Waste disposal details to the Joint Committee for the period from Dec. 2018 to Nov. 2019.

- The Board has issued certain directions vide order dated 27.07.2019. The compliance on directions are as follows:

Sl. No.	Condition	Compliance
1.	The industry shall comply with all the CFO condition issued by the Board.	--
2.	The industry shall not discharge any effluent / wastewater within or outside the premises.	During inspection no discharge was observed.
3.	The industry shall send all the pre-treated effluents / waste water to CETP-PETL.	The industry has provided common ETP &STP to treat the domestic and industrial wastewater generated from all three units. The treated water from ETP and STP is further treated in 3 Stage RO, the RO permeate is reused back and only RO rejects are lifted to M/s. PETL, CETP for further treatment and disposal. Whereas, as per the Board's amendment order dated 08.01.2018, the industry shall lift the entire effluents from Unit - I, Unit - II & Unit - III to CETP i.e., to M/s. PETL.
4.	The industry shall not cause any air pollution / odour nuisance to the surrounding areas.	--

C. M/s. Hetero Biopharma Limited (Formerly Hetero Drugs Ltd., Unit - III) is located at TSIIC SEZ Polepally (V), Jedcherla (M), Mahabubnagar District:

- M/s. Hetero Biopharma Limited (Formerly Hetero Drugs Ltd. Unit - III) involved in Pharmaceutical Formulations.
- The industry has obtained CFO of the Board vide order dated 07.12.2015 for Darbepoetinalfa - 50000 Nos./month, Rituximab - 40000 Nos./month, Bevacizumab - 30000 Nos./month and Adalimumab - 30000 Nos./month with validity upto 30.09.2020.
- The industry has obtained CFO Expansion vide order dated 26.08.2019 for the following products
- The industry consumes water of about 184.5 KLD, for Process & Washings - 98.0 KLD, Boiler Feed & Cooling tower - 62.5 KLD and Domestic - 24.0 KLD.
- The industry generates about 132.28 KLD of wastewater from Process & Washings - 96.98 KLD, Boiler blow down & Cooling Bleed off - 14.3 KLD and Domestic - 21.0 KLD.

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- The industry consented to treat Process & Washing effluents as that "After treatment in common ETP (for Unit I & Unit II), shall be recycled / re-used in the plant and maintain Zero Discharge". To treat domestic wastewater it is consented to "Send to common STP. After treatment in STP, the treated domestic effluents shall be used for utilities and on-land application within the industry premises only."
- The Board has issued directions vide order dated 08.08.2017 ordering that "*The industry shall dispose domestic wastewater and Low TDS effluents to CETP*".
- The Zonal Office has issued amendment to CFO vide order dated 06.02.2018 for disposal of wastewater as given below:
 - a) The industry shall comply with all the CFO conditions and dispose the domestic wastewater & LTDS effluents to CETPs.
 - b) The industry shall not use any treated wastewater within / outside the premises.
- The industry has permission for oil fired boiler of capacity 1 x 5 TPH, but, the industry has installed briquette fired boiler of 1 x 5 TPH. As per the Board directions, the industry has obtained CFO amendment vide order dated 21.11.2019 for change of fuel from oil to Briquette for this boiler. The industry has also installed an additional oil fired boiler of capacity 1 x 5 TPH without permission of the Board. Later, the industry has applied for CFE through TS-iPASS. The TSPCB, Zonal Office, Hyderabad has rejected the CFE Expansion application vide letter dated 30.10.2019.
- The industry generates solid / hazardous waste ETP sludge – 900 kg/month, Reject/sweeping materials – 1000 kg/month (Shall be sent to M/s HWM Project (TSDf), Dundigal (V), Rangareddy District / authorized cement industries), Bio-medical waste - 3500 kgs/month (Shall be sent to authorised Bio-Medical Waste treatment & disposal facility), Glass ware - 950 kgs/month (After complete detoxification, shall be sent to authorized recyclers.) and Packing materials - 950 kgs/month (Shall be sold to authorized recyclers.), Spent mixed solvents – 500 LPM (Shall be disposed to authorized solvent recovery unit / cement industries), Used Oil - 50 LPM (Shall be disposed to authorized Recyclers / Re-processors), Lead Acid Batteries - 20 Nos./annum (Shall be return back to the manufacturers) and E-waste - 0.5 TPA (Shall be sent to authorized agencies).
- The Board has issued certain directions vide order dated 27.07.2019. The compliance on directions are as follows:

Sl. No.	Condition	Compliance
1.	The industry shall comply with all the CFO condition issued by the Board.	--
2.	The industry shall not discharge any effluent / wastewater within or outside the premises.	During inspection no discharge was observed.
3.	The industry shall send all the pre-treated effluents / waste water to CETP-PETL.	The industry has provided common ETP & STP to treat the domestic and industrial wastewater generated from all three units. The treated water from ETP and STP is further treated in 3 Stage RO, the RO permeate is reused back and only RO rejects are lifted to M/s PETL CETP for further

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		treatment and disposal. Whereas, as per the Board's amendment order dated 08.01.2018, the industry shall lift the entire effluents from Unit – I, Unit – II & Unit – III to CETP i.e., to M/s. PETL.
4.	The industry shall all ways comply with stack emission monitoring standards	The Stack Monitoring results show that the particulate Matter emission (273 mg/Nm ³) monitored at the stack connected to the Briquette fired boiler of capacity - 5 TPD not meeting the Standard Prescribed (115mg/Nm ³) in the consent
5.	The industry shall obtain amendment to CFO order for operating briquette fired boiler of capacity 5 TPH	The industry has permission for oil fired boiler of capacity 1 x 5 TPH, but, the industry has installed briquette fired boiler of 1 x 5 TPH. As per the Board directions, the industry has obtained CFO amendment vide order dated 21.11.2019 for change of fuel from oil to Briquette for this boiler. The industry has also installed an additional oil fired boiler of capacity 1 x 5 TPH without permission of the Board. Later, the industry has applied for CFE through TS-iPASS. The TSPCB, Zonal Office, Hyderabad has rejected the CFE Expansion application vide letter dated 30.10.2019.

OBSERVATIONS OF THE COMMITTEE:

- The Committee inspected the industry on 30.10.2019 and found in operation.
- M/s. Hetero Labs Ltd., Unit – I, Unit – II and M/s. Hetero BioPharma Ltd. are located adjacent to each other with a common compound wall.
- The industry has provided Common ETP of capacity of 400 KLD to treat the Process, Washings, Cooling bleed off, Boiler blow down generated from the all the three units viz., Unit – I, Unit-II & Unit-III.
- The industry has provided common STP of capacity 220 KLD to treat the domestic wastewater generated from all three units. The treated water from ETP and STP is further treating in 3 Stage RO, the RO permeate is reused back and only RO rejects are lifted to M/s. PETL, CETP for further treatment and disposal. Whereas, as per the Board's amendment order dated 08.01.2018, the industry shall lift the entire effluents from Unit – I, Unit – II & Unit – III to CETP i.e., to M/s. PETL.
- During the inspection, the ETP and STP were in operation.
- Digital Flow meters provided at intake point for water consumption, at Inlet of STP, at ETP collection tank, at RO feed tank, RO rejects tank and at RO permeate tank,

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- The industries have provided tank in tank structure of capacity 25 KL (Unit – II), 25 KL (Hetero Bio-pharma) and above ground tank of capacity 10 KL (for Unit – I) for primary collection from there lifted to above ground level common ETP for further treatment.
- The industries have lifted 37.47619 KLD of wastewater against the permitted quantity of 252.82 KLD. The representative of the industry informed that they are sending RO Rejects also to M/s. PETL and RO permeate is used for utilities.
- The industries have installed separate energy meters to ETP and STP and maintaining records.
- The industries have above ground level tanks with a total effluent storage capacity 600 KL for process, washings, etc. and above ground level storage tanks of total capacity 200 KL for domestic wastewater before sending to M/s. PETL.
- As per the CFO, all the three units generate wastewater of about 378 KLD. Whereas the industry has total effluent storage capacity of 800 KL, which is sufficient for storage of effluents for 2 days.
- The industry has permission for oil fired boiler of capacity 1 x 5 TPH, but, the industry has installed briquette fired boiler of 1 x 5 TPH. As per the Board directions, the industry has obtained CFO amendment vide order dated 21.11.2019 for change of fuel from oil to Briquette for this boiler. The industry has also installed an additional oil fired boiler of capacity 1 x 5 TPH without permission of the Board. Later, the industry has applied for CFE through TS-iPASS. The TSPCB, Zonal Office, Hyderabad has rejected the CFE Expansion application vide letter dated 30.10.2019.
- The industry has provided bag filters as APCE to the Briquette fired boiler. The industry has not installed separate energy meters to the APCE and not maintaining energy consumption records.
- The industry has provided separate shed for storage of Hazardous waste.
- Seepages were noticed from Unit-I to adjacent industry namely M/s. Shilpa Medicare Limited.
- The storm water drains of the industry (Unit-I, II & III) are connected to rain water collection tank of 55000 KL capacity.
- The samples collected from ETP Inlet & Outlet, STP Inlet & Outlet and RO permeate and reject. The analysis results are tabulated in Table 1 below:

Table 1: Analysis Results of Inlet of ETP, Outlet of ETP (RO Inlet), RO Permeate, RO Rejects, Inlet of STP and Outlet of STP

Parameters	Unit	Results					
		ETP Inlet	ETP outlet	RO permeate	RO Rejects	STP Inlet	STP Outlet
p ^H at 25°C	-	6.5	7.2	7.1	7.4	7.6	7.9
Total Suspended Solids	mg/L	162	145	10	218	50	28
Total Dissolved Solids (TDS)	mg/L	1,792	1,615	22	2,930	1,486	1,393
Chemical Oxygen Demand	mg/L	5,630	672	84	896	364	120
BOD ₃ at 27°C	mg/L	719	58	8	87	49	17
Oil and Grease	mg/L	1.6	0.4	BDL	BDL	BDL	BDL

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- The analysis results of ground water samples collected from Units – I & III are presented in Table 2 below:

Table 2: Analysis results of Ground Water Samples collected from Unit-I & Unit - III

Parameters	Unit	Results		Drinking water standards as per IS 10500: 2012
		Unit-I	Unit-III	
pH	-	7.81	7.60	6.5-8.5
Electrical conductivity	µS/cm	4330	2011	-
Total Suspended Solids	mg/L	12	< 5	-
Total Dissolved Solids	mg/L	2770	1304	500* (2000**)
Chlorides as Cl ⁻	mg/L	1082	368	250* (1000**)
Sulphates as SO ₄ ⁻²	mg/L	56	48	200* (400**)
Total Alkalinity as CaCO ₃	mg/L	336	364	200* (600**)
Total Hardness as CaCO ₃	mg/L	1640	800	200* (600**)
Calcium as Ca ²⁺	mg/L	512	168	75* (200**)
Magnesium as Mg ²⁺	mg/L	87	92	30* (100**)
Nitrates	mg/L	46	32	45
Fluoride	mg/L	0.9	0.63	1.0* (1.5**)
Phosphates	mg/L	0.5	0.15	-
Sodium as Na	mg/L	146	87	-
Potassium as K	mg/L	6	2	-
% Sodium	%	16	19	
SAR	-	1.6	1.3	-
Residual Sodium Carbonate (RSC)	me/L	BDL	BDL	
Boron	mg/L	BDL	BDL	-
Chemical Oxygen Demand (COD)	mg/L	64	--	-

Note: * Acceptable limit, ** Permissible limit in the absence of alternate source and BDL: Below Detectable limit.

- Ambient Air Quality Monitoring (AAQM) & Source Emission Monitoring was carried out on 07.01.2020 & 08.01.2020 and the monitoring results are presented in Table 3 & 4as given below:

Table 3: AAQM results of M/s. Hetero Labs Ltd., Unit-I

Sampling Location	Date of Monitoring	Concentration in Micro Gram per Cubic Meter		
		PM ₁₀	SO ₂	NO _x
At the periphery of the industry, near ware house (Upwind)	07.01.2020 & 08.01.2020	61	5.2	9.9



At the periphery of the industry, near unit 5 A block reception (Downwind)	07.01.2020 & 08.01.2020	60	BDL	BDL
NAAQ Standards		100	80	80

Table 4: Stack Monitoring results of M/s. Hetero Labs Ltd., Unit-II

S.No	Stack attached to	Parameter	Method No. / Instrument	Result	Standard Prescribed
1	Briquette fired boiler of capacity - 5 TPD	PM, mg/Nm ³	IS:11255 (Part-1)-1985	273	115

The Stack Monitoring results show that the particulate Matter emission (273 mg/Nm³) monitored at the stack connected to the Briquette fired boiler of capacity - 5 TPD not meeting the Standard Prescribed (115mg/Nm³) in the consent.

D. M/s. Shilpa Medicare Limited (Formerly Raichem Life Science Pvt. Ltd.), Plot No.S-20, S-21, S-22, S-23 & S-24,-A at TSIC-SEZ, Peddipally (V), Jadcherla (M) , Mahabubnagar District:

- M/s. Shilpa Medicare Limited (Formerly Raichem Life Science Pvt. Ltd.) is a pharmaceutical formulations unit.
- The industry has valid CF O upto 31.05.2022 for Liquid Vials (5ml, 10 ml & 50 ml) - 8 millions / annum, Lyophilized (10ml & 50 ml) - 20 million / annum, Tablets - 50 million/annum and capsules - 7 millions/annum.
- During the period from Dec, 2018 to Nov, 2019, the industry has manufactured Liquid 852971 Nos. Vials (5ml, 10 ml & 50 ml) - 2.404586 millions against 8 millions and Tablets - 12604561.6 against permitted quantity of 50 millions.
- The industry consumes water of about 340.5 KLD, out of which for Process & Washings - 55.625 KLD, Boiler feed - 37.0 KLD, Industrial Cooling (make up) / Humidification / Water Spraying and DM Softener Plant - 123.875 KLD, Chiller make up - 11.5 KLD and Domestic & Gardening - 112.5 KLD. The industry has consumed an average of 108.9916 KLD against the permitted capacity 340.5 KLD during the period from Dec. 18 to Nov. 2019.
- The industry generates wastewater of about 137.125 KLD, out of which Process & Washings - 28.625 KLD, Boiler blow down - 7.0 KLD, Cooling tower blow down - 34.0 KLD and Domestic - 67.5 KLD. The industry has lifted total 6580 KL of effluents to M/s. PETL CETP i.e. an average of 18.27 KLD against permitted capacity of 137.125 KLD.
- As per the Consent order dated 29.06.2017, the industry shall treat the effluents as follows: “**Existing:** Shall be proposed to treat in ETP the treated effluents shall be further treated in RO System. The treated effluents shall be recycled back into the process. Thus, the industry shall achieve the zero discharge for trade effluents (existing), “**Expansion:** After treatment the treated effluents shall be sent to M/s. PETL, Patencheru.”. “**Domestic Effluents:** After treatment in STP, the treated domestic effluents shall be used for utilities and on-land application within the industry premises only”.
- As per the Temporary Revocation of Closure Order dated 26.09.2019, “industry shall not use the RO & ETP and shall send all the pre-treated process effluents to CETP for further

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process & washings effluents to CETP and not lifting cooling bleed off & boiler blow down effluents.

- As per the records submitted by the industry, the industry has disposed ETP sludge – 3566 kg, Process Waste – 3869 kg and Date expired drugs – 1680 kg to TSDF and Bio-Medical waste – 3073 kg to CBWMTF during the period from Dec, 2018 to Nov, 2019.
- The industry has CFO for oil fired boiler of capacity 1 x 2.5 TPH and D.G. Sets of capacity 2 x 1000 KVA & 1 x 1500 KVA.
- The industry has applied for CFE Expansion for enhancement of production capacity and also for Briquette fired boiler of capacity 3 TPH boiler on 18.07.2019 through TS-iPASS and report was forwarded to Zonal Office, Hyderabad. The Zonal Office has placed the issue before CFE Committee meeting held on 29.10.2019. The committee recommended to issue CFE Expansion subject to submission of under on Rs.100/- stamp paper on following points:
 - The industry shall not operate the existing Briquette fired boiler of capacity 3 TPH without obtaining consent of the Board.
 - The industry shall dismantle all the below ground level tanks and also to provide tank in tank structure at process area before sending to M/s. PETL CETP.
 - The industry shall revalidate the Bank Guarantee of Rs.10 Lakhs for a period upto one year towards compliance of CFO conditions.
 - The industry shall comply with all the directions issued to the industry at time of temporary revocation of closure orders, vide order dated 26.09.2019.
- The approval of CFE Expansion for Briquette fired boiler is under process.
- The industry has CFO for oil fired boiler of capacity 1 x 2.5 TPH.
- The industry generates solid / hazardous waste viz., Packing materials – 6 Ton/month authorized to dispose to outside parties, ETP sludge – 1500 kg/month authorized to dispose to TSDF, Residue and wastes – 300 kg/month authorized to dispose to TSDF, Date expired, discarded and off-specification medicines – 4.0 Tons/month authorized to dispose to TSDF, waste oil / used oil – 400 LPM authorized to dispose authorized recyclers / re-processors, Detoxified containers and liners – 700 NPM authorized to dispose to outside parties after complete detoxification, Microbiology waste (category-3) generated from QC and R&D Lab and Waste sharps (Category-4) – 510 kg/month authorized to dispose to CBMWTF.
- The Board has issued Closure vide order dated 27.07.2019 for Non-compliance of Board directions & Consent conditions. Subsequently, the Board has issued restoration of power supply 900 KVA vide order dated 09.08.2019 to operate emergency services in the plant and maintain temperature of products stored in the ware house, stability chamber and cold room operations of air handling units to prevent degradation of the products.
- The Board has issued Temporary Revocation of Closure Order vide order dated 26.09.2019 with validity period upto 31.12.2019 stipulating certain conditions. Subsequently, industry has applied for permanent revocation of closure order on 19.11.2019. The Regional office, Hyderabad forwarded the report to Board on 20.12.2019.

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OBSERVATIONS OF THE COMMITTEE:

- The Committee inspected the industry on 30.10.2019 and found in operation.
- Earlier, the industry has 3 Nos. of below ground level collection tanks of capacity 10 KL each. All the three below ground level collection tanks were closed as per the Board's directions.
- Presently, the industry has constructed 3 Nos. of below ground level tank in tanks for initial collection of Process & Washing effluents near the production blocks with hypo dozing system for deactivation and pumped into 6 Nos. of above ground level FRP tanks of each having capacity of 10 KL. From there, further pumped into 2 Nos. of existing above ground level RCC tanks of capacity 70 KL each for final storage and from there lifted to M/s. PETL for further treatment and disposal.
- The industry has total effluent storage capacity of 200 KL. As per the CFO, the industry generates wastewater of about 137 KLD, which is sufficient for one day storage.
- The industry is collecting process & washing effluents in collection tanks, after deactivation lifting directly to M/s. PETL CETP for further treatment and disposal.
- The industry is treating cooling tower and boiler blow down effluents in ETP of capacity 100 KL comprising of Primary Collection tank, Bar screen, Oil trap, Collection tank, Primary settling tank, Flush Mixer, Clarifier, MGF & ACF followed by 2 stage RO system.
- The domestic effluents are being treated in STP of capacity 20 KL consisting of above ground level collection tanks (3 Nos.) and Primary settling tank. After primary settling, the domestic effluents are pumped to ETP for further treatment along with cooling bleed off and boiler blow down. After treatment, the treated water further send to 2 stage RO system. RO permeate is reused for Gardening / Cooling tower makeup and the RO rejects are lifted to M/s. PETL along with process effluents for further treatment and disposal. However, the industry is not having sufficient land to utilize the treated water (RO permeate) within the premises.
- Mechanical flow meter installed at water intake point to measure water consumption. Digital flow meter installed at collection tank, RO feed, RO permeate and at RO rejects before sending to M/s. PETL.
- The industry has provided below ground level tank to collect storm water through underground pipeline near the security room and also collecting seepages coming from the neighbouring industry. The tank outlet is connected to outside TSIIC drains.
- The industry has installed online monitoring device to the inlet of storm water collection tank to monitor critical parameters (pH, COD, BOD, TSS) instead of storm water drain outlet.
- The industry has not connected the online monitoring device to the TSPCB server.
- The industry has FE system within the premises. The industry representative informed that they are not operating FE.
- The industry has Briquette fired boiler of capacity 3 TPH without Consent of the Board. The industry has installed Mechanical dust collector followed by bag filters as APCE to the Briquette fired boiler. The industry has applied for CFE Expansion for Briquette fired boiler of capacity 3 TPH boiler. The TSPCB, Zonal Office, Hyderabad has placed the

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issue before CFE Committee meeting held on 29.10.2019. The committee recommended to issue CFE Expansion subject to submission of undertaking on Rs.100/- stamp paper. The approval is under process.

- The Joint Committee during inspection collected Seepage water coming from M/s Hetero Labs Ltd., STP Inlet & Outlet, Collection Tank effluent before lifting to M/s PETL CETP and Bore Well water sample for analysis and the results are presented in Table 5-9 as given below:

Table 5: Analysis Results of Seepage water, STP Inlet & STP Outlet collected in the premises of M/s. Shilpa Medicare Limited

Parameters	Unit	Result		
		Seepage water	Inlet of STP	Outlet of STP
p ^H at 25 ^o C	-	6.9	7.8	6.9
Total Suspended Solids	mg/L	25	101	<5
Total Dissolved Solids (TDS)	mg/L	606	1,151	218
Chemical Oxygen Demand	mg/L	44	192	32
BOD ₃ at 27 ^o C	mg/L	7	15	7
Oil and Grease	mg/L	BDL	BDL	BDL

BDL: Below detectable limit. The above results show that the seepage water is a soft water and not contaminated. The results further show that STP is functioning well.

Table 6: Analysis Results of CETP Collection tank (collection tank for effluent before lifting to M/s. PETL)

Parameters	Unit	Result	CETP Inlet Standards
p ^H	-	7.2	5.5-9.0
Total Suspended Solids	mg/L	139	-
Total Dissolved Solvents (Inorganic)	mg/L	1,194	5,000 mg/l
Chemical Oxygen Demand	mg/L	360	15,000 mg/l
Ammonical nitrogen as NH ₃ -N	mg/L	8	50 mg/l
Oil and Grease	mg/L	0.3	20 mg/l
Phenolic compounds	mg/L	BDL	5.0 mg/l
Boron	mg/L	ND	2.0 mg/l
Chromium Hexavalent (as Cr+6)	mg/L	ND	2.0 mg/l
Cyanide (as CN)	mg/L	ND	2.0 mg/l
Fluoride (as F)	mg/L	0.8	15 mg/l
Nickel (as Ni)	mg/L	<0.1	3.0 mg/l
Copper (as Cu)	mg/L	<0.1	3.0 mg/l
Zinc (as Zn)	mg/L	0.6	15 mg/l
Lead (as Pb)	mg/L	ND	1.0 mg/l
Arsenic (as As)	mg/L	ND	0.2 mg/l
Mercury (as Hg)	mg/L	ND	0.01 mg/l
Cadmium (as Cd)	mg/L	ND	1.0 mg/l
Total Chromium (as Cr)	mg/L	ND	2.0 mg/l

BDL: Below detectable limit & ND: Not detectable.

The analysis results of collection tank effluent to be sent to CETP show that it meets the CETP inlet standards.

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Table 7: Analysis reports of Ground Water Samples collected from the Industry

Parameters	Unit	Results	Drinking water standards as per IS 10500: 2012
		Borewell water	
pH	-	7.63	6.5-8.5
Electrical conductivity	μS/cm	3020	-
Total Suspended Solids	mg/L	78	-
Total Dissolved Solids	mg/L	2063	500* (2000**)
Chlorides as Cl ⁻	mg/L	728	250* (1000**)
Sulphates as SO ₄ ⁻²	mg/L	26	200* (400**)
Total Alkalinity as CaCO ₃	mg/L	284	200* (600**)
Total Hardness as CaCO ₃	mg/L	1120	200* (600**)
Calcium as Ca ²⁺	mg/L	307	75* (200**)
Magnesium as Mg ²⁺	mg/L	86	30* (100**)
Nitrates	mg/L	13	45
Fluoride	mg/L	0.9	1.0* (1.5**)
Phosphates	mg/L	0.5	-
Sodium as Na	mg/L	170	-
Potassium as K	mg/L	4	-
% Sodium	%	25	-
SAR	-	2.2	-
Residual Sodium Carbonate (RSC)	me/L	BDL	-
Boron	mg/L	0.03	-
Chemical Oxygen Demand	mg/L	88	-

Note: * Acceptable limit, ** Permissible limit in the absence of alternate source and BDL: Below Detectable Limit

The ground water samples collected from the industry shows that it is hard water. This is further reflected in the results of TH, Alkalinity, Ca & Mg ions concentrations.

Table 8: AAQM results of M/s.Shilpa Medicare Limited.

Sampling Location	Date of Monitoring	Concentration in Micro Gram per Cubic Meter		
		PM ₁₀	SO ₂	NO _x
Near by security gate at the periphery of the industry (Upwind)	07.01.2020 & 08.01.2020	85	BDL	15.1
Near Injectable block No.1 adjacent to the boundary wall (Downwind)	07.01.2020 & 08.01.2020	59	4.8	9.0
NAAQ Standards		100	80	80

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Table 9: Stack Monitoring results of M/s. Shilpa Medicare Limited.

S.No	Stack attached to	Parameter	Method No. / Instrument	Result	Standard Prescribed
1	Briquette fired boiler of capacity – 3TPH	PM, mg/Nm ³	IS:11255 (Part-1)-1985	335	115

The Stack Monitoring results show that the particulate Matter emission (335 mg/Nm³) monitored at the stack connected to the Briquette fired boiler of capacity –3 TPH not meeting the Standard Prescribed (115 mg/Nm³) in the consent.

E. M/s. Aurobindo Pharma Ltd. Unit – VII, Sy.No.408 to 412, 418 to 435 etc. TSIIC-SEZ, Polepally (V), Jadcherla (M), Mahabubnagar District.

- M/s. Aurobindo Pharma Ltd. Unit – VII is involved in Pharmaceutical Formulations.
- The industry has CFO with a validity period upto 31.03.2023 for production of Tablets – 15000 Millions/Annum, Capsules – 3000 Millions/Annum, Ointments - 25 Millions/Annum, Liquid Orals - 7.5 Millions/Annum, Dry powder for Oral Suspension Sachets - 25.0 Millions/Annum and Soft Gel Capsules - 100.0 Millions/Annum.
- As per the production details, the industry has manufactured Tablets and Capsules within the consented capacity for the period from Dec, 2018 to Nov, 2019 i.e., Tablets – 8059.197 Million Nos./Annum against 15000 Millions/Annum and Capsules – 4525.464 Million Nos./Annum against 3000 Millions/Annum.
- The industry consumes water of about 595 KLD. out of which, Process & Washings – 170 KLD, QC and R&D – 20 KLD, Garment Washing – 30 KLD, Boiler, Hot water generation, Water purification, (Softener/DM/ROs Regeneration) & Cooling tower Make-up – 225 KLD, Domestic & Gardening – 130 KLD and Decontamination of containers, liners, glass bottles, etc. – 20 KLD. The industry has consumed an average of 376.0 KLD against the permitted capacity 595 KLD during the period from Dec, 18 to Nov, 2019.
- The industry generates wastewater of about 398 KLD, out of which, 313 KLD from Process, Washings, Garment Washings, Boiler, Hot water generation & water purification, CT Bleed Off, Decontamination of containers, liners, glass bottles, etc. and 85 KLD from Domestic sections. The industry has generated wastewater an average of 124.722 KLD against the permitted capacity 398 KLD during the period from Dec. 18 to Nov. 2019. The industry has submitted details of wastewater lifted to CETP (M/s. PETL) for the period from Dec. 2019 to Nov. 2019. During the period from December, 2018 to November, 2019, industry has lifted total 39100 KL of treated wastewater to M/s. PETL at an average of 108.61 KLD against the permitted quantity of 398 KLD.
- The industry is consented for disposal of its effluent to CETP i.e., M/s. PETL, Patancheru for further treatment.
- The industry has CFO for oil fired boiler of capacity 10 TPH and 4 TPH (Standby). Now, the industry has obtained for CFE expansion vide order dated 14.09.2019 for coal fired boiler of capacity 6 TPH and oil fired boiler of capacity 5 TPH.
- The industry generates solid / hazardous waste viz., Off-Specification products/expired formulations - 15000 Kg/month, Off-specification raw material (incipient) - 2000 Kg/month, MEE salts - 1500 Kg/month, Spent laboratory Solvents - 5000 Liters /month,

Empty Capsules - 5 Millions No's/Annum. These wastes are consented to dispose to M/s. HWMP (TSDF), Dundigal, Rangareddy District / authorized cement industries for incineration. ETP Sludge - 3600 (Shall be sent to M/s. HWMP (TSDF), Dundigal, Rangareddy District), Empty HDPE Carboys - 6000 No's/month, Package materials/Liners - 3000 Kg/month and consented to dispose (After complete detoxification, to authorized agencies), Microbiological Waste - 500 Kgs/month shall be sent to common bio-medical waste treatment facility (CBMWTF)). Used Oil - 220 LPM (Sent to authorized Re-Processors / Re - Cyclers of waste oil), Lead Acid Batteries - 21 Nos./Annum (Returned to the manufacturers/ dealers on buy back basis.), Discarded /Used /Broken glass vials /glass bottles - 1400 Kg/month, Rejected Synthetic bottles used for product packing - 3000 Kg/month, Blister and Bilister package waste (3000 Kg/month) consented to (After complete detoxification, shall be sent to authorized scrap vendors) and Soft gel residue - 1000 Kg/month (Shall be sent to M/s. HWMP (TSDF), Dundigal, Rangareddy District).

- The Board has issued certain directions vide order dated 27.07.2019.

OBSERVATIONS OF THE COMMITTEE:

- The Committee has inspected the industry on 10.12.2019 and was found in operation.
- The industry has below ground level RCC collection tank of capacity 125 KL to collect effluents of process, washings, etc. and below ground level collection tank of capacity 84 KL for collection of domestic wastewater. The industry has common above ground level RCC storage tank of capacity 250 KL for storage of RO Rejects and treated domestic water before lifting to M/s. PETL. Industrial effluents treated in ETP and in RO system. The RO permeate is reused and RO rejects are sent to PETL CETP along with domestic waste water.
- During the period from December, 2018 to November, 2019, the industry has lifted a total 39100 KL of treated wastewater to M/s. PETL at an average of 108.61 KLD against the permitted quantity of 398 KLD. The industry has RO System, but it is not operated for the past three months. The wastewater is lifted to CETP after pre-treatment.
- Mechanical Flow meter is provided at water intake point and Digital flow meter provided at the outlet of collection tank and final storage tank from where lifted to CETP, PETL.
- As per the CFO, the industry generates about 398 KLD, whereas the industry has total effluent storage capacity of 459 KL only.
- The industry has MEE(2stage) of capacity 60 KLD, but was not in operation.
- The industry is operating coal fired boiler of capacity 6 TPH with Bag filter followed by mechanical dust collector as APCE. Additional 5 TPH oil fired boiler is under erection without the Consent of the Board. The industry has obtained CFE vide order dated 14.09.2019 for both boilers and yet to apply for CFO of the Board.
- The industry has provided separate shed for storage of Hazardous waste.
- The industry has constructed below ground level RCC tank of capacity 160 KL near boiler area, which is just adjacent to compound wall and connected all storm water drains. The tank outlet is connected to outside through compound wall. The industry has total area of 50 Acres.

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- The industry has three numbers of outlets in the compound wall near the boiler area for discharge of rain water.
- Spillages of white amorphous solid materials were observed near finished goods shed.
- The industry has provided separate shed for storage of Hazardous waste, but not provided the leachate collection system.
- It was observed that the drums without detoxification are stored in the open area along with packing material and scrap items.
- The dedicated area is not provided to store the waste oil drums.
- The industry is storing spent mixed solvents in MS tanks (2 Nos.) of each having 20 KL capacities. These tanks are not provided with vent condensers to collect the solvents vapours.
- The dust collector along with chimney is not provided in the mill room where crushing of rejected / expired medicines are carried out to avoid dust spreading into the atmosphere.
- The Board has issued certain directions vide order dated 27.07.2019. The compliance on directions is as follows:

S. No.	Directions	Compliance
1.	The industry shall comply with all the CFO conditions issued by the Board.	--
2.	The industry shall not discharge any effluent / wastewater within or outside the premises.	During the inspection, no discharge of wastewater was observed outside the premises.
3.	The industry shall dismantle all the below ground level effluent storage tanks.	The industry has not dismantled below ground level collection tank. The industry has below ground level collection tank of capacity 125 KL for the effluents of process, washings, etc., and another tank of capacity 84 KL for domestic wastewater for initial collection. From there it is lifted to common above ground level RCC storage tank of capacity 250 KL for storage of RO rejects and treated domestic water before lifting to M/s. PETL.
4.	The industry shall obtain an amendment for operation of additional 5 TPH oil fired boiler.	The industry has obtained CFE Expansion vide order dated 14.09.2019 for oil boiler of capacity 5 TPH. The industry yet to apply for CFO Expansion.
5.	The industry shall send the pre-treated effluents to CETP (PETL) regularly.	The industry treats all its effluents, except RO rejects, in its treatment facility and reusing it. The industry shall lift the entire effluents to M/s PETL CETP, as per the Board's directions dated 27.07.2019 for further treatment and disposal.

- The Committee collected wastewater samples from ETP Inlet, ETP Collection tank, ETP outlet before sending to PETL (Mixed with domestic sewage) and a bore well water sample. The analysis results are presented in the Tables 10-14 as given below:

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Table 10: Analysis results of ETP Inlet & ETP Collection tank

Parameters	Unit	Result	Result
		ETP Inlet	ETP Collection tank
p ^H at 25 ^o C	-	6.12	6.18
Total Suspended Solids	mg/L	108	132
Total Dissolved Solids (TDS)	mg/L	1,270	6,603
Chemical Oxygen Demand	mg/L	886	1,882
BOD ₃ at 27 ^o C	mg/L	155	332
Oil & Grease	mg/L	0.7	1.2

Table 11: Analysis results of ETP outlet before sending to PETL

Parameters	Unit	Result	CETP Inlet Standards
p ^H	-	6.18	5.5-9.0
Total Suspended Solids	mg/L	340	-
Total Dissolved Solvents (Inorganic)	mg/L	3,010	5,000 mg/l
Chemical Oxygen Demand	mg/L	1,537	15,000 mg/l
Ammonical nitrogen as NH ₃ -N	mg/L	27	50 mg/l
Oil and Grease	mg/L	1.3	20 mg/l
Phenolic compounds	mg/L	BDL	5.0 mg/l
Boron	mg/L	0.6	2.0 mg/l
Chromium Hexavalent (as Cr+6)	mg/L	BDL	2.0 mg/l
Cyanide (as CN)	mg/L	ND	2.0 mg/l
Fluoride (as F)	mg/L	BDL	15 mg/l
Nickel (as Ni)	mg/L	ND	3.0 mg/l
Copper (as Cu)	mg/L	<0.1	3.0 mg/l
Zinc (as Zn)	mg/L	0.41	15 mg/l
Lead (as Pb)	mg/L	ND	1.0 mg/l
Arsenic (as As)	mg/L	<0.02	0.2 mg/l
Mercury (as Hg)	mg/L	<0.01	0.01 mg/l
Cadmium (as Cd)	mg/L	ND	1.0 mg/l
Total Chromium (as Cr)	mg/L	ND	2.0 mg/l

The analysis results of collection tank effluent to be sent to CETP show that it meets the CETP inlet standards

Table 12: Analysis results of Borewell sample collected near Boiler area

Parameters	Unit	Results	IS 10500 : 2012	
			Acceptable Limit	Permissible Limit
p ^H at 25 ^o C	-	6.48	6.5-8.5	No Relaxation
Total Suspended Solids	mg/L	42	-	-
Total Dissolved Solids (TDS)	mg/L	2,256	500	2000
Chemical Oxygen Demand	mg/L	82	-	-
Chlorides as Cl ⁻	mg/L	826	250	1000
Sulphates as SO ₄ ⁻²	mg/L	106	200	400

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Total Alkalinity as CaCO ₃	mg/L	468	200	600
Total Hardness as CaCO ₃	mg/L	1,200	200	600
Calcium as Ca ⁺²	mg/L	77	75	200
Magnesium as Mg ⁺²	mg/L	245	30	100
Fluoride	mg/L	1.3	1.0	1.5
Nitrates	mg/L	13	45	No relaxation
Phosphates	mg/L	3.9	-	-
Sodium as Na	mg/L	292	-	-
Potassium as K	mg/L	2.6	-	-
Boron as B	mg/L	BDL	0.5	1.0
Manganese as Mn	mg/L	7.0	0.1	0.3
Iron as Fe	mg/L	3.24	0.3	No relaxation
Copper as Cd	mg/L	<0.1	0.05	1.5
Zinc as Zn	mg/L	1.68	5	15
Cadmium as Cd	mg/L	ND	0.003	No relaxation
Lead as Pb	mg/L	ND	0.01	No relaxation
Nickel as Ni	mg/L	ND	0.02	No relaxation
Total Chromium as Cr	mg/L	ND	0.05	No relaxation
Mercury as Hg	mg/L	ND	0.001	No relaxation
Total Arsenic	mg/L	ND	0.01	0.05

The ground water samples collected from the industry shows that it is hard water. This is further reflected in the results of TH, Alkalinity, Ca & Mg ions concentrations.

Table 13: AAOM results of M/s. AurobindoPharma Ltd. Unit – VII

Sampling Location	Date of Monitoring	Concentration in Micro Gram per Cubic Meter		
		PM ₁₀	SO ₂	NO _x
Near the entrance gate (Upwind)	30.12.2019 & 31.12.2019	98	BDL	11.4
Near fire hydrant system (Downwind)	30.12.2019 & 31.12.2019	94	BDL	15.3
NAAQ Standards		100	80	80

Table 14: Stack Monitoring results of M/s. AurobindoPharma Ltd. Unit – VII

S.No	Stack attached to	Parameter	Method No. / Instrument	Result	Standard Prescribed
1	Furnace oil boiler of capacity - 4 TPH	PM, mg/Nm ³	IS:11255 (Part-1)-1985	294	115

The Stack Monitoring results show that the particulate Matter emission (294 mg/Nm³) monitored at the stack connected to the Furnace oil boiler of capacity - 4 TPH not meeting the Standard Prescribed (115 mg/Nm³) in the consent.

F. M/s. AurobindoPharma Ltd. Unit – XVI, Sy.No.408 to 412, 418 to 435 etc.SEZ-IP, Polepally (V), Jadcherla (M), Mahabubnagar District:

- M/s. AurobindoPharma Ltd., Unit – XVI is involved in Pharmaceutical formulations.

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- The industry has valid CFO of the Board upto 31.03.2022 for Dry & Liquid Injectables – 30 Million units/annum.
- As per the production details, the industry has 7 manufactured Dry Liquid Injectables within the consented capacity i.e. 22.51 million units/annum against 30 Million units/annum.
- The industry consumes water of about 161 KLD for Process & Washings (Hand Wash) – 37.0 KLD, Boiler Feed – 30.0 KLD, QC & R&D – 4.0 KLD, Softener / DM / RO Regeneration – 15.0 KLD, Cooling tower make up – 45.0 KLD, Domestic – 25.0 KLD & Gardening – 5.0 KLD. The industry has consumed an average of 5.16 KLD against the permitted capacity 161 KLD during the period from Dec, 18 to Nov, 2019.
- The industry generates wastewater of about 71 KLD comprising of Process & Washings – 17 KLD, Boiler blow down – 5 KLD, QC & R&D – 4 KLD, Cooling tower bleed off – 5.0 KLD, Softener / DM / RO regeneration – 15.0 KLD and Domestic – 25.0 KLD. The industry consented to send to M/s. PETL, Patancheru for further treatment and disposal. The industry has lifted total 746KL of wastewater to M/s. PETL on an average of 2.072KLD during the period from December, 2018 to November, 2019.
- The industry is consented to dispose wastewater generated from Process & Washings, QC & R&D, Boiler blow down, Softener / DM / ROs regeneration & Cooling tower and Domestic effluents as “After pre-treatment, the treated wastewater shall be sent to M/s. PETL, Patancheru for further treatment and disposal”
- The industry has CFO for oil fired boiler of capacity 1 x 6 TPH, but installed and operating Oil fired Boiler of capacity 2 x 5 TPH for which the industry has obtained CFE Expansion vide order dated 18.09.2019 and yet to obtain CFO Expansion.
- The industry generates solid / hazardous waste viz., Off-Specification products/expired formulations (TSDF), Off-specification raw material (incipient) (TSDF), Mixed solvents from QC & R&D Laboratory (TSDF), ETP Sludge (wastewater storage) (TSDF), Microbiological waste (TSDF)/(CBMWTF), Discarded / Used / Broken Glass vials / Glass Bottles – 1800 kg/month (After complete detoxification shall be disposed to outside agencies / parties), Empty HDPE Carboys (5000 Nos./month) (Shall be sold to authorized recyclers), Package material / Liners – 3200 kg/month (Shall be sold to authorized recyclers), waste oil – 200 LPM (Shall be sent to authorized re-processors / Re-Cyclers of waste oil) and Lead Acid Batteries (14 Nos./annum) (shall be returned to the dealer / manufacturer on buy back basis (or) to authorized recyclers). The industry has not lifted any Hazardous Waste to Cement Industries / TSDF from Feb, 2018 to July, 2018.
- The Board has issued certain directions vide order dated 27.07.2019.

OBSERVATIONS OF THE COMMITTEE:

- The Committee has inspected the industry on 10.12.2019 and industry was found in operation.
- The industry has 2 Nos. of below ground level process effluent collection tanks of capacity 10 KL each for primary collection, which is adjoining to the storm water drain. The industry has 2 Nos. of below ground level domestic effluent collection tanks of capacity 10 KL each for primary collection. From there pumped to above ground level

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- During the period from December, 2018 to November, 2019 has lifted total 746 KL of wastewater to M/s. PETL an average of 2.072 KLD.
- Mechanical flow meter installed at water intake point to measure the water consumption and Digital flow meter installed at final storage tank from where lifted to CETP, PETL.
- As per the CFO, the industry generates total wastewater of 71 KLD, whereas the industry has total effluent storage capacity of 180 KL, which is sufficient for 2.5 days.
- The industry has installed and operating 2 No. of 5 TPH Oil fired boilers for which the industry has obtained CFE Expansion vide order dated 18.09.2019 and yet to obtain CFO Expansion.
- The industry has provided separate shed for storage of Hazardous waste, but not provided leachate collection pit.
- The industry not provided rain water collection tank and observed that, all the storm water drains are connected to outside TSIIC drains.
- The Board has issued certain directions vide order dated 27.07.2019.
- The compliance on directions are as follows:

S. No.	Condition	Compliance
1.	The industry shall comply with all the CFO condition issued by the Board.	--
2.	The industry shall not discharge any effluent / wastewater within or outside the premises.	During the inspection, no discharge of wastewater was observed outside the premises.
3.	The industry shall dismantle all the below ground level effluent tanks.	The industry has not dismantled below ground level effluent collection tank.
4.	The industry shall obtain an amendment for operation of additional 5 TPH oil fired boiler.	The industry has obtained CFE Expansion for 5 TPH oil fired boiler vide order 18.09.2019 and yet to obtain CFO Expansion.
5.	The industry shall send the pre-treated effluents to CETP (PETL) regularly.	The industry is lifting only RO rejects pre-treated process, washings and domestic effluents to CETP, Patancheru for further treatment and disposal.

- The committee collected Wastewater samples collected from 1) effluent collection tank 2) storage tank before sending to PETL 3) Inlet of STP, 4) outlet of STP and 5) bore well water sample. The Analysis results these samples are provided in Tables 15 to 19 as given below:

Table 15: Analysis results of Sample collected from Effluent Collection tank, STP Inlet & STP outlet

Parameters	Unit	Result		
		Effluent Collection tank	STP Inlet	STP out
p ^H at 25°C	-	6.45	6.29	6.83
Total Suspended Solids	mg/L	56	89	23
Total Dissolved Solids (TDS)	mg/L	291	901	309
Chemical Oxygen	mg/L	1,179	420	240

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Demand				
BOD ₃ at 27°C	mg/L	145	92	20
Oil & Grease	mg/L	0.2	BDL	BDL

Table 16: Analysis results of Storage tank effluent before sending to PETL (Mixed with treated sewage):

Parameters	Unit	Result	CETP Inlet Standards
p ^H	-	6.70	5.5-9.0
Total Suspended Solids	mg/L	16	-
Total Dissolved Solvents (Inorganic)	mg/L	180	5,000 mg/l
Chemical Oxygen Demand	mg/L	556	15,000 mg/l
Ammonical nitrogen as NH ₃ -N	mg/L	19	50 mg/l
Oil and Grease	mg/L	BDL	20 mg/l
Phenolic compounds	mg/L	BDL	5.0 mg/l
Boron	mg/L	BDL	2.0 mg/l
Chromium Hexavalent (as Cr+6)	mg/L	BDL	2.0 mg/l
Cyanide (as CN)	mg/L	ND	2.0 mg/l
Fluoride (as F)	mg/L	1.4	15 mg/l
Nickel (as Ni)	mg/L	ND	3.0 mg/l
Copper (as Cu)	mg/L	ND	3.0 mg/l
Zinc (as Zn)	mg/L	<0.1	15 mg/l
Lead (as Pb)	mg/L	ND	1.0 mg/l
Arsenic (as As)	mg/L	<0.02	0.2 mg/l
Mercury (as Hg)	mg/L	<0.01	0.01 mg/l
Cadmium (as Cd)	mg/L	ND	1.0 mg/l
Total Chromium (as Cr)	mg/L	ND	2.0 mg/l

Table 17: Analysis results of Borewell sample collected from industry:

Parameters	Unit	Results	IS 10500 : 2012	
			Acceptable Limit	Permissible Limit
p ^H at 25°C	-	6.93	6.5-8.5	No Relaxation
Total Suspended Solids	mg/L	21	-	-
Total Dissolved Solids (TDS)	mg/L	1,286	500	2000
Chemical Oxygen Demand	mg/L	42	-	-
Chlorides as Cl ⁻	mg/L	498	250	1000
Sulphates as SO ₄ ⁻²	mg/L	53	200	400
Total Alkalinity as CaCO ₃	mg/L	344	200	600
Total Hardness as CaCO ₃	mg/L	916	200	600
Calcium as Ca ⁺²	mg/L	206	75	200
Magnesium as Mg ⁺²	mg/L	97	30	100
Fluoride	mg/L	BDL	1.0	1.5
Nitrates	mg/L	17	45	No relaxation
Phosphates	mg/L	1.2	-	-
Sodium as Na	mg/L	98	-	-
Potassium as K	mg/L	2.5	-	-
Boron as B	mg/L	BDL	0.5	1.0
Manganese as Mn	mg/L	<0.1	0.1	0.3

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Iron as Fe	mg/L	0.18	0.3	No relaxation
Copper as Cd	mg/L	ND	0.05	1.5
Zinc as Zn	mg/L	<0.1	5	15
Cadmium as Cd	mg/L	ND	0.003	No relaxation
Lead as Pb	mg/L	ND	0.01	No relaxation
Nickel as Ni	mg/L	ND	0.02	No relaxation
Total Chromium as Cr	mg/L	ND	0.05	No relaxation
Mercury as Hg	mg/L	ND	0.001	No relaxation
Total Arsenic	mg/L	ND	0.01	0.05

Table 18: AAQM results of M/s.AurobindoPharma Ltd. Unit – XVI

Sampling Location	Date of Monitoring	Concentration in Micro Gram per Cubic Meter		
		PM ₁₀	SO ₂	NO _x
Near the main gate adjacent to admin block (Upwind)	30.12.2019 & 31.12.2019	95	BDL	10.5
At the periphery of industry road (Downwind)	30.12.2019 & 31.12.2019	93	BDL	13.1
NAAQ Standards		100	80	80

Table 19: Stack Monitoring results of M/s. AurobindoPharma Ltd. Unit – XVI

S.No	Stack attached to	Parameter	Method No. / Instrument	Result	Standard Prescribed
1	Furnace oil boiler of capacity - 5 TPH	PM, mg/Nm ³	IS:11255 (Part-1)-1985	92	115

The Stack Monitoring results show that the particulate Matter emission (92 mg/Nm³) monitored at the stack connected to the Furnace oil boiler of capacity - 5 TPH meeting the Standard Prescribed (115 mg/Nm³) in the consent.

G. M/s. APL Health Care Ltd., Sy.No.410/P,411/P & 458/P, Plot No.S-1/B, TSIIC, SEZ, Polepally (V), Jadcherla (M), Mahabubnagar District:

- M/s APL Health Care Ltd is engaged in Pharmaceuticals Formulations.
- The industry has obtained CFO of the Board vide order dated 26.04.2016 for Tablets - 383.33 MTPM, Capsules - 33.33 MTPM and Ointments - 1.1 MTPM which is valid upto 28.02.2021.
- As per the production details, the industry has manufactured Tablets within the consented capacity i.e. 22.10083 MTPM against 383.33 MTPM an average and 0.124 MTPM against 33.33 MTPM an average.
- The industry consumes water of about 252 KLD for Process – 2.0 KLD, Washings – 20.0 KLD, Drinking water – 10.0 KLD, Boiler Make up – 50.0 KLD, Softener / DM / ROs Regeneration – 15.0 KLD, Cooling Tower Make up – 85.0 KLD, Garment Washings – 10.0 KLD, Quality Control and R & D – 5.0 KLD, Wastewater management (Decontamination of drums, containers / container liners, etc.) – 10.0

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KLD, Domestic – 20.0 KLD and Gardening – 25.0 KLD. The industry has consumed an average of 27.11598 KLD against the permitted capacity 252 KLD during the period from Dec, 18 to Nov, 2019.

- The industry generates wastewater of about 92.5 KLD from Process, Washings – 20 KLD, Quality Control & R & D – 5.0 KLD, Boiler Bleed – 5.0 KLD, Softener/DM/ROs Regeneration – 15.0 KLD, Cooling Tower(s) Bleed / Blow down – 7.5 KLD, Garment Washing - 10.0 KLD, Decontamination of drums, containers / container liners, etc. – 10.0 KLD and Domestic – 20.0 KLD. The industry has lifted total 6800 KL of wastewater to M/s. PETL at an average of 2.8 KLD against the permitted quantity of 92.5 KLD during the period from Dec, 2018 to Nov, 2019.
- The industry directed to lift all effluents to CETP i.e., M/s. PETL, Patancheru for further treatment and disposal.
- The industry has CFO for 1 x 2 TPH oil fired boiler. But industry has installed oil fired boilers 2x5 TPH and operating, for which the industry has obtained CFE expansion vide order dated 18.09.2019 and yet to apply for CFO.
- The industry has obtained CFO for D.G. Set capacity 2000 KVA and 125 KVA. The industry has also installed additional D.G. Sets 3 x 1500 KVA, 1 x 1000 KVA and 1 x 2000 KVA for which the industry has obtained CFE Expansion vide order dated 18.09.2019 and yet to apply for CFO .
- The industry generates solid / hazardous waste viz., Empty HDPE Carboys - 875 Nos./month (After complete detoxification, shall be disposed to authorized parties / agencies.), Package materials / Liners - 1250 kgs/month (Shall be sold to authorized agencies / dealers.), Off – Specification products/expired formulations - 4000 Kg/month, Off-specification raw material (incipient) - 3500 Kg/month (Shall be lifted to M/s. HWMP (TSDF), Dundigal, Rangareddy District / authorized cement industries for incineration), Waste Oils & Oil Emulsions - 10 Kgs/month (Shall be sent to authorized Re-Processors / Re-Cyclers of waste oil units), ETP Sludge - 500 Kgs/Month (Shall be lifted to M/s.HWMP (TSDF), Dundigal, Rangareddy District), Spent laboratory Solvents - 2000 Liters /month (Shall be lifted to M/s.HWMP (TSDF), Dundigal, Rangareddy District / authorized cement industries for incineration), Microbiological Waste - 500 Kg/month (Shall be lifted to Common Bio-Medical Waste Treatment Facility), Used Oil – 500 LPM (Shall be sent to authorized Re-Processors / Re-Cyclers of waste oil units) and Lead Acid Batteries - 10-15 Nos/Annum(Shall be sent to dealers / suppliers on buy back basis).

OBSERVATIONS OF THE COMMITTEE:

- The Committee has inspected the industry on 10.12.2019 and found in operation.
- The industry has provided below ground level process effluents collection tank of capacity 20 KL and pumped to above ground level collection tank of capacity -120 KL from where it is lifted to M/s. PETL.
- The industry lifted an average of 2.8 KLD of wastewater against the permitted quantity of 92.5 KLD during the period from Dec, 2018 to Nov, 2019.
- Mechanical flow meter installed at water intake point to measure water consumption and Digital flow meter installed at final waste water storage tank from where lifted to

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- The industry has provided below ground level STP tanks. The treated water is being pumped to above ground level final storage tank before lifting to M/s. PETL.
- As per the CFO, the industry generates total wastewater of about 92.5 KLD, whereas the industry has total effluent storage capacity of 140 KL, which is sufficient to store the effluents nearly for 1.5 days. As per the CFO, the industry shall provide minimum storage capacity sufficient for 7 days.
- The industry installed and operating oil fired boilers of capacity 2 x 5 TPH and D.G. Sets 3 x 1500 KVA, 1 x 1000 KVA and 1 x 2000 KVA without obtaining CFO from the Board.
- The industry has constructed rain water collection tank of capacity 120 KL and outlet of the tank is routed to ETP. The industry has connected all the storm water drains to this collection tank to collect the first run off rain water. The industry has total area of 13 acres.
- The industry has provided separate shed for storage of Hazardous waste, but not provided leachate collection system.
- It was observed that the drums have not detoxified and stored openly without providing shed. Empty raw material packing material and scrap stored openly.
- The dust collector along with chimney not provided to mill room to avoid dust spreading into the atmosphere.
- The dedicated area is not provided to store the waste oil drums.
- The housekeeping was observed poor at Hazardous waste storage area.
- The Board has issued certain directions vide order dated 27.07.2019. The compliance on directions are as follows:

S. No.	Condition	Compliance
1.	The industry shall comply with all the CFO condition issued by the Board.	--
2.	The industry shall not discharge any effluent / wastewater within or outside the premises.	During the inspection, no discharge of wastewater was observed outside the premises.
3.	The industry shall dismantle all the below ground level effluent tanks.	The industry has not dismantled below ground level effluent collection tank.
4.	The industry shall obtain an amendment for operation of additional 5 TPH oil fired boiler.	The industry has obtained CFE Expansion for 5 TPH oil fired boiler vide order dated 18.09.2019. But, not obtained CFO.
5.	The industry shall send the pre-treated effluents to CETP (PETL) regularly.	The industry is lifting pre-treated process, washings and domestic effluents to PETL CETP for further treatment and disposal.

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- The committee collected waste water samples from 1) effluent collection tank, 2) effluent storage tank before lifting to PETL (mixed with domestic effluents), 3) Inlet and outlet of STP and 4) Bore well water sample. The results are presented in tables No20 to 24 as given below:

Table 20: Analysis results: Effluent collection tank:

Parameters	Unit	Result
p ^H at 25 ^o C	-	6.61
Total Suspended Solids	mg/L	57
Total Dissolved Solids (TDS)	mg/L	2,146
Chemical Oxygen Demand	mg/L	1,175
Phenolic compounds	mg/L	BDL
Boron	mg/L	BDL
Chromium Hexavalent (as Cr ⁺⁶)	mg/L	BDL
Cyanide (as CN)	mg/L	ND
Fluoride (as F)	mg/L	0.98

BDL:Below detectable limit&ND: Not detected

Table 21: Analysis results of storage tank effluent mixed with treated sewage water before sending to PETL.

Parameters	Unit	Result	CETP Inlet Standards
p ^H	-	6.67	5.5-9.0
Total Suspended Solids	mg/L	56	-
Total Dissolved Solvents (Inorganic)	mg/L	1,230	5,000 mg/l
Chemical Oxygen Demand	mg/L	897	15,000 mg/l
Ammonical nitrogen as NH ₃ -N	mg/L	12	50 mg/l
Oil and Grease	mg/L	0.2	20 mg/l
Phenolic compounds	mg/L	BDL	5.0 mg/l
Boron	mg/L	BDL	2.0 mg/l
Chromium Hexavalent (as Cr+6)	mg/L	BDL	2.0 mg/l
Cyanide (as CN)	mg/L	ND	2.0 mg/l
Fluoride (as F)	mg/L	0.41	15 mg/l
Nickel (as Ni)	mg/L	ND	3.0 mg/l
Copper (as Cu)	mg/L	ND	3.0 mg/l
Zinc (as Zn)	mg/L	0.26	15 mg/l
Lead (as Pb)	mg/L	ND	1.0 mg/l
Arsenic (as As)	mg/L	<0.02	0.2 mg/l
Mercury (as Hg)	mg/L	<0.01	0.01 mg/l
Cadmium (as Cd)	mg/L	ND	1.0 mg/l
Total Chromium (as Cr)	mg/L	ND	2.0 mg/l

Table 22: Analysis results of Borewell water sample collected near scrap yard located within industry:

Parameters	Unit	Results	IS 10500 : 2012	
			Acceptable Limit	Permissible Limit
p ^H at 25 ^o C	-	6.66	6.5-8.5	No Relaxation
Total Suspended Solids	mg/L	38	-	-
Total Dissolved Solids (TDS)	mg/L	2,410	500	2000
Chemical Oxygen Demand	mg/L	32	-	-

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Chlorides as Cl ⁻	mg/L	984	250	1000
Sulphates as SO ₄ ⁻²	mg/L	75	200	400
Total Alkalinity as CaCO ₃	mg/L	396	200	600
Total Hardness as CaCO ₃	mg/L	732	200	600
Calcium as Ca ⁺²	mg/L	179	75	200
Magnesium as Mg ⁺²	mg/L	69	30	100
Fluoride	mg/L	1.6	1.0	1.5
Nitrates	mg/L	38	45	No relaxation
Phosphates	mg/L	3.7	-	-
Sodium as Na	mg/L	392	-	-
Potassium as K	mg/L	2.3	-	-
Boron as B	mg/L	BDL	0.5	1.0
Manganese as Mn	mg/L	<0.1	0.1	0.3
Iron as Fe	mg/L	ND	0.3	No relaxation
Copper as Cd	mg/L	ND	0.05	1.5
Zinc as Zn	mg/L	<0.1	5	15
Cadmium as Cd	mg/L	ND	0.003	No relaxation
Lead as Pb	mg/L	ND	0.01	No relaxation
Nickel as Ni	mg/L	ND	0.02	No relaxation
Total Chromium as Cr	mg/L	ND	0.05	No relaxation
Mercury as Hg	mg/L	ND	0.001	No relaxation
Total Arsenic	mg/L	ND	0.01	0.05

Table 23: Analysis results of STP Inlet and STP Outlet:

Parameters	Unit	Results	
		STP Inlet	STP out
p ^H at 25 ^o C	-	7.68	7.45
Total Suspended Solids	mg/L	676	113
Total Dissolved Solids (TDS)	mg/L	5,688	3,713
Chemical Oxygen Demand	mg/L	356	124
BOD ₃ at 27 ^o C	mg/L	78	19
Oil and Grease	mg/L	BDL	BDL

Table 24: AAQM results of M/s. APL Health Care Ltd.,

Sampling Location	Date of Monitoring	Concentration in Micro Gram per Cubic Meter		
		PM ₁₀	SO ₂	NO _x
Near the main gate (Upwind)	30.12.2019 & 31.12.2019	158	5.8	13.8
At the top of the control panel room (Downwind)	30.12.2019 & 31.12.2019	141	BDL	BDL
NAAQ Standards		100	80	80

The PM₁₀ concentration (158 & 141 µg/m³) monitored at upwind & downwind direction inside the industry premises exceed NAAQ Standard (24hrs avg) of 100 µg/m³.

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Table 24: Stack Monitoring results of M/s. APL Health Care Ltd.,

S.No	Stack attached to	Parameter	Method No. / Instrument	Result	Standard Prescribed
1	Briquette fired boiler - 5 TPH	PM, mg/Nm ³	IS:11255 (Part-1)-1985	80	115

The Stack Monitoring results show that the particulate Matter emission (92 mg/Nm³) monitored at the stack connected to the Briquette fired boiler - 5 TPH meeting the Standard Prescribed (115 mg/Nm³) in the consent.

H. M/s. Mylan Laboratory, (Formerly M/s. Glochem Industries Ltd.,) Sy.no.408, 410, Plot No.S-16 & S-17/A, TSIIC-SEZ, Polepally (V), Jadcharla (M), Mahabubnagar District:

- The industry is engaged in Pharmaceutical formulations unit.
- The industry has obtained CFO of the Board vide order dated 29.04.2015 for production of Tablets Coated - 0.967 Billions/annum, Tablets Uncoated - 2.033 Billions/annum, Capsules - 0.5 Billions/annum with validity upto 31.03.2016. Subsequently, the industry has obtained Auto renewal of CFO vide order dated 26.02.2016 with validity upto 31.03.2021.
- During the period from Dec, 2018 to Nov, 2019, the industry has manufactured Tablet 641.95 millions/annum against the consented capacity 3000 millions Nov./annum (3 Billions Nos.).
- The industry consumes water of about 350 KLD for Process & Washings – 95 KLD, Laboratory (QC and R&D) – 5 KLD, Boiler make up – 85.0 KLD, Cooling tower make up – 110.0 KLD, DM/RO plant regeneration – 2.0 KLD, Detoxification facility – 2.0 KLD, Scrubbers – 1.0 KLD and Domestic – 20.0 KLD. The industry has consumed an average of 46.52 KLD against the permitted capacity 252 KLD during the period from Dec, 18 to Nov, 2019.
- The industry generates wastewater of about 150 KLD from Process, Washings - 95.0 KLD, Laboratory (QC and Domestic - 5.0 KLD, Boiler blow down – 5.0 KLD, Cooling bleed off – 10.0 KLD, DM/RO plant regeneration – 2.0 KLD, Detoxification facility – 2.0 KLD, Scrubbers – 1.0 KLD and Domestic 30 KLD. The industry has lifted wastewater an average of 32.11 KLD against the permitted capacity 150 KLD during the period from Dec, 18 to Nov, 2019.
- The industry directed to lift all effluents to CETP i.e., M/s. PETL, Patancheru for further treatment and disposal.
- The industry is having oil fired boiler of capacity 4 x 0.2 TPH, 1 X 2.0 TPH & 1 X 0.4 TPH.
- The industry generates solid / hazardous waste viz., ETP Sludge - 1500 Kgs / month (Shall be sent to M/s. HWMP (TSDF), Dundigal, Rangareddy District), Spent mixed solvents - 2000 Kgs/month, Insulation Waste - 1000 Kgs / month (Shall be sent to M/s. HWMP (TSDF), Dundigal, Rangareddy District / Cement Industries), Date expired /discharged off specification drugs (rejected tablets & capsules) – 15030 Kgs /month (Shall be sent to M/s. HWMP (TSDF), Dundigal, Rangareddy District / Cement Industries), Discarded injection vials - 100 Kgs / month (Shall be sent to M/s. HWMP (TSDF), Dundigal, Rangareddy

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Dundigal, Rangareddy District), Discarded personal protective equipment - 1000 Kgs / month (Shall be sent to M/s. HWMP (TSDF), Dundigal, Rangareddy District), Discarded thermocol - 1000 Kgs / month (Shall be sent to M/s. HWMP (TSDF), Dundigal, Rangareddy District), HEPA filters / Oil filters - 50 nos / annum (Shall be sent to M/s. HWMP (TSDF), Dundigal, Rangareddy District), Discarded UF/RO - 30 nos / annum (Shall be sent to M/s. HWMP (TSDF), Dundigal, Rangareddy District), Used Oil - 350 LPM (Shall be sent to authorized Re-processors / Re - Cyclers), Discarded Container - 1200 nos/day (After complete detoxification, shall be sold to outside agencies / dealers), Container Liners - 3.0 TPM (After complete detoxification, shall be sold to outside agencies / dealers), Lead acid batteries - 78.0 nos/year (Shall be returned to the manufactures / dealers on buy back basis), E-waste - 3.0 TPA (Authorized collection center / recyclers/ dismantler/ disposal facility), Boiler FO soot - 1.0 TPM, Plywood boxes, tins - 2.0 TPM, PV/PVDC/Alum.Foil - --, Glass Scrap - 1.0 TPM, G.I. Scrap - 5.0 TPM, Aluminium scrap - 2.0 TPM, M.S. Scrap - 5.0 TPM, Waste paper, wood, packing materials, cartons, plastics etc. - 5.0 TPM and Packing materials - 5.0 TPM (Shall be sold to outside agencies / recyclers).The industry is member unit of TSDF.

OBSERVATIONS OF THE COMMITTEE:

- The Committee has inspected the industry on 12.12.2019 and found in operation.
- The industry has below ground level RCC tank of 60 KL for process & washings and 10 KL below ground level RCC tank for domestic wastewater from there pumped to above ground level RCC effluent storage tank of capacity 300 KL before sending to M/s. PETL.
- The industry is collecting effluents generated from process, washings, cooling tower bleed off / boiler blow down in the above ground level storage cum aeration tank. After pre-treatment, the effluents are lifted to CETP i.e. M/s. PETL for further treatment and disposal.
- The industry has provided STP for treatment of domestic wastewater. After pre-treatment, the domestic effluents are sent to above ground level storage tank and mixing with other pre-treated process, washings effluents before lifting to M/s. PETL.
- The industry lifted an average of 32.11 KLD of wastewater against the permitted quantity of 150 KLD during the period from Dec, 2018 to Nov, 2019.
- As per the CFO, the industry generates wastewater of about 300 KLD. Whereas the industry has storage capacity of 300 KL, which is sufficient for only one day.
- Mechanical flow meter installed at water intake point for measurement of water consumption. Digital Flow meters are not installed at inlet & outlet of ETP, STP to quantify the wastewater generation and disposal.
- The industry has provided separate shed for storage of Hazardous waste.
- The industry has one Bore well within the premises, but it is not in working condition.
- The industry has not provided rain water collection tank for collection of first run-off water. The industry has total area of 5 acres.
- All the storm water drains of the industry should be connected to first run off rain water collection tank before connected to outside TSIIC drains.

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- The Board has issued certain directions vide order dated 27.07.2019. The compliance on directions are as follows:

S. No.	Condition	Compliance
1.	The industry shall comply with all the CFO conditions issued by the Board	--
2.	The industry shall not discharge any effluent / waste water within or outside their premises	During the inspection, no discharge of wastewater was observed outside the premises.
3.	The industry shall send all the pre-treated effluents / waste water to CETP-PETL.	The industry is lifting pre-treated process, washings and domestic effluents to PETL CETP for further treatment and disposal.
4.	The industry shall have minimum of 2 days storage capacity of effluents on above ground level, within the premises.	The industry has above ground level storage capacity of 300 KL capacity which is sufficient for only one day

- During inspection, the Joint Committee collected Process Effluent and Domestic Effluent before lifting to M/s. PETL, CETP. The analysis results of these samples are presented in the Tables 25& 26as given below:

Table25: Analysis results of Waste Water samples

Parameter	Method (*) No.	Unit	Results		CETP Inlet Standards
			Process Effluent	Domestic Effluent	
pH	4500-B	-	7.54	7.94	5.5 - 9.0
Total Suspended Solids	2540-D	mg/l	288	22	-
Total Dissolved Solids (Inorganic)	2540-E	mg/l	3,435	812	5,000mg/l
Chemical Oxygen Demand	5220-B	mg/l	822	8	15,000 mg/l
Ammonical nitrogen as NH ₃ -N	4500-NH ₃ C	mg/l	2	BDL	50 mg/l
Oil and Grease	5520 - B	mg/l	0.3	BDL	20 mg/l
Phenolic compounds	5530 C	mg/l	BDL	BDL	5.0 mg/l
Boron	4500- B,C	mg/l	BDL	BDL	2.0 mg/l
Chromium Hexavalent (as Cr+6)	3500 - Cr B	mg/l	ND	ND	2.0 mg/l
Cyanide (as CN)	4500 - CN -E	mg/l	ND	ND	2.0 mg/l
Fluoride (as F)	4500 -F, D	mg/l	0.4	BDL	15 mg/l
Nickel (as Ni)	3111 B	mg/l	ND	ND	3.0 mg/l
Copper (as Cu)	3111 B	mg/l	0.2	ND	3.0 mg/l
Zinc (as Zn)	3111 B	mg/l	0.4	0.2	15 mg/l

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Lead (as Pb)	3111 B	mg/l	ND	ND	1.0 mg/l
Arsenic (as As)	3114 C	mg/l	< 0.02	< 0.02	0.2 mg/l
Mercury (as Hg)	3112 B	mg/l	< 0.01	< 0.01	0.01 mg/l
Cadmium (as Cd)	3111 B	mg/l	ND	ND	1.0 mg/l
Total Chromium (as Cr)	3111 D	mg/l	ND	ND	2.0 mg/l

BDL: Below detectable limit and ND: Not detected

The above results, show that the pre-treated effluents sent to PETP CETP meet the inlet standards of CETP

Table 26: AAOM results of M/s. Mylan Laboratory,

Sampling Location	Date of Monitoring	Concentration in Micro Gram per Cubic Meter		
		PM ₁₀	SO ₂	NO _x
Opp. OHC block (Upwind)	07.01.2020 & 08.01.2020	100	16	11.2
EHS block entrance (Downwind)	07.01.2020 & 08.01.2020	65	14.5	17.2
NAAQ Standards		100	80	80

All the parameters concentration monitored at upwind & downwind direction inside the industry premises meeting NAAQ Standard (24hrs avg) of 100 µg/m³.

I. M/s. Evertrogen Life Sciences (Formerly M/s. Optimus Generics Ltd.), Plot No.S-8, S-13/P & S-14/P, TSIIC, SEZ, Green Industrial Park, Polepally (V), Jadcherla (M), Mahabubnagar District:

- M/s. Evertrogen Life Sciences (Formerly M/s. Optimus Generics Ltd.) is a Pharmaceutical Formulation Unit.
- The industry has valid CFO upto 30.11.2020 for production of Tablets – 0.108 Billion Nos./Month, Capsules – 0.016 Billion Nos./Month and Sachets – 0.008 Billion Nos./Month.
- During Dec, 2018 to Nov, 2019, the industry has manufactured Tablets - 0.0113 billions/month against permitted capacity 0.108 Billion Nos./Month, Capsules - 0.0002 billions/month against permitted capacity 0.016 Billion Nos./Month and Sachets - 0.00017 billions/month against permitted 0.008 Billion Nos./Month.
- The industry consumes water of about 143.0 KLD for Process & Washings – 19.0 KLD, Cooling Tower – 37.0 KLD, Hot & Cold water system – 52.0 KLD, Domestic – 16.0 KLD and Gardening – 15.0 KLD. The industry has installed flow meters. During the period from Dec, 2018 to Nov, 2019 the industry has consumed an average of 85.94 KLD against permitted capacity 143 KLD and.
- The industry generates wastewater of about 55.0 KLD, out of which, Process & Washings – 18.0 KLD, Cooling Tower bleed off – 9.0 KLD, Purified water system – 13.0 KLD and Domestic – 15.0 KLD. The industry has generated wastewater of about 37.505 KLD against permitted capacity 55 KLD during the period from Dec, 2018 to Nov, 2019. The industry has lifted total 12502 KL of wastewater to M/s. PETL at an average of 37.505 KLD against the permitted quantity of 55 KLD.
- The industry has Hot Water Generator of capacity 2 x 2.0 lakh k.cal/hr & 8 x 1.50 k.cal/hr.

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- The industry generates solid waste, Date expired, Discarded and off specification medicines – 1 TPM, ETP sludge – 0.1 TPM, Residue & Waste – 2.0 TPM consented to lift to TSDF, Packing materials – 2.0 TPM consented to dispose to authorized agencies after complete detoxification, Container and Container liners – 200 NPM consented to dispose to authorized agencies after complete detoxification, used lead acid batteries – 2 NPA consented to return back to the manufacturer / dealer on buy back basis and STP sludge consented to use as manure for greenbelt development within the premises. The industry has submitted details of Hazardous / solid waste and Bio-Medical Waste generation and its disposal details for the period from Dec, 2018 to Nov, 2019.
- The Board has issued Extension of Temporary Revocation of Closure Orders vide order dated 27.07.2019 with validity period upto 31.12.2019 stipulating certain conditions. Subsequently, industry has submitted representation for permanent revocation of closure orders on 13.11.2019. The Regional office Hyderabad forwarded report to the Board office on 20.12.2019.

OBSERVATION OF THE COMMITTEE:

- The industry was inspected on 12.12.2019 and industry was found in operation.
- The industry has 2 Nos. of below ground level tank in tank structure of capacity 3 KL each for primary collection of the Process and Domestic effluents. The industry has 4 Nos. of above ground level collection tanks of capacity 96 KL, 36 KL & 2 x 18 KL respectively before disposing to CETP.
- The industry has total effluent storage capacity about 174 KL which is sufficient to store 3 days generation.

S. No.	Condition	Compliance
1.	The industry shall comply with all the CFO conditions issued by the Board.	--
2.	The industry shall not produce any un-consented products.	The industry is manufacturing consented products.
3.	The industry shall not discharge any effluent / waste water within or outside the factory premises.	No discharge of wastewater was observed outside the industry premises during the inspection.
4.	The industry shall dismantle all the below ground level effluent storage tanks.	The industry has 2 Nos. of below ground level tank in tank structure for primary collection of process & domestic effluents, from there lifted to above ground level storage tanks before sending to CETP.
5.	The industry shall ensure that there are no seepages / overflow from the effluent storage tank.	No seepages and overflow from the storage tanks were observed during the inspection.
6.	The industry shall send all the pre-treated effluents along with Domestic effluent to M/s. PETL, Patancheru for further treatment & disposal after meeting the CETP	The industry is sending pre-treated effluents along with domestic wastewater to M/s. PETL, Patancheru for further treatment &

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	inlet standards.	disposal.
7.	The industry shall submit the month details of production, effluent generated & disposal to E.E., RO-Hyderabad.	Submitted.
8.	The industry shall store ETP / STP sludge under roofed shed till its disposal.	The industry has separate roofed shed for storage of Hazardous waste.
9.	The industry shall revalidate the BG of Rs.8 lakhs till further orders from the Board.	The industry has revalidated the Bank Guarantee of Rs.8 Lakh upto 18.04.2020.

dustry is consented to dispose the wastewater generated from Process & Washings, Cooling Tower bleed off and Purified water system after treatment in ETP, the treated effluents shall further treated in RO System. The RO permeate shall reused for cooling tower make up and the RO rejects shall disposed by Forced Evaporation. Subsequently, the Board has issued directions to the industry vide order dated 04.01.2018 and directed to dispose process, washings and domestic effluents to CETP.

- The industry treating the process & washings in the ETP. After treatment in ETP, the treated water is being lifted CETP i.e. M/s. PETL for further treatment and disposal. The industry has provided STP for treatment of domestic effluents, after treatment the treated domestic wastewater is lifted to M/s. PETL along with other treated wastewater.
- The industry has provided RO plant and FE system. Presently, the industry is not operating RO and FE system.
- The industry has consumed an average of 85.94 KLD against permitted capacity 143 KLD during the period from Dec, 2018 to Nov, 2019.
- The industry has submitted details of wastewater lifted to CETP, M/s. PETL from Dec, 2018 to Nov, 2019. As per the records, the industry has lifted total effluents of 13502 KL i.e. an average of 37.505 KLD against the permitted capacity 55 KLD.
- During the last one year period i.e. from Dec, 2018 to Nov, 2019, the industry has lifted total 1950 kg of Hazardous waste to TSDF in the month of February, 2019 vide manifest no.13207.
- The industry has lifted Bio-Medical waste total quantity 1787.95 kg to M/s. Sventhans & Co. during the period from Dec, 2018 to 2019.
- The compliance on Extension of Temporary Revocation of Closure Orders conditions are as follows:
- During inspection, the Joint Committee collected effluent samples from ETP Collection Tank, Pretreated water before lifting to M/s. PETL, CETP and Inlet & Outlet of STP. The analysis results of these samples are presented in Tables 27-29 as given below:

Table 27: Analysis results of ETP Collection Tank and Inlet & Outlet of STP

Parameters	Method (*) No.	Unit	Result		
			ETP Collection Tank	STP Inlet	STP Outlet
pH at 25°C	4500-B	-	7.68	7.54	7.59

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Total Suspended Solids	2540-B	mg/L	224	< 5	< 5
Total Dissolved Solids (TDS)	2540-C	mg/L	6,422	758	629
Chemical Oxygen Demand	5220-B	mg/L	905	36	16
Oil and Grease	5520 - B	mg/L	0.8	BDL	BDL

Table 28: Analysis results of Pretreated effluent before lifting to M/s. PETL, CETP

Parameter	Method (*) No.	Unit	Result 12277	CETP Inlet Standards
pH	4500-B	-	7.08	5.5 - 9.0
Total Suspended Solids	2540-D	mg/l	< 5	-
Total Dissolved Solids (Inorganic)	2540-E	mg/l	794	5,000
Chemical Oxygen Demand	5220-B	mg/l	226	15,000
Ammonical nitrogen as NH ₃ -N	4500-NH ₃ C	mg/l	6.0	50
Oil and Grease	5520 - B	mg/l	BDL	20
Phenolic compounds	5530 C	mg/l	BDL	5.0
Boron	4500- B,C	mg/l	BDL	2.0
Chromium Hexavalent (as Cr+6)	3500 - Cr B	mg/l	BDL	2.0
Cyanide (as CN)	4500 - CN -E	mg/l	ND	2.0
Fluoride (as F)	4500 -F, D	mg/l	0.3	15
Nickel (as Ni)	3111 B	mg/l	ND	3.0
Copper (as Cu)	3111 B	mg/l	ND	3.0
Zinc (as Zn)	3111 B	mg/l	0.2	15
Lead (as Pb)	3111 B	mg/l	ND	1.0
Arsenic (as As)	3114 C	mg/l	< 0.02	0.2
Mercury (as Hg)	3112 B	mg/l	< 0.01	0.01
Cadmium (as Cd)	3111 B	mg/l	ND	1.0
Total Chromium (as Cr)	3111 D	mg/l	ND	2.0

BDL: Below detectable limit and **ND:** Not detected

The above results show that Pretreated effluent sent to CETP for further treatment meets the CETP Inlet Standards.

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Table 29: AAQM results of M/s. Evertrogen Life Sciences

Sampling Location	Date of Monitoring	Concentration in Micro Gram per Cubic Meter		
		PM ₁₀	SO ₂	NO _x
Near security gate (Upwind)	09.01.2020 & 10.01.2020	95	4.7	BDL
Near water pre-treatment block (Downwind)	09.01.2020 & 10.01.2020	91	BDL	1.1
NAAQ Standards		100	80	80

J. M/s. Shri Kartikeya Pharma (SEZ Unit), Sy.No.408-412, 418-435, 437-445, Polepally (V), Jadcherla (M), Mahaboobnagar District:

- M/s. Shri Kartikeya Pharma is engaged in Ashwagandha Extraction.
- The industry has obtained CFO of the Board vide order dated 17.08.2017 for production of Ashwagandha Extract – 1000 kg/day with validity period upto 31.03.2022.
- As per the production records, the industry has manufactured Ashwagandha Extract – 307.522 kg/day (Avg./day) against the consented capacity of 1000 kg/day.
- The industry consumes water of about 22.7 KLD out of which, 18.0 KLD for Process, 2.0 KLD for washings, 2.0 KLD for Boiler feed, 0.5 KLD for cooling and 0.2 KLD for domestic purpose.
- The industry generates wastewater of about 20.4 KLD, out of which 18.0 KLD from Process, 2.0 KLD from Washings, 0.1 KLD from Boiler blow down, 0.1 KLD from Cooling tower bleed off and 0.2 KLD from Domestic section. The industry has lifted 1.11 KLD (Average/day) of effluents to M/s. PETL against consented capacity of 20.4 KLD during the period from December, 2018 to November, 2019.
- The industry is consented to send all pre-treated effluents / waste water to CETP.
- The industry has provided ETP for treatment of waste water before sending to M/s. PETL.
- The industry has HSD fired boiler of capacity 1.5 TPH with chimney height 30 mtrs.
- The Board has issued certain direction vide order dated 27.07.2019.

OBSERVATION OF THE COMMITTEE:

- The Committee has inspected the industry on 12.12.2019 and found in operation.
- The industry has below ground level collection tank in tank near tray washing i.e. Syntex tank placed in RCC tanks.
- The industry has provided above ground level 4 Nos. x 5 KL tanks (Syntex tanks) for storage before lifting to CETP i.e. PETL.
- The industry has lifted effluents to M/s. PETL 1.11 KLD (Average/day) against consented capacity of 20.4 KLD for the period from December, 2018 to November, 2019.
- The industry has installed mechanical flow meters at water intake point for measurement of water consumption and at ETP Inlet. The industry has not provided Digital flow meter to the final storage before lifting to CETP.
- The industry has installed Forced Evaporation System, but not in operation during inspection.
- The industry has storm water drains and connected to outside TSIIC drains.

- The Board has issued certain direction vide order dated 27.07.2019.

The compliance on directions are as follows:

S. No.	Condition	Compliance
1.	The industry shall comply with all the CFO condition issued by the Board.	--
2.	The industry shall not discharge any effluent / wastewater within or outside the premises.	During the inspection, no discharge of wastewater was observed outside the premises.
3.	The industry shall dismantle all the below ground effluent storage tanks.	The industry has below ground level collection tank in tank near tray washing i.e. Syntex tank placed in RCC tanks.
4.	The industry shall send all the pre-treated effluents / waste water to CETP.	The industry is lifting pre-treated process, washings and domestic effluents to CETP, Patancheru for further treatment and disposal.
5.	The industry shall take all the measures to ensure that there is no smell nuisance due to operations of the industry.	The industry is carrying within the closed building.
6.	The industry shall provide / maintain water meters to quantify the actual water consumption & wastewater generation.	The industry has installed mechanical flow meters at water intake point for measurement of water consumption and at ETP Inlet.
7.	The industry shall provide separate rain water drains.	The industry has provided separate rain water drains.
8.	The industry shall dispose ETP Sludge generated to TSDF regularly.	Not submitted.
9.	The industry shall revalidate the BG of Rs.1 lakh till further order from the Board.	The industry has revalidated Bank Guarantee of Rs.1 Lakhs for period upto 06.09.2020.

- During inspection, the Joint Committee collected effluent samples from Inlet & Outlet of ETP and Borewell water sample. The analysis results of these samples are presented in the Tables 30-33 as given below:

Table 30: Analysis results of Inlet & Outlet of ETP

Parameters	Method (*) No.	Unit	Results		CETP Inlet Standards
			ETP Inlet	ETP Outlet	
pH at 25°C	4500-B	-	6.65	7.70	5.5 - 9.0

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Total Suspended Solids	2540-B	mg/L	90	45	-
Total Dissolved Solids (TDS)	2540-C	mg/L	2,919	2,284	5,000
Chemical Oxygen Demand	5220-B	mg/L	254	163	15,000
BOD 3 at 27°C	IS 3025, 1993	mg/L	51	20	--
Oil and Grease	5520 - B	mg/L	0.1	BDL	20 mg/L

Table 31: Analysis results of Borewell Water Sample

Parameters	Unit	Results	Drinking water standards as per IS 10500: 2012
		Borewell Water	
pH	-	7.38	6.5-8.5
Electrical conductivity	µS/cm	2637	-
Total Solids	mg/L	1824	-
Total Suspended Solids	mg/L	<5	-
Total Dissolved Solids	mg/L	1824	500* (2000**)
Chlorides as Cl ⁻	mg/L	585	250* (1000**)
Sulphates as SO ₄ ⁻²	mg/L	64	200* (400**)
Total Alkalinity as CaCO ₃	mg/L	348	200* (600**)
Total Hardness as CaCO ₃	mg/L	896	200* (600**)
Calcium as Ca ⁺²	mg/L	210	75* (200**)
Magnesium as Mg ⁺²	mg/L	90	30* (100**)
Nitrates	mg/L	58	45
Fluoride	mg/L	BDL	1.0* (1.5**)
Turbidity	mg/L	19.8	-
Phosphates	mg/L	<0.1	-
Sodium as Na	mg/L	108	-
Potassium as K	mg/L	2	-
% Sodium	%	21	-
SAR	-	2.0	-
Boron	mg/L	1.7	-
Residual sodium Carbonate(RSC)	mg/L	BDL	-
Copper	mg/L	<0.1	0.05*(1.5**)

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Nickel	mg/L	ND	0.02
Zinc	mg/L	<0.1	5*(15**)
Cadmium	mg/L	ND	0.003
Lead	mg/L	ND	0.01

Note: * Acceptable limit, ** Permissible limit in the absence of alternate source, **BDL:** Below Detectable limit and **ND:** Not Detectable.

The above results show that Pretreated effluent sent to CETP further treatment meets the CETP Inlet Standards.

Table 32: AAQM results of M/s. ShriKartikeyaPharma (SEZ Unit),

Sampling Location	Date of Monitoring	Concentration in Micro Gram per Cubic Meter		
		PM ₁₀	SO ₂	NO _x
Near Electrical Panel room (Downwind)	09.01.2020 & 10.01.2020	94	6.9	12.2
Near Main gate (Downwind)	09.01.2020 & 10.01.2020	80	6.4	12.8
NAAQ Standards		100	80	80

Table 33: Stack Monitoring results of M/s. Shri Kartikeya Pharma (SEZ Unit),

S.No	Stack attached to	Parameter	Method No. / Instrument	Result	Standard Prescribed
1	HSD boiler - 1.5 TPH	PM, mg/Nm ³	IS:11255 (Part-1)-1985	17	115

The Stack Monitoring results show that the particulate Matter emission (17 mg/Nm³) monitored at the stack connected to the HSD boiler - 1.5 TPH meeting the Standard Prescribed (115 mg/Nm³) in the consent.

K. M/s. Amneal Oncology Pvt. Ltd. (Formerly M/s. Epsilon Pharmaceuticals Private Limited), Plot No.A-3, S-4 & A-5A, Sy.No.411, 425 etc. Polepally (V), Jadcherla (M), Mahabubnagar District:

- M/s. Amneal Oncology Pvt. Ltd is a Pharmaceutical Formulations Unit.
- The industry has CFO with validity period upto 31.05.2020 for the following products. i. e., Cyclophosphamide for Injection – 1g/2g, Cyclophosphamide for Injection – 500 mg, Docetaxel of Injection – 20mg, Docetaxel Injection Concentrate – 80 mg, Gemcitabine HCL for Injection – 1g / 2g, Gemcitabine for Injection – 200 mg, Oxaliplatin for Injection – 50 mg / 100 mg / 200 mg, Paclitaxel for Injection – 10 mg / 30 mg / 100 mg, Paclitaxel for Injection – 150 mg / 300 mg & Paclitaxel Protein Bound – 100 mg - 16,80,000 vials per annum.
- The industry has obtained CFO Expansion Order with a validity period upto 31.05.2028 for the various injectable formulations – 10,00,000 Vilas/annum *with a condition that, the industry shall pay the consent fees annually from the financial year 2019-2020 till validity of the Consent Order.*
- The industry consumes total water of about 152.0 KLD for Process & Washings – 26.0 KLD, Cooling – 19.0 KLD, Boiler feed – 33.0 KLD, Domestic – 18.0 KLD, Regeneration (Process and Utility) – 22.0 KLD, Gardening – 25.0 KLD and Canteen Use – 9.0 KLD.

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- The industry generates wastewater of about 89.0 KLD from Process & Washings - 21.7 KLD, Cooling - 9.5 KLD, Boiler blow down - 13.3 KLD, Regeneration (Process and Utility) - 18.5 KLD Domestic - 17.5 KLD and Canteen - 8.5 KLD.
- The industry has oil fired boiler of capacity 1.5TPH and 2.8TPH and provided individual chimneys of height 30 mtrs for proper dispersion of the flue gases.
- The industry has D.G. sets capacities 1 X 750 KVA & 1 X 1010 KVA and provided with acoustic enclosures
- The industry generates hazardous/solid waste such as ETP Sludge - 18 TPA consented to lift to the TSDF, Waste oil - 4100 LPA consented to sold to authorized recycler / re-processors, HDPE drums /Carboys - 4000 Drums/Annum consented to sold to outside authorized agencies after complete detoxification, Packing material / Liners - 4.2 TPM consented to sold to outside authorized agencies after complete detoxification and Used Lead Acid Batteries - 6 NPA consented to return back to the manufacturer / dealer on buy back basis, Glass ware - 110 kg/day consented to dispose to recycling units after detoxification, Off-specification products / expired formulation - 15 TPA - To TSDF, Off-Specification Raw materials - 12 TPA - To TSDF, Mixed Solvents from the QC - 2 TPA - To TSDF, Microbiological waste - 12 TPA - To CBMWTF.
- The Board has issued Closure vide order dated 27.07.2019 for Non-compliance of Board directions & Consent conditions. Subsequently, the Board has issued restoration of power supply vide order dated 09.08.2019 to restore power supply of 900 KVA to operate emergency services in the plant and maintain temperature of products stored in the warehouse, stability chamber and cold room operations of air handling units to prevent degradation of the products.
- Subsequently, the Board has issued Temporary Revocation of Closure Orders vide order dated 06.09.2019 for a period upto 31.12.2019 stipulating certain conditions. Subsequently, industry submitted representation for permanent revocation of closure order on 11.12.2019. The Regional office, Hyderabad forwarded report to the Board office on 20.12.2019.

The condition wise compliance of Temporary Revocation of Closure order dated 06.09.2019 are as follows:

S. No.	Condition	Compliance
1.	The industry shall comply with all the CFO conditions issued by the Board.	The condition wise compliance of Schedule - B Conditions of CFO Order dated 20.11.2018 is reported below.
2.	The industry shall not produce any un-consented products.	The industry manufactured consented products within the consented capacity. During the period from Dec, 2018 to Nov, 2019, the industry has manufactured Injectable- 46,384 Nos. Vials against permitted capacity 16,40,000/- vials.
3.	The industry shall provide additional above ground effluent collection tank to store the effluents to ensure two days holding capacity within a month.	The industry has converted ETP & STP tanks into effluent storage tanks viz., ETP Equalization tank - 35 KL, Aeration tank - 80 KL, RO Feed tank - 35 KL, STP Equalization tank - 15 KL and STP treated water storage tank - 15 KL. From these

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		tanks finally pumped to 2 Nos. of HDPE tanks of 10 KL capacity each before sending to M/s. MANA CETP. The industry has total effluent storage capacity 200 KL which is sufficient for 2 days.
4.	The industry shall ensure that there are no seepages / overflow from the effluent storage tanks.	During inspection, no overflow was observed from effluent storage tanks.
5.	The industry shall send all he effluents along with Domestic effluents to M/s. PETL, Patancheru for further treatment & disposal after meeting the CETP inlet standards.	The industry lifted process, washings, cooling bleed off along with domestic effluents to M/s. MANA CETP for further treatment and disposal. During the period from December, 2018 to November, 2019 has lifted total 7390 KL of wastewater to M/s. MANA CETP at an average of 20.52 KLD of wastewater against the permitted quantity of 89 KLD
6.	The industry shall not discharge any treated / untreated effluents within / outside the industry premises.	During inspection, no discharge of wastewater was observed outside the industry premises.
7.	The industry shall provide sufficient capacity of first run off rain water collection tank (@24 KL/acre) at appropriate location within a month. The contaminated rain water collected shall be disposed to CETP duly following manifest system.	The industry has provided rain water collection tank of capacity 120 KL & 5 KL and routed to collection tank to collect the first run off water and proposed lift to CETP along with other effluents. During the inspection, the industry constructing storm water drains and the line connectivity to tank is under progress. The industry shall connect all the storm water lines to the rain water collection tank and first run off shall be lifted to CETP along with other effluents and maintain records.
8.	The industry shall submit monthly details of production, effluent generated & disposal to E.E., RO, Hyderabad.	Submitting.
9.	The industry shall revalidate he BG of Rs.4 Lakhs before its expiry till further orders from the Board.	The industry has revalidated BG of Rs.4 Lakhs with validity period upto 1 st November, 2020.

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e Committee has inspected the industry on 12.12.2019 and found in operation.

- Earlier, the industry has above ground level ETP & STP consisting of Collection tank, Aeration tank, settling tank, ACF, PSF and Sludge Drying Beds.
- The industry has stopped STP & ETP operations. During the inspection, it was observed that, the industry has disconnected the pipeline connections, electricity connections to the STP & ETP. The industry converted ETP & STP tanks into effluent storage tanks.
- The industry has below ground level tank in tank structure i.e. 5 KL syntax tanks placed in

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to above ground level collection tanks (ETP & STP tanks) viz., ETP Equalization tank – 35 KL, Aeration tank - 80 KL, RO Feed tank – 35 KL , STP Equalization tank – 15 KL and STP treated water storage tank – 15 KL. From there pumped to 2 Nos. of HDPE tanks of 10 KL capacity, and finally lifted process, washings, cooling bleed off along with domestic effluents to M/s. MANA CETP for further treatment and disposal. During the period from December, 2018 to November, 2019 has lifted total 7390 KL of wastewater to M/s. MANA CETP at an average of 20.52 KLD of wastewater against the permitted quantity of 89 KLD.

- The industry has total effluent storage capacity 200 KL which is sufficient for 2 days.
- Mechanical flow meter provided at Effluent collection tank, Domestic waste water collection tank and Digital flow meter provided at final treated waste water storage tank. The industry shall install Digital flow meter with totalizer facility instead of Mechanical flow meters.
- The industry has provided rain water collection tank of capacity 120 KL & 5 KL and routed to collection tank to collect the first run off water and proposed lift to CETP along with other effluents. During the inspection, the industry was constructing storm water drains and line connectivity is under progress. The industry representative informed that, excess rain water is letting out to TSIIC drain.
- The industry shall connect all the storm water lines to the rain water collection tank and first run off shall be lifted to CETP along with other effluents and maintain records.
- The industry has lifted 12655 kg of Hazardous waste to TSDF during the period from Dec, 2018 to Nov, 2019.
- The industry has lifted 8073.63 kg of Bio-Medical waste to CBMWTF during the period from Dec, 2018 to Nov, 2019.
- The industry is not maintaining records pertaining to waste oil disposal.
- The industry has provided separate shed for storage of Hazardous waste.
- The industry has MEE. The representative informed that, they are not operating MEE and lifting the entire effluents to CETP for further treatment and disposal.
- On the day of inspection, the Borewell was not in operation. Hence, sample water sample not collected.
- During inspection, the Joint Committee collected an effluent sample before lifting to MANA CETP. The analysis results are presented in the Tables 34 & 35 as given below:

Table 34: Analysis results of waste water sample

Parameter	Method (*) No.	Unit	Result 12280	CETP Inlet Standards
pH	4500-B	-	7.55	5.5 - 9.0
Total Suspended Solids	2540-D	mg/l	< 5	-
Total Dissolved Solids (Inorganic)	2540-E	mg/l	1,494	5,000
Chemical Oxygen Demand	5220-B	mg/l	99	15,000
Ammonical nitrogen as NH ₃ -N	4500-NH ₃ C	mg/l	12	50
Oil and Grease	5520 - B	mg/l	BDL	20
Phenolic compounds	5530 C	mg/l	BDL	5.0

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Boron	4500- B,C	mg/l	BDL	2.0
Chromium Hexavalent (as Cr+6)	3500 - Cr B	mg/l	BDL	2.0
Cyanide (as CN)	4500 - CN -E	mg/l	ND	2.0
Fluoride (as F)	4500 -F, D	mg/l	0.2	15
Nickel (as Ni)	3111 B	mg/l	ND	3.0
Copper (as Cu)	3111 B	mg/l	ND	3.0
Zinc (as Zn)	3111 B	mg/l	0.3	15
Lead (as Pb)	3111 B	mg/l	ND	1.0
Arsenic (as As)	3114 C	mg/l	< 0.02	0.2
Mercury (as Hg)	3112 B	mg/l	< 0.01	0.01
Cadmium (as Cd)	3111 B	mg/l	ND	1.0
Total Chromium (as Cr)	3111 D	mg/l	ND	2.0

BDL: Below detectable limit and **ND:** Not detected.

The above results show that Pretreated effluent sent to CETP further treatment meets the CETP Inlet Standards.

Table 35: AAQM results of M/s. Anneal Oncology Pvt. Ltd.

Sampling Location	Date of Monitoring	Concentration in Micro Gram per Cubic Meter		
		PM ₁₀	SO ₂	NO _x
At the periphery of the industry beside oil storage tank (Upwind)	30.12.2019 & 31.12.2019	149	BDL	11.0
At the periphery of the industry near second gate of the unit (Downwind)	30.12.2019 & 31.12.2019	96	4.0	10.2
NAAQ Standards		100	80	80

The PM10 concentration (149 µg/m³) monitored at upwind & downwind direction inside the industry premises exceed NAAQ Standard (24hrs avg) of 100 µg/m³.

7. Monitoring of Ground water, Surface water and Soil samples from surroundings of TSIIC SEZ Polepally:

A. Ground Water & Surface water:

The joint committee inspected in and around TSIIC SEZ Polepally and collected Ground water & Surface watersamples to know about the impact of pollution due to the industries located in SEZ Polepally. The analysis results of Ground water & Surface watersamples are presented in the Table 36 as given below:

Table 36: Analysis results of Ground Water Samples collected from surroundings of SEZ

Parameters	Unit	Sampling locations										
		11005	11007	11008	11009	11010	11011	11012	11013	11014	11016	11018
pH	-	7.43	6.90	7.14	7.23	7.21	7.19	7.36	7.18	7.11	7.68	7.68
Electrical	µS/cm	789	1090	1745	3540	4150	5040	4050	2032	4280	1360	1551

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Total Suspended Solids	mg/L	< 5	< 5	< 5	< 5	21	< 5	< 5	< 5	< 5	< 5	< 5
Total Dissolved Solids	mg/L	446	712	996	2336	2685	3384	2429	1084	2817	758	960
Chlorides as Cl ⁻	mg/L	55	104	238	779	1016	1303	874	325	1063	126	232
Sulphates as SO ₄ ⁻²	mg/L	11	30	36	170	61	58	221	49	53	25	28
Total Alkalinity as CaCO ₃	mg/L	364	264	420	336	388	400	428	384	328	480	360
Total Hardness as CaCO ₃	mg/L	272	350	590	1430	1710	2090	1350	750	1510	450	470
Calcium as Ca+2	mg/L	62	92	108	280	308	264	180	144	284	96	84
Magnesium as Mg+2	mg/L	28	29	78	177	228	348	219	95	194	51	63
Nitrates	mg/L	5	44	43	42	15	16	31	45	40	22	24
Fluoride	mg/L	0.80	0.59	0.51	0.70	0.35	0.61	0.34	0.63	0.47	0.50	0.60
Phosphates	mg/L	0.52	BDL	BDL	BDL	BDL	BDL	0.35	0.61	BDL	0.43	0.83
Sodium as Na	mg/L	60	41	104	116	108	120	309	87	193	101	116
Potassium as K	mg/L	2	2	3	2	1	2	4	2	3	2	3
% Sodium	%	32	20	27	15	12	11	33	20	22	33	35
SAR	-	1.6	1.0	1.9	1.3	1.1	1.1	3.6	1.4	2.2	2.1	2.3
Residual Sodium Carbonate(RSC)	me/L	0.6	BDL									
Boron	mg/L	BDL	BDL	BDL	0.01	BDL	BDL	0.02	BDL	BDL	BDL	BDL

BDL: Below Detectable limit

Sample code : Sample details / collection point

- 11005 - Borewell sample collected from agricultural fields of E.AshanaGoud, Mudireddipalli
- 11007 - Borewell sample collected in front of M/s. Raju Hair cutting saloon, Mudireddipalli
- 11008 - Borewell sample from grampanchyatborewell near the house of Sri. SrikanthGoud, # 3-69 Rayapally (V)
- 11009 - Borewell sample collected from agricultural fields of Sr. Chennaiah, Rayapally (V), Jadcherla(M)
- 11010 - Borewell sample collected from agricultural fields of Sri. Ganesh Goud, Sy.No.412/7/E, Rayapally (V), Jadcherla (M).
- 11011 - Borewell sample collected from agricultural fields of Sri.VenkateshGoud, Rayapally(V), Jadcherla (M)
- 11012 - Borewell sample collected from agricultural fields of Sri.GopalGoud, Polepally (V)
- 11013 - Borewell sample collected near the house of Sri.Ramaswamy, Polepally (V)
- 11014 - Borewell sample collected from borewell no.2 of agricultural fields of Sri.Raghunandhan Chari, GundlagaddaThandaJadcherla (M)
- 11016 - Borewell sample collected within the premises of M/s.L&T Construction (Skills Taining Institute) Polepally (V) Jadcherla(M), Mahabubnagar District

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11018 - Borewell sample collected within the premises of M/s. Supreme Industries, Polepally (V), Jadcherla (M).

The analysis results of ground water samples collected from bore wells of agricultural fields from surroundings of SEZ used for irrigation meet the IS:11624-1986 (Reaffirmed 2009), Guidelines for the Quality of Irrigation Water w.r.t. Total Salt Concentration, Sodium Adsorption Ratio (SAR), Residual Sodium Carbonate (RSC) and Boron Content. As per the above standard, the water quality rating based on the total salt concentration is provided in the Table 37 as given below:

Table 37: water quality rating based on the total salt concentration

Sl. No.	Class	Range of EC, $\mu\text{mhos/cm}$
1	Low	Below 1500
2	Medium	1500-3000
3	High	3000-6000
4	Very High	Above 6000

As per the above rating based on the total salt concentration, the water samples Code Nos. 11009 to 11012 & 11014 falls under high class as EC reported for these samples in the range of 3000-6000, water samples Code Nos. 11013 & 11018 fall under Medium Class and the remaining samples fall under Low Class.

As per the standard IS:11624-1986 (Reaffirmed 2009), the water quality rating based on SAR is provided in the Table 38 as given below:

Table 38: water quality rating based on the SAR

Sl. No.	Class	SAR Range
1	Low	Below 10
2	Medium	10-18
3	High	18-26
4	Very High	Above 26

As per the above rating based on SAR, all the water samples fall under Low Class (SAR < 10).

As per the standard IS:11624-1986 (Reaffirmed 2009), the water quality rating based on RSC is provided in the Table 39 as given below:

Table 39: water quality rating based on the RSC

Sl. No.	Class	RSC Range, me/L
1	Low	Below 1.5
2	Medium	1.5-3.0
3	High	3.0-6.0
4	Very High	Above 6

As per the above rating based on RSC, all the water samples fall under Low Class (RSC < 1.5).

As per the standard IS:11624-1986 (Reaffirmed 2009), the water quality rating based on Boron Content is provided in the Table 40 as given below:

Table 40: water quality rating based on Boron Content

Sl. No.	Class	Boron, ppm
1	Low	Below 1.0
2	Medium	1.0-2.0
3	High	2.0-4.0
	Very High	Above 4

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As per the above rating based on Boron Content, all the water samples fall under Low Class (Boron < 1.0).

Table 41: Analysis results of Surface Water Samples collected from surroundings of SEZ

Parameters	Unit	Results			
		11006	11015	11017	11019
pH	-	7.16	7.84	7.59	7.69
Electrical conductivity	μS/cm	257	1664	1668	2359
Chemical Oxygen Demand	mg/L	40	192	200	64
BOD 3 days 27°C	mg/L	14	33	26	36
Total Suspended Solids	mg/L	< 5	7	27	5
Total Dissolved Solids	mg/L	168	1024	965	1523
Total Alkalinity as CaCO ₃	mg/L	100	176	312	172
Total Hardness as CaCO ₃	mg/L	104	470	500	1310
Calcium as Ca ⁺²	mg/L	24	112	140	156
Magnesium as Mg ⁺²	mg/L	11	46	37	224
Nitrates	mg/L	4	7	19	6
Sodium as Na	mg/L	17	193	161	261
Potassium as K	mg/L	8	13	17	16
Boron	mg/L	0.16	0.69	0.67	BDL
Free Ammonia	mg/L	BDL	BDL	0.53	BDL
% Sodium	%	24	46	40	30
SAR	-	0.7	3.9	3.1	3.1
Oil & Grease	mg/L	-	-	BDL	-
Residual Sodium Carbonate (RSC)	me/L	BDL	BDL	BDL	BDL
Total coliform	MPN/100ml	240	33	350	280
Fecal coliform	MPN/100ml	49	5	79	79

BDL: Below Detectable Limit. Except the presence of Total & Faecal Coliforms, no major variations observed in the Physico-Chemical characteristics of the above surface water samples.

Sample code : Sample details / collection point

- 11006 - Water sample collected from MudireddipalliCheruvu
- 11015 - Stagnated water collected from pit in GandlagaddaThanda (V), Jadcherla(M)
- 11017 - Waste water sample collected from nallahinfront of M/s. Thermo cables Unit 2, Polepally (V), Jadcherla (M)
- 11019 - Stagnated water collected from a pond located infront of M/s. Shilpa Medicare, Polepally (V), Jadcherla (M).

B. Soil Samples:

The joint committee inspected in and around SEZ TSIIC Polepally and collected Soil samples to know about the impact of pollution due to the industries located in SEZ Polepally. The analysis results of Soil samples are presented in Table 42 as given below:

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Table 42: Analysis results of Soil Samples collected from Northern side of SEZ

Parameter	Results	
	(12269)	(12275)
Colour	Light grey	Light brown
State	Solid	SOLID
pH @ 25 °C (1:5)	7.91	8.02
Electrical Conductivity (1:5) us/cm	44.9	636
Organic Carbon (%)	1.67	0.9
Calcium as Ca (mg/kg)	1600	800
Magnesium as Mg (mg/kg)	3400	3880
Boron	3.5	1.76
Nitrogen as N %		
Phosphorus as P (mg/kg)	2.48	485
Potassium as K (mg/kg)	900	664
Copper (mg/l)	ND	ND
Zinc (mg/l)	<0.1	<0.1
Cadmium (mg/l)	ND	ND
Nickel (mg/l)	ND	ND
Lead (mg/l)	<0.2	<0.2
Chromium (mg/l)	<0.2	<0.2

12269 - Soil sample collected from agricultural field of Sri A. Ganesh Goud, Sy.no.412/7/E, Rayapally village, Jadcherla (M), Mahaboobnagar District.

12275 – Soil samples collected from agricultural field of Sri K. Kishan, Chakali GaddaThanda.

The analysis results of above soil samples collected from the agricultural fields from northern side of SEZ, where complainants fields are located, reveals that the pH of the soil is slightly alkaline as pH is reported as 7.91 & 8.02 against the standard of 6.5-7.5, salinity effect is negligible as EC is reported less than 1dSm-1, Micro nutrients like Zinc & Copper are less than critical levels of 0.7 ppm and 0.3 ppm respectively and Heavy Metals like Cadmium, Nickel, Lead and Chromium are less than permissible limits of 0.5 ppm, 2 ppm, 5 ppm and 2 ppm respectively.

L. M/s. Suvarna Apparel & Fashion Exports Limited., Sv.Nos.103 to 109 & 148 to 152, Rangareddyguda (V), Balanagar (M), Mahabubnagar District:

- M/s. Suvarna Apparel & Fashion Exports Limited is a textile unit involved in the manufacturing of the Grey Yarn Knitting and Knitted Fabrics Processing.
- The industry has CFO with a validity period upto 28.02.2022 for the manufacturing of the Grey Yarn Knitting and Knitted Fabrics Processing - 125 Tons/month.
- During the period from Dec, 2018 to Nov, 2019, the industry has manufactured Grey Yarn Knitting and Knitted Fabrics Processing – 60.28083 Tons/month (Avg.) against permitted capacity 125 Tons/month.
- The industry consumes water of about 276.5 KLD for Process & Washings – 266.0 KLD, Boiler Feed & Cooling Tower make up – 8.0 KLD and Domestic – 2.5 KLD.
- The industry generates wastewater of about 260.5 KLD from Process & Washings – 230.0 KLD, Dyeing effluents – 30.0 KLD and Domestic – 0.5 KLD.

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- The industry has husk fired boiler of capacity 6 TPH and Thermic Fluid Heater of capacity 1.5 Lakh K.cal/hr. The industry has provided Multi cyclone followed by common water trough system followed by bag filter to control the boiler emissions.
- The industry has D.G. Sets of capacity 320 KVA, 225 KVA and 62.5 KVA.
- The Board has issued Closure Order to the industry for Non-Compliance of Board directions & Consent conditions vide order dated 27.07.2019.
- Subsequently, the Board has issued Restoration of single phase power supply vide order dated 08.11.2019 as per the request of the industry for rectification works by duly not permitting the industry production activity till the industry obtains Revocation of Closure Orders.

OBSERVATION OF THE COMMITTEE:

- The Committee has inspected on 11.12.2019 and the industry was not in operation due to closure order issued by the Board.
- The industry has separate pipeline for collection of HTDS & LTDS effluents.
- The industry has ETP, followed by RO (2stage) system. The RO rejects along with HTDS effluents is sent to MEE followed by centrifuge.
- Mechanical flow meter installed at raw water intake point to measure the water consumption. Digital flow meter installed at RO feed, RO permeate and at MEE feed tank.
- The industry has provided closed shed for storage of husk & husk ash, but the openings were observed.
- The industry has provided concreted platform for filter press. The leachate is routed to Aeration tank-II for treatment.
- The industry has not provided proper shed for storage of hazardous waste. The industry has not provided hazardous waste storage area with elevated concreted platform by providing leachate collection pit.
- The industry has husk fired boiler of capacity 6 TPH and Thermic Fluid Heater of capacity 1.5 Lakh K.cal/hr. The industry has provided Multi cyclone followed by common water through system followed by bag filter to control the boiler emissions.
- The D.G. Sets stack shall be extended above the roof of the building with sufficient height as per the CPCB guidelines of Emission Regulations Part-IV.
- The borewell sample was not collected due to power disconnection.
- The condition wise compliance of Closure Order conditions are as follows:

S. No.	Closure Order dated 27.07.2019 condition	Compliance status
1.	The industry is not segregating the high TDS & low TDS effluents as per the CFO order.	The industry has separate pipeline for collection HTDS & LTDS effluents.
2.	The industry is not lifting the total high TDS & low TDS effluents generated after pre-treating the effluents in ETP.	
3.	The industry has not constructed closed shed / silo for storage of boiler ash and	The industry has provided closed room for storage of

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	storing ash openly.	boiler ash.
4.	The industry has not upgraded the ETP and not lifted the ETP sludge & MEE salts stored in the premises.	The RO rejects along with HTDS effluents are sent to MEE followed by pusher filter. The industry has
5.	MEE system was in dilapidated / not in working condition indicating that the industry is discharging HTDS effluents without proper treatment.	The industry has MEE plant for evaporation of HTDS effluents
6.	The industry is arresting overflow of plant effluents and discharging the same on land near the production block.	The industry is not in operation due to closure order
7.	The industry is not operating the Force Evaporation System regularly viz., Multi Effect Evaporator (MEE) followed by pusher centrifuge to evaporate the R.O. Rejects and dyeing effluents.	
8.	The industry is not upgraded the air pollution control equipment (APCE) attached to 6 TPH Boiler.	The industry has provided Multi cyclone followed by common water trough system followed by bag filter to control the boiler emissions.
9.	As per the stack monitoring report carried out at Husk fired boiler of capacity – 6 TPH, the SPM – 570 mg/Nm ³ against the standards (115 mg/Nm ³)	The industry is not in operation due to closure order
10.	The Board Officials have collected Bore Well samples from Mango garden of Sri Rajender Reddy, adjacent to the industry i.e., about 20 mtrs. distance on Southern side of the industry. The analysis results indicate that the parameters i.e., TDS, Chlorides, Total Alkalinity, Total hardness, Calcium as Ca ⁺² , Magnesium as Mg ⁺² & COD are exceeding the permissible limits of the drinking water standards. Date of sampling please.	Borwell sample collected from Mango garden on 11.12.2019. The results are awaited.
11.	Housekeeping within premises is poor.	The industry has improved house keeping

- It was alleged by Sri Satyanarayana, Supervisor of Mango Garden located adjacent to this industry on the southern side alleged that the industry was earlier discharging its effluent inside the factory premises without any treatment as a result the bore well water in Mango Garden was contaminated. Hence, it was decided by the Joint Committee to collect soil samples at different locations inside the premises of M/s. Suvarna Apparel & Fashion Exports Limited. The ground water sample could not be collected as the bore

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well pump was out of order. The analysis results soil samples are presented in the Table 43 as given below:

Table 43: Analysis results of soil samples

S. No	Parameter	Results			
		Eastern side	Western side	Northern side	North- East side
1.	Colour	Brown	Light grey	Grey	Grey
2.	State	Solid	Solid	Solid	Solid
3.	pH @ 25 °C (1:5)	9.02	9.74	5.6	9.76
4.	Electrical Conductivity (1:5) us/cm	489	121.1	25.07	930
5.	Organic Carbon (%)	1.4	2.21	0.4	1.36
6.	Calcium as Ca (mg/kg)	800	800	2400	3200
7.	Magnesium as Mg (mg/kg)	486	ND	4370	3400
8.	Boron (mg/kg)	3.8	1.44	4.38	3.7
9.	Nitrogen as N %	0.1	0.1	0.1	0.04
10.	Phosphorus as P (mg/kg)	25.0	ND	49.0	52.34
11.	Potassium as K (mg/kg)	1213	ND	1088	743
12.	Copper (mg/l)	ND	ND	ND	ND
13.	Zinc (mg/l)	<0.1	0.1	<0.1	<0.1
14.	Cadmium (mg/l)	ND	ND	ND	ND
15.	Nickel (mg/l)	ND	ND	ND	ND
16.	Lead (mg/l)	<0.2	0.2	<0.2	<0.2
17.	Chromium (mg/l)	<0.2	<0.2	<0.2	<0.2

ND: Not Detected.

- The above soil analysis results show that the pH of the soil inside the premises at northern side is acidic (pH5.6) and in East, West and North-East side it is highly alkaline (pH in the range of 9.02 to 9.76).
- The soil is not contaminated with heavy metals. The electrical conductivity of the soli analysis results shows that the salinity effect is negligible.
- The micro nutrients and Heavy Metal levels in the soil are less than critical and permissible levels respectively.
- During inspection of M/s. Suvarna Apparel & Fashion Exports Limited, the Joint Committee decided to collect soil and ground water samples outside the industry premises to know the impact of pollution on soil and ground water due to this industry.

8. Monitoring of Ground water and Soil samples from the surroundings of M/s. Suvarna Apparel & Fashion Exports Limited:

A. Ground Water:

The joint committee inspected in and around M/s. Suvarna Apparel & Fashion Exports Limited.,and collected ground water samples from complainants agricultural fields bore well at **Gundlapotlapally**Village (Sample Code Nos. 12258 & 12259) located at about 2-3 KMs away towards eastern side of the industry and from Mango garden of Sri. Rajender Reddy (Sample Code No. 12198) which is located just adjacent to the industry towards Southern side in order to

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know about the impact of pollution due to this industry. The analysis results of these Ground water samples are presented in Table 44 as given below:

Table 44: Analysis results of ground water samples of complainants of M/s Suvarna Apparel & Fashion Exports Limited

Parameters	Unit	Results			Drinking water standards as per IS 10500: 2012
		12258	12259	12198	
pH	--	7.27	7.06	6.39	6.5-8.5
Electrical conductivity	$\mu\text{S}/\text{cm}$	2562	2715	--	--
Total Suspended Solids	mg/L	< 5	< 5	38.0	--
Total Dissolved Solids	mg/L	1848	1540	4627	500* (2000**)
Chlorides as Cl^-	mg/L	585	735	2479	250* (1000**)
Sulphates as SO_4^{-2}	mg/L	41	57	131	200* (400**)
Total Alkalinity as CaCO_3	mg/L	296	300	424	200* (600**)
Total Hardness as CaCO_3	mg/L	1136	1276	3720	200* (600**)
Calcium as Ca^{2+}	mg/L	240	195	936	75* (200**)
Magnesium as Mg^{2+}	mg/L	130	191	335	30* (100**)
Nitrates	mg/L	9	62	19	45
Fluoride	mg/L	BDL	BDL	1.4	1.0* (1.5**)
Phosphates	mg/L	<0.1	<0.1	1.7	--
Sodium as Na	mg/L	70	88	252	--
Potassium as K	mg/L	1	1	2.6	--
% Sodium	%	12	13	12.85	--
SAR	--	0.9	1.1	1.80	--
Boron	mg/L	1.8	1.6	0.2	--
Residual Sodium Carbonate (RSC)	me/L	-17.8	-20.5	-70	--
Copper	mg/L	< 0.1	< 0.1	ND	0.05*(1.5**)
Nickel	mg/L	ND	ND	ND	0.02
Zinc	mg/L	< 0.1	0.125	0.8	5*(15**)
Cadmium	mg/L	ND	ND	ND	0.003
Lead	mg/L	ND	ND	ND	0.01
Manganese as Mn	mg/L	--	--	0.15	--
Iron as Fe	mg/L	--	--	< 0.1	--
Mercury as Hg	mg/L	--	--	ND	--
Total Arsenic	mg/L	--	--	ND	--

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- 12258 - Borewell water sample collected from agriculture field of Sri. Shankaraiah, Gundlapotlapally
- 12259 - Borewell water sample collected from agriculture field of Sri. Gopal, Gundlapotlapally
- 12198 - Borewell water sample collected in Mango field of Rangareddygudem
- The above analysis results show that the parameters like TDS, Chlorides, Total Alkalinity, Total Hardness, Calcium and Magnesium exceed the permissible limit of drinking water standards in all the three ground water samples. The sample collected in Mango garden which is located just adjacent to the industry has got concentrations significantly higher than other two ground water samples w.r.t. the above parameters.
 - The above bore well waters are used only for irrigation purposes. As per IS:11624 – 1986 (RA 2009) the Guidelines for the Quality of Irrigation Water, the Sodium Absorption Ratio (SAR), Residual Sodium Carbonate (RSC) and Boron meet the water quality criteria for irrigation.

B. Soil:

The Joint Committee collected soil samples in the Mango garden located just adjacent to M/s. Suvarna Apparel & Fashion Exports Limited on the southern side where ground water sample was also collected as the supervisor of the Mango garden Sri Satyanarayana had alleged that yield of Mango from Mango plants reduced considerably due to the discharge of untreated effluents inside the industry premises that contaminated the ground water of Mango garden which in turn contaminated the soil of the Mango garden as the same ground water is used for Mango plants. The total area of the Mango garden is about 10 acres and before collecting soil samples the entire area was divided into four grids (Grid 1 – 4). The samples collected in each grid at various places below one metre depth were mixed together thoroughly and a portion from each grid was taken to the laboratory for the analysis. Sri Satyanarayana, Supervisor of Mango Garden also alleged that Sri Dilip Reddy's land located on the northern side of M/s. Suvarna Apparel & Fashion Exports Limited is also got affected due to the discharge of untreated industrial effluent of this industry. The Committee decided to collect a sample here too. The soil samples collected below one metre depth at various locations in Dilip Reddy's land was combined together thoroughly and a portion was taken to the laboratory for the analysis. No agricultural activity is going on in Dilip Reddy's land at present as it appears barren land and one Hollow Block Brick Unit is functioning in this land. The analysis results of soil samples collected from Mango garden and Sri Dilip Reddy's land are presented in the Table 45 as given below:

Table 45: Analysis results of soil samples collected adjacent to M/s. Suvarna Apparel & Fashion Exports Limited

Parameter	Results				
	Sri Dilip Reddy's Land	Mango Garden Grid 1	Mango Garden Grid 2	Mango Garden Grid 3	Mango Garden Grid 4
Colour	Light brown	Dark brown	Brown	Dark brown	Brown
State	SOLID	Solid	solid	Solid	Solid
pH @ 25 ^o C (1:5)	9.22	6.61	6.04	6.53	6.55

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Electrical Conductivity (1:5) us/cm	35.4	49.5	70.3	31.0	37.5
Organic Carbon (%)	1.04	11.22	3.3	2.4	1.95
Calcium as Ca (mg/kg)	800	800	800	800	1600
Magnesium as Mg (mg/kg)	3880	1458	486	486	-
Boron	1.96	2.2	5.4	3.2	3.0
Nitrogen as N %	---	0.1	0.1	0.1	0.1
Phosphorus as P (mg/kg)	ND	ND	50.23	115.26	25.79
Potassium as K (mg/kg)	ND	879	945	967	934
Copper (mg/l)	<0.1	ND	ND	ND	ND
Zinc (mg/l)	<0.1	<0.1	<0.1	<0.1	<0.1
Cadmium (mg/l)	ND	ND	ND	ND	ND
Nickel (mg/l)	ND	ND	ND	ND	ND
Lead (mg/l)	<0.2	---	---	<0.2	<0.2
Chromium (mg/l)	<0.2	<0.2	<0.2	<0.2	<0.2

- The analysis results of above soil samples reveals that the pH of the Mango Garden soil is almost neutral except at Grid 2 which is slightly acidic and Sri Dilip Reddy's soil is highly alkaline. The Electrical Conductivity values of the soil reveal that the salinity effect on the soil is negligible. The micro nutrients and Heavy Metal levels in the soil are less than critical and permissible levels respectively.

RECOMMENDATION OF THE JOINT COMMITTEE (INDUSTRY WISE):

1. M/s Hetero Labs Ltd., Unit – I, Unit – II & Unit – III, TSIIC, SEZ, Polepally (V), Jadcherla (M), Mahabubnagar District:

- The industry should stop the operation of oil fired boiler of capacity 1 X 5 TPH immediately as it is operated without permission of the SPCB.
- The industry should install separate energy meters to the APCE connected with Briquette fired boiler of capacity 1 x 5 TPH.
- The industry treats all its effluents, except RO rejects, in its treatment facility and reuse it against SPCB order dated 08.01.2018 which says that the industry shall lift the entire effluents from Unit – I, Unit – II & Unit – III to M/s PETL CETP. The industry should strictly comply the Board's order dated 08.01.2018.
- The industry shall take adequate control measures to prevent seepages to the adjacent industry namely M/s Shilpa Medicare Ltd., during rainy season.
- The industry should take control measures to meet the particulate matter emission from the stack attached to the Briquette fired boiler of capacity - 5 TPD.

2. M/s. Shilpa Medicare Limited (Formerly Raichem Life Science Pvt. Ltd.), Plot No.S-20, S-21, S-22, S-23 & S-24,-A at TSIIC-SEZ, Peddpally (V), Jadcherla (M) , Mahabubnagar District:

- The industry should provide first run off rain water collection tank of appropriate capacity based on the area of the industry and first run off collected shall be lifted to CETP along with other effluents and maintain records.
- The industry should provide adequate storage capacity to store the effluents for minimum of seven days capacity as prescribed in CFO.
- The industry should take control measures to meet the particulate matter emission from the stack attached to the Briquette fired boiler of capacity-3TPH.

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3. M/s. Aurobindo Pharma Ltd. Unit – VII, Sy.No.408 to 412, 418 to 435 etc.TSIC-SEZ, Polepally (V), Jadcherla (M), Mahabubnagar District:

- The industry should dismantle the below ground level effluent storage tanks being used to store industrial effluents as well as domestic waste water as per the Board's directions dt. 27.07.2019.
- The industry should go for first run off rain water collection tank of appropriate capacity considering the total area of the industry (50 Acres) as the existing tank capacity of 160 KL is highly insufficient and first run off collected shall be lifted to CETP along with other effluents and maintain records.
- The industry should provide the leachate collection system in the Hazardous waste storage shed.
- The empty raw material storage drums should be detoxified properly and stored in the closed shed before disposal.
- The dedicated storage area should be provided to store the waste oil drums before its disposal.
- The dust collector along with chimney should be provided in the mill room where crushing of rejected / expired medicines are carried out.
- The industry should obtain necessary permission from the Board for the operation of coal fired boiler of capacity 6 TPH with Bag filter followed by mechanical dust collector as APCE as it is operated without CFO of the Board.
- The industry should provide vent condensers in the storage tanks (2 Nos.) of capacity of 20 KL each where mixed spent solvents are stored.
- The industry treats all its effluents, except RO rejects, in its treatment facility and reusing it. The industry shall lift the entire effluents to M/s PETL CETP, as per the Board's directions dated 27.07.2019 for further treatment and disposal.
- The industry should take control measures to meet the particulate matter emission from the stack attached to the Furnace oil boiler of capacity - 4 TPH.

4. M/s. Aurobindo Pharma Ltd. Unit – XVI, Sy.No.408 to 412, 418 to 435 etc. SEZ-IP, Polepally (V), Jadcherla (M), Mahabubnagar District:

- The industry should dismantle all the below ground tanks being used for storage of waste water.
- The industry should stop the operations of 2 No. of 5 TPH Oil fired boilers and operate after obtaining the CFO of the Board.
- The industry should provide leachate collection pit in the hazardous waste storage facility. The industry should provide first run off rain water collection tank of appropriate capacity based on the area of the industry and first run off collected shall be lifted to CETP along with other effluents and maintain records.

5. M/s. APL Health Care Ltd., Sy.No.410/P,411/P & 458/P, Plot No.S-1/B, TSIC, SEZ, Polepally (V), Jadcherla (M), Mahabubnagar District:

- The industry should dismantle all the below ground level tanks being used for storage of waste water.

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- The industry should stop the operations of 2 No. of 5 TPH Oil fired boilers immediately as it is operated without CFO of the Board. The industry should not operate D.G. Sets 3 x 1500 KVA, 1 x 1000 KVA and 1 x 2000 KVA without obtaining CFO from the Board.
 - The industry should provide leachate collection pit in the hazardous waste storage facility.
 - The industry should provide first run off rain water collection tank of appropriate capacity based on the area of the industry and first run off collected shall be lifted to CETP along with other effluents and maintain records.
 - The empty raw material storage drums should be detoxified properly and stored in the closed shed before disposal.
 - The dedicated storage area should be provided to store the waste oil drums before its disposal.
 - The dust collector along with chimney should be provided in the mill room where crushing of rejected / expired medicines are carried out.
 - The industry should improve the house keeping in the hazardous waste storage area.
6. **M/s. Mylan Laboratory, (Formerly M/s.Glochem Industries Ltd.), Sy.no.408, 410, Plot No.S-16 & S-17/A, TSIC-SEZ, Polepally (V), Jadcharla (M), Mahabubnagar District:**
- The industry should dismantle all the below ground level tanks being used for storage of waste water.
 - The industry should provide adequate storage capacity to store the effluents for minimum of seven days capacity as prescribed in CFO.
 - The industry should provide first run off rain water collection tank of appropriate capacity based on the area of the industry and first run off collected shall be lifted to CETP along with other effluents and maintain records.
 - The industry should provide Digital Flow meters at inlet & outlet of ETP and STP to quantify the wastewater generated and disposed to PETL CETP.
7. **M/s. Evertrogen Life Sciences (Formerly M/s. Optimus Generics Ltd.), Plot No.S-8, S-13/P & S-14/P, TSIC, SEZ, Green Industrial Park, Polepally (V), Jadcherla (M), Mahabubnagar District:**
- The industry should provide adequate storage capacity to store the effluents for minimum of seven days capacity as prescribed in CFO.
 - The industry should provide first run off rain water collection tank of appropriate capacity based on the area of the industry and first run off collected shall be lifted to CETP along with other effluents and maintain records.
8. **M/s. ShriKartikevaPharma (SEZ Unit), Sy.No.408-412, 418-435, 437-445, Polepally (V), Jadcherla (M), Mahaboobnagar District:**
- The industry should provide adequate storage capacity to store the effluents for minimum of seven days capacity as prescribed in CFO.
 - The industry should not operate FE system without obtaining permission from Board.
 - The industry should install digital flow meter to the final storage tank to quantify the waste water disposed to CETP.

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9. M/s. Amneal Oncology Pvt. Ltd. (Formerly M/s. Epsilon Pharmaceuticals Private Limited), Plot No.A-3, S-4 & A-5A, Sy.No.411, 425 etc. Polepally (V), Jadcherla (M), Mahabubnagar District:

- The industry should provide adequate storage capacity to store the effluents for minimum of seven days capacity as prescribed in CFO.
- The industry should provide first run off rain water collection tank of appropriate capacity based on the area of the industry and first run off collected shall be lifted to CETP along with other effluents and maintain records.
- The industry shall install Digital flow meter with totalizer facility instead of Mechanical flow meters.

10. M/s. Suvarna Apparel & Fashion Exports Limited., Sy.Nos.103 to 109 & 148 to 152, Rangareddyguda (V), Balanagar (M), Mahabubnagar District:

- The industry should provide proper shed for storage of hazardous waste and the storage area has to be provided with elevated concreted platform with dyke wall and leachate collection pit.
- The industry should extend the D.G. Sets stack above the roof of the building where it is installed with sufficient height as per the CPCB guidelines of Emission Regulations Part-IV.
- The industry should provide closed sheds for storage husk and husk ash to avoid the fugitive emissions.
- The soil analysis results show that the pH of the soil inside the premises is in the range of 5.6 to 9.76 which indicates the soil is either acidic or alkaline in nature. This may be due to discharge of untreated effluents inside the premises earlier.
- The industry is right now under closure order. The industry should not be allowed to resume its operations until unless it upgrades ETP, MEE system with crystallizer and APCE attached with 6 TPH Boiler in all respects.
- It was learnt that the industry is going to close its operations permanently and in this regard the industry has reportedly submitted a letter to Member secretary, Telangana SPCB, Hyderabad.

CONCLUSIONS:

1. All the industries located in TSIIC SEZ Polepally, Jadcherla Mandal, Mahabubnagar District, Telangana are Pharmaceutical Formulations Units only except M/s Shri Kartikeya Pharma which is engaged in Ashwagandha extraction. All these industries are falling under Orange Category only and not Red Category as informed by the Petitioner to the Hon'ble NGT. It may also be informed here that Pharmaceutical Formulation industries are not coming under the purview of Environmental Clearance.
2. The industries located in TSIIC SEZ Polepally may be directed to comply with the recommendations of the Joint Committee for non-compliances as given above and submit the Action Taken Report (ATR) with time bound action plan to Telangana SPCB. Also as directed by the Hon'ble NGT in its Order dated September 20, 2019, Telangana SPCB may be directed to initiate action against violating industries by imposing environmental compensation for the violation period observed based on 'polluter pays' principle as per the guidelines prepared by CPCB.

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3. The analysis results of ground water samples collected from bore wells of agricultural fields from surroundings of SEZ used for irrigation meet the IS:11624-1986 (Reaffirmed 2009), Guidelines for the Quality of Irrigation Water w.r.t. Sodium Adsorption Ratio (SAR), Residual Sodium Carbonate (RSC) and Boron Content. As regards to Total Salt Concentration, nearly 50 % of the bore well samples used for agricultural purposes fall under High Class as Electrical Conductivity is reported in the range of 3540 to 5040 $\mu\text{mhos/cm}$. As the historical data of ground water quality of this area is not available, the reason for high salt content in these samples could not be explained clearly. The extensive use of ground water for agricultural purpose may be one of the reasons as there are no other water sources in this area other than ground water.
4. The analysis results of soil samples collected from the agricultural fields from northern side of SEZ, where complainants fields are located, reveals that the pH of the soil is slightly alkaline as pH is reported as 7.91 & 8.02 against the standard of 6.5-7.5, salinity effect is negligible as EC is reported less than 1dSm^{-1} , Micro nutrients like Zinc & Copper are less than critical levels of 0.7 ppm and 0.3 ppm respectively and Heavy Metals like Cadmium, Nickel, Lead and Chromium are less than permissible limits of 0.5 ppm, 2 ppm, 5 ppm and 2 ppm respectively. This above results show that soil is not polluted. However, it is suggested that the farmers may take the advice of district agricultural officer and take corrective measures accordingly as the Joint Committee do not have expertise in this field.
5. The discharge of either treated or untreated effluents from any of the industries located in TSIIC SEZ Polepally from its premises was not noticed by the Joint Committee during inspection and monitoring of these industries.
6. The Joint Committee noticed that TSIIC SEZ Polepally is lacking the drainage facility for collection and diversion of storm water. TSIIC may be directed to provide this facility immediately.
7. It is suggested that TSIIC may install piezometric wells in all the four directions of SEZ to monitor the quality of ground water from time to time and develop green belt in the SEZ area.
8. M/s. Suvarna Apparel & Fashion Exports Limited is located at Sy.Nos.103 to 109 & 148 to 152, Rangareddyguda (V), Balanagar (M), Mahabubnagar District and not in TSIIC SEZ Polepally. The distance between the former and later is more than 7 KM. M/s. Suvarna Apparel & Fashion Exports Limited was not in operation during inspection of the Joint Committee due to closure order issued by Telangana SPCB.

S. Jeyapaul
S. JEYAPPAUL
 Scientist 'D'

G. Hanumantha Reddy
(G. HANUMANTHA REDDY)
 Joint Chief Environment Engineer (FAC)

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Item No.04

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 189/2019

(With Report dated 30.07.2019)

Sarvan Kumar, Advocate

Applicant(s)

Versus

State of Telanganas

Respondent(s)

Date of hearing: 20.09.2019

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

For Applicant(s): Mr.Sarvan Kumar, in person

For Respondent(s): Mr. Dhananjay Baijal, Advocate for TSPCB

ORDER

1. The question for consideration is the remedial action against pollution caused by Pharma companies at TSIC SEZ in Jadcharla, Mahaboob Nagar, Telangana.
2. Vide order dated 15.04.2019, a factual and action taken report was sought from the Telangana Pollution Control Board (TPCB).
3. Accordingly, report dated 30.07.2019 has been filed to the effect that two industries have been closed and nine industries have been required to comply with the norms. Closure order in respect of the said two industries was later revoked. Again on 27.07.2019, closure order has been passed in respect of three industries and directions have been issued in respect of nine other industries requiring them to send pre-treated effluents for treatment. The report does not show

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steps taken between 2017 and 2019 though one of the annexures shows that even in the year 2018 closure order was passed.

4. In view of the fact that the industrial area in question is a polluted area and the industries in question are 'red category' industries, strict vigilance is required to be maintained for upholding the environmental norms. We also consider it appropriate to require a joint report from the Central Pollution Control Board (CPCB) and the TSPCB after three months. TSPCB will be the nodal agency for compliance. The TSPCB may enforce the principle of 'Polluter Pays' in respect of the units which have been found to be violating the environmental norms or which may be hereafter be found to be doing so. Compliance in this regard may also be included in the next report.

A copy of this order be sent to the CPCB and the TSPCB by e-mail for compliance.

List for further consideration on 24.01.2020.

Adarsh Kumar Goel, CP

S.P Wangdi, JM

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

September 20, 2019
Original Application No. 189/2019
DV



TELANGANA STATE POLLUTION CONTROL BOARD
 Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
 Phones : 040-23887500 Fax: 040 – 23887519

Order. No. TSPCB/EC/UH-V/2019 - 2045

Dated: 03 .01.2020

OFFICE ORDER

Whereas Hon'ble National Green Tribunal (NGT) has issued the directions in Paryavarana Surksha Samiti & Ors. Vs Union of India & Ors. and in various other matters to impose the penalty on the non complying polluting units and has been directing CPCB and SPCBs including Telangana to implement "Polluter Pays" Principle in right spirit and to levy Environmental Compensation from the polluting units and to use the same for restoration of environmental damages.

Whereas, in 63rd conference of Chairman and Member Secretary of PCBs/Committees held on 18.03.2019, it was decided that SPCBs/PCCs may frame their guidelines on Environmental Compensation based on CPCB's report dated 18.04.2019 circulated in the agenda of the said meeting and to provide their inputs on environmental compensation report if any in writing to CPCB, as per proceedings of the same circulated by CPCB vide letter no. B-12015/63/2019-AS-473 dated:10.04.2019:

Whereas in the orders of the Tribunal in Anirudh Reddy Vs Union of India & Ors. directed the Telangana State Pollution Control Board as:

"...take appropriate action against noncompliant industries in accordance with law. The action shall also include assessment of the environmental compensation caused by the industries...."

Whereas, the matter was examined by Technical Advisory Committee (TAC) of the Board in its meeting held on 17.10.2019 wherein it was observed that the section 5 of Environment (Protection) Act 1986, empowers the Ministry of Environment, Forest and Climate Change in Central Government, Section 33-A of Water (Prevention and Control of Pollution) Act, 1974 and section 31-A of Air (Prevention and Control of Pollution) Act, 1981 empowers the State Pollution Control Boards to issue directions in writing to any person, officer or any other authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct:

- the closure, prohibition or regulation of any industry, operation or process; or
- stoppage or regulation of the supply of electricity or water or any other service.

Whereas, Central Government has already delegated the powers provided under section 5 of EPA 1986 to the State Governments vide notification S.O. 152(E) dated 10.02.1988, which has also been delegated to the Chairmen of State Pollution Control Boards vide notification S.O. 23(E) dated 08.01.1997 for the violations of standards and rules relating to Hazardous Waste and vide notification no. S.O. 327(E) dated:10.04.2001 for the violations of standards and rules relating to Bio Medical Waste, Hazardous Chemicals, Industrial Solid Waste and Municipal Solid Waste including Plastic Waste.

Whereas, in the light of above and after detailed deliberation, the TAC of TSPCB recommended that the report of in house committee of CPCB on methodology and guidelines for assessing the environmental compensation and utilization of the same, as provided in the agenda note of the above said 63rd

conference of Chairman and Member Secretary of PCBs/Committees held on 18.03.2019, be adopted and accordingly the Board has decided to adopt the methodology given at Annexure-I for assessment, imposing, collection and utilization of environmental compensation from the polluting units in the State of Telangana.

Therefore, it is hereby ordered to adopt the said modalities/methodology for assessing, imposing and utilization of environmental compensation from the polluting units in the State of Telangana in the circumstances as mentioned.

These orders shall come into force with immediate effect.

Sd/-
MEMBER SECRETARY

To
The Zonal Office, Hyderabad & RC Puram.
All Regional Officers of Hyderabad / Rangareddy-I & II / Warangal / Ramagundem / Kothagudem / Sangareddy-I & II / Nalgonda and Nizamabad.

Copy submitted to:

1. The Chief Secretary to Govt. of Telangana, Hyderabad. - for favour of kind information.
2. The Chairman, Central Pollution Control Board, East Arjun Nagar, New Delhi.- for favour of kind information.
3. The Spl. Chief Secretary, Environment, Forest, Science & Technology Dept, Govt. of Telangana, Hyderabad. for favour of kind information.
4. The Prl. Secretary, Municipal Administration & Urban Development Dept., Govt. of Telangana, Hyderabad. - for favour of kind information.
5. The Prl. Secretary, Industries and Commerce Dept., Govt. of Telangana, Hyderabad. - for favour of kind information.
6. The Managing Director, Hyderabad Metropolitan Water Supply and Sewerage Board, Khairatabad, Hyderabad. - for favour of kind information.

Copy to:

All HODs, Head Office (for information and necessary action.) - ✓ UH-II
CAO, Head Office is requested to maintain a separate account for Environmental Compensation Fund.

//T.C.F.B.O //

P. Vishwanath
Chief Environmental Engineer

(22/22)

Annexure-I**Methodology/modalities for assessing, imposing and utilization of environmental compensation from the polluting units in the State of Telangana.****1. Cases for levying environmental Compensation.**

- a) Units discharging the environmental pollutants in excess of the standards prescribed under EP Rules, 1986 and as prescribed in the consent granted to such units under Water Act. 1974/Air Act. 1981.
- b) Not complying with the directions issued, such as direction for closure due to non-installation of OCEMS, Non-adherence to the action plans submitted etc.
- c) Intentional avoidance of data submission or data manipulation by tampering the Online Continuous Emission / Effluent Monitoring System.
- d) Accidental discharges lasting for short durations resulting into damage to the environment.
- e) Intentional discharges to the environment including bypassing the pollution control devices – land, water & air resulting into acute injury or damages to the environment.
- f) Injection of treated / partially treated / untreated effluent to ground water.

2. Assessment and utilization of environmental compensation :

- a) The assessment and utilization of Environmental Compensation Fund will be done as per the methodology and guidelines provided by CPCB. Annexure-A.
- b) The assessment of the Environmental Compensation will be done by the concerned Regional Office and detailed report in this regard will be submitted by Regional Office to Head Office within 15 days from the date of identification of violations.
- c) The Environmental Compensation assessment report submitted by Regional Office will be examined and finalized at RO/ZO/HO after discussing in the External Advisory Committee / Task Force Committee meeting as per the delegation of powers under Section 31 A of Air Act,1981 and 33 A of Water Act,1974.
- d) Issue of final Orders for levy of the Environmental Compensation on the defaulting industries will be issued by the RO/ZO/ designated divisional Head in Head Office as per the delegation of powers under Section 31 A of Air Act,1981 and 33 A of Water Act,1974.
- e) In case of failure of deposition of Environmental Compensation by the violator within 15 days of issue of the direction, action will be initiated under Section 31 A of Air Act,1981 and 33 A of Water Act,1974 including prosecution under relevant provisions of the Acts.
- f) A separate account for Environmental Compensation Fund will be maintained by the Accounts Section, Head Office for deposition of Environmental Compensation fund collected at RO/ZO/HO level.
- g) The Environmental Compensation Fund will be utilized for restoration of environmental damages caused in area of violation as per methodology / guidelines prescribed by CPCB in its report provided as agenda not of the 63rd conference of Chairman and Member Secretary of PCBs/Committees held on 18.03.2019.

**Report of the Committee on
Methodology for Assessing Environmental
Compensation and Action Plan to Utilize the
Fund**

**Central Pollution Control Board
Parivesh Bhawan
East Arjun Nagar
Delhi - 110032**

Report of the Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund

1. Background

The Hon'ble National Green Tribunal (NGT), Principal Bench in the matter of OA No. 593/2017 (WP (CIVIL) No. 375/2012, Paryavaran Suraksha Samiti & Anr. Vs. Union of India & Ors. directed Central Pollution Control Board (CPCB) that "The CPCB may take penal action for failure, if any, against those accountable for setting up and maintaining STPs, CETPs and ETPs. CPCB may also assess and recover compensation for damage to the environment and said fund may be kept in a separate account and utilized in terms of an action plan for protection of the environment. Such action plan may be prepared by the CPCB within three months" (Annexure-I).

2. Constitution of the Committee

In this context, Chairman, CPCB constituted a Committee under the Chairmanship of Shri A. Sudhakar, I/c WQM-I with Shri A. K. Vidyarthi, I/c WQM-II, Shri P. K. Gupta, I/c IPC-VI, Shri Nazimuddin I/c IPC-II and Dr. S. K. Paliwal, Scientist 'D' as members. The Committee was asked to deliberate on this issue and come up with a draft formulation before 15.9.2018.

3. Methodology for Assessing Environmental Compensation

The Committee discussed the issue on 4.9.2018, 13.9.2018, 17.9.2018 and 09.10.2018. A meeting was also held with Senior Officers of CPCB Head Office and Regional Directorates through video conferencing on 28.09.2018 to discuss the draft report and to seek comments/feedbacks. The comments/feedbacks received and deliberations of the Committee on the same are given in Annexure-II.

It was deliberated for developing a formula for imposing environmental compensation on industrial units for violation of directions issued by regulatory bodies and this is the first attempt made. The committee discussed that environmental compensation should be based on "Polluter Pay Principle". The Committee decided to list the instances for taking cognizance of cases fit for violation and levy environmental compensation.

Cases considered for levying Environmental Compensation (EC):

- a) Discharges in violation of consent conditions, mainly prescribed standards / consent limits.
- b) Not complying with the directions issued, such as direction for closure due to non-installation of OCEMS, non-adherence to the action plans submitted etc.

- c) Intentional avoidance of data submission or data manipulation by tampering the Online Continuous Emission / Effluent Monitoring systems.
- d) Accidental discharges lasting for short durations resulting into damage to the environment.
- e) Intentional discharges to the environment -- land, water and air resulting into acute injury or damage to the environment.
- f) Injection of treated/partially treated/ untreated effluents to ground water.

3.1 In the instances as mentioned at *a, b and c* above, Pollution Index may be used as a basis to levy the Environmental Compensation. CPCB has published guidelines for categorization of industries into Red, Orange, Green and White based on concept of Pollution Index (PI). The Pollution Index is arrived after considering quantity & quality of emissions/ effluents generated, types of hazardous wastes generated and consumption of resources. Pollution Index of an industrial sector is a numerical number in the range of 0 to 100 and can be represented as follows:

PI = f (Water Pollution Score, Air Pollution Score & HW Generation Score)

Pollution Index is a number from 0 to 100 and increasing value of PI denotes the increasing degree of pollution hazard from the industrial sector.

CPCB has issued directions to all SPCBs/PCCs on 07.03.2016 to adopt the methodology and follow guidelines prepared by CPCB for categorization of industrial sectors into Red, Orange, Green and White.

The concept of Pollution Index, which was deliberated widely with all stakeholders and agreed, shall be used for calculating Environmental Compensation. This may help in implementation of such provision throughout the country, a successful initiative in vital field of industrial pollution control.

After considering various factors including the policy implementation issues, Committee has come up with following formula for levying the Environmental Compensation in instances as mentioned at *a, b and c* including non-compliance of the environmental standards / violation of directions.

The Environmental Compensation shall be based on the following formula:

$$EC = PI \times N \times R \times S \times LF$$

Where,

EC is Environmental Compensation in ₹

PI = Pollution Index of industrial sector

N = Number of days of violation took place

R = A factor in Rupees (₹) for EC

S = Factor for scale of operation

LF = Location factor

The formula incorporates the anticipated severity of environmental pollution in terms of Pollution Index, duration of violation in terms of number of days, scale of operation in terms of micro & small/medium/large industry and location in terms of proximity to the large habitations.

Note:

- a. The industrial sectors have been categorized into Red, Orange and Green, based on their Pollution Index in the range of 60 to 100, 41 to 59 and 21 to 40, respectively. It was suggested that the average pollution index of 80, 50 and 30 may be taken for calculating the Environmental Compensation for Red, Orange and Green categories of industries, respectively.
- b. N, number of days for which violation took place is the period between the day of violation observed/due date of direction's compliance and the day of compliance verified by CPCB/SPCB/PCC.
- c. R is a factor in Rupees, which may be a minimum of 100 and maximum of 500. It is suggested to consider R as 250, as the Environmental Compensation in cases of violation.
- d. S could be based on small/medium/large industry categorization, which may be 0.5 for micro or small, 1.0 for medium and 1.5 for large units.
- e. LF, could be based on population of the city/town and location of the industrial unit. For the industrial unit located within municipal boundary or up to 10 km distance from the municipal boundary of the city/town, following factors (LF) may be used:

S. No.	Population* (million)	Location Factor# (LF)
1	Less than 1	1.0
2	1 to <5	1.25
3	5 to <10	1.5
4	10 and above	2.0

*Population of the city/town as per the latest Census of India

#LF will be 1.0 in case unit is located >10km from municipal boundary

For critically polluted areas / Ecologically Sensitive areas, the scope of LF may be examined further.

- f. In any case, minimum Environmental Compensation shall be ₹ 5000/day.

3.2 In other instances i.e. *d, e and f*, the environmental compensation may contain two parts – one requires providing immediate relief and other long-term measures such as remediation. In all these cases, detailed investigations are required from expert

institutions/organizations based on which environmental compensation will be decided. CPCB shall list the expert institutions for this purpose.

In such cases, comprehensive plan for remediation of environmental pollution may be prepared and executed under the supervision of a committee with representatives of SPCB, CPCB and expert institutions/organizations.

3.3 As Committee also discussed that the EC shall also be levied on all violations of Graded Response Action Plan (GRAP) in Delhi NCR. The implementing agencies for each activity have been identified and the EC will be levied on these agencies. These violations attract graded amounts of EC depending on the state of ambient air quality, which are given in Annexure-III.

4. Action Plan for Utilization of Environmental Compensation Fund

The Committee discussed about the utilization of funds, which will be received by imposing Environmental Compensation. The following Action Plan is proposed to utilize the fund for protection of the environment.

4.1. *When Environmental Compensation is calculated through the Pollution Index:*

The amount received by imposing the Environmental Compensation to the industries / organization non-complying with the environmental standards / violating any CPCB's directions/ EC levied on all violations of Graded Response Action Plan (GRAP) in Delhi NCR shall be deposited in a separate bank account. The amount accumulated will be utilized for Protection of Environment. The following schemes were identified, which may be considered for utilization of Environmental Compensation Fund:

- a. Industrial Inspections for compliance verification
- b. Installation of Continuous water quality monitoring stations / Continuous ambient air quality monitoring stations for strengthening of existing monitoring network
- c. Preparation of Comprehensive Industry Documents on Industrial Sectors / clean technology
- d. Investigations of environmental damages, preparation of DPRs
- e. Remediation of contaminated sites
- f. Infrastructure augmentation of Urban Local Bodies (ULBs) /capacity building of SPCBs/PCCs

The above proposed list may include other schemes also, depending upon the requirement.

Considering the availability of accumulated funds, CPCB will finalize the scheme, keeping in mind the priority, to utilize the funds of Environmental Compensation.

4.2. *When Environmental Compensation is assessed based on actual damage to the environment by Expert Organization/ Agency:*

The amount of Environmental Compensation under this case will be remediation costs, measures requiring immediate and short-term actions, compensation towards loss of ecology, etc., and will be utilized exclusively for the purpose at specific site, based on the detailed investigations by the Expert Organizations/ agencies.

5.0 Recommendations

The Committee made following recommendations:

- 5.1 To begin with, Environmental Compensation may be levied by CPCB only when CPCB has issued the directions under the Environment (Protection) Act, 1986. In case of a, b and c, Environmental Compensation may be calculated based on the formula "EC = PI x N x R x S x LF", wherein, PI may be taken as 80, 50 and 30 for red, orange and green category of industries, respectively, and R may be taken as 250. S and LF may be taken as prescribed in the preceding paragraphs.
 - 5.2 In case of d, e and f, the Environmental Compensation may be levied based on the detailed investigations by Expert Institutions/Organizations.
 - 5.3 In case of violations of GRAP, as enforced in Delhi-NCR, Environmental Compensation recommended in Annexure-III may be levied to defaulting agencies.
-

Item No. 08

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No.189/2019

(With report dated 20.01.2020)

Sarvan Kumar, Advocate

Applicant(s)

Versus

State of Telanganas

Respondent(s)

Date of hearing: 24.01.2020

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P WANGDI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER
HON'BLE MR. SIDDHANTA DAS, EXPERT MEMBER

For Respondent(s): Mr. Dhananjay Bajrag, Advocate for TSPCB

ORDER

1. Question for consideration is the remedial action against pollution caused by Pharma companies at TSIIC SEZ in Jadcharla, Mahaboob Nagar, Telangana.
2. The matter was considered on 20.09.2019 in light of report dated 30.07.2019 furnished by the Telangana State PCB. The Tribunal observed:

"4. In view of the fact that the industrial area in question is a polluted area and the industries in question are 'red category' industries, strict vigilance is required to be maintained for upholding the environmental norms. We also consider it appropriate to require a joint report from the Central Pollution Control Board (CPCB) and the TSPCB after three months. TSPCB will be the nodal agency for compliance. The TSPCB may enforce the principle of 'Polluter Pays' in respect of the units which have been found to be violating the environmental norms or which may

be hereafter be found to be doing so. Compliance in this regard may also be included in the next report.”

3. Accordingly, report dated 20.01.2020 has been filed by the State PCB on behalf of the joint Committee based on inspection of the concerned industries. The recommendations of the joint Committee are:

“RECOMMENDATION OF THE JOINT COMMITTEE (INDUSTRY WISE):

I. M/s Hetero Labs Ltd., Unit - I, Unit - II & Unit - III, TSIIC, SEZ, Polepally (V), Jadcherla

(M), Mahabubnagar District:

- The industry should stop the operation of oil fired boiler of capacity 1 X 5 TPH immediately as it is operated without permission of the SPCB.
 - The industry should install separate energy meters to the APCE connected with Briquette fired boiler of capacity 1 x 5 TPH.
 - The industry treats all its effluents, except RO rejects, in its treatment facility and reuse it against SPCB order dated 08.01.2018 which says that the industry shall lift the entire effluents from Unit - I, Unit - II & Unit - III to M/s PETL CETP. The industry should strictly comply the Board's order dated 08.01.2018.
 - The industry shall take adequate control measures to prevent seepages to the adjacent industry namely M/s Shilpa Medicare Ltd., during rainy season.
 - The industry should take control measures to meet the particulate matter emission from the stack attached to the Briquette fired boiler of capacity - 5 TPD.
- 2. M/s. Shilpa Medicare Limited (Formerly Raichem Life Science Pvt. Ltd.), Plot No.S-20, 521, S-22, S-23 & S-24,-A at TSIIC-SEZ, Peddpally (V), Jadcherla (M) Mahabubnagar District:**
- The industry should provide first run off rain water collection tank of appropriate capacity based on the area of the industry and first run off collected shall be lifted to CETP along with other effluents and maintain records.
 - The industry should provide adequate storage capacity to store the effluents for minimum of seven days capacity as prescribed in CFO.
 - The industry should take control measures to meet the particulate matter emission from the stack attached to the Briquette fired boiler of capacity-3TPH.

3. M/s.AurobindoPharma Ltd. Unit — VII, Sy.No.408 to 412, 418 to 435 etc.TSIIC-SEZ, Polepally (V), Jadcherla (M), Mahabubnagar District:

- The industry should dismantle the below ground level effluent storage tanks being used to store industrial effluents as well as domestic waste water as per the Board's directions dt. 27.07.2019.
- The industry should go for first run off rain water collection tank of appropriate capacity considering the total area of the industry (50 Acres) as the existing tank capacity of 160 KL is highly insufficient and first run off collected shall be lifted to CETP along with other effluents and maintain records.
- The industry should provide the leachate collection system in the Hazardous waste storage shed.
- The empty raw material storage drums should be detoxified properly and stored in the closed shed before disposal.
- The dedicated storage area should be provided to store the waste oil drums before its disposal.
- The dust collector along with chimney should be provided in the mill room where crushing of rejected / expired medicines are carried out.
- The industry should obtain necessary permission from the Board for the operation of coal fired boiler of capacity 6 TPH with Bag filter followed by mechanical dust collector as APCE as it is operated without CFO of the Board.
- The industry should provide vent condensers in the storage tanks (2 Nos.) of capacity of 20 KL each where mixed spent solvents are stored.
- The industry treats all its effluents, except RO rejects, in its treatment facility and reusing it. The industry shall lift the entire effluents to M/s PETL CETP, as per the Board's directions dated 27.07.2019 for further treatment and disposal.
- The industry should take control measures to meet the particulate matter emission from the stack attached to the Furnace oil boiler of capacity - 4 TPH.

4. M/s. Aurobindo Pharma Ltd. Unit — XVI, Sy.No.408 to 412, 418 to 435 etc. SEZ-IP, Polepally (V), Jadcherla (M), Mahabubnagar District:

- The industry should dismantle all the below ground tanks being used for storage of waste water.
- The industry should stop the operations of 2 No. of 5 TPH Oil fired boilers and operate after obtaining the CFO of the Board.
- The industry should provide leachate collection pit in the hazardous waste storage facility. The industry should provide first run off rain water collection tank of appropriate capacity based on the area of the industry and first run off collected shall be lifted to CETP along with other effluents and maintain records.

5. M/s. APL Health Care Ltd., Sy.No.410/P,411/P & 458/P, Plot No.S-1/B, TSIIC, SEZ. Polepally (V), Jadcherla (M), Mahabubnagar District:

- The industry should dismantle all the below ground level tanks being used for storage of waste water.
- The industry should stop the operations of 2 No. of 5 TPH Oil fired boilers immediately as it is operated without CFO of the Board. The industry should not operate D.G. Sets 3 x 1500 KVA, 1 x 1000 KVA and 1 x 2000 KVA without obtaining CFO from the Board.
- The industry should provide leachate collection pit in the hazardous waste storage facility.
- The industry should provide first run off rain water collection tank of appropriate capacity based on the area of the industry and first run off collected shall be lifted to CETP along with other effluents and maintain records.
- The empty raw material storage drums should be detoxified properly and stored in the closed shed before disposal.
- The dedicated storage area should be provided to store the waste oil drums before its disposal.
- The dust collector along with chimney should be provided in the mill room where crushing of rejected / expired medicines are carried out.
- The industry should improve the house keeping in the hazardous waste storage area.

6. M/s. Mylan Laboratory, (Formerly M/s. Glochem Industries Ltd.) Sy.no.408, 410, Plot No.S-16 & S-17/A, TSIIC-SEZ, Polepally (V), Jadcharla (M), Mahabubnagar District:

- The industry should dismantle all the below ground level tanks being used for storage of waste water.
- The industry should provide adequate storage capacity to store the effluents for minimum of seven days capacity as prescribed in CFO.
- The industry should provide first run off rain water collection tank of appropriate capacity based on the area of the industry and first run off collected shall be lifted to CETP along with other effluents and maintain records.
- The industry should provide Digital Flow meters at inlet & outlet of ETP and STP to quantify the wastewater generated and disposed to PETL CE

7. M/s. Evertrogen Life Sciences (Formerly M/s. Optimus Generics Ltd.), Plot No.S-8, S-13/P & 5-14/P., TSIIC, SEZ, Green Industrial Park, Polepally (V), Jadcherla (M), Mahabubnagar District:

- The industry should provide adequate storage capacity to store the effluents for minimum of seven days capacity as prescribed in CFO.
- The industry should provide first run off rain water collection tank of appropriate capacity based on the area of the industry and first run off collected shall be lifted to CETP along with other effluents and maintain records.

8. M/s. Shri Kartikeva Pharma (SEZ Unit), Sy.No.408-412, 418-435, 437-445, Polepally (V), Jadcherla (M), Mahaboobnagar District:

- The industry should provide adequate storage capacity to store the effluents for minimum of seven days capacity as prescribed in CFO.
- The industry should not operate FE system without obtaining permission from Board.
- The industry should install digital flow meter to the final storage tank to quantify the waste water disposed to CETP.

9. M/s. Amneal Oncology Pvt. Ltd. (Formerly M/s. Epsilon Pharmaceuticals Private Limited), Plot No.A-3, S-4 & A-5A, Sy.No.411, 425 etc. Polepally (V), Jadcherla (M), Mahabubnagar District:

- The industry should provide adequate storage capacity to store the effluents for minimum of seven days capacity as prescribed in CFO.
- The industry should provide first run off rain water collection tank of appropriate capacity based on the area of the industry and first run off collected shall be lifted to CETP along with other effluents and maintain records.
- The industry shall install Digital flow meter with totalizer facility instead of Mechanical flow meters.

10. M/s. Suvarna Apparel & Fashion Exports Limited., Sy.Nos.103 to 109 & 148 to 152, Rangareddyguda (V), Balanagar (M), Mahabubnagar District:

- The industry should provide proper shed for storage of hazardous waste and the storage area has to be provided with elevated concreted platform with dyke wall and leachate collection pit.
- The industry should extent the D.G. Sets stack above the roof of the building where it is installed with sufficient height as per the CPCB guidelines of Emission Regulations Part-TV.
- The industry should provide closed sheds for storage husk and husk ash to avoid the fugitive emissions.
- The soil analysis results show that the pH of the soil inside the premises is in the range of 5.6 to 9.76 which indicates the soil is either acidic or alkaline in nature. This may be due to discharge of untreated effluents inside the premises earlier.

- The industry is right now under closure order. The industry should not be allowed to resume its operations until unless it upgrades ETP, MEE system with crystallizer and APCE attached with 6 TPH Boiler in all respects.
- It was learnt that the industry is going to close its operations permanently and in this regard the industry has reportedly submitted a letter to Member secretary, Telangana SPCB, Hyderabad.

CONCLUSIONS:

1. All the industries located in TSIIC SEZ Polepally, Jadcherla Mandal, Mahabubnagar District, Telangana are Pharmaceutical Formulations Units only except M/s Shri Kartikeya Pharma which is engaged in Ashwagandha extraction. All these industries are falling under Orange Category only and not Red Category as informed by the Petitioner to the Hon'ble NGT. It may also be informed here that Pharmaceutical Formulation industries are not coming under the purview of Environmental Clearance.
2. The industries located in TSIIC SEZ Polepally may be directed to comply with the recommendations of the Joint Committee for non-compliances as given above and submit the Action Taken Report (ATR) with time bound action plan to Telangana SPCB. Also as directed by the Hon'ble NGT in its Order dated September 20, 2019, Telangana SPCB may be directed to initiate action against violating industries by imposing environmental compensation for the violation period observed based on 'polluter pays' principle as per the guidelines prepared by CPCB.
3. The analysis results of ground water samples collected from bore wells of agricultural fields from surroundings of SEZ used for irrigation meet the IS:11624-1986 (Reaffirmed 2009), Guidelines for the Quality of Irrigation Water w.r.t. Sodium Adsorption Ratio (SAR), Residual Sodium Carbonate (RSC) and Boron Content. As regards to Total Salt Concentration, nearly 50 % of the bore well samples used for agricultural purposes fall under High Class as Electrical Conductivity is reported in the range of 3540 to 5040 $\mu\text{mhos/cm}$. As the historical data of ground water quality of this area is not available, the reason for high salt content in these samples could not be explained clearly. The extensive use of ground water for agricultural purpose may be one of the reasons as there are no other water sources in this area other than ground water.
4. The analysis results of soil samples collected from the agricultural fields from northern side of SEZ, where complainants fields are located, reveals that the pH of the soil is slightly alkaline as pH is reported as 7.91 & 8.02 against the standard of 6.5-7.5, salinity effect is negligible as EC is reported less than 1 dS m^{-1} , Micro nutrients like Zinc & Copper are less than critical levels of 0.7 ppm and 0.3 ppm respectively and

Heavy Metals like Cadmium, Nickel, Lead and Chromium are less than permissible limits of 0.5 ppm, 2 ppm, 5 ppm and 2 ppm respectively. This above results show that soil is not polluted. However, it is suggested that the farmers may take the advice of district agricultural officer and take corrective measures accordingly as the Joint Committee do not have expertise in this field.

5. The discharge of either treated or untreated effluents from any of the industries located in TSIIC SEZ Polepally from its premises was not noticed by the Joint Committee during inspection and monitoring of these industries.
 6. The Joint Committee noticed that TSIIC SEZ Polepally is lacking the drainage facility for collection and diversion of storm water. TSIIC may be directed to provide this facility immediately.
 7. It is suggested that TSIIC may install piezometric wells in all the four directions of SEZ to monitor the quality of ground water from time to time and develop green belt in the SEZ area.
 8. M/s. Suvarna Apparel & Fashion Exports Limited is located at Sy.Nos.103 to 109 & 148 to 152, Rangareddyguda (V), Balanagar (M), Mahabubnagar District and not in TSIIC SEZ Polepally. The distance between the former and later is more than 7 KM. M/s. Suvarna Apparel & Fashion Exports Limited was not in operation during inspection of the Joint Committee due to closure order issued by Telangana SPCB.”
4. In view of the above, further action may be taken by the Telangana State PCB in terms of above recommendations and also compensation may be assessed and recovered on 'Polluter Pays' principle after following due procedure of hearing the concerned polluters. A further action taken report may be filed before the next date by email at judicial-ngt@gov.in.

List for further consideration on 24.04.2020.

Adarsh Kumar Goel, CP

S.P Wangdi, JM

Dr. Nagin Nanda, EM

Siddhanta Das, EM

January 24, 2020
Original Application No.189/2019
AK





**TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD**

D. Krupanand
Joint Chief Environmental Engineer

H.No.6-3-1219, Sy.No.TS No.1 Part,
Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad
Phone No: 040-23402495
Email: jcee-zhyd-tspcb@telangana.gov.in

DESPATCHED

ON 09/11/2020

Lr. No. 15-MBNR/TSPCB/ZO-HYD/TF/2020-1386

Date: 09.11.2020

To
M/s. Amneal Oncology Pvt. Ltd.
(Formerly M/s. Epsilon Pharmaceuticals Private Limited),
Plot No.A-3, S-4 & A-5A, Sy.No.411, 425 etc. TSIIC-SEZ,
Polepally (V), Jadcherla (M), Mahabubnagar District.
E-mail Id: ehs.hyd@amnealindia.com

Sir,

Sub: TSPCB – ZO – HYD – M/s. Amneal Oncology Pvt. Ltd. (Formerly M/s. Epsilon Pharmaceuticals Private Limited), Plot No.A-3, S-4 & A-5A, Sy.No.411, 425 etc. TSIIC-SEZ, Polepally (V), Jadcherla (M), Mahabubnagar District – Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and control of Pollution) Amendment Act, 1987 – Levy of Environmental compensation - Recommendations of the Committee - Intimation - Reg.

Ref:-

1. Industry's CFO Order No: 311-MHB/TSPCB/ZO-HYD/CFO/TS-iPASS/2020-89, Dated: 04.07.2020 which is valid upto 31.05.2021.
2. Hon'ble NGT Order dated 24.01.2020 in O.A. No. 189/2019.
3. The EE, RO, Hyderabad report dated: 18.07.2020.
4. The EE, RO, Hyderabad vide mail dated: 29.10.2020.
5. The Task Force Committee meeting held on 31.10.2020 at TSPCB, Zonal Office, Hyderabad.

* * *

With reference to 1st cited, the Hon'ble National Green Tribunal, Principal Bench, New Delhi, issued order dated 24.01.2020 in O.A No. 189/2019 of wherein, the Hon'ble NGT issued orders to assess and recover the environmental compensation after following the due procedure of hearing the concerned polluters i.e., pharmaceuticals formulation units.

Vide reference 2nd cited, the Environmental Engineer, Regional Office, Hyderabad Hyderabad has submitted the report to Zonal Office, Hyderabad on regarding the Environmental Compensation which may be assessed and imposed on the industry for the period during which the industry was non-compliant, as per the guidelines issued by CPCB.

The above issue was placed before the Task Force Committee meeting held at TSPCB, Zonal Office on 31.10.2020. The Committee noted that request made by the industry representatives to grant time for submitting their representation along with explanation pertaining to the non compliances of the industry. After detailed discussions, the committee considered the request of the industry and recommended to grant 15 days time for submitting their reply on the non compliances. The committee further recommended to intimate the industries regarding the non compliance of the directions issued to the industries and the number of days of violation.

As per the decision of the Committee, the industry is directed to submit their reply on the following for carrying out assessment of Environmental Compensation (EC) as per CPCB

guidelines and the TSPCB orders dated: 03.01.2020. The detailed assessment of EC is as follows:

S. No	Date of inspection	Action Taken on inspection	Day of inspection for compliance directions and violations observed	Number of days violation	Remarks
1.	09.11.2016	Board issued certain directions to the industry on 24.04.2017.	16.07.2017	249 days (from 09.11.2016 to 15.07.2017)	<p>As per the Joint Team Inspection report dated 19.07.2017, the following Non-compliance was observed</p> <ul style="list-style-type: none"> The industry is having below ground level tanks for collecting effluents before sending to CETP. The sample collected on 16.07.2017 (by Joint team) from the tank were loading to send the effluents to M/s. MANA CETP. As per the analysis results, the TDIS is 18240 mg/l which is exceeding the CETP inlet standard 5000 mg/l.
2.	16.07.2017	Board issued certain directions to the industry on 08.08.2017.	23.04.2018	281 days (from 16.07.2017 to 22.04.2018)	<p>As per the report dated 28.04.2018, the Non-compliance Board directions 08.08.2017 is as follows:</p> <ul style="list-style-type: none"> As per the directions, the industry has to provide above ground level collection tank. But, the industry has provided below ground level collection tank before sending to the CETP instead of above ground level tank.
3.	23.04.2018	The Board issued Closure Order to the industry on 03.05.2018.	10.05.2018	10 days (23.04.2018 to 02.05.2018)	<p>As per report dated 05.09.2018 The industry not operated from 03.05.2018 to 28.05.2018 (25 days)</p>
4.	10.05.2018	The Board issued Temporary Revocation of Closure Orders on 28.05.2018	23.08.2018	0	<p>As per report dated 05.09.2018 Not observed any violation.</p>
5.	23.08.2018	The Board issued Extension of Temporary Revocation of Closure Orders on 19.10.2018.	22.05.2019	0	<p>As per report dated 27.05.2019</p>
6.	22.05.2019	The Board issued Closure Order to the industry on 27.07.2019 for non-compliance of CFO	06.08.2019	66 days (from 22.05.2019 to 26.07.2019)	<p>As per report dated 07.08.2019 The Board has issued Closure Order to the industry for the following reasons:</p> <ul style="list-style-type: none"> The industry is constructing the new building and constructed ETP of 80 KLD and STP of 20 KLD without permission from the Board.

		conditions.			<ul style="list-style-type: none"> • The industry has not dismantled the existing below ground level effluent collection tanks. • The industry is not having storm water drains. During rainy season, the industry is discharging the effluents outside the industry premises along with the rain water during rains. • The industry is operating without obtaining valid revocation of closure orders.
7.	06.08.2019	The Board issued Temporary Revocation of Closure Order 06.09.2019	12.12.2019	0	As per report dated 20.12.2019
8.	12.12.2019	The Joint Committee by CPCB and TSPCB as per the Hon'ble NGT's directions to inspected the industry.	--	0	As per the CFO, the industry generates wastewater of about 89 KLD, whereas the industry has storage capacity of about 60 KLD only, which is not sufficient even for one day.
Total -				606 days	

Environmental Compensation (EC Calculation)

The following equation is used for estimating environmental compensation:

$$EC = PI \times N \times R \times S \times LF$$

Where,

EC = Environmental Compensation in INR

PI = Pollution Index of industrial sector

N = Number of days of violation took place

R = A factor in Rupees for EC

S = Factor for scale of operation

LF = Location factor

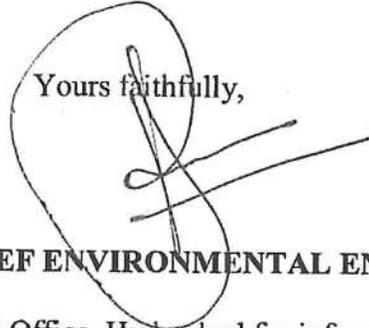
- i. **Pollution Index of industrial sector (PI):** The Board has categorized industry under Orange category. For Orange category of industries, average pollution index is 50.
- ii. **Number of days of violation (N):**
The number of days for which violation took place is considered as the period between the day of violation observed/due date of direction's compliance and the day of compliance verified by the Board as mentioned below:
- iii. **Scale of operation (S):**
The industry is considered as Large scale as per consent issued by Board. The scale of operation (L) for EC estimation is considered as 1.
- iv. **Location factor (LF):**
The industry is located at TSIIC-SEZ, Polepally (V), Jadcharla (M), Mahabubnagar District and the total population which is located about 5 km distance from the Jacherla municipal boundary of the city is 37,529 population and above. Thus location factor (LF) is considered as 1 for EC estimation.

v. **Factor in Rupees (R) (Rs):**

As per the environmental compensation estimation guidelines, factor of a maximum of Rs. 250/- may be considered for estimating environmental compensation.

In view of the above, you are directed to submit your representation on the above within 15 days to this office marking a copy to the Regional Office, Hyderabad for taking necessary further action.

Yours faithfully,



JOINT CHIEF ENVIRONMENTAL ENGINEER

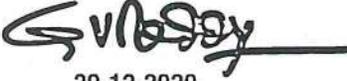
Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Hyderabad for information and necessary action.

**MINUTES OF THE COMMITTEE FOR TASK FORCE COMMITTEE MEETING
HELD ON 29.12.2020 OF THE ZONAL OFFICE - HYDERABAD TSPCB**

The following members have attended the meeting:

1. Dr. P. Srinivas Rao, Member
Retd. Chief Engineer
Irrigation & Command Area
Development

2. Sri. Goli Venkat Reddy, Member
Retd., Professor,
NIT Warangal


29-12-2020

Sri D. Krupanand, JCEE Member Convener

The following staff has attended the meeting:

1. Sri G. Hanumantha Reddy Senior Environmental Engineer
2. Smt. S. Madhuri Assistant Environmental Engineer
3. Smt. R. Sunitha Assistant Environmental Engineer

**MINUTES OF THE COMMITTEE FOR TASK FORCE COMMITTEE MEETING
HELD ON 29.12.2020 OF THE ZONAL OFFICE - HYDERABAD TSPCB**

S. No.	Name of the Industry and Address	Decision of the Committee
	M/s. Hetero Labs Ltd., Unit – I, Sy. Nos. 440-441, TSIIC, SEZ, Polepally (V), Jadcherla (M), Mahabubnagar District	<p>The committee recommendd to sought clarification from the RO with regard to the industry wise CFO order date with validity period for taking further necessary action.</p>
	M/s. Hetero Labs Ltd. Unit – II, TSIIC, SEZ, Sy.No.410 & 411, Polepally (V), Jodcherla (M), Mahabubnagar District	
	M/s. Hetero Biopharma Limited (Formerly Hetero Drugs Ltd., Unit – III), TSIIC SEZ Polepally (V), Jedcherla (M), Mahabubnagar District	
	M/s. Amneal Oncology Pvt. Ltd. (Formerly M/s. Epsilon Pharmaceuticals Private Limited), Plot No.A-3, S-4 & A-5A, Sy.No.411, 425 etc. TSIIC-SEZ, Polepally (V), Jadcherla (M), Mahabubnagar District	
	M/s. APL Health Care Ltd., Sy.No.410/P,411/P & 458/P, Plot No.S-1/B, TSIIC, SEZ, Polepally (V), Jadcherla (M), Mahabubnagar District	
	M/s. AurobindoPharma Ltd. Unit – VII, Sy.No.408 to 412, 418 to 435 etc. TSIIC SEZ, Polepally (V), Jadcherla (M), Mahabubnagar District	
	M/s. AurobindoPharma Ltd. Unit – XVI, Sy.No.408 to 412, 418 to 435 etc. SEZ-IP, Polepally (V), Jadcherla (M), Mahabubnagar District	
	M/s. Shri Kartikeya Pharma (SEZ Unit), Sy.No.408-412, 418-435, 437-445, Polepally (V), Jadcherla (M), Mahaboobnagar District	
	M/s. Mylan Laboratory, (Formerly M/s. Glochem Industries Ltd.), Sy.No.408, 410, Plot No.S-16 & S-17/A, TSIIC-SEZ, Polepally (V), Jadcharla (M), Mahabubnagar District	
	M/s. Shilpa Medicare Limited (Formerly Raichem Life Science Pvt. Ltd.), Plot No.S-20, S-21, S-22, S-23 & S-24-A at TSIIC-SEZ, Peddpally (V), Jadcherla (M), Mahabubnagar District	
	M/s. Evertrogen Life Sciences (Formerly M/s. Optimus Generics Ltd.), Plot No.S-8, S-13/P & S-14/P, TSIIC, SEZ, Green Industrial Park, Polepally (V), Jadcherla (M), Mahabubnagar District	
	M/s. Suvarna Apparel & Fashion Exports Limited, Sy.Nos.103 to 109 & 148 to 152, Rangareddyguda (V), Balanagar (M), Mahabubnagar District	



29-12-2020

Sri. Goli Venkat Reddy,
Retd., Professor,
NIT Warangal

JCEE
TSPCB, ZO-HYD

Dr. P. Srinivas Rao,
Retd. Chief Engineer
Irrigation & Command Area
Development

**MINUTES OF THE COMMITTEE FOR TASK FORCE COMMITTEE MEETING
HELD ON 02.01.2021 OF THE ZONAL OFFICE - HYDERABAD TSPCB**

The following members have attended the meeting:

1. Dr. P. Srinivas Rao, Member
Retd. Chief Engineer
Irrigation & Command Area
Development
2. Sri. Goli Venkat Reddy, Member
Retd., Professor,
NIT Warangal
- Sri D. Krupanand, JCEE Member Convener


02-01-2021

The following staff has attended the meeting:

1. Sri G. Hanumantha Reddy Senior Environmental Engineer
2. Smt. S. Madhuri Assistant Environmental Engineer
3. Smt. R. Sunitha Assistant Environmental Engineer

**MINUTES OF THE COMMITTEE FOR TASK FORCE COMMITTEE MEETING
HELD ON 02.01.2021 OF THE ZONAL OFFICE - HYDERABAD TSPCB**

S. No.	Name of the Industry and Address	Decision of the Committee
	M/s. Hetero Labs Ltd., Unit – I, Sy. Nos. 440-441, TSIIC, SEZ, Polepally (V), Jadcherla (M), Mahabubnagar District	Recommended to impose Environmental Compensation combindly for 3 units i.e., for a period of 1 year i.e., 365 days instead of 1084 days for each industry stating that all the 3 industries have common treatment facility, hence, the Environmental Compensation cannot be imposed on individual industry separately. Recommended for imposition of Environmental Compensation for a period of one year (365 days) EC Estimation = 50 X 365 X 100 X 1 X 1 = Rs. 18,25,000/-
	M/s. Hetero Labs Ltd. Unit – II, TSIIC, SEZ, Sy.No.410 & 411, Polepally (V), Jodcherla (M), Mahabubnagar District	
	M/s. Hetero Biopharma Limited (Formerly Hetero Drugs Ltd., Unit – III), TSIIC SEZ Polepally (V), Jedcherla (M), Mahabubnagar District	
	M/s. Amneal Oncology Pvt. Ltd. (Formerly M/s. Epsilon Pharmaceuticals Private Limited), Plot No.A-3, S-4 & A-5A, Sy.No.411, 425 etc. TSIIC-SEZ, Polepally (V), Jadcherla (M), Mahabubnagar District	Recommended for imposition of Environmental Compensation for a period of one year (365 days) EC Estimation = 50 X 365 X 100 X 1 X 1 = Rs. 18,25,000/-
	M/s. APL Health Care Ltd., Sy.No.410/P,411/P & 458/P, Plot No.S-1/B, TSIIC, SEZ, Polepally (V), Jadcherla (M), Mahabubnagar District	Recommended for imposition of Environmental Compensation for a period of one year (365 days) EC Estimation = 50 X 365 X 100 X 1 X 1 = Rs. 18,25,000/-.
	M/s. AurobindoPharma Ltd. Unit – VII, Sy.No.408 to 412, 418 to 435 etc. TSIIC SEZ, Polepally (V), Jadcherla (M), Mahabubnagar District	Recommended for imposition of Environmental Compensation for a period of one year (365 days) EC Estimation = 50 X 365 X 100 X 1 X 1 = Rs. 18,25,000/-
	M/s. AurobindoPharma Ltd. Unit – XVI, Sy.No.408 to 412, 418 to 435 etc. SEZ-IP, Polepally (V), Jadcherla (M), Mahabubnagar District	Recommended for imposition of Environmental Compensation for a period of one year (365 days) EC Estimation = 50 X 365 X 100 X 1 X 1 = Rs. 18,25,000/-

The minutes approved



02-01-2021
Sri. Goli Venkat Reddy,
Retd., Professor,

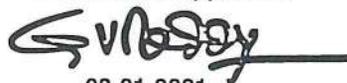
Dr. P. Srinivas Rao,
Retd. Chief Engineer

JCEE
TSPCB, ZO-HYD

**MINUTES OF THE COMMITTEE FOR TASK FORCE COMMITTEE MEETING
HELD ON 02.01.2021 OF THE ZONAL OFFICE - HYDERABAD TSPCB**

	M/s. Shri Kartikeya Pharma (SEZ Unit), Sy.No.408-412, 418-435, 437-445, Polepally (V), Jadcherla (M), Mahaboobnagar District	Recommended for imposition of Environmental Compensation for a period of six months (180 days) as the industry is a ayurvedic Aashwagandha extraction unit and pollution load is less. EC Estimation = 50 X 180 X 100 X 1 X 1 = Rs. 9,00,000/-
	M/s. Mylan Laboratory, (Formerly M/s. Glochem Industries Ltd.), Sy.No.408, 410, Plot No.S-16 & S-17/A, TSIIC-SEZ, Polepally (V), Jadcharla (M), Mahabubnagar District	Recommended for imposition of Environmental Compensation for a period of one year (365 days) EC Estimation = 50 X 365 X 100 X 1 X 1 = Rs. 18,25,000/-
	M/s. Shilpa Medicare Limited (Formerly Raichem Life Science Pvt. Ltd.), Plot No.S-20, S-21, S-22, S-23 & S-24-A at TSIIC-SEZ, Peddpally (V), Jadcherla (M), Mahabubnagar District	Recommended for imposition of Environmental Compensation for a period of one year (365 days) EC Estimation = 50 X 365 X 100 X 1 X 1 = Rs. 18,25,000/-
	M/s. Evertrogen Life Sciences (Formerly M/s. Optimus Generics Ltd.), Plot No.S-8, S-13/P & S-14/P, TSIIC, SEZ, Green Industrial Park, Polepally (V), Jadcherla (M), Mahabubnagar District	Recommended for imposition of Environmental Compensation for a period of one year (365 days) EC Estimation = 50 X 365 X 100 X 1 X 1 = Rs. 18,25,000/-
	M/s. Suvarna Apparel & Fashion Exports Limited, Sy.Nos.103 to 109 & 148 to 152, Rangareddyguda (V), Balanagar (M), Mahabubnagar District	Recommended to transfer the case to Head Office, TSPCB for imposing Environmental Compensation as the industry is red category industry as per the delegation of powers

The minutes approved



02-01-2021

**Dr. P. Srinivas Rao,
Retd. Chief Engineer
Irrigation & Command Area
Development**

**Sri. Goli Venkat Reddy,
Retd., Professor,
NIT Warangal**

**JCEE
TSPCB, ZO-HYD**

MINUTES OF THE COMMITTEE FOR TASK FORCE COMMITTEE MEETING HELD ON 02.01.2021 AT 11.30 AM OF THE TSPCB,
ZONAL OFFICE, HYDERABAD

The following members have attended the meeting:

1. Dr. P. Srinivas Rao,
Retd. Chief Engineer
Irrigation & Command Area Development
Member

2. Sri. Goli Venkat Reddy,
Retd., Professor,
NIT Warangal
Member

Sri D. Krupanand, JCEE
Member Convener


02-01-2021

The following staff has attended the meeting:

1. Sri G. Hanumantha Reddy
Senior Environmental Engineer
2. Smt. S. Madhuri
Assistant Environmental Engineer
3. Smt. R. Sunitha
Assistant Environmental Engineer

Dr. P. Srinivas Rao,
Retd. Chief Engineer
Irrigation & Command Area Development


02-01-2021
Sri. Goli Venkat Reddy,
Retd., Professor,
NIT Warangal

JCEE
TSPCB, ZO-HYD

**MINUTES OF THE COMMITTEE FOR TASK FORCE COMMITTEE MEETING HELD ON 02.01.2021 AT 11.30 AM OF THE TSPCB,
ZONAL OFFICE, HYDERABAD**

S. No.	Name of the Industry and Address	Decision of the Committee
1.	M/s. Hetero Labs Ltd., Unit – I, Sy. Nos. 440-441, TSIIC, SEZ, Polepally (V), Jadcherla (M), Mahabubnagar District	<ul style="list-style-type: none"> The Hon' ble National Green Tribunal, Principal Bench, New Delhi, issued order dated 24.01.2020 in O.A No. 189/2019 wherein, the Hon' ble NGT issued orders to assess and recover the Environmental Compensation after following the due procedure of hearing the concerned polluters i.e., pharmaceuticals formulation units (Ashwagandha Extraction).
2.	M/s. Hetero Labs Ltd. Unit – II, TSIIC, SEZ, Sy.No.410 & 411, Polepally (V), Jodcherla (M), Mahabubnagar District	<ul style="list-style-type: none"> The Environmental Engineer, Regional Office, Hyderabad Hyderabad has submitted the report to Zonal Office, Hyderabad regarding the Environmental Compensation which may be assessed and imposed on the industry for the period during which the industry was non-compliant, as per the guidelines issued by CPCB.
3.	M/s. Hetero Biopharma Limited (Formerly Hetero Drugs Ltd., Unit – III), TSIIC SEZ Polepally (V), Jedcherla (M), Mahabubnagar District	<ul style="list-style-type: none"> A letter was addressed to the industry and directed to submit their reply for carrying out assessment of Environmental Compensation (EC) as per CPCB guidelines and the TSPCB orders dated: 03.01.2020. The industry has submitted a reply on 25.11.2020 to the letter issued by the Board with regard to Environmental Compensation (EC). The issue was again discussed in the Task Force Committee meeting held on 29.12.2020 & 02.01.2021 at Zonal office, Hyderabad. The representative of the industry attended the meeting on 29.12.2020. The committee has reviewed the RO report dated: 18.07.2020 & the Joint committee report dated: 20.01.2020 constituted by the NGT, along with the reply submitted by the industry in detail. The committee noted that as per the RO report the No. of days of violation is 1084 days for each industry which amounts to 3,252 days for 3 industries. The RO has submitted that the 3 industries are having separate Consent for Operation (CFO) orders i.e., (M/s. Hetero Labs Ltd., Unit-I, Unit-II and M/s. Hetero Bio Pharma Limited (Formerly Hetero Drugs Ltd., Unit-III). However, all the 3 units are treating their process effluents (LTDS) and domestic sewage in combined ETP and STP located at M/s. Hetero Labs Ltd., Unit-I. The no. of days of violation for calculation of Environmental Compensation (EC) was calculated for individual industry even though there are having common ETP and STP. After detailed discussions, the committee has stated the following:

The minutes approved



Sri. Goli Venkat Reddy, 02-01-2021

Retd., Professor,
NIT Warangal

JCEE

TSPCB, ZO-HYD

Dr. P. Srinivas Rao,
Retd. Chief Engineer
Irrigation & Command Area Development

**MINUTES OF THE COMMITTEE FOR TASK FORCE COMMITTEE MEETING HELD ON 02.01.2021 AT 11.30 AM OF THE TSPCB,
ZONAL OFFICE, HYDERABAD**

	<ul style="list-style-type: none"> • The industry is a Pharmaceutical Formulation industry which falls under Orange category. • As per Joint Action committee report constituted by NGT there were no direct discharge of treated or untreated effluents outside the premises. Further, ground water samples collected from bore wells of agricultural fields from surroundings of SEZ used for irrigation meet the IS:11624-1986 (Reaffirmed 2009). • The soil sample collected from agricultural fields from northern side of the sludge where complainants fields are located, reveals that the pH of the soil is slightly alkaline, salinity effect is negligible as Electrical conductivity is reported less than $1dSm^{-1}$, Micro nutrients like Zinc & Copper are less than critical levels and Heavy Metals like Cadmium, Nickel, Lead and Chromium are less than permissible limits. • The Joint Action Committee has observed the industry has partially not complied with CFO conditions and Board directions only. • The committee based on the above has recommended to impose Environmental Compensation combindly for 3 units i.e., for a period of 1 year i.e., 365 days instead of 1084 days for each industry stating that all the 3 industries have common treatment facility, hence, the Environmental Compensation cannot be imposed on individual industry separately. The committee also recommended that the industry shall comply with Joint committee recommendations, Consent for Operation conditions and directions issued by the Board. <p>Environmental Compensation (EC Calculation)</p> <p>The following equation is used for estimating environmental compensation: $EC = PI \times N \times R \times S \times LF$</p> <p>Where, EC = Environmental Compensation in INR PI = Pollution Index of industrial sector N = Number of days of violation took place R = A factor in Rupees for EC</p>
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Dr. P. Srinivas Rao,
Retd. Chief Engineer
Irrigation & Command Area Development

The minutes approved



Sri. Goli Venkat Reddy 02-01-2021
Retd., Professor,
NIT Warangal

JCEE
TSPCB, ZO-HYD

**MINUTES OF THE COMMITTEE FOR TASK FORCE COMMITTEE MEETING HELD ON 02.01.2021 AT 11.30 AM OF THE TSPCB,
ZONAL OFFICE, HYDERABAD**

	<p>S = Factor for scale of operation LF = Location factor</p> <p>i. Pollution Index of industrial sector (PI): The Board has categorized industry under Orange category. For Orange category of industries, average pollution index is 50.</p> <p>ii. Number of days of violation (N): The number of days for which violation took place is considered as the period between the day of violation observed/due date of direction's compliance and the day of compliance verified by the Board as mentioned below:</p> <p>iii. Scale of operation (S): The industry is considered as Large scale as per consent issued by Board. The scale of operation (L) for EC estimation is considered as 1.</p> <p>iv. Location factor (LF): The industry is located at TSIIC-SEZ, Polepally (V), Jadcharla (M), Mahabubnagar District and the total population which is located about 5 km distance from the Jacherla municipal boundary of the city is 37,529 population and above. Thus location factor (LF) is considered as 1 for EC estimation.</p> <p>v. Factor in Rupees (R) (Rs): As per the environmental compensation estimation guidelines, factor of rupees a maximum of Rs.100/- may be considered.</p> <p>After detailed discussion and careful consideration of the material facts of the case and based on CPCB guidelines and as per Board Office order dt: 03.01.2020 issued on modalities /methodology of assessing, imposing and utilization of environmental compensation from the polluting units in the State of Telangana has arrived at the following and recommended to impose environmental compensation to the industry.</p> <p>Total nos. of days of violation (N) as 365 days, Pollution Index of industrial sector (PI) as 50, Scale of operation (S) as 1, Location</p>
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Sri. Goli Venkat Reddy, 02-01-2021

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MINUTES OF THE COMMITTEE FOR TASK FORCE COMMITTEE MEETING HELD ON 02.01.2021 AT 11.30 AM OF THE TSPCB,
ZONAL OFFICE, HYDERABAD

	Factor (LF) as 1 and Factor of Rupees (R) as Rs. 100/-.
	In view of the above, the environmental compensation is finalized as: $EC = 50 \times 365 \times 100 \times 1 \times 1 = \text{Rs. } 18,25,000/-$

Dr. P. Srinivas Rao,
Retd. Chief Engineer
Irrigation & Command Area Development

The minutes approved


02-01-2021

Sri. Goli Venkat Reddy,
Retd., Professor,
NIT Warangal

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**MINUTES OF THE COMMITTEE FOR TASK FORCE MEETING HELD ON 02.01.2021 AT 11.30 AM OF THE TSPCB,
ZONAL OFFICE, HYDERABAD**

<p>4. M/s. Armeal Oncology Pvt. Ltd. (Formerly M/s. Epsilon Pharmaceuticals Private Limited), Plot No.A-3, S-4 & A-5A, Sy.No.411, 425 etc. TSIIC-SEZ, Polepally (V), Jadcherla (M), Mahabubnagar District</p>	<ul style="list-style-type: none"> • The Hon' ble National Green Tribunal, Principal Bench, New Delhi, issued order dated 24.01.2020 in O.A No. 189/2019 wherein, the Hon' ble NGT issued orders to assess and recover the Environmental Compensation after following the due procedure of hearing the concerned polluters i.e., pharmaceuticals formulation units (Ashwagandha Extraction). • The Environmental Engineer, Regional Office, Hyderabad Hyderabad has submitted the report to Zonal Office, Hyderabad regarding the Environmental Compensation which may be assessed and imposed on the industry for the period during which the industry was non-compliant, as per the guidelines issued by CPCB. • A letter was addressed to the industry and directed to submit their reply for carrying out assessment of Environmental Compensation (EC) as per CPCB guidelines and the TSPCB orders dated: 03.01.2020. • The industry has submitted a reply on 21.11.2020 to the letter issued by the Board with regard to Environmental Compensation (EC). • The issue was again discussed in the Task Force Committee meeting held on 29.12.2020 & 02.01.2021 at Zonal office, Hyderabad. The representative of the industry attended the meeting on 29.12.2020. The committee has reviewed the RO report dated: 18.07.2020, & Joint committee report dated: 20.01.2020 constituted by the NGT, along with the reply submitted by the industry in detail. The committee noted that as per the RO report the No. of days of violation is 606 days. After detailed discussions, the committee has stated the following: <ul style="list-style-type: none"> • The industry is a Pharmaceutical Formulation industry which falls under Orange category. • As per Joint Action committee report constituted by NGT there were no direct discharge of treated or untreated effluents outside the premises. Further, ground water samples collected from bore wells of agricultural fields from surroundings of SEZ used for irrigation meet the IS:11624-1986 (Reaffirmed 2009).
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02-01-2021

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**MINUTES OF THE COMMITTEE FOR TASK FORCE COMMITTEE MEETING HELD ON 02.01.2021 AT 11.30 AM OF THE TSPCB,
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- The soil sample collected from agricultural fields from northern side of the sludge where complainants fields are located, reveals that the pH of the soil is slightly alkaline, salinity effect is negligible as Electrical conductivity is reported less than 1dSm-1, Micro nutrients like Zinc & Copper are less than critical levels and Heavy Metals like Cadmium, Nickel, Lead and Chromium are less than permissible limits.
- The Joint Action Committee has observed the industry has partially not complied with CFO conditions and Board directions.
- The committee based on the above has recommended to impose Environmental Compensation on the industry for a period of 365 days only (one year) as the industry is a Pharmaceutical Formulation unit. The committee also recommended that the industry shall comply with Joint committee recommendations, Consent for Operation conditions and directions issued by the Board.

Environmental Compensation (EC Calculation)

The following equation is used for estimating environmental compensation:

$$EC = PI \times N \times R \times S \times LF$$

Where,

EC = Environmental Compensation in INR

PI = Pollution Index of industrial sector

N = Number of days of violation took place

R = A factor in Rupees for EC

S = Factor for scale of operation

LF = Location factor

i. Pollution Index of industrial sector (PI): The Board has categorized industry under Orange category. For Orange category of industries, average pollution index is 50.

ii. Number of days of violation (N):

The number of days for which violation took place is considered as the period between the day of violation observed/due date of

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	<p>direction' s compliance and the day of compliance verified by the Board as mentioned below:</p> <p>iii. Scale of operation (S): The industry is considered as Large scale as per consent issued by Board. The scale of operation (L) for EC estimation is considered as 1.</p> <p>iv. Location factor (LF): The industry is located at TSIC-SEZ, Polepally (V), Jadcharla (M), Mahabubnagar District and the total population which is located about 5 km distance from the Jacherla municipal boundary of the city is 37,529 population and above. Thus location factor (LF) is considered as 1 for EC estimation.</p> <p>v. Factor in Rupees (R) (Rs): As per the environmental compensation estimation guidelines, factor of rupees a maximum of Rs.100/- may be considered.</p> <p>After detailed discussion and careful consideration of the material facts of the case and based on CPCB guidelines and as per Board Office order dt: 03.01.2020 issued on modalities /methodology of assessing, imposing and utilization of environmental compensation from the polluting units in the State of Telangana has arrived at the following and recommended to impose environmental compensation to the industry.</p> <p>Total nos. of days of violation (N) as 365 days, Pollution Index of industrial sector (PI) as 50, Scale of operation (S) as 1, Location Factor (LF) as 1 and Factor of Rupees (R) as Rs. 100/-.</p> <p>In view of the above, the environmental compensation is finalized as:</p> <p align="center">EC = 50 X 365 X 100 X 1 X 1 = Rs. 18,25,000/-</p>
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<p>5.</p>	<p>M/s. APL Health Care Ltd., Sy.No.410/P,411/P & 458/P, Plot No.S-1/B, TSIIC, SEZ, Polepally (V), Jadcherla (M), Mahabubnagar District</p>	<ul style="list-style-type: none"> • The Hon' ble National Green Tribunal, Principal Bench, New Delhi, issued order dated 24.01.2020 in O.A No. 189/2019 wherein, the Hon' ble NGT issued orders to assess and recover the Environmental Compensation after following the due procedure of hearing the concerned polluters i.e., pharmaceuticals formulation units (Ashwagandha Extraction). • The Environmental Engineer, Regional Office, Hyderabad has submitted the report to Zonal Office, Hyderabad regarding the Environmental Compensation which may be assessed and imposed on the industry for the period during which the industry was non-compliant, as per the guidelines issued by CPCB. • A letter was addressed to the industry and directed to submit their reply for carrying out assessment of Environmental Compensation (EC) as per CPCB guidelines and the TSPCB orders dated: 03.01.2020. • The industry has submitted a reply on 24.11.2020 to the letter issued by the Board with regard to Environmental Compensation (EC). • The issue was again discussed in the Task Force Committee meeting held on 29.12.2020 & 02.01.2021 at Zonal office, Hyderabad. The representative of the industry attended the meeting on 29.12.2020. The committee has reviewed the RO report dated: 18.07.2020, & Joint committee report dated: 20.01.2020 constituted by the NGT, along with the reply submitted by the industry in detail. The committee noted that as per the RO report the No. of days of violation is 1329 days. After detailed discussions, the committee has stated the following: • The industry is a Pharmaceutical Formulation industry which falls under Orange category. • As per Joint Action committee report constituted by NGT there were no direct discharge of treated or untreated effluents outside the premises. Further, ground water samples collected from bore wells of agricultural fields from surroundings of SEZ used for irrigation meet the IS:11624-1986 (Reaffirmed 2009).
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**MINUTES OF THE COMMITTEE FOR TASK FORCE COMMITTEE MEETING HELD ON 02.01.2021 AT 11.30 AM OF THE TSPCB,
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	<ul style="list-style-type: none"> • The soil sample collected from agricultural fields from northern side of the sludge where complainants fields are located, reveals that the pH of the soil is slightly alkaline, salinity effect is negligible as Electrical conductivity is reported less than 1dSm-1, Micro nutrients like Zinc & Copper are less than critical levels and Heavy Metals like Cadmium, Nickel, Lead and Chromium are less than permissible limits. • The Joint Action Committee has observed the industry has partially not complied with CFO conditions and Board directions. • The committee based on the above has recommended to impose Environmental Compensation on the industry for a period of 365 days only (one year) as the industry is a Pharmaceutical Formulation unit. The committee also recommended that the industry shall comply with Joint committee recommendations, Consent for Operation conditions and directions issued by the Board. <p>Environmental Compensation (EC Calculation)</p> <p>The following equation is used for estimating environmental compensation:</p> $EC = PI \times N \times R \times S \times LF$ <p>Where, EC = Environmental Compensation in INR PI = Pollution Index of industrial sector N = Number of days of violation took place R = A factor in Rupees for EC S = Factor for scale of operation LF = Location factor</p> <p>i. Pollution Index of industrial sector (PI): The Board has categorized industry under Orange category. For Orange category of industries, average pollution index is 50.</p> <p>ii. Number of days of violation (N): The number of days for which violation took place is considered as the period between the day of violation observed/due date of</p>
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Sri. Goli Venkat Reddy, 02-01-2021

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	<p>direction' s compliance and the day of compliance verified by the Board as mentioned below:</p> <p>iii. Scale of operation (S): The industry is considered as Large scale as per consent issued by Board. The scale of operation (L) for EC estimation is considered as 1.</p> <p>iv. Location factor (LF): The industry is located at TSIIIC-SEZ, Polepally (V), Jadcharla (M), Mahabubnagar District and the total population which is located about 5 km distance from the Jacherla municipal boundary of the city is 37,529 population and above. Thus location factor (LF) is considered as 1 for EC estimation.</p> <p>v. Factor in Rupees (R) (Rs): As per the environmental compensation estimation guidelines, factor of rupees a maximum of Rs.100/- may be considered.</p> <p>After detailed discussion and careful consideration of the material facts of the case and based on CPCB guidelines and as per Board Office order dt: 03.01.2020 issued on modalities /methodology of assessing, imposing and utilization of environmental compensation from the polluting units in the State of Telangana has arrived at the following and recommended to impose environmental compensation to the industry.</p> <p>Total nos. of days of violation (N) as 365 days , Pollution Index of industrial sector (PI) as 50, Scale of operation (S) as 1, Location Factor (LF) as 1 and Factor of Rupees (R) as Rs. 100/-.</p> <p>In view of the above, the environmental compensation is finalized as:</p> <p style="text-align: right;">EC = 50 X 365 X 100 X 1 X 1 = Rs. 18,25,000/-</p>
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Dr. P. Srinivas Rao,
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Irrigation & Command Area Development

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<p>6. M/s. AurobindoPharma Ltd. Unit – VII, Sy.No.408 to 412, 418 to 435 etc. TSIIIC SEZ, Polepally (V), Jadcherla (M), Mahabubnagar District</p>	<ul style="list-style-type: none"> • The Hon' ble National Green Tribunal, Principal Bench, New Delhi, issued order dated 24.01.2020 in O.A No. 189/2019 wherein, the Hon' ble NGT issued orders to assess and recover the Environmental Compensation after following the due procedure of hearing the concerned polluters i.e., pharmaceuticals formulation units (Ashwagandha Extraction). • The Environmental Engineer, Regional Office, Hyderabad has submitted the report to Zonal Office, Hyderabad regarding the Environmental Compensation which may be assessed and imposed on the industry for the period during which the industry was non-compliant, as per the guidelines issued by CPCB. • A letter was addressed to the industry and directed to submit their reply for carrying out assessment of Environmental Compensation (EC) as per CPCB guidelines and the TSPCB orders dated: 03.01.2020. • The industry has submitted a reply on 24.11.2020 to the letter issued by the Board with regard to Environmental Compensation (EC). • The issue was again discussed in the Task Force Committee meeting held on 29.12.2020 & 02.01.2021 at Zonal office, Hyderabad. The representative of the industry attended the meeting on 29.12.2020. The committee has reviewed the RO report dated: 18.07.2020, & Joint committee report dated: 20.01.2020 constituted by the NGT, along with the reply submitted by the industry in detail. The committee noted that as per the RO report the No. of days of violation is 1126 days. After detailed discussions, the committee has stated the following: <ul style="list-style-type: none"> • The industry is a Pharmaceutical Formulation industry which falls under Orange category. • As per Joint Action committee report constituted by NGT there were no direct discharge of treated or untreated effluents outside the premises. Further, ground water samples collected from bore wells of agricultural fields from surroundings of SEZ used for irrigation meet the IS:11624-1986 (Reaffirmed 2009). • The soil sample collected from agricultural fields from northern side of the sludge where complainants fields are located, reveals that
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	<p>the pH of the soil is slightly alkaline, salinity effect is negligible as Electrical conductivity is reported less than 1dSm-1, Micro nutrients like Zinc & Copper are less than critical levels and Heavy Metals like Cadmium, Nickel, Lead and Chromium are less than permissible limits.</p> <ul style="list-style-type: none"> • The Joint Action Committee has observed the industry has partially not complied with CFO conditions and Board directions. • The committee based on the above has recommended to impose Environmental Compensation on the industry for a period of 365 days only (one year) as the industry is a Pharmaceutical Formulation unit. The committee also recommended that the industry shall comply with Joint committee recommendations, Consent for Operation conditions and directions issued by the Board. <p>Environmental Compensation (EC Calculation)</p> <p>The following equation is used for estimating environmental compensation: $EC = PI \times N \times R \times S \times LF$</p> <p>Where, EC = Environmental Compensation in INR PI = Pollution Index of industrial sector N = Number of days of violation took place R = A factor in Rupees for EC S = Factor for scale of operation LF = Location factor</p> <p>i. Pollution Index of industrial sector (PI): The Board has categorized industry under Orange category. For Orange category of industries, average pollution index is 50.</p> <p>ii. Number of days of violation (N): The number of days for which violation took place is considered as the period between the day of violation observed/due date of direction's compliance and the day of compliance verified by the Board as mentioned below:</p>
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	<p>iii. Scale of operation (S): The industry is considered as Large scale as per consent issued by Board. The scale of operation (L) for EC estimation is considered as 1.</p> <p>iv. Location factor (LF): The industry is located at TSIIIC-SEZ, Polepally (V), Jadcharla (M), Mahabubnagar District and the total population which is located about 5 km distance from the Jacherla municipal boundary of the city is 37,529 population and above. Thus location factor (LF) is considered as 1 for EC estimation.</p> <p>v. Factor in Rupees (R) (Rs): As per the environmental compensation estimation guidelines, factor of rupees a maximum of Rs.100/- may be considered.</p> <p>After detailed discussion and careful consideration of the material facts of the case and based on CPCB guidelines and as per Board Office order dt: 03.01.2020 issued on modalities /methodology of assessing, imposing and utilization of environmental compensation from the polluting units in the State of Telangana has arrived at the following and recommended to impose environmental compensation to the industry.</p> <p>Total nos. of days of violation (N) as 365 days, Pollution Index of industrial sector (PI) as 50, Scale of operation (S) as 1, Location Factor (LF) as 1 and Factor of Rupees (R) as Rs. 100/-.</p> <p>In view of the above, the environmental compensation is finalized as:</p> <p align="center">EC = 50 X 365 X 100 X 1 X 1 = Rs. 18,25,000/-</p>
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<p>7. M/s. AurobindoPharma Ltd. Unit - XVI, Sy.No.408 to 412, 418 to 435 etc. SEZ-IP, Polepally (V), Jadcherla (M), Mahabubnagar District</p>	<ul style="list-style-type: none"> • The Hon' ble National Green Tribunal, Principal Bench, New Delhi, issued order dated 24.01.2020 in O.A No. 189/2019 wherein, the Hon' ble NGT issued orders to assess and recover the Environmental Compensation after following the due procedure of hearing the concerned polluters i.e., pharmaceuticals formulation units (Ashwagandha Extraction). • The Environmental Engineer, Regional Office, Hyderabad has submitted the report to Zonal Office, Hyderabad regarding the Environmental Compensation which may be assessed and imposed on the industry for the period during which the industry was non-compliant, as per the guidelines issued by CPCB. • A letter was addressed to the industry and directed to submit their reply for carrying out assessment of Environmental Compensation (EC) as per CPCB guidelines and the TSPCB orders dated: 03.01.2020. • The industry has submitted a reply on 24.11.2020 to the letter issued by the Board with regard to Environmental Compensation (EC). • The issue was again discussed in the Task Force Committee meeting held on 29.12.2020 & 02.01.2021 at Zonal office, Hyderabad. The representative of the industry attended the meeting on 29.12.2020. The committee has reviewed the RO report dated: 18.07.2020, & Joint committee report dated: 20.01.2020 constituted by the NGT, along with the reply submitted by the industry in detail. The committee noted that as per the RO report the No. of days of violation is 1125 days. After detailed discussions, the committee has stated the following: • The industry is a Pharmaceutical Formulation industry which falls under Orange category. • As per Joint Action committee report constituted by NGT there were no direct discharge of treated or untreated effluents outside the premises. Further, ground water samples collected from bore wells of agricultural fields from surroundings of SEZ used for irrigation meet the IS:11624-1986 (Reaffirmed 2009). • The soil sample collected from agricultural fields from northern side of the sludge where complainants fields are located, reveals that
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	<p>the pH of the soil is slightly alkaline, salinity effect is negligible as Electrical conductivity is reported less than 1dSm-1, Micro nutrients like Zinc & Copper are less than critical levels and Heavy Metals like Cadmium, Nickel, Lead and Chromium are less than permissible limits.</p> <ul style="list-style-type: none"> • The Joint Action Committee has observed the industry has partially not complied with CFO conditions and Board directions. • The committee based on the above has recommended to impose Environmental Compensation on the industry for a period of 365 days only (one year) as the industry is a Pharmaceutical Formulation unit. The committee also recommended that the industry shall comply with Joint committee recommendations, Consent for Operation conditions and directions issued by the Board. <p>Environmental Compensation (EC Calculation)</p> <p>The following equation is used for estimating environmental compensation:</p> $EC = PI \times N \times R \times S \times LF$ <p>Where, EC = Environmental Compensation in INR PI = Pollution Index of industrial sector N = Number of days of violation took place R = A factor in Rupees for EC S = Factor for scale of operation LF = Location factor</p> <p>i. Pollution Index of industrial sector (PI): The Board has categorized industry under Orange category. For Orange category of industries, average pollution index is 50.</p> <p>ii. Number of days of violation (N): The number of days for which violation took place is considered as the period between the day of violation observed/due date of direction's compliance and the day of compliance verified by the Board as mentioned below:</p>
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		<p>iii. Scale of operation (S): The industry is considered as Large scale as per consent issued by Board. The scale of operation (L) for EC estimation is considered as 1.</p> <p>iv. Location factor (LF): The industry is located at TSIIC-SEZ, Polepally (V), Jadcharla (M), Mahabubnagar District and the total population which is located about 5 km distance from the Jacherla municipal boundary of the city is 37,529 population and above. Thus location factor (LF) is considered as 1 for EC estimation.</p> <p>v. Factor in Rupees (R) (Rs): As per the environmental compensation estimation guidelines, factor of rupees a maximum of Rs.100/- may be considered.</p> <p>After detailed discussion and careful consideration of the material facts of the case and based on CPCB guidelines and as per Board Office order dt: 03.01.2020 issued on modalities /methodology of assessing, imposing and utilization of environmental compensation from the polluting units in the State of Telangana has arrived at the following and recommended to impose environmental compensation to the industry.</p> <p>Total nos. of days of violation (N) as 365 days, Pollution Index of industrial sector (PI) as 50, Scale of operation (S) as 1, Location Factor (LF) as 1 and Factor of Rupees (R) as Rs. 100/-.</p> <p>In view of the above, the environmental compensation is finalized as:</p> <p style="text-align: center;">EC = 50 X 365 X 100 X 1 X 1 = Rs. 18,25,000/-</p>
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**MINUTES OF THE COMMITTEE FOR TASK FORCE COMMITTEE MEETING HELD ON 02.01.2021 AT 11.30 AM OF THE TSPCB,
ZONAL OFFICE, HYDERABAD**

8.	<p>M/s. Shri Kartikeya Pharma (SEZ Unit), Sy.No.408-412, 418-435, 437-445, Polepally (V), Jacherla (M), Mahaboobnagar District</p>	<ul style="list-style-type: none"> • The Hon' ble National Green Tribunal, Principal Bench, New Delhi, issued order dated 24.01.2020 in O.A No. 189/2019 wherein, the Hon' ble NGT issued orders to assess and recover the Environmental Compensation after following the due procedure of hearing the concerned polluters i.e., pharmaceuticals formulation units (Ashwagandha Extraction). • The Environmental Engineer, Regional Office, Hyderabad has submitted the report to Zonal Office, Hyderabad regarding the Environmental Compensation which may be assessed and imposed on the industry for the period during which the industry was non-compliant, as per the guidelines issued by CPCB. • A letter was addressed to the industry and directed to submit their reply for carrying out assessment of Environmental Compensation (EC) as per CPCB guidelines and the TSPCB orders dated: 03.01.2020. • The industry has submitted a reply on 25.11.2020 to the letter issued by the Board with regard to Environmental Compensation (EC). • The issue was again discussed in the Task Force Committee meeting held on 29.12.2020 & 02.01.2021 at Zonal office, Hyderabad. The representative of the industry attended the meeting on 29.12.2020. The committee has reviewed the RO report dated: 18.07.2020, & Joint committee report dated: 20.01.2020 constituted by the NGT, along with the reply submitted by the industry in detail. The committee noted that as per the RO report the No. of days of violation is 950 days. After detailed discussions, the committee has stated the following: <ul style="list-style-type: none"> • The industry is a Ayurvedic Ashwagandha Extraction industry only which falls under Orange category. • As per Joint Action committee report constituted by NGT there were no direct discharge of treated or untreated effluents outside the premises. Further, ground water samples collected from bore wells of agricultural fields from surroundings of SEZ used for irrigation meet the IS:11624-1986 (Reaffirmed 2009). • The soil sample collected from agricultural fields from northern side of the sludge where complainants fields are located, reveals that the pH of the soil is slightly alkaline, salinity effect is negligible as Electrical conductivity is reported less than 1dSm^{-1}, Micro nutrients
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The minutes approved


02-01-2021

Dr. P. Srinivas Rao,
Retd. Chief Engineer
Irrigation & Command Area Development

Sri. Goli Venkat Reddy,
Retd., Professor,
NIT Warangal

JCEE
TSPCB, ZO-HYD

**MINUTES OF THE COMMITTEE FOR TASK FORCE COMMITTEE MEETING HELD ON 02.01.2021 AT 11.30 AM OF THE TSPCB,
ZONAL OFFICE, HYDERABAD**

	<p>like Zinc & Copper are less than critical levels and Heavy Metals like Cadmium, Nickel, Lead and Chromium are less than permissible limits.</p> <ul style="list-style-type: none"> • The Joint Action Committee has observed the industry has partially not complied with CFO conditions and Board directions. • The committee based on the above has recommended to impose Environmental Compensation on the industry for a period of 180 days only (6 months) as the industry is ayurvedic Aashwagandha extraction industry where the pollution load is very less. The committee also recommended that the industry shall comply with Joint committee recommendations, Consent for Operation conditions and directions issued by the Board. <p>Environmental Compensation (EC Calculation)</p> <p>The following equation is used for estimating environmental compensation: $EC = PI \times N \times R \times S \times LF$ Where, EC = Environmental Compensation in INR PI = Pollution Index of industrial sector N = Number of days of violation took place R = A factor in Rupees for EC S = Factor for scale of operation LF = Location factor</p> <p>i. Pollution Index of industrial sector (PI): The Board has categorized industry under Orange category. For Orange category of industries, average pollution index is 50.</p> <p>ii. Number of days of violation (N): The number of days for which violation took place is considered as the period between the day of violation observed/due date of direction's compliance and the day of compliance verified by the Board as mentioned below:</p>
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Dr. P. Srinivas Rao,
Retd. Chief Engineer
Irrigation & Command Area Development

The minutes approved



02-01-2021
Sri. Goli Venkat Reddy,
Retd., Professor,
NIT Warangal

JCEE
TSPCB, ZO-HYD

**MINUTES OF THE COMMITTEE FOR TASK FORCE COMMITTEE MEETING HELD ON 02.01.2021 AT 11.30 AM OF THE TSPCB,
ZONAL OFFICE, HYDERABAD**

	<p>iii. Scale of operation (S): The industry is considered as Large scale as per consent issued by Board. The scale of operation (L) for EC estimation is considered as 1.</p> <p>iv. Location factor (LF): The industry is located at TSIIIC-SEZ, Polepally (V), Jadcharla (M), Mahabubnagar District and the total population which is located about 5 km distance from the Jacherla municipal boundary of the city is 37,529 population and above. Thus location factor (LF) is considered as 1 for EC estimation.</p> <p>v. Factor in Rupees (R) (Rs): As per the environmental compensation estimation guidelines, factor of rupees a maximum of Rs.100/- may be considered.</p> <p>After detailed discussion and careful consideration of the material facts of the case and based on CPCB guidelines and as per Board Office order dt: 03.01.2020 issued on modalities /methodology of assessing, imposing and utilization of environmental compensation from the polluting units in the State of Telangana has arrived at the following and recommended to impose environmental compensation to the industry.</p> <p>Total nos. of days of violation (N) as 180 days, Pollution Index of industrial sector (PI) as 50, Scale of operation (S) as 1, Location Factor (LF) as 1 and Factor of Rupees (R) as Rs. 100/-</p> <p>In view of the above, the environmental compensation is finalized as:</p> <p align="center">EC = 50 X 180X 100 X 1 X 1 = Rs. 9,00,000/-</p>
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The minutes approved



02-01-2021

Sri. Goli Venkat Reddy,
Retd., Professor,
NIT Warangal

Dr. P. Srinivas Rao,
Retd. Chief Engineer
Irrigation & Command Area Development

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TSPCB, ZO-HYD

**MINUTES OF THE COMMITTEE FOR TASK FORCE COMMITTEE MEETING HELD ON 02.01.2021 AT 11.30 AM OF THE TSPCB,
ZONAL OFFICE, HYDERABAD**

9.	M/s. Mylan Laboratory, (Formerly M/s. Glochem Industries Ltd.), Sy.No.408, 410, Plot No.S-16 & S-17/A, TSIC-SEZ, Polepally (V), Jadcharla (M), Mahabubnagar District	<ul style="list-style-type: none"> • The Hon'ble National Green Tribunal, Principal Bench, New Delhi, issued order dated 24.01.2020 in O.A No. 189/2019 wherein, the Hon'ble NGT issued orders to assess and recover the Environmental Compensation after following the due procedure of hearing the concerned polluters i.e., pharmaceuticals formulation units (Ashwagandha Extraction). • The Environmental Engineer, Regional Office, Hyderabad Hyderabad has submitted the report to Zonal Office, Hyderabad regarding the Environmental Compensation which may be assessed and imposed on the industry for the period during which the industry was non-compliant, as per the guidelines issued by CPCB. • A letter was addressed to the industry and directed to submit their reply for carrying out assessment of Environmental Compensation (EC) as per CPCB guidelines and the TSPCB orders dated: 03.01.2020. • The industry has submitted a reply on 23.11.2020 to the letter issued by the Board with regard to Environmental Compensation (EC). • The issue was again discussed in the Task Force Committee meeting held on 29.12.2020 & 02.01.2021 at Zonal office, Hyderabad. The representative of the industry attended the meeting on 29.12.2020. The committee has reviewed the RO report dated: 18.07.2020, & Joint committee report dated: 20.01.2020 constituted by the NGT, along with the reply submitted by the industry in detail. The committee noted that as per the RO report the No. of days of violation is 763 days. After detailed discussions, the committee has stated the following: <ul style="list-style-type: none"> • The industry is a Pharmaceutical Formulation industry which falls under Orange category. • As per Joint Action committee report constituted by NGT there were no direct discharge of treated or untreated effluents outside the premises. Further, ground water samples collected from bore wells of agricultural fields from surroundings of SEZ used for irrigation meet the IS:11624-1986 (Reaffirmed 2009). • The soil sample collected from agricultural fields from northern side of the sludge where complainants fields are located, reveals that the pH of the soil is slightly alkaline, salinity effect is negligible as Electrical conductivity is reported less than 1dSm-1, Micro
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The minutes approved



02-01-2021
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Irrigation & Command Area Development

**MINUTES OF THE COMMITTEE FOR TASK FORCE COMMITTEE MEETING HELD ON 02.01.2021 AT 11.30 AM OF THE TSPCB,
ZONAL OFFICE, HYDERABAD**

	<p>nutrients like Zinc & Copper are less than critical levels and Heavy Metals like Cadmium, Nickel, Lead and Chromium are less than permissible limits.</p> <ul style="list-style-type: none"> The Joint Action Committee has observed the industry has partially not complied with CFO conditions and Board directions. The committee based on the above has recommended to impose Environmental Compensation on the industry for a period of 365 days only (one year) as the industry is a Pharmaceutical Formulation unit. The committee also recommended that the industry shall comply with Joint committee recommendations, Consent for Operation conditions and directions issued by the Board. <p>Environmental Compensation (EC Calculation)</p> <p>The following equation is used for estimating environmental compensation:</p> $EC = PI \times N \times R \times S \times LF$ <p>Where, EC = Environmental Compensation in INR PI = Pollution Index of industrial sector N = Number of days of violation took place R = A factor in Rupees for EC S = Factor for scale of operation LF = Location factor</p> <p>i. Pollution Index of industrial sector (PI): The Board has categorized industry under Orange category. For Orange category of industries, average pollution index is 50.</p> <p>ii. Number of days of violation (N): The number of days for which violation took place is considered as the period between the day of violation observed/due date of direction's compliance and the day of compliance verified by the Board as mentioned below:</p>
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The minutes approved


 02-01-2021

Dr. P. Srinivas Rao,
 Retd. Chief Engineer
 Irrigation & Command Area Development

Sri. Goll Venkat Reddy,
 Retd., Professor,
 NIT Warangal

JCEE
 TSPCB, ZO-HYD

**MINUTES OF THE COMMITTEE FOR TASK FORCE COMMITTEE MEETING HELD ON 02.01.2021 AT 11.30 AM OF THE TSPCB,
ZONAL OFFICE, HYDERABAD**

	<p>iii. Scale of operation (S): The industry is considered as Large scale as per consent issued by Board. The scale of operation (L) for EC estimation is considered as 1.</p> <p>iv. Location factor (LF): The industry is located at TSIIC-SEZ, Polepally (V), Jadcharla (M), Mahabubnagar District and the total population which is located about 5 km distance from the Jacherla municipal boundary of the city is 37,529 population and above. Thus location factor (LF) is considered as 1 for EC estimation.</p> <p>v. Factor in Rupees (R) (Rs): As per the environmental compensation estimation guidelines, factor of rupees a maximum of Rs.100/- may be considered.</p> <p>After detailed discussion and careful consideration of the material facts of the case and based on CPCB guidelines and as per Board Office order dt: 03.01.2020 issued on modalities /methodology of assessing, imposing and utilization of environmental compensation from the polluting units in the State of Telangana has arrived at the following and recommended to impose environmental compensation to the industry.</p> <p>Total nos. of days of violation (N) as 365 days, Pollution Index of industrial sector (PI) as 50, Scale of operation (S) as 1, Location Factor (LF) as 1 and Factor of Rupees (R) as Rs. 100/-.</p> <p>In view of the above, the environmental compensation is finalized as:</p> <p align="center">EC = 50 X 365 X 100 X 1 X 1 = Rs. 18,25,000/-</p>
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The minutes approved



02-01-2021
Sri. Goli Venkat Reddy,
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**MINUTES OF THE COMMITTEE FOR TASK FORCE COMMITTEE MEETING HELD ON 02.01.2021 AT 11.30 AM OF THE TSPCB,
ZONAL OFFICE, HYDERABAD**

10.	M/s. Shitpa Medicare Limited (Formerly Raichem Life Science Pvt. Ltd.), Plot No.S-20, S-21, S-22, S-23 & S-24-A at TSIIC-SEZ, Peddally (V), Jadcherla (M), Mahabubnagar District	<ul style="list-style-type: none"> • The Hon' ble National Green Tribunal, Principal Bench, New Delhi, issued order dated 24.01.2020 in O.A No. 189/2019 wherein, the Hon' ble NGT issued orders to assess and recover the Environmental Compensation (EC) after following the due procedure of hearing the concerned polluters i.e., pharmaceuticals formulation units (Ashwagandha Extraction). • The Environmental Engineer, Regional Office, Hyderabad Hyderabad has submitted the report to Zonal Office, Hyderabad regarding the Environmental Compensation which may be assessed and imposed on the industry for the period during which the industry was non-compliant, as per the guidelines issued by CPCB. • A letter was addressed to the industry and directed to submit their reply for carrying out assessment of Environmental Compensation (EC) as per CPCB guidelines and the TSPCB orders dated: 03.01.2020. • The industry has not submitted a reply to the letter issued by the Board with regard to Environmental Compensation (EC). • The issue was again discussed in the Task Force Committee meeting held on 29.12.2020 & 02.01.2021 at Zonal office, Hyderabad. The representative of the industry attended the meeting on 29.12.2020. The committee has reviewed the RO report dated: 18.07.2020, & Joint committee report dated: 20.01.2020 constituted by the NGT in detail. The committee noted that as per the RO report the No. of days of violation is 1318 days. After detailed discussions, the committee has stated the following: <ul style="list-style-type: none"> • The industry is a Pharmaceutical Formulation industry which falls under Orange category. • As per Joint Action committee report constituted by NGT there were no direct discharge of treated or untreated effluents outside the premises. Further, ground water samples collected from bore wells of agricultural fields from surroundings of SEZ used for irrigation meet the IS:11624-1986 (Reaffirmed 2009). • The soil sample collected from agricultural fields from northern side of the sludge where complainants fields are located, reveals that the pH of the soil is slightly alkaline, salinity effect is negligible as Electrical conductivity is reported less than 1dSm-1, Micro nutrients like Zinc & Copper are less than critical levels and Heavy Metals like Cadmium, Nickel, Lead and Chromium are less than permissible limits.
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The minutes approved


02-01-2021

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**MINUTES OF THE COMMITTEE FOR TASK FORCE COMMITTEE MEETING HELD ON 02.01.2021 AT 11.30 AM OF THE TSPCB,
ZONAL OFFICE, HYDERABAD**

	<ul style="list-style-type: none"> • The Joint Action Committee has observed the industry has partially not complied with CFO conditions and Board directions. • The committee based on the above has recommended to impose Environmental Compensation on the industry for a period of 365 days only (one year) as the industry is a Pharmaceutical Formulation unit. The committee also recommended that the industry shall comply with Joint committee recommendations, Consent for Operation conditions and directions issued by the Board. <p>Environmental Compensation (EC Calculation)</p> <p>The following equation is used for estimating environmental compensation: $EC = PI \times N \times R \times S \times LF$ Where, EC = Environmental Compensation in INR PI = Pollution Index of industrial sector N = Number of days of violation took place R = A factor in Rupees for EC S = Factor for scale of operation LF = Location factor</p> <p>i. Pollution Index of industrial sector (PI): The Board has categorized industry under Orange category. For Orange category of industries, average pollution index is 50.</p> <p>ii. Number of days of violation (N): The number of days for which violation took place is considered as the period between the day of violation observed/due date of direction's compliance and the day of compliance verified by the Board as mentioned below:</p> <p>iii. Scale of operation (S): The industry is considered as Large scale as per consent issued by Board. The scale of operation (L) for EC estimation is considered as 1.</p>
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Dr. P. Srinivas Rao,
 Retd. Chief Engineer
 Irrigation & Command Area Development

The minutes approved



02-01-2021
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**MINUTES OF THE COMMITTEE FOR TASK FORCE COMMITTEE MEETING HELD ON 02.01.2021 AT 11.30 AM OF THE TSPCB,
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	<p>iv. Location factor (LF): The industry is located at TSIIIC-SEZ, Polepally (V), Jadcharla (M), Mahabubnagar District and the total population which is located about 5 km distance from the Jacherla municipal boundary of the city is 37,529 population and above. Thus location factor (LF) is considered as 1 for EC estimation.</p> <p>v. Factor in Rupees (R) (Rs): As per the environmental compensation estimation guidelines, factor of rupees a maximum of Rs.100/- may be considered.</p> <p>After detailed discussion and careful consideration of the material facts of the case and based on CPCB guidelines and as per Board Office order dt: 03.01.2020 issued on modalities /methodology of assessing, imposing and utilization of environmental compensation from the polluting units in the State of Telangana has arrived at the following and recommended to impose environmental compensation to the industry.</p> <p>Total nos. of days of violation (N) as 365 days, Pollution Index of industrial sector (PI) as 50, Scale of operation (S) as 1, Location Factor (LF) as 1 and Factor of Rupees (R) as Rs. 100/-.</p> <p>In view of the above, the environmental compensation is finalized as:</p> <p align="center">EC = 50 X 365 X 100 X 1 X 1 = Rs. 18,25,000/-</p>
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The minutes approved



02-01-2021
Sri. Goli Venkat Reddy,

Retd., Professor,
NIT Warangal

Dr. P. Srinivas Rao,
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JCEE
TSPCB, ZO-HYD

**MINUTES OF THE COMMITTEE FOR TASK FORCE COMMITTEE MEETING HELD ON 02.01.2021 AT 11.30 AM OF THE TSPCB,
ZONAL OFFICE, HYDERABAD**

11.	<p>M/s. Evertrogen Life Sciences (Formerly M/s. Optimus Generics Ltd.), Plot No.S-8, S-13/P & S-14/P, TSIIC, SEZ, Green Industrial Park, Polepally (V), Jadcherla (M), Mahabubnagar District</p>	<ul style="list-style-type: none"> • The Hon' ble National Green Tribunal, Principal Bench, New Delhi, issued order dated 24.01.2020 in O.A No. 189/2019 wherein, the Hon' ble NGT issued orders to assess and recover the Environmental Compensation (EC) after following the due procedure of hearing the concerned polluters i.e., pharmaceuticals formulation units (Ashwagandha Extraction). • The Environmental Engineer, Regional Office, Hyderabad has submitted the report to Zonal Office, Hyderabad regarding the Environmental Compensation which may be assessed and imposed on the industry for the period during which the industry was non-compliant, as per the guidelines issued by CPCB. • A letter was addressed to the industry and directed to submit their reply for carrying out assessment of Environmental Compensation (EC) as per CPCB guidelines and the TSPCB orders dated: 03.01.2020. • The industry has not submitted a reply to the letter issued by the Board with regard to Environmental Compensation (EC). • The issue was again discussed in the Task Force Committee meeting held on 29.12.2020 & 02.01.2021 at Zonal office, Hyderabad. The representative of the industry attended the meeting on 29.12.2020. The committee has reviewed the RO report dated: 18.07.2020, & Joint committee report dated: 20.01.2020 constituted by the NGT in detail. The committee noted that as per the RO report the No. of days of violation is 540 days. After detailed discussions, the committee has stated the following: • The industry is a Pharmaceutical Formulation industry which falls under Orange category. • As per Joint Action committee report constituted by NGT there were no direct discharge of treated or untreated effluents outside the premises. Further, ground water samples collected from bore wells of agricultural fields from surroundings of SEZ used for irrigation meet the IS:11624-1986 (Reaffirmed 2009). • The soil sample collected from agricultural fields from northern side of the sludge where complainants fields are located, reveals that the pH of the soil is slightly alkaline, salinity effect is negligible as Electrical conductivity is reported less than 1dSm-1, Micro nutrients like Zinc & Copper are less than critical levels and Heavy Metals like Cadmium, Nickel, Lead and Chromium are less than permissible limits.
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**MINUTES OF THE COMMITTEE FOR TASK FORCE COMMITTEE MEETING HELD ON 02.01.2021 AT 11.30 AM OF THE TSPCB,
ZONAL OFFICE, HYDERABAD**

	<ul style="list-style-type: none"> • The Joint Action Committee has observed the industry has partially not complied with CFO conditions and Board directions. • The committee based on the above has recommended to impose Environmental Compensation on the industry for a period of 365 days only (one year) as the industry is a Pharmaceutical Formulation unit. The committee also recommended that the industry shall comply with Joint committee recommendations, Consent for Operation conditions and directions issued by the Board. <p>Environmental Compensation (EC Calculation)</p> <p>The following equation is used for estimating environmental compensation:</p> $EC = PI \times N \times R \times S \times LF$ <p>Where,</p> <p>EC = Environmental Compensation in INR PI = Pollution Index of industrial sector N = Number of days of violation took place R = A factor in Rupees for EC S = Factor for scale of operation LF = Location factor</p> <p>i. Pollution Index of industrial sector (PI): The Board has categorized industry under Orange category. For Orange category of industries, average pollution index is 50.</p> <p>ii. Number of days of violation (N): The number of days for which violation took place is considered as the period between the day of violation observed/due date of direction's compliance and the day of compliance verified by the Board as mentioned below:</p> <p>iii. Scale of operation (S): The industry is considered as Large scale as per consent issued by Board. The scale of operation (L) for EC estimation is considered as 1.</p>
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The minutes approved


02-01-2021

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MINUTES OF THE COMMITTEE FOR TASK FORCE COMMITTEE MEETING HELD ON 02.01.2021 AT 11.30 AM OF THE TSPCB,
ZONAL OFFICE, HYDERABAD

	<p>iv. Location factor (LF): The industry is located at TSIIC-SEZ, Polepally (V), Jadcharla (M), Mahabubnagar District and the total population which is located about 5 km distance from the Jacherla municipal boundary of the city is 37,529 population and above. Thus location factor (LF) is considered as 1 for EC estimation.</p> <p>v. Factor in Rupees (R) (Rs): As per the environmental compensation estimation guidelines, factor of rupees a maximum of Rs.100/- may be considered.</p> <p>After detailed discussion and careful consideration of the material facts of the case and based on CPCB guidelines and as per Board Office order dt: 03.01.2020 issued on modalities /methodology of assessing, imposing and utilization of environmental compensation from the polluting units in the State of Telangana has arrived at the following and recommended to impose environmental compensation to the industry.</p> <p>Total nos. of days of violation (N) as 365 days, Pollution Index of industrial sector (PI) as 50, Scale of operation (S) as 1, Location Factor (LF) as 1 and Factor of Rupees (R) as Rs. 100/-.</p> <p>In view of the above, the environmental compensation is finalized as:</p> <p style="text-align: right;">EC = 50 X 365 X 100 X 1 X 1 = Rs. 18,25,000/-</p>
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Dr. P. Srinivas Rao,
Retd. Chief Engineer
Irrigation & Command Area Development

The minutes approved


02-01-2021

Sri. Goli Venkat Reddy,
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NIT Warangal

JCEE
TSPCB, ZO-HYD

**MINUTES OF THE COMMITTEE FOR TASK FORCE COMMITTEE MEETING HELD ON 02.01.2021 AT 11.30 AM OF THE TSPCB,
ZONAL OFFICE, HYDERABAD**

12.	M/s. Suvarna Apparel & Fashion Exports Limited, Sy.Nos.103 to 109 & 148 to 152, Rangareddyguda (V), Balanagar (M), Mahabubnagar District	<ul style="list-style-type: none"> • The Hon' ble National Green Tribunal, Principal Bench, New Delhi, issued order dated 24.01.2020 in O.A No. 189/2019 of wherein, the Hon' ble NGT issued orders to assess and recover the environmental compensation after following the due procedure of hearing the concerned polluters i.e., pharmaceuticals formulation units (Ashwagandha Extraction). • The Environmental Engineer, Regional Office, Hyderabad has submitted the report to Zonal Office, Hyderabad regarding the Environmental Compensation which may be assessed and imposed on the industry for the period during which the industry was non-compliant, as per the guidelines issued by CPCB. • A letter was addressed to the industry and directed to submit their reply for carrying out assessment of Environmental Compensation (EC) as per CPCB guidelines and the TSPCB orders dated: 03.01.2020. • The industry has not submitted a reply to the letter issued by the Board with regard to Environmental Compensation (EC). • The issue was again discussed in the Task Force Committee meeting held on 29.12.2020 & 02.01.2021 at Zonal office, Hyderabad. The representative of the industry attended the meeting. The committee has reviewed the RO report dated: 18.07.2020 & the Joint committee report dated: 20.01.2020 constituted by the NGT in detail. The committee noted that as per the RO report the No. of days of violation is 946 days. After detailed discussions, the committee recommended to transfer the case to Head Office, TSPCB for imposing Environmental Compensation as the industry is red category industry as per the delegation of powers.
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The minutes approved



02-01-2021
Sri. Goli Venkat Reddy,
Retd., Professor,
NIT Warangal

Dr. P. Srinivas Rao,
Retd. Chief Engineer
Irrigation & Command Area Development

JCEE
TSPCB, ZO-HYD

ANNEXURE-14

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION No. 189 OF 2019**

IN THE MATTER OF:

Sravan Kumar, Advocate

....

Applicant(s)

Versus

State of Telangana

....

Respondent(s)

RUNNING INDEX

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2.	Annexure-I - TSPCB Orders dated 05.01.2021 for Levy of Environmental Compensation and other directions.	7 - 49

Place: Hyderabad

Date: 12-01-2021.

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Report dated 12-01-2021 of the Telangana State Pollution Control Board in OA No. 189 of 2019 against Pharma Companies located at TSIIC SEZ in Jadcherla, Mahabubnagar District against - Levy of Environmental compensation – Reg.

It is to submit that the Hon'ble NGT, New Delhi vide Order dated 24.01.2020 has taken on record the report submitted by the Joint Committee and directed as follows: -

“Further action may be taken by the TSPCB in terms of Joint committee recommendation and also compensation may be assessed and recovered on “polluter pay principle after following due process of hearing the concerned polluters. A further action taken may be filed before the next date”.

The Board officials inspected the industries located at Polepally SEZ in the month of May, June, July & August, 2020.

The issue of levy of compensation was placed before the Task Force Committee meeting held at TSPCB, Zonal Office on 31.10.2020 and the representatives of the industries were present during the meeting. The representatives of industries requested the Committee to grant time for submitting their representation along with explanation pertaining to the non-compliances of the industries. After detailed discussions, the Committee considered the request of the industries and recommended to grant 15 days time for submitting their reply on the non-compliances.

The Board vide letter dated 09.11.2020 directed the industries to submit their reply for carrying out assessment of Environmental Compensation (EC) as per CPCB guidelines and the TSPCB orders dated 03.01.2020. Some of the industries have submitted their reply to the Board.

The issue of levy of compensation was again discussed in the Task Force Committee meetings held on 29.12.2020 & 02.01.2021 at TSPCB, Zonal office, Hyderabad. The Committee has reviewed the Joint Committee report dated 20.01.2020 and other reports, along with the reply submitted by the industries. The Committee noted the following:

- The industries are Pharmaceutical Formulation industries, which are categorized under Orange category.
- As per Joint Action Committee report constituted by the Hon'ble NGT, there were no direct discharge of treated or untreated effluents outside the premises. Further, ground water samples collected from bore wells of agricultural fields from surroundings of SEZ used for irrigation conform to the IS:11624-1986 standards (Reaffirmed 2009).

-2-

- The soil sample collected from agricultural fields from northern side of the SEZ where complainant's fields are located, reveals that the pH of the soil is slightly alkaline, salinity effect is negligible as Electrical conductivity is reported less, Micro nutrients like Zinc & Copper are less than critical levels and Heavy Metals like Cadmium, Nickel, Lead and Chromium are less than permissible limits.
- The Joint Action Committee has observed the industries have partially not complied with CFO conditions and Board directions.

The Committee recommended to impose Environmental Compensation for a period of one year i.e., 365 days for all Pharmaceutical Formulation industries and 6 months i.e., 180 days to M/s. Shri Kartikeya Pharma which is engaged in Ayurvedic Ashwagandha extraction as the pollution load is less.

Further, M/s. Suvarna Apparel & Fashion Exports Limited, is not in operation for more than one year and the same was observed during the inspection of the Joint Committee in January 2020.

The compliance status of Joint committee report of individual industries located in TSIIC, SEZ Polepally Village are as follows:

Sl. No.	Name of the industry & location	Present compliance status
1	M/s. Hetero Labs Ltd., Unit – I, Sy. Nos. 440-441, TSIIC, SEZ, Polepally (V), Jadcherla (M), Mahabubnagar District	<ul style="list-style-type: none"> • The industry has provided flow meters at inlet and outlet of ETP for accessing the quantity of effluents generated and treated.
	M/s. Hetero Labs Ltd., Unit – II, Sy.No.410 & 411, TSIIC, SEZ, Polepally (V), Jadcherla (M), Mahabubnagar District	<ul style="list-style-type: none"> • The industry has installed briquette fired boiler instead of furnace oil fired boiler and also obtained CFO of the Board. • The industry is also installed bag filter as air pollution control equipment and also provided energy meters for the same.
	M/s. Hetero Biopharma Limited (Formerly Hetero Drugs Ltd., Unit – III) TSIIC, SEZ, Polepally (V), Jadcherla (M), Mahabubnagar District	<ul style="list-style-type: none"> • The industry has installed briquette fired boiler instead of furnace oil fired boiler and also obtained CFO of the Board. • The industry is also installed bag filter as air pollution control equipment and also provided energy meters for the same.
2	M/s. Shilpa Medicare Limited (SEZ Formulation unit) (Formerly M/s. Raichem Life Sciences Private Limited), Plot No.S-20, S-21, S-22, S-23, & S-24-	<ul style="list-style-type: none"> • The industry has provided 640 KL below ground level tank for collection of first run off rain water before sent to CETP. • The industry has provided 2x250 KL

	A at GIP, Jadcherla, Polepally (V), Mahaboobnagar District	<p>storage tanks in addition to the existing 400 KL tanks to maintain minimum storage of 7 days capacity.</p> <ul style="list-style-type: none"> The industry obtained CFO of the Board for briquette fired boiler and also installed bag filter as air pollution control equipment.
3	M/s. Aurobindo Pharma Ltd, Unit-VII, Sy. No. 411, 425, 434, 435, 458, SEZ-IP, TSIIC, Polepalli (V), Jadcherla (M), Mahaboobnagar District	<ul style="list-style-type: none"> The industry has provided leachate collection system in the Hazardous waste storage shed. The industry is detoxifying the raw material storage drums and is storing in the closed shed before disposal. The industry has obtained CFO of the Board for operation of 6 TPH coal fired boiler and also provided bag filter followed by mechanical dust collection as air pollution control equipment. The industry has provided vent condensers for 2x20 KL storage tanks where mix solvents are stored.
4	M/s. Aurobindo Pharma Ltd, Unit-XVI, Sy.No.408 to 412, 418 to 435 etc., SEZ-IP, Polepalli (V), Jedcherla (M), Mahaboobnagar District	<ul style="list-style-type: none"> The industry has dismantled the below ground level tanks used for storage of effluents. The industry has obtained CFO of the Board for oil fired boilers. The industry has provided leachate collection system in the Hazardous waste storage facility. The industry has provided 50 KL below ground level tank for collection of first run off rain water before sent to CETP.
5	M/s. APL Health Care Ltd., Sy.No.410/P,411/P & 458/P, Plot No.S-1/B, APIIC, SEZ, Polepally (V), Jedcherla (M), Mahaboobnagar District	<ul style="list-style-type: none"> The industry has dismantled the below ground level tanks used for storage of effluents. The industry has obtained CFO of the Board for 2 TPH and 5 TPH oil fired boilers. The industry has provided leachate collection system in the Hazardous

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		<p>waste storage facility.</p> <ul style="list-style-type: none"> • The industry has provided 160 KL below ground level tank for collection of first run off rain water before sent to CETP. • The industry is detoxifying the raw material storage drums and is storing in the closed shed before disposal.
6	M/s. Mylan Laboratory, (Formerly Glochem Industries Ltd.), Sy.No.408, 410 GIP, Plot No. S-16 & S-17/A, SEZ, Jadcherla, Polepally (V), Jadcherla (M), Mahaboobnagar District	<ul style="list-style-type: none"> • The industry has dismantled the below ground level tanks used for storage of effluents. • The industry has provided 180 KL below ground level tanks for collection of first run off rain water before sent to CETP. • The industry has installed digital flow meters at inlet and outlet of ETP & STP to quantify the waste water generated and disposed to CETP.
7	M/s. Evertogen Life Sciences Pvt. Ltd., (Formerly M/s. Optimus Generics Ltd.), Plot No. S-8, S-13/P & S-14/P, APIIC, SEZ, Green Industrial Park, Polepally (V), Jedcherla (M), Mahabubnagar District	<ul style="list-style-type: none"> • The industry has provided 200 KL storage tanks in addition to the exiting 170 KL tanks for maintaining a minimum of 7 days storage capacity. • The industry has provided 150 KL below ground level tank for collection of first run off rain water before sent to CETP.
8	M/s. Shri Kartikeya Pharma (SEZ Unit), Sy.No.408-412, 418-435, 437-445, Polepally (V), Jadcherla (M), Mahaboobnagar District	<ul style="list-style-type: none"> • The industry has installed 4x5 KL capacity tanks for storage of effluents.
9	M/s. Amneal Oncology Pvt. Ltd. (Formerly M/s. Epsilon Pharmaceuticals Private Limited), Plot No.A-3, S-4 & A-5A, Sy.No.411, 425 etc. TSIIC-SEZ, Polepally (V), Jadcherla (M), Mahabubnagar District	<ul style="list-style-type: none"> • The industry has installed above ground level storage tanks of capacity 500 KL replacing of earlier 200 KL capacity for storage of effluent for a minimum of 7 days capacity as prescribed in CFO. • The industry is collecting the first run off rain water in 120 KL capacity a below ground level tank before lifted to CETP. • The industry has installed digital flow meters with totalizer facility.

10	M/s. Suvarna Apparel & Fashion Exports Limited., Sy.Nos.103 to 109 & 148 to 152, Rangareddyguda (V), Balanagar (M), Mahabubnagar District	• The industry is not in operation for more than one year and the same was observed during the inspection of the Joint Committee in January 2020.
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In view of the above, the details of Environmental Compensation (EC) levied by the TSPCB on the individual industries are as follows:

Sl. No.	Name of the industry & location	Date of issue Order for levy of EC	No. of days for levy of EC.	Amount of EC assessed
1	M/s. Hetero Labs Ltd., Unit – I, Sy. Nos. 440-441, TSIIC, SEZ, Polepally (V), Jadcherla (M), Mahabubnagar District	05.01.2021	365 (combindly for three units)	Rs. 18,25,000/- (combindly for three units)
	M/s. Hetero Labs Ltd., Unit – II, Sy.No.410 & 411, TSIIC, SEZ, Polepally (V), Jadcherla (M), Mahabubnagar District	05.01.2021		
	M/s. Hetero Biopharma Limited (Formerly Hetero Drugs Ltd., Unit – III) TSIIC, SEZ, Polepally (V), Jadcherla (M), Mahabubnagar District	05.01.2021		
2	M/s. Shilpa Medicare Limited (SEZ Formulation unit) (Formerly M/s. Raichem Life Sciences Private Limited), Plot No.S-20, S-21, S-22, S-23, & S-24-A at GIP, Jadcherla, Polepally (V), Mahaboobnagar District	05.01.2021	365	Rs. 18,25,000/-
3	M/s. Aurobindo Pharma Ltd, Unit-VII, Sy. No. 411, 425, 434, 435, 458, SEZ-IP, TSIIC, Polepalli (V), Jadcherla (M), Mahaboobnagar District	05.01.2021	365	Rs. 18,25,000/-
4	M/s. Aurobindo Pharma Ltd, Unit-XVI, Sy.No.408 to 412, 418 to 435 etc., SEZ-IP, Polepalli (V), Jedcherla (M), Mahaboobnagar District	05.01.2021	365	Rs. 18,25,000/-
5	M/s. APL Health Care Ltd., Sy.No.410/P,411/P & 458/P, Plot No.S-1/B, APIIC, SEZ, Polepally (V), Jedcherla (M), Mahaboobnagar District	05.01.2021	365	Rs. 18,25,000/-

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6	M/s. Mylan Laboratory, (Formerly Glochem Industries Ltd.,), Sy.No.408, 410 GIP, Plot No. S-16 & S-17/A, SEZ Jadcherla, Polepally (V), Jadcherla (M), Mahaboobnagar District	05.01.2021	365	Rs. 18,25,000/-
7	M/s. Evertogen Life Sciences Pvt. Ltd., (Formerly M/s. Optimus Generics Ltd.), Plot No. S-8, S-13/P & S-14/P, APIIC, SEZ, Green Industrial Park, Polepally (V), Jedcherla (M), Mahabubnagar District	05.01.2021	365	Rs. 18,25,000/-
8	M/s. Shri Kartikeya Pharma (SEZ Unit), Sy.No.408-412, 418-435, 437-445, Polepally (V), Jadcherla (M), Mahaboobnagar District	05.01.2021	180	Rs. 9,00,000/-
9	M/s. Amneal Oncology Pvt. Ltd. (Formerly M/s. Epsilon Pharmaceuticals Private Limited), Plot No.A-3, S-4 & A-5A, Sy.No.411, 425 etc. TSIIC-SEZ, Polepally (V), Jadcherla (M), Mahabubnagar District	05.01.2021	365	Rs. 18,25,000/-
10	M/s. Suvarna Apparel & Fashion Exports Limited., Sy.Nos.103 to 109 & 148 to 152, Rangareddyguda (V), Balanagar (M), Mahabubnagar District	<ul style="list-style-type: none"> The industry is not in operation for more than one year and the same was observed during the inspection of the Joint Committee in January 2020. 		

The Board issued directions for levy of Environmental Compensation and directions for compliance vide Orders dated 05.01.2021 (Annexure-I).

The Board will periodically monitor the units for compliance of directions issued by the Board.



**JT. CHIEF ENVIRONMENTAL ENGINEER,
ZONAL OFFICE, HYDERABAD.**

Joint Chief Environmental Engineer
Telangana State Pollution Control Board
Zonal Office
Begumpet, Hyderabad-500 013.



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD ANNEXURE - I

H.No.6-3-1219, Sy.No.TS No.1 Part, Block - C, Ward No.91, Near Country Club,
 Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402495
 Email: jcee-zhyd-tspcb@telangana.gov.in.

BY REGD. POST WITH ACK. DUE

Order No. 15-MBNR/TSPCB/ZO-HYD/TF/2021- 1605

Date: 05.01.2021

Sub : TSPCB, ZOH - M/s. Hetero Labs Ltd., Unit - I, Sy. Nos. 440-441 & M/s. Hetero Labs Ltd., Unit - II, Sy.No.410 & 411 and M/s. Hetero Biopharma Limited (Formerly Hetero Drugs Ltd., Unit - III) TSIIC, SEZ, Polepally (V), Jadcherla (M), Mahabubnagar District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and control of Pollution) Amendment Act, 1987 - Levy of Environmental compensation - **DIRECTIONS - ISSUED - Reg.**

Ref :

1. Industry's Auto renewal Order No.185-MHB/TSPCB/ZOH/CFO-AR/2016, Dated: 18.08.2016 which is valid upto 30.09.2021.
2. Hon'ble NGT order dated: 15.04.2019 in OA No.189 of 2019.
3. B.O order dated 17.05.2019.
4. Board issued directions vide dated: 27.07.2019.
5. Hon'ble NGT order dated: 20.09.2019.
6. The Joint committee report dated: 20.01.2020.
7. Hon'ble NGT Order dated 24.01.2020 in O.A. No. 189/2019.
8. The EE, RO, Hyderabad report dated: 18.07.2020.
9. The Task Force Committee meeting held on 31.10.2020 at TSPCB, Zonal Office, Hyderabad.
10. T.O letter dated: 09.11.2020.
11. Industry's reply dated: 19.11.2020.
12. The Task Force Committee meeting held on 29.12.2020 at TSPCB, Zonal Office, Hyderabad.
13. T.O mail dated: 30.12.2020.
14. TSPCB, EE, RO, Hyderabad mail dated: 30.12.2020.
15. The Task Force Committee meeting held on 02.01.2021 at TSPCB, Zonal Office, Hyderabad.

* * *

1. **WHEREAS**, you are operating the industry located at Sy. Nos. 440-441, TSIIC, SEZ, Polepally (V), Jadcherla (M), Mahabubnagar District. The unit falls under Orange Category (Large) and involved in Pharmaceutical Formulations.
2. **WHEREAS**, vide reference 1st cited, the Board issued CFO (Auto Renewal) to the unit vide order dated 18.08.2016 which is valid upto 30.09.2021.
3. **WHEREAS**, vide reference 2nd cited, the Board has received Hon'ble NGT, New Delhi order dated 15.04.2019 in OA No.189 of 2019 based on a letter given by Sri. Sravan Kumar, Advocate to the Hon'ble NGT alleging that the pollution is being caused by Pharma Companies at TSIIC SEZ in Jadcherla, Mahabubnagar District. The Hon'ble NGT passed on order vide order dated 15.04.2019 stating that:

"Let TSPCB look into the matter, take appropriate action in accordance with-law and furnish a factual and action taken report in the matter within 2 months".

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4. **WHEREAS**, vide reference 3rd cited, the Board has constituted a team vide order dated 17.05.2019 for inspection of industries located in TSIIC SEZ, Jadcherla, Mahabubnagar District and its surrounding area.
5. **WHEREAS**, vide reference 4th cited, Board issued certain directions to the industry on 27.07.2019 for non-compliances. As per the directions, the industry shall send all the pre-treated effluents to CETP, M/s. PETL. Whereas, the industry is sending only RO Rejects.
6. **WHEREAS**, vide reference 5th cited, as per the Hon'ble NGT order dated 20.09.2019 a Joint Committee constituted comprising of representatives from CPCB and SPCB in OA No. 189 of 2019 filed by Shravan Kumar, Advocate with regard to pollution being caused by Pharma Companies at TSIIC, SEZ Jadcherla of Mahaboobnagar, Telangana and directed to submit the factual report.
7. **WHEREAS**, vide reference 6th cited, the joint committee submitted a report to the Hon'ble NGT order on 20.01.2020 with certain recommendations.
8. **WHEREAS**, vide reference 7th cited, the above case came from hearing on 24.01.2020. The Hon'ble National Green Tribunal, Principal Bench, New Delhi, dated 24.01.2020 in O.A No. 189/2019 issued following order:

"Further action may be taken by the TSPCB in terms of Joint committee recommendation and also compensation may be assessed and recovered on "polluter pay principle after following due process of hearing the concerned polluters. A further action taken may be filed before the next date.
9. **WHEREAS**, vide reference 8th cited, the Environmental Engineer, Regional Office, Hyderabad has submitted the report to Zonal Office, Hyderabad regarding, the Environmental Compensation which may be assessed and imposed on the industry for the period during which the industry was not complying, as per the guidelines issued by CPCB.
10. **WHEREAS**, vide reference 9th cited, issue was placed before the Task Force Committee meeting held at TSPCB, Zonal Office on 31.10.2020. The Committee noted that request made by the industry representatives to grant time for submitting their representation along with explanation pertaining to the non compliances of the industry. After detailed discussions, the committee considered the request of the industry and recommended to grant 15 days time for submitting their reply on the non compliances. The committee further recommended to intimate the industries regarding the non compliance of the directions issued to the industries and the number of days of violation.
11. **WHEREAS**, vide reference 10th cited, a letter was addressed to the industry and directed to submit their reply for carrying out assessment of Environmental Compensation (EC) as per CPCB guidelines and the TSPCB orders dated: 03.01.2020.
12. **WHEREAS**, vide reference 11th cited, the industry has submitted a reply on 19.11.2020 to the letter issued by the Board with regard to Environmental Compensation (EC).
13. **WHEREAS**, vide reference 12th cited, you were again given an opportunity for hearing before the Task Force Committee meeting held on 29.12.2020 for assessment and finalization of Environmental Compensation (EC) based on the report furnished by the Regional Officer, Hyderabad. You have represented that, you are having common treatment facility for all three units (Unit-I, Unit-II & Hetero Bio Pharma Limited) and observations related to ETP & STP shall be considered only under "Hetero Labs Limited Unit-I" instead of assessing violation for three units individually. The committee, after detailed discussions,

recommended the EE, RO, Hyderabad to submit the CFO details of the industry i.e., date of issue of CFO order and validity period. Accordingly this office has directed to EE, RO, Hyderabad to submit the same, vide reference 13th cited.

14. **WHEREAS**, vide reference 14th cited, the EE, RO, Hyderabad has furnish the information pertaining to CFO status of the industry vide mail dated: 30.12.2020.

15. **WHEREAS**, , vide reference 15th cited, the committee was again reviewed the issue in the meeting held on 02.01.2021 noted the following:

- The industry is a Pharmaceutical Formulation industry which falls under Orange category.
- As per Joint Action committee report constituted by NGT there were no direct discharge of treated or untreated effluents outside the premises. Further, ground water samples collected from bore wells of agricultural fields from surroundings of SEZ used for irrigation meet the IS:11624-1986 (Reaffirmed 2009).
- The soil sample collected from agricultural fields from northern side of the sludge where complainants fields are located, reveals that the pH of the soil is slightly alkaline, salinity effect is negligible as Electrical conductivity is reported less than 1dSm-1, Micro nutrients like Zinc & Copper are less than critical levels and Heavy Metals like Cadmium, Nickel, Lead and Chromium are less than permissible limits.
- The Joint Action Committee has observed the industry has partially not complied with CFO conditions and Board directions.

16. **WHEREAS**, the committee has reviewed the RO report dated: 18.07.2020 & 30.12.2020, the Joint committee report dated: 20.01.2020 constituted by the NGT, along with the reply submitted by the industry in detail. After detailed discussions, the committee based on the above has recommended to impose Environmental Compensation combindly for 3 units i.e., for a period of 1 year i.e., 365 days instead of 1084 days for each industry at a Rupees of factor is fixed as Rs. 100/- per day stating that all the 3 industries have common treatment facility, hence, the Environmental Compensation cannot be imposed on individual industry separately. The committee also recommended that the industry shall comply with Joint committee recommendations, Consent for Operation conditions and directions issued by the Board.

17. **WHEREAS**, the Board after detailed examination of the industry's request letter dated: 24.11.2020 and the recommendations of the Task Force committee and also as per the guidelines of the CPCB, the detailed assessment for the Environmental Compensation (EC) is collected from "Hetero Labs Limited Unit-I, II, III" (combindly) for a period of one year i.e., 365 days @ Rs. 100/- per day. The detailed assessment of Environmental Compensation (EC) as per CPCB guidelines and TSPCB orders dated: 03.01.2020 is as follows:

Environmental Compensation (EC Calculation)

The following equation is used for estimating environmental compensation:

$$EC = PI \times N \times R \times S \times LF$$

Where,

- EC = Environmental Compensation in INR
- PI = Pollution Index of industrial sector
- N = Number of days of violation took place
- R = A factor in Rupees for EC
- S = Factor for scale of operation
- LF = Location factor

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i. Pollution Index of industrial sector (PI): The Board has categorized industry under Orange category. For Orange category of industries, average pollution index is 50.

ii. Number of days of violation (N):

The number of days for which violation took place is considered as the period between the day of violation observed/due date of direction's compliance and the day of compliance verified by the Board as mentioned below:

iii. Scale of operation (S):

The industry is considered as Large scale as per consent issued by Board. The scale of operation (L) for EC estimation is considered as 1.

iv. Location factor (LF):

The industry is located at TSIIC-SEZ, Polepally (V), Jadcharla (M), Mahabubnagar District and the total population which is located about 5 km distance from the Jacherla municipal boundary of the city is 37,529 population and above. Thus location factor (LF) is considered as 1 for EC estimation.

v. Factor in Rupees (R) (Rs):

As per the environmental compensation estimation guidelines, factor of rupees a maximum of Rs.100/- may be considered.

After detailed discussion and careful consideration of the material facts of the case and based on CPCB guidelines and as per Board Office order dt: 03.01.2020 issued on modalities /methodology of assessing, imposing and utilization of environmental compensation from the polluting units in the State of Telangana has arrived at the following and recommended to impose environmental compensation to the industry.

Total nos. of days of violation (N) as **365 days**, Pollution Index of industrial sector (PI) as 50, Scale of operation (S) as 1, Location Factor (LF) as 1 and Factor of Rupees (R) as Rs. 100/-.

In view of the above, the environmental compensation is finalized as:

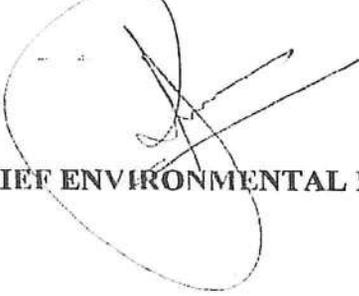
EC = 50 X 365 X 100 X 1 X 1 = Rs. 18,25,000/- (Rupees Eighteen Lakhs Twenty Five Thousand Only).

18. After careful consideration of material facts of the case, the Board hereby issues following directions to your industry:

- i. **The industry shall deposit Rs. 18,25,000/- (Rupees Eighteen Lakhs Twenty Five Thousand Only) towards Environmental Compensation within 15 days.**
- ii. The industry shall comply with the Joint Committee recommendations as mentioned in the Hon'ble NGT order dated: 24.01.2020 in OA No.189 of 2019.
- iii. The industry shall comply with all the CFO condition issued by the Board.
- iv. The industry shall not cause any air pollution / odour nuisance to the surrounding areas.
- v. The industry shall comply with the conditions of direction dated: 27.07.2019.
- vi. The industry shall not discharge any treated or untreated effluents within or outside the premises.

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19. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.
20. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment, without further notice/hearing.



JOINT CHIEF ENVIRONMENTAL ENGINEER

To

- 1) M/s. Hetero Labs Limited – Unit-I,
Sy.No.440, 441, Polepally (V), Jadcherla (M),
Mahaboobnagar District - 509301.
Email Id: srinivasu.Metlapalli@heterodrugs.com
- 2) M/s. Hetero Labs Limited – Unit-II,
Sy.No.440, 441, Polepally (V), Jadcherla (M),
Mahaboobnagar District - 509301.
Email Id: srinivasu.Metlapalli@heterodrugs.com
- 3) M/s. Hetero Bio Pharma Ltd.,
(Formerly Hetero Drugs Ltd., Unit – III),
Sy.No.458 (Part), TSIIC-Formulation,
SEZ, Polepally (V), Jadcherla (M),
Mahaboobnagar District.
Email Id: srinivasu.Metlapalli@heterodrugs.com

Copy Submitted to:

1. The Member Secretary, TSPCB, Board Office, Hyderabad for kind information and necessary action.
2. The Chief Environmental Engineer, TSPCB, Board Office for information and necessary action.
3. The Senior Environmental Engineer (Unit-II, Legal), TSPCB, Board Office for information and necessary action
4. The Senior Environmental Engineer (FAC) (Unit-II, Task Force), TSPCB, Board Office for information and necessary action.
5. The Environmental Engineer, TSPCB, Regional Office, Hyderabad for information and necessary action.



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TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

H.No.6-3-1219, Sy.No.TS No.1 Part, Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402495
Email: jcce-zhyd-tspcb@telangana.gov.in.

BY REGD. POST WITH ACK. DUE

Order No. 15-MBNR/TSPCB/ZO-HYD/TF/2021- 1612

Date: 05.01.2021

Sub : TSPCB, ZOH - M/s. Shilpa Medicare Limited (SEZ Formulation unit) (Formerly M/s. Raichem Life Sciences Private Limited), Plot No.S-20, S-21, S-22, S-23, & S-24-A at GIP, Jadcherla, Polepally (V), Mahaboobnagar District – Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and control of Pollution) Amendment Act, 1987 – Levy of Environmental compensation - **DIRECTIONS – ISSUED – Reg.**

Ref :

1. Industry's Consent Order No: 280-MHB/TSPCB/ZOH/CFO/2017-594, dated: 29.06.2017 valid up to 31.05.2022.
2. Hon'ble NGT order dated: 15.04.2019 in OA No.189 of 2019.
3. B.O order dated 17.05.2019.
4. Board order vide dated: 27.07.2019.
5. Board order vide dated: 26.09.2019.
6. Hon'ble NGT order dated: 20.09.2019.
7. The Joint committee report dated: 20.01.2020.
8. Hon'ble NGT Order dated 24.01.2020 in O.A. No. 189/2019.
9. The EE, RO, Hyderabad report dated: 18.07.2020.
10. The Task Force Committee meeting held on 31.10.2020 at TSPCB, Zonal Office, Hyderabad.
11. T.O letter dated: 09.11.2020.
12. Board order vide dated: 09.11.2020.
13. The Task Force Committee meeting held on 29.12.2020 at TSPCB, Zonal Office, Hyderabad.
14. T.O mail dated: 30.12.2020.
15. TSPCB, EE, RO, Hyderabad mail dated: 30.12.2020.
16. The Task Force Committee meeting held on 02.01.2021 at TSPCB, Zonal Office, Hyderabad.

1. **WHEREAS**, you are operating the industry located at Plot No.S-20, S-21, S-22, S-23, & S-24-A at GIP, Jadcherla, Polepally (V), Mahaboobnagar District. The unit falls under Orange Category (Large) and involved in Pharmaceutical Formulations.
2. **WHEREAS**, vide reference 1st cited, the Board issued CFO to the unit vide order dated 29.06.2017 valid up to 31.05.2022.
3. **WHEREAS**, vide reference 2nd cited, the Board has received Hon'ble NGT, New Delhi order dated 15.04.2019 in OA No.189 of 2019 based on a letter given by Sri. Sravan Kumar, Advocate to the Hon'ble NGT alleging that the pollution is being caused by Pharma Companies at TSIIC SEZ in Jadcherla, Mahabubnagar District. The Hon'ble NGT passed on order vide order dated 15.04.2019 stating that:

"Let TSPCB look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within 2 months".

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4. **WHEREAS**, vide reference 3rd cited, the Board has constituted a team vide order dated 17.05.2019 for inspection of industries located in TSIIC SEZ, Jadcherla, Mahabubnagar District and its surrounding area.
5. **WHEREAS**, vide reference 4th cited, Board issued closure order to the industry on 27.07.2019 for non-compliances. Subsequently, the Board has issued Temporary Revocation of Closure Orders vide order dated 26.09.2019 for a period upto 31.12.2019 stipulating certain conditions, vide reference 5th cited.
6. **WHEREAS**, vide reference 6th cited, as per the Hon'ble NGT order dated 20.09.2019 a Joint Committee constituted comprising of representatives from CPCB and SPCB in OA No. 189 of 2019 filed by Shravan Kumar, Advocate with regard to pollution being caused by Pharma Companies at TSIIC, SEZ Jadcherla of Mahaboobnagar, Telangana and directed to submit the factual report.
7. **WHEREAS**, vide reference 7th cited, the joint committee submitted a report to the Hon'ble NGT order on 20.01.2020 with certain recommendations.
8. **WHEREAS**, vide reference 8th cited, the above case came from hearing on 24.01.2020. The Hon'ble National Green Tribunal, Principal Bench, New Delhi, dated 24.01.2020 in O.A No. 189/2019 issued following order:

"Further action may be taken by the TSPCB in terms of Joint committee recommendation and also compensation may be assessed and recovered on "polluter pay principle after following due process of hearing the concerned polluters. A further action taken may be filed before the next date.
9. **WHEREAS**, vide reference 9th cited, the Environmental Engineer, Regional Office, Hyderabad has submitted the report to Zonal Office, Hyderabad regarding the Environmental Compensation which may be assessed and imposed on the industry for the period during which the industry was not complying, as per the guidelines issued by CPCB.
10. **WHEREAS**, vide reference 10th cited, issue was placed before the Task Force Committee meeting held at TSPCB, Zonal Office on 31.10.2020. The Committee noted that request made by the industry representatives to grant time for submitting their representation along with explanation pertaining to the non compliances of the industry. After detailed discussions, the committee considered the request of the industry and recommended to grant 15 days time for submitting their reply on the non compliances. The committee further recommended to intimate the industries regarding the non compliance of the directions issued to the industries and the number of days of violation.
11. **WHEREAS**, vide reference 11th cited, a letter was addressed to the industry and directed to submit their reply for carrying out assessment of Environmental Compensation (EC) as per CPCB guidelines and the TSPCB orders dated: 03.01.2020. The industry has not submitted reply to the Board.
12. **WHEREAS**, vide reference 12th cited, the Board issued extension of temporary revocation of closure orders on 09.11.2020 for a period upto one year with certain conditions.
13. **WHEREAS**, vide reference 13th cited, you were again given an opportunity for hearing before the Task Force Committee meeting held on 29.12.2020 for assessment and finalization of Environmental Compensation (EC) based on the report furnished by the Regional Officer, Hyderabad. You have represented that, you are not discharging any waste water outside the

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premises. The committee, after detailed discussions, recommended the EE, RO, Hyderabad to submit the CFO details of the industry i.e., date of issue of CFO order and validity period. Accordingly this office has directed to EE, RO, Hyderabad to submit the same, vide reference 14th cited.

14. **WHEREAS**, vide reference 15th cited, the EE, RO, Hyderabad has furnish the information pertaining to CFO status of the industry vide mail dated: 30.12.2020.
15. **WHEREAS**, vide reference 16th cited, the committee was again reviewed the issue in the meeting held on 02.01.2021 noted the following:
- The industry is a Pharmaceutical Formulation industry which falls under Orange category.
 - As per Joint Action committee report constituted by NGT there were no direct discharge of treated or untreated effluents outside the premises. Further, ground water samples collected from bore wells of agricultural fields from surroundings of SEZ used for irrigation meet the IS:11624-1986 (Reaffirmed 2009).
 - The soil sample collected from agricultural fields from northern side of the sludge where complainants fields are located, reveals that the pH of the soil is slightly alkaline, salinity effect is negligible as Electrical conductivity is reported less than 1dSm-1, Micro nutrients like Zinc & Copper are less than critical levels and Heavy Metals like Cadmium, Nickel, Lead and Chromium are less than permissible limits.
 - The Joint Action Committee has observed the industry has partially not complied with CFO conditions and Board directions.
16. **WHEREAS**, the committee has reviewed the RO report dated: 18.07.2020 & 30.12.2020, the Joint committee report dated: 20.01.2020 constituted by the NGT, along with the reply submitted by the industry in detail. The committee noted that the No. of days of violation is 1318 days as per the RO report. After detailed discussions, the committee based on the above has recommended to impose Environmental Compensation on the industry for a period of 365 days (one year) instead of 1318 days, as the industry is an Orange Category Pharmaceutical Formulation unit. The committee also recommended that the industry shall comply with Joint committee recommendations, Consent for Operation conditions and directions/Extension of Temporary Revocation of closure orders issued by the Board.
17. **WHEREAS**, the Board after detailed examination and the recommendations of the Task Force committee and also as per the guidelines of the CPCB, the detailed assessment for the Environmental Compensation (EC) is collected from industry for a period of one-year i.e., 365 days @ Rs. 100/- per day. The detailed assessment of Environmental Compensation (EC) as per CPCB guidelines and TSPCB orders dated: 03.01.2020 is as follows:

Environmental Compensation (EC Calculation):

The following equation is used for estimating environmental compensation:

$$EC = PI \times N \times R \times S \times LF$$

Where,

- EC = Environmental Compensation in INR
 PI = Pollution Index of industrial sector
 N = Number of days of violation took place
 R = A factor in Rupees for EC
 S = Factor for scale of operation
 LF = Location factor

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i. Pollution Index of industrial sector (PI): The Board has categorized industry under Orange category. For Orange category of industries, average pollution index is 50.

ii. Number of days of violation (N):

The number of days for which violation took place is considered as the period between the day of violation observed/due date of direction's compliance and the day of compliance verified by the Board as mentioned below:

iii. Scale of operation (S):

The industry is considered as Large scale as per consent issued by Board. The scale of operation (L) for EC estimation is considered as 1.

iv. Location factor (LF):

The industry is located at TSIC-SEZ, Polepally (V), Jadcharla (M), Mahabubnagar District and the total population which is located about 5 km distance from the Jacherla municipal boundary of the city is 37,529 population and above. Thus location factor (LF) is considered as 1 for EC estimation.

v. Factor in Rupees (R) (Rs):

As per the environmental compensation estimation guidelines, factor of rupees a maximum of Rs.100/- may be considered.

After detailed discussion and careful consideration of the material facts of the case and based on CPCB guidelines and as per Board Office order dt: 03.01.2020 issued on modalities /methodology of assessing, imposing and utilization of environmental compensation from the polluting units in the State of Telangana has arrived at the following and recommended to impose environmental compensation to the industry.

Total nos. of days of violation (N) as 365 days , Pollution Index of industrial sector (PI) as 50, Scale of operation (S) as 1, Location Factor (LF) as 1 and Factor of Rupees (R) as Rs. 100/-.

In view of the above, the environmental compensation is finalized as:

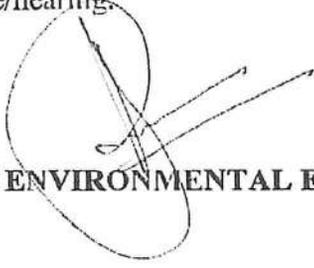
EC = 50 X 365 X 100 X 1 X 1 = Rs. 18,25,000/- (Rupees Eighteen Lakhs Twenty Five Thousand Only)

18. After careful consideration of material facts of the case, the Board hereby issues following directions to your industry:

- i. **The industry shall deposit Rs. 18,25,000/- (Rupees Eighteen Lakhs Twenty Five Thousand Only) towards Environmental Compensation within 15 days.**
- ii. The industry shall comply with the Joint Committee recommendations as mentioned in the Hon'ble NGT order dated: 24.01.2020 in OA No.189 of 2019.
- iii. The industry shall comply with all the CFO conditions issued by the Board.
- iv. The industry shall comply with extension of temporary revocation of closure order dated: 09.11.2020.
- v. The industry shall not cause any air pollution / odour nuisance to the surrounding areas.
- vi. The industry shall not discharge any treated or untreated effluents within or outside the premises.

19. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

20. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment, without further notice/hearing.

 
JOINT CHIEF ENVIRONMENTAL ENGINEER

To

**M/s. Shilpa Medicare Limited (SEZ Formulation unit)
(Formerly Raichem Life Sciences Private Limited),
Plot No.S-20, S-21, S-22, S-23, & S-24-A at GIP,
Jadcherla, Polepally (V), Mahaboobnagar District.
Email Id: sirisatyaenviroservices@gmail.com.**

Copy Submitted to:

1. The Member Secretary, TSPCB, Board Office, Hyderabad for kind information and necessary action.
2. The Chief Environmental Engineer, TSPCB, Board Office for information and necessary action.
3. The Senior Environmental Engineer (Unit-II, Legal), TSPCB, Board Office for information and necessary action
4. The Senior Environmental Engineer (FAC) (Unit-II, Task Force), TSPCB, Board Office for information and necessary action.
5. The Environmental Engineer, TSPCB, Regional Office, Hyderabad for information and necessary action.



**TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD**

H.No.6-3-1219, Sy.No.TS No.1 Part, Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402495
Email: jcee-zhyd-tspcb@telangana.gov.in.

BY REGD. POST WITH ACK. DUE

Order No. 15-MBNR/TSPCB/ZO-HYD/TF/2021- 1608

Date: 05.01.2021

Sub : TSPCB, ZOH - M/s. Aurobindo Pharma Ltd, Unit-VII, Sy. No. 411, 425, 434, 435, 458, SEZ-IP, TSIIC, Polepalli (V), Jadcherla (M), Mahaboobnagar District – Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and control of Pollution) Amendment Act, 1987 – Levy of Environmental compensation - **DIRECTIONS – ISSUED** – Reg.

Ref :

1. Industry's Consent Order No: 184-MHB/TSPCB/ZOH/CFO/TS-IPASS/2020-08, Dated: 04.05.2020 which is valid upto 31.03.2021.
2. Hon'ble NGT order dated: 15.04.2019 in OA No.189 of 2019.
3. B.O order dated 17.05.2019.
4. Board issued directions vide dated: 27.07.2019.
5. Hon'ble NGT order dated: 20.09.2019.
6. The Joint committee report dated: 20.01.2020.
7. Hon'ble NGT Order dated 24.01.2020 in O.A. No. 189/2019.
8. The EE, RO, Hyderabad report dated: 18.07.2020.
9. The Task Force Committee meeting held on 31.10.2020 at TSPCB, Zonal Office, Hyderabad.
10. T.O letter dated: 09.11.2020.
11. Industry's reply dated: 24.11.2020.
12. The Task Force Committee meeting held on 29.12.2020 at TSPCB, Zonal Office, Hyderabad.
13. T.O mail dated: 30.12.2020.
14. TSPCB, EE, RO, Hyderabad mail dated: 30.12.2020.
15. The Task Force Committee meeting held on 02.01.2021 at TSPCB, Zonal Office, Hyderabad.

1. **WHEREAS**, you are operating the industry located at Sy. No. 411, 425, 434, 435, 458, SEZ-IP, TSIIC, Polepalli (V), Jadcherla (M), Mahaboobnagar District. The unit falls under Orange Category (Large) and involved in Pharmaceutical Formulations.
2. **WHEREAS**, vide reference 1st cited, the Board issued CFO to the unit vide order dated 04.05.2020 which is valid upto 31.03.2021.
3. **WHEREAS**, vide reference 2nd cited, the Board has received Hon'ble NGT, New Delhi order dated 15.04.2019 in OA No.189 of 2019 based on a letter given by Sri. Sravan Kumar, Advocate to the Hon'ble NGT alleging that the pollution is being caused by Pharma Companies at TSIIC SEZ in Jadcherla, Mahabubnagar District. The Hon'ble NGT passed on order vide order dated 15.04.2019 stating that:

"Let TSPCB look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within 2 months".
4. **WHEREAS**, vide reference 3rd cited, the Board has constituted a team vide order dated 17.05.2019 for inspection of industries located in TSIIC SEZ, Jadcherla, Mahabubnagar District and its surrounding area.
5. **WHEREAS**, vide reference 4th cited, Board issued certain directions to the industry on 27.07.2019 for non-compliances.
6. **WHEREAS**, vide reference 5th cited, as per the Hon'ble NGT order dated 20.09.2019 a Joint Committee constituted comprising of representatives from CPCB and SPCB in OA No. 189 of 2019 filed by Shrvan Kumar, Advocate with regard to pollution being caused by Pharma

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Companies at TSIIC, SEZ Jadcherla of Mahaboobnagar, Telangana and directed to submit the factual report.

7. **WHEREAS**, vide reference 6th cited, the joint committee submitted a report to the Hon'ble NGT order on 20.01.2020 with certain recommendations.
8. **WHEREAS**, vide reference 7th cited, the above case came from hearing on 24.01.2020. The Hon'ble National Green Tribunal, Principal Bench, New Delhi, dated 24.01.2020 in O.A No. 189/2019 issued following order:

“Further action may be taken by the TSPCB in terms of Joint committee recommendation and also compensation may be assessed and recovered on “polluter pay principle after following due process of hearing the concerned polluters. A further action taken may be filed before the next date.
9. **WHEREAS**, vide reference 8th cited, the Environmental Engineer, Regional Office, Hyderabad has submitted the report to Zonal Office, Hyderabad regarding the Environmental Compensation which may be assessed and imposed on the industry for the period during which the industry was not complying, as per the guidelines issued by CPCB.
10. **WHEREAS**, vide reference 9th cited, issue was placed before the Task Force Committee meeting held at TSPCB, Zonal Office on 31.10.2020. The Committee noted that request made by the industry representatives to grant time for submitting their representation along with explanation pertaining to the non compliances of the industry. After detailed discussions, the committee considered the request of the industry and recommended to grant 15 days time for submitting their reply on the non compliances. The committee further recommended to intimate the industries regarding the non compliance of the directions issued to the industries and the number of days of violation.
11. **WHEREAS**, vide reference 10th cited, a letter was addressed to the industry and directed to submit their reply for carrying out assessment of Environmental Compensation (EC) as per CPCB guidelines and the TSPCB orders dated: 03.01.2020.
12. **WHEREAS**, vide reference 11th cited, the industry has submitted a reply on 24.11.2020 to the letter issued by the Board with regard to Environmental Compensation (EC).
13. **WHEREAS**, vide reference 12th cited, you were again given an opportunity for hearing before the Task Force Committee meeting held on 29.12.2020 for assessment and finalization of Environmental Compensation (EC) based on the report furnished by the Regional Officer, Hyderabad. You have represented that, you are sending pre-treated process and washing effluents along with domestic effluents to M/s. PETL for further treatment and disposal and also informed that you have not discharged any waste water outside the premises. The committee, after detailed discussions, recommended the EE, RO, Hyderabad to submit the CFO details of the industry i.e., date of issue of CFO order and validity period. Accordingly this office has directed to EE, RO, Hyderabad to submit the same, vide reference 13th cited.
14. **WHEREAS**, vide reference 14th cited, the EE, RO, Hyderabad has furnish the information pertaining to CFO status of the industry vide mail dated: 30.12.2020.
15. **WHEREAS**, vide reference 15th cited, the committee was again reviewed the issue in the meeting held on 02.01.2021 noted the following:
 - The industry is a Pharmaceutical Formulation industry which falls under Orange category.
 - As per Joint Action committee report constituted by NGT there were no direct discharge of treated or untreated effluents outside the premises. Further, ground water samples collected from bore wells of agricultural fields from surroundings of SEZ used for irrigation meet the IS:11624-1986 (Reaffirmed 2009).
 - The soil sample collected from agricultural fields from northern side of the sludge where complainants fields are located, reveals that the pH of the soil is slightly alkaline, salinity effect is negligible as Electrical conductivity is reported less than

1dSm-1, Micro nutrients like Zinc & Copper are less than critical levels and Heavy Metals like Cadmium, Nickel, Lead and Chromium are less than permissible limits.

- The Joint Action Committee has observed the industry has partially not complied with CFO conditions and Board directions.

16. **WHEREAS**, the committee has reviewed the RO report dated: 18.07.2020 & 30.12.2020, the Joint committee report dated: 20.01.2020 constituted by the NGT, along with the reply submitted by the industry in detail. The committee noted that the No. of days of violation is 1126 days as per the RO report. After detailed discussions, the committee based on the above has recommended to impose Environmental Compensation on the industry for a period of 365 days (one year) instead of 1126 days, as the industry is an Orange Category Pharmaceutical Formulation unit. The committee also recommended that the industry shall comply with Joint committee recommendations, Consent for Operation conditions and directions issued by the Board.

17. **WHEREAS**, the Board after detailed examination of the industry's request letter dated: 24.11.2020 and the recommendations of the Task Force committee and also as per the guidelines of the CPCB, the detailed assessment for the Environmental Compensation (EC) is collected from industry for a period of one year i.e., 365 days @ Rs. 100/- per day. The detailed assessment of Environmental Compensation (EC) as per CPCB guidelines and TSPCB orders dated: 03.01.2020 is as follows:

Environmental Compensation (EC Calculation):

The following equation is used for estimating environmental compensation:

$$EC = PI \times N \times R \times S \times LF$$

Where,

EC = Environmental Compensation in INR
 PI = Pollution Index of industrial sector
 N = Number of days of violation took place
 R = A factor in Rupees for EC
 S = Factor for scale of operation
 LF = Location factor

i. Pollution Index of industrial sector (PI): The Board has categorized industry under Orange category. For Orange category of industries, average pollution index is 50.

ii. Number of days of violation (N):

The number of days for which violation took place is considered as the period between the day of violation observed/due date of direction's compliance and the day of compliance verified by the Board as mentioned below:

iii. Scale of operation (S):

The industry is considered as Large scale as per consent issued by Board. The scale of operation (L) for EC estimation is considered as 1.

iv. Location factor (LF):

The industry is located at TSIIC-SEZ, Polepally (V), Jadcharla (M), Mahabubnagar District and the total population which is located about 5 km distance from the Jacherla municipal boundary of the city is 37,529 population and above. Thus location factor (LF) is considered as 1 for EC estimation.

v. Factor in Rupees (R) (Rs):

As per the environmental compensation estimation guidelines, factor of rupees a maximum of Rs.100/- may be considered.

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After detailed discussion and careful consideration of the material facts of the case and based on CPCB guidelines and as per Board Office order dt: 03.01.2020 issued on modalities /methodology of assessing, imposing and utilization of environmental compensation from the polluting units in the State of Telangana has arrived at the following and recommended to impose environmental compensation to the industry.

Total nos. of days of violation (N) as 365 days , Pollution Index of industrial sector (PI) as 50, Scale of operation (S) as 1, Location Factor (LF) as 1 and Factor of Rupees (R) as Rs. 100/-.

In view of the above, the environmental compensation is finalized as:

EC = 50 X 365 X 100 X 1 X 1 = Rs. 18,25,000/- (Rupees Eighteen Lakhs Twenty Five Thousand Only)

18. After careful consideration of material facts of the case, the Board hereby issues following directions to your industry:
- i. **The industry shall deposit Rs. 18,25,000/- (Rupees Eighteen Lakhs Twenty Five Thousand Only) towards Environmental Compensation within 15 days.**
 - ii. The industry shall comply with the Joint Committee recommendations as mentioned in the Hon'ble NGT order dated: 24.01.2020 in OA No.189 of 2019.
 - iii. The industry shall comply with all the CFO condition issued by the Board.
 - iv. The industry shall not cause any air pollution / odour nuisance to the surrounding areas.
 - v. The industry shall comply with the conditions of direction dated: 27.07.2019.
 - vi. The industry shall not discharge any treated or untreated effluents within or outside the premises.
19. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.
20. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment, without further notice/hearing.

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
**M/s. Aurobindo Pharma Ltd, Unit-VII,
 Sy. No. 411, 425, 434, 435, 458, SEZ-IP, TSIIC,
 Polepalli (V), Jadcherla (M),
 Mahaboobnagar District.
 E-mail: jvnreddy@aurobindo.com.**

Copy Submitted to:

1. The Member Secretary, TSPCB, Board Office, Hyderabad for kind information and necessary action.
2. The Chief Environmental Engineer, TSPCB, Board Office for information and necessary action.
3. The Senior Environmental Engineer (Unit-II, Legal), TSPCB, Board Office for information and necessary action
4. The Senior Environmental Engineer (FAC) (Unit-II, Task Force), TSPCB, Board Office for information and necessary action.
5. The Environmental Engineer, TSPCB, Regional Office, Hyderabad for information and necessary action.



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**TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD**

H.No.6-3-1219, Sy.No.TS No.1 Part, Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402495
Email: jcee-zhyd-tspcb@telangana.gov.in.

BY REGD. POST WITH ACK. DUE

Order No. 15-MBNR/TSPCB/ZO-HYD/TF/2021- 1609

Date: 05.01.2021

Sub : TSPCB, ZOH - M/s. Aurobindo Pharma Ltd, Unit-XVI, Sy.No.408 to 412, 418 to 435 etc., SEZ-IP, Polepalli (V), Jedcherla (M), Mahaboobnagar District – Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and control of Pollution) Amendment Act, 1987 – Levy of Environmental compensation - **DIRECTIONS – ISSUED** – Reg.

- Ref :**
1. Industry's Consent Order No: 509-MHB/TSPCB/ZOH/CFO/TS-iPASS/2020-23, Dated: 20.05.2020 which is valid upto 30.04.2021.
 2. Hon'ble NGT order dated: 15.04.2019 in OA No.189 of 2019.
 3. B.O order dated 17.05.2019.
 4. Board issued directions vide dated: 27.07.2019.
 5. Hon'ble NGT order dated: 20.09.2019.
 6. The Joint committee report dated: 20.01.2020.
 7. Hon'ble NGT Order dated 24.01.2020 in O.A. No. 189/2019.
 8. The EE, RO, Hyderabad report dated: 18.07.2020.
 9. The Task Force Committee meeting held on 31.10.2020 at TSPCB, Zonal Office, Hyderabad.
 10. T.O letter dated: 09.11.2020.
 11. Industry's reply dated: 24.11.2020.
 12. The Task Force Committee meeting held on 29.12.2020 at TSPCB, Zonal Office, Hyderabad.
 13. T.O mail dated: 30.12.2020.
 14. TSPCB, EE, RO, Hyderabad mail dated: 30.12.2020.
 15. The Task Force Committee meeting held on 02.01.2021 at TSPCB, Zonal Office, Hyderabad.

1. **WHEREAS**, you are operating the industry located at Sy.No.408 to 412, 418 to 435 etc., SEZ-IP, Polepalli (V), Jedcherla (M), Mahaboobnagar District. The unit falls under Orange Category (Large) and involved in Pharmaceutical Formulations.
2. **WHEREAS**, vide reference 1st cited, the Board issued CFO to the unit vide order dated 20.05.2020 which is valid upto 30.04.2021.
3. **WHEREAS**, vide reference 2nd cited, the Board has received Hon'ble NGT, New Delhi order dated 15.04.2019 in OA No.189 of 2019 based on a letter given by Sri. Sravan Kumar, Advocate to the Hon'ble NGT alleging that the pollution is being caused by Pharma Companies at TSIIC SEZ in Jadcherla, Mahabubnagar District. The Hon'ble NGT passed on order vide order dated 15.04.2019 stating that:

“Let TSPCB look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within 2 months”.
4. **WHEREAS**, vide reference 3rd cited, the Board has constituted a team vide order dated 17.05.2019 for inspection of industries located in TSIIC SEZ, Jadcherla, Mahabubnagar District and its surrounding area.

-22-

5. **WHEREAS**, vide reference 4th cited, Board issued certain directions to the industry on 27.07.2019 for non-compliances.
6. **WHEREAS**, vide reference 5th cited, as per the Hon'ble NGT order dated 20.09.2019 a Joint Committee constituted comprising of representatives from CPCB and SPCB in OA No. 189 of 2019 filed by Shravan Kumar, Advocate with regard to pollution being caused by Pharma Companies at TSIIC, SEZ Jadcherla of Mahaboobnagar, Telangana and directed to submit the factual report.
7. **WHEREAS**, vide reference 6th cited, the joint committee submitted a report to the Hon'ble NGT order on 20.01.2020 with certain recommendations.
8. **WHEREAS**, vide reference 7th cited, the above case came from hearing on 24.01.2020. The Hon'ble National Green Tribunal, Principal Bench, New Delhi, dated 24.01.2020 in O.A No. 189/2019 issued following order:

"Further action may be taken by the TSPCB in terms of Joint committee recommendation and also compensation may be assessed and recovered on "polluter pay principle after following due process of hearing the concerned polluters. A further action taken may be filed before the next date.
9. **WHEREAS**, vide reference 8th cited, the Environmental Engineer, Regional Office, Hyderabad has submitted the report to Zonal Office, Hyderabad regarding the Environmental Compensation which may be assessed and imposed on the industry for the period during which the industry was not complying, as per the guidelines issued by CPCB.
10. **WHEREAS**, vide reference 9th cited, issue was placed before the Task Force Committee meeting held at TSPCB, Zonal Office on 31.10.2020. The Committee noted that request made by the industry representatives to grant time for submitting their representation along with explanation pertaining to the non compliances of the industry. After detailed discussions, the committee considered the request of the industry and recommended to grant 15 days time for submitting their reply on the non compliances. The committee further recommended to intimate the industries regarding the non compliance of the directions issued to the industries and the number of days of violation.
11. **WHEREAS**, vide reference 10th cited, a letter was addressed to the industry and directed to submit their reply for carrying out assessment of Environmental Compensation (EC) as per CPCB guidelines and the TSPCB orders dated: 03.01.2020.
12. **WHEREAS**, vide reference 11th cited, the industry has submitted a reply on 24.11.2020 to the letter issued by the Board with regard to Environmental Compensation (EC).
13. **WHEREAS**, vide reference 12th cited, you were again given an opportunity for hearing before the Task Force Committee meeting held on 29.12.2020 for assessment and finalization of Environmental Compensation (EC) based on the report furnished by the Regional Officer, Hyderabad. You have represented that, you are sending pre-treated process and washing effluents along with domestic effluents to M/s. PETL for further treatment and disposal and also informed that you have not discharged any waste water outside the premises. The committee, after detailed discussions, recommended the EE, RO, Hyderabad to submit the CFO details of the industry i.e., date of issue of CFO order and validity period. Accordingly this office has directed to EE, RO, Hyderabad to submit the same, vide reference 13th cited.
14. **WHEREAS**, vide reference 14th cited, the EE, RO, Hyderabad has furnish the information pertaining to CFO status of the industry vide mail dated: 30.12.2020.

15. **WHEREAS**, vide reference 15th cited, the committee was again reviewed the issue in the meeting held on 02.01.2021 noted the following:

- The industry is a Pharmaceutical Formulation industry which falls under Orange category.
- As per Joint Action committee report constituted by NGT there were no direct discharge of treated or untreated effluents outside the premises. Further, ground water samples collected from bore wells of agricultural fields from surroundings of SEZ used for irrigation meet the IS:11624-1986 (Reaffirmed 2009).
- The soil sample collected from agricultural fields from northern side of the sludge where complainants fields are located, reveals that the pH of the soil is slightly alkaline, salinity effect is negligible as Electrical conductivity is reported less than 1dSm-1, Micro nutrients like Zinc & Copper are less than critical levels and Heavy Metals like Cadmium, Nickel, Lead and Chromium are less than permissible limits.
- The Joint Action Committee has observed the industry has partially not complied with CFO conditions and Board directions.

16. **WHEREAS**, the committee has reviewed the RO report dated: 18.07.2020 & 30.12.2020, the Joint committee report dated: 20.01.2020 constituted by the NGT, along with the reply submitted by the industry in detail. The committee noted that the No. of days of violation is 1125 days as per the RO report. After detailed discussions, the committee based on the above has recommended to impose Environmental Compensation on the industry for a period of 365 days (one year) instead of 1125 days, as the industry is an Orange Category Pharmaceutical Formulation unit. The committee also recommended that the industry shall comply with Joint committee recommendations, Consent for Operation conditions and directions issued by the Board.

17. **WHEREAS**, the Board after detailed examination of the industry's request letter dated: 24.11.2020 and the recommendations of the Task Force committee and also as per the guidelines of the CPCB, the detailed assessment for the Environmental Compensation (EC) is collected from industry for a period of one year i.e., 365 days @ Rs. 100/- per day. The detailed assessment of Environmental Compensation (EC) as per CPCB guidelines and TSPCB orders dated: 03.01.2020 is as follows:

Environmental Compensation (EC Calculation):

The following equation is used for estimating environmental compensation:

$$EC = PI \times N \times R \times S \times LF$$

Where,

EC = Environmental Compensation in INR

PI = Pollution Index of industrial sector

N = Number of days of violation took place

R = A factor in Rupees for EC

S = Factor for scale of operation

LF = Location factor

i. Pollution Index of industrial sector (PI): The Board has categorized industry under Orange category. For Orange category of industries, average pollution index is 50.

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ii. Number of days of violation (N):

The number of days for which violation took place is considered as the period between the day of violation observed/due date of direction's compliance and the day of compliance verified by the Board as mentioned below:

iii. Scale of operation (S):

The industry is considered as Large scale as per consent issued by Board. The scale of operation (L) for EC estimation is considered as 1.

iv. Location factor (LF):

The industry is located at TSIIC-SEZ, Polepally (V), Jadcharla (M), Mahabubnagar District and the total population which is located about 5 km distance from the Jacherla municipal boundary of the city is 37,529 population and above. Thus location factor (LF) is considered as 1 for EC estimation.

v. Factor in Rupees (R) (Rs):

As per the environmental compensation estimation guidelines, factor of rupees a maximum of Rs.100/- may be considered.

After detailed discussion and careful consideration of the material facts of the case and based on CPCB guidelines and as per Board Office order dt: 03.01.2020 issued on modalities /methodology of assessing, imposing and utilization of environmental compensation from the polluting units in the State of Telangana has arrived at the following and recommended to impose environmental compensation to the industry.

Total nos. of days of violation (N) as 365 days , Pollution Index of industrial sector (PI) as 50, Scale of operation (S) as 1, Location Factor (LF) as 1 and Factor of Rupees (R) as Rs. 100/-.

In view of the above, the environmental compensation is finalized as:

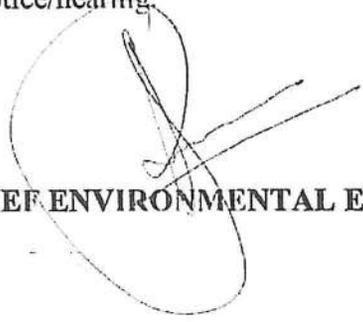
$$EC = 50 \times 365 \times 100 \times 1 \times 1 = \text{Rs. } 18,25,000/- \text{ (Rupees Eighteen Lakhs Twenty Five Thousand Only)}$$

18. After careful consideration of material facts of the case, the Board hereby issues following directions to your industry:

- i. **The industry shall deposit Rs. 18,25,000/- (Rupees Eighteen Lakhs Twenty Five Thousand Only) towards Environmental Compensation within 15 days.**
- ii. The industry shall comply with the Joint Committee recommendations as mentioned in the Hon'ble NGT order dated: 24.01.2020 in OA No.189 of 2019.
- iii. The industry shall comply with all the CFO condition issued by the Board.
- iv. The industry shall not cause any air pollution / odour nuisance to the surrounding areas.
- v. The industry shall comply with the conditions of direction dated: 27.07.2019.
- vi. The industry shall not discharge any treated or untreated effluents within or outside the premises.

19. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

20. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment, without further notice/hearing.

 
JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Aurobindo Pharma Ltd, Unit-XVI,
Sy.No.408 to 412, 418 to 435 etc.,
SEZ-IP, TSIIC, Polepalli (V), Jadcherla (M),
Mahaboobnagar District.
E-mail: jvnreddy@aurobindo.com.

Copy Submitted to:

1. The Member Secretary, TSPCB, Board Office, Hyderabad for kind information and necessary action.
2. The Chief Environmental Engineer, TSPCB, Board Office for information and necessary action.
3. The Senior Environmental Engineer (Unit-II, Legal), TSPCB, Board Office for information and necessary action
4. The Senior Environmental Engineer (FAC) (Unit-II, Task Force), TSPCB, Board Office for information and necessary action.
5. The Environmental Engineer, TSPCB, Regional Office, Hyderabad for information and necessary action.



**TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD**

H.No.6-3-1219, Sy.No.TS No.1 Part, Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402495
Email: jcee-zhyd-tspcb@telangana.gov.in.

BY REGD. POST WITH ACK. DUE

Order No. 15-MBNR/TSPCB/ZO-HYD/TF/2021- 1607

Date: 05.01.2021

Sub : TSPCB, ZOH - M/s. APL Health Care Ltd., Sy.No.410/P,411/P & 458/P, Plot No.S-1/B, APIIC, SEZ, Polepally (V), Jedcherla (M), Mahaboobnagar District – 509 302– Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and control of Pollution) Amendment Act, 1987 – Levy of Environmental compensation - **DIRECTIONS – ISSUED** – Reg.

Ref :

1. Industry's Consent Order No: 382-MHB/TSPCB/ZOH/CFO/TS-iPASS/2020-12, Dated: 04.05.2020 which is valid upto 28.02.2021.
2. Hon'ble NGT order dated: 15.04.2019 in OA No.189 of 2019.
3. B.O order dated 17.05.2019.
4. Board issued directions vide dated: 27.07.2019.
5. Hon'ble NGT order dated: 20.09.2019.
6. The Joint committee report dated: 20.01.2020.
7. Hon'ble NGT Order dated 24.01.2020 in O.A. No. 189/2019.
8. The EE, RO, Hyderabad report dated: 18.07.2020.
9. The Task Force Committee meeting held on 31.10.2020 at TSPCB, Zonal Office, Hyderabad.
10. T.O letter dated: 09.11.2020.
11. Industry's reply dated: 24.11.2020.
12. The Task Force Committee meeting held on 29.12.2020 at TSPCB, Zonal Office, Hyderabad.
13. T.O mail dated: 30.12.2020.
14. TSPCB, EE, RO, Hyderabad mail dated: 30.12.2020.
15. The Task Force Committee meeting held on 02.01.2021 at TSPCB, Zonal Office, Hyderabad.

1. **WHEREAS**, you are operating the industry located at Sy.No.410/P,411/P & 458/P, Plot No.S-1/B, APIIC, SEZ, Polepally (V), Jedcherla (M), Mahaboobnagar District – 509 302. The unit falls under Orange Category (Large) and involved in Pharmaceutical Formulations.
2. **WHEREAS**, vide reference 1st cited, the Board issued CFO to the unit vide order dated 04.05.2020 which is valid upto 28.02.2021.
3. **WHEREAS**, vide reference 2nd cited, the Board has received Hon'ble NGT, New Delhi order dated 15.04.2019 in OA No.189 of 2019 based on a letter given by Sri. Sravan Kumar, Advocate to the Hon'ble NGT alleging that the pollution is being caused by Pharma Companies at TSIIC SEZ in Jadcherla, Mahabubnagar District. The Hon'ble NGT passed on order vide order dated 15.04.2019 stating that:

“Let TSPCB look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within 2 months”.
4. **WHEREAS**, vide reference 3rd cited, the Board has constituted a team vide order dated 17.05.2019 for inspection of industries located in TSIIC SEZ, Jadcherla, Mahabubnagar District and its surrounding area.
5. **WHEREAS**, vide reference 4th cited, Board issued certain directions to the industry on 27.07.2019 for non-compliances.
6. **WHEREAS**, vide reference 5th cited, as per the Hon'ble NGT order dated 20.09.2019 a Joint Committee constituted comprising of representatives from CPCB and SPCB in OA No. 189

-27-

of 2019 filed by Shravan Kumar, Advocate with regard to pollution being caused by Pharma Companies at TSIIC, SEZ Jadcherla of Mahaboobnagar, Telangana and directed to submit the factual report.

7. **WHEREAS**, vide reference 6th cited, the joint committee submitted a report to the Hon'ble NGT order on 20.01.2020 with certain recommendations.
8. **WHEREAS**, vide reference 7th cited, the above case came from hearing on 24.01.2020. The Hon'ble National Green Tribunal, Principal Bench, New Delhi, dated 24.01.2020 in O.A No. 189/2019 issued following order:

"Further action may be taken by the TSPCB in terms of Joint committee recommendation and also compensation may be assessed and recovered on "polluter pay principle after following due process of hearing the concerned polluters. A further action taken may be filed before the next date.
9. **WHEREAS**, vide reference 8th cited, the Environmental Engineer, Regional Office, Hyderabad has submitted the report to Zonal Office, Hyderabad regarding the Environmental Compensation which may be assessed and imposed on the industry for the period during which the industry was not complying, as per the guidelines issued by CPCB.
10. **WHEREAS**, vide reference 9th cited, issue was placed before the Task Force Committee meeting held at TSPCB, Zonal Office on 31.10.2020. The Committee noted that request made by the industry representatives to grant time for submitting their representation along with explanation pertaining to the non compliances of the industry. After detailed discussions, the committee considered the request of the industry and recommended to grant 15 days time for submitting their reply on the non compliances. The committee further recommended to intimate the industries regarding the non compliance of the directions issued to the industries and the number of days of violation.
11. **WHEREAS**, vide reference 10th cited, a letter was addressed to the industry and directed to submit their reply for carrying out assessment of Environmental Compensation (EC) as per CPCB guidelines and the TSPCB orders dated: 03.01.2020.
12. **WHEREAS**, vide reference 11th cited, the industry has submitted a reply on 24.11.2020 to the letter issued by the Board with regard to Environmental Compensation (EC).
13. **WHEREAS**, vide reference 12th cited, you were again given an opportunity for hearing before the Task Force Committee meeting held on 29.12.2020 for assessment and finalization of Environmental Compensation (EC) based on the report furnished by the Regional Officer, Hyderabad. You have represented that, you are sending pre-treated process and washing effluents along with domestic effluents to M/s. PETL for further treatment and disposal and also informed that you have not discharged any waste water outside the premises. The committee, after detailed discussions, recommended the EE, RO, Hyderabad to submit the CFO details of the industry i.e., date of issue of CFO order and validity period. Accordingly this office has directed to EE, RO, Hyderabad to submit the same, vide reference 13th cited.
14. **WHEREAS**, vide reference 14th cited, the EE, RO, Hyderabad has furnish the information pertaining to CFO status of the industry vide mail dated: 30.12.2020.
15. **WHEREAS**, , vide reference 15th cited, the committee was again reviewed the issue in the meeting held on 02.01.2021 noted the following:
 - The industry is a Pharmaceutical Formulation industry which falls under Orange category.
 - As per Joint Action committee report constituted by NGT there were no direct discharge of treated or untreated effluents outside the premises. Further, ground water samples collected from bore wells of agricultural fields from surroundings of SEZ used for irrigation meet the IS:11624-1986 (Reaffirmed 2009).
 - The soil sample collected from agricultural fields from northern side of the sludge where complainants fields are located, reveals that the pH of the soil is slightly

alkaline, salinity effect is negligible as Electrical conductivity is reported less than 1dSm-1, Micro nutrients like Zinc & Copper are less than critical levels and Heavy Metals like Cadmium, Nickel, Lead and Chromium are less than permissible limits.

- The Joint Action Committee has observed the industry has partially not complied with CFO conditions and Board directions

16. **WHEREAS**, the committee has reviewed the RO report dated: 18.07.2020 & 30.12.2020, the Joint committee report dated: 20.01.2020 constituted by the NGT, along with the reply submitted by the industry in detail. The committee noted that the No. of days of violation is 1329 days as per the RO report. After detailed discussions, the committee based on the above has recommended to impose Environmental Compensation on the industry for a period of 365 days (one year) instead of 1329 days, as the industry is an Orange Category Pharmaceutical Formulation unit. The committee also recommended that the industry shall comply with Joint committee recommendations, Consent for Operation conditions and directions issued by the Board.
17. **WHEREAS**, the Board after detailed examination of the industry's request letter dated: 24.11.2020 and the recommendations of the Task Force committee and also as per the guidelines of the CPCB, the detailed assessment for the Environmental Compensation (EC) is collected from industry for a period of one year i.e., 365 days @ Rs. 100/- per day. The detailed assessment of Environmental Compensation (EC) as per CPCB guidelines and TSPCB orders dated: 03.01.2020 is as follows:

Environmental Compensation (EC Calculation):

The following equation is used for estimating environmental compensation:

$$EC = PI \times N \times R \times S \times LF$$

Where,

EC = Environmental Compensation in INR
 PI = Pollution Index of industrial sector
 N = Number of days of violation took place
 R = A factor in Rupees for EC
 S = Factor for scale of operation
 LF = Location factor

i. Pollution Index of industrial sector (PI): The Board has categorized industry under Orange category. For Orange category of industries, average pollution index is 50.

ii. Number of days of violation (N):

The number of days for which violation took place is considered as the period between the day of violation observed/due date of direction's compliance and the day of compliance verified by the Board as mentioned below:

iii. Scale of operation (S):

The industry is considered as Large scale as per consent issued by Board. The scale of operation (L) for EC estimation is considered as 1.

iv. Location factor (LF):

The industry is located at TSIIC-SEZ, Polepally (V), Jadcharla (M), Mahabubnagar District and the total population which is located about 5 km distance from the Jacherla municipal boundary of the city is 37,529 population and above. Thus location factor (LF) is considered as 1 for EC estimation.

v. Factor in Rupees (R) (Rs):

As per the environmental compensation estimation guidelines, factor of rupees a maximum of Rs.100/- may be considered.

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After detailed discussion and careful consideration of the material facts of the case and based on CPCB guidelines and as per Board Office order dt: 03.01.2020 issued on modalities /methodology of assessing, imposing and utilization of environmental compensation from the polluting units in the State of Telangana has arrived at the following and recommended to impose environmental compensation to the industry.

Total nos. of days of violation (N) as 365 days , Pollution Index of industrial sector (PI) as 50, Scale of operation (S) as 1, Location Factor (LF) as 1 and Factor of Rupees (R) as Rs. 100/-.

In view of the above, the environmental compensation is finalized as:

EC = 50 X 365 X 100 X 1 X 1 = Rs. 18,25,000/- (Rupees Eighteen Lakhs Twenty Five Thousand Only)

18. After careful consideration of material facts of the case, the Board hereby issues following directions to your industry:

- i. **The industry shall deposit Rs. 18,25,000/- (Rupees Eighteen Lakhs Twenty Five Thousand Only) towards Environmental Compensation within 15 days.**
- ii. The industry shall comply with the Joint Committee recommendations as mentioned in the Hon'ble NGT order dated: 24.01.2020 in OA No.189 of 2019.
- iii. The industry shall comply with all the CFO condition issued by the Board.
- iv. The industry shall not cause any air pollution / odour nuisance to the surrounding areas.
- v. The industry shall comply with the conditions of direction dated: 27.07.2019.
- vi. The industry shall not discharge any treated or untreated effluents within or outside the premises.

19. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

20. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment, without further notice/hearing.

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. APL Health Care Ltd.,
Sy.No.410/P,411/P & 458/P, Plot No.S-1/B,
APIIC, SEZ, Polepally (V), Jedcherla (M),
Mahaboobnagar District - 509 302.
E-mail: jvnreddy@aurobindo.com.

Copy Submitted to:

1. The Member Secretary, TSPCB, Board Office, Hyderabad for kind information and necessary action.
2. The Chief Environmental Engineer, TSPCB, Board Office for information and necessary action.
3. The Senior Environmental Engineer (Unit-II, Legal), TSPCB, Board Office for information and necessary action.
4. The Senior Environmental Engineer (FAC) (Unit-II, Task Force), TSPCB, Board Office for information and necessary action.
- ✓ 5. The Environmental Engineer, TSPCB, Regional Office, Hyderabad for information and necessary action.



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**TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD**

H.No.6-3-1219, Sy.No.TS No.1 Part, Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402495
Email: jccc-zhyd-tspcb@telangana.gov.in.

BY REGD. POST WITH ACK. DUE

Order No. 15-MBNR/TSPCB/ZO-HYD/TF/2021- 1611

Date: 05.01.2021

Sub : TSPCB, ZOH - M/s. Mylan Laboratory, (Formerly Glochem Industries Ltd.,), Sy.No.408, 410 GIP, Plot No. S-16 & S-17/A, SEZ Jadcherla, Polepally (V), Jadcherla (M), Mahaboobnagar District – Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and control of Pollution) Amendment Act, 1987 – Levy of Environmental compensation - **DIRECTIONS – ISSUED** – Reg.

Ref :

1. Industry's Auto renewal Consent Order No. 210-MHB/TSPCB/ZOH/CFO/AR/2016-7762, Date: 26.02.2016 which is valid upto 31.03.2021.
2. Hon'ble NGT order dated: 15.04.2019 in OA No.189 of 2019.
3. B.O order dated 17.05.2019.
4. Board issued directions vide dated: 27.07.2019.
5. Hon'ble NGT order dated: 20.09.2019.
6. The Joint committee report dated: 20.01.2020.
7. Hon'ble NGT Order dated 24.01.2020 in O.A. No. 189/2019.
8. The EE, RO, Hyderabad report dated: 18.07.2020.
9. The Task Force Committee meeting held on 31.10.2020 at TSPCB, Zonal Office, Hyderabad.
10. T.O letter dated: 09.11.2020.
11. Industry's reply dated: 23.11.2020.
12. The Task Force Committee meeting held on 29.12.2020 at TSPCB, Zonal Office, Hyderabad.
13. T.O mail dated: 30.12.2020.
14. TSPCB, EE, RO, Hyderabad mail dated: 30.12.2020.
15. The Task Force Committee meeting held on 02.01.2021 at TSPCB, Zonal Office, Hyderabad.

* * *

1. **WHEREAS**, you are operating the industry located at Sy.No.408, 410 GIP, Plot No. S-16 & S-17/A, SEZ Jadcherla, Polepally (V), Jadcherla (M), Mahaboobnagar District. The unit falls under Orange Category (Large) and involved in Pharmaceutical Formulations. ---
2. **WHEREAS**, vide reference 1st cited, the Board issued CFO (Auto Renewal) to the unit vide order dated 26.02.2016 which is valid upto 31.03.2021.
3. **WHEREAS**, vide reference 2nd cited, the Board has received Hon'ble NGT, New Delhi order dated 15.04.2019 in OA No.189 of 2019 based on a letter given by Sri. Sravan Kumar, Advocate to the Hon'ble NGT alleging that the pollution is being caused by Pharma Companies at TSIC SEZ in Jadcherla, Mahabubnagar District. The Hon'ble NGT passed on order vide order dated 15.04.2019 stating that:

- 31 -

"Let TSPCB look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within 2 months".

4. **WHEREAS**, vide reference 3rd cited, the Board has constituted a team vide order dated 17.05.2019 for inspection of industries located in TSIIC SEZ, Jadcherla, Mahabubnagar District and its surrounding area.
5. **WHEREAS**, vide reference 4th cited, Board issued certain directions to the industry on 27.07.2019 for non-compliances.
6. **WHEREAS**, vide reference 5th cited, as per the Hon'ble NGT order dated 20.09.2019 a Joint Committee constituted comprising of representatives from CPCB and SPCB in OA No. 189 of 2019 filed by Shravan Kumar, Advocate with regard to pollution being caused by Pharma Companies at TSIIC, SEZ Jadcherla of Mahaboobnagar, Telangana and directed to submit the factual report.
7. **WHEREAS**, vide reference 6th cited, the joint committee submitted a report to the Hon'ble NGT order on 20.01.2020 with certain recommendations.
8. **WHEREAS**, vide reference 7th cited, the above case came from hearing on 24.01.2020. The Hon'ble National Green Tribunal, Principal Bench, New Delhi, dated 24.01.2020 in O.A No. 189/2019 issued following order:

"Further action may be taken by the TSPCB in terms of Joint committee recommendation and also compensation may be assessed and recovered on "polluter pay principle after following due process of hearing the concerned polluters. A further action taken may be filed before the next date.

9. **WHEREAS**, vide reference 8th cited, the Environmental Engineer, Regional Office, Hyderabad has submitted the report to Zonal Office, Hyderabad regarding the Environmental Compensation which may be assessed and imposed on the industry for the period during which the industry was not complying, as per the guidelines issued by CPCB.
10. **WHEREAS**, vide reference 9th cited, issue was placed before the Task Force Committee meeting held at TSPCB, Zonal Office on 31.10.2020. The Committee noted that request made by the industry representatives to grant time for submitting their representation along with explanation pertaining to the non compliances of the industry. After detailed discussions, the committee considered the request of the industry and recommended to grant 15 days time for submitting their reply on the non compliances. The committee further recommended to intimate the industries regarding the non compliance of the directions issued to the industries and the number of days of violation.
11. **WHEREAS**, vide reference 10th cited, a letter was addressed to the industry and directed to submit their reply for carrying out assessment of Environmental Compensation (EC) as per CPCB guidelines and the TSPCB orders dated: 03.01.2020.
12. **WHEREAS**, vide reference 11th cited, the industry has submitted a reply on 23.11.2020 to the letter issued by the Board with regard to Environmental Compensation (EC).
13. **WHEREAS**, vide reference 12th cited, you were again given an opportunity for hearing before the Task Force Committee meeting held on 29.12.2020 for assessment and finalization of Environmental Compensation (EC) based on the report furnished by the Regional Officer, Hyderabad. You have represented that, you have not violated any CFO conditions and provided above ground effluent storage capacity sufficient for 2 days, as permitted by the

Board. The committee, after detailed discussions, recommended the EE, RO, Hyderabad to submit the CFO details of the industry i.e., date of issue of CFO order and validity period. Accordingly this office has directed to EE, RO, Hyderabad to submit the same, vide reference 13th cited.

14. **WHEREAS**, vide reference 14th cited, the EE, RO, Hyderabad has furnish the information pertaining to CFO status of the industry vide mail dated: 30.12.2020.
15. **WHEREAS**, vide reference 15th cited, the committee was again reviewed the issue in the meeting held on 02.01.2021 noted the following:
- The industry is a Pharmaceutical Formulation industry which falls under Orange category.
 - As per Joint Action committee report constituted by NGT there were no direct discharge of treated or untreated effluents outside the premises. Further, ground water samples collected from bore wells of agricultural fields from surroundings of SEZ used for irrigation meet the IS:11624-1986 (Reaffirmed 2009).
 - The soil sample collected from agricultural fields from northern side of the sludge where complainants fields are located, reveals that the pH of the soil is slightly alkaline, salinity effect is negligible as Electrical conductivity is reported less than 1dSm-1, Micro nutrients like Zinc & Copper are less than critical levels and Heavy Metals like Cadmium, Nickel, Lead and Chromium are less than permissible limits.
 - The Joint Action Committee has observed the industry has partially not complied with CFO conditions and Board directions.
16. **WHEREAS**, the committee has reviewed the RO report dated: 18.07.2020 & 30.12.2020, the Joint committee report dated: 20.01.2020 constituted by the NGT, along with the reply submitted by the industry in detail. The committee noted that the No. of days of violation is 763 days as per the RO report. After detailed discussions, the committee based on the above has recommended to impose Environmental Compensation on the industry for a period of 365 days (one year) instead of 763 days, as the industry is an Orange Category Pharmaceutical Formulation unit. The committee also recommended that the industry shall comply with Joint committee recommendations, Consent for Operation conditions and directions issued by the Board.
17. **WHEREAS**, the Board after detailed examination of the industry's request letter dated: 23.11.2020 and the recommendations of the Task Force committee and also as per the guidelines of the CPCB, the detailed assessment for the Environmental Compensation (EC) is collected from industry for a period of one year i.e., 365 days @ Rs. 100/- per day. The detailed assessment of Environmental Compensation (EC) as per CPCB guidelines and TSPCB orders dated: 03.01.2020 is as follows:

Environmental Compensation (EC Calculation):

The following equation is used for estimating environmental compensation:

$$EC = PI \times N \times R \times S \times LF$$

Where,

EC = Environmental Compensation in INR

PI = Pollution Index of industrial sector

N = Number of days of violation took place

R = A factor in Rupees for EC

- 33 -

S = Factor for scale of operation

LF = Location factor

i. Pollution Index of industrial sector (PI): The Board has categorized industry under Orange category. For Orange category of industries, average pollution index is 50.

ii. Number of days of violation (N):

The number of days for which violation took place is considered as the period between the day of violation observed/due date of direction's compliance and the day of compliance verified by the Board as mentioned below:

iii. Scale of operation (S):

The industry is considered as Large scale as per consent issued by Board. The scale of operation (L) for EC estimation is considered as 1.

iv. Location factor (LF):

The industry is located at TSIIC-SEZ, Polepally (V), Jadcharla (M), Mahabubnagar District and the total population which is located about 5 km distance from the Jacherla municipal boundary of the city is 37,529 population and above. Thus location factor (LF) is considered as 1 for EC estimation.

v. Factor in Rupees (R) (Rs):

As per the environmental compensation estimation guidelines, factor of rupees a maximum of Rs.100/- may be considered.

After detailed discussion and careful consideration of the material facts of the case and based on CPCB guidelines and as per Board Office order dt: 03.01.2020 issued on modalities /methodology of assessing, imposing and utilization of environmental compensation from the polluting units in the State of Telangana has arrived at the following and recommended to impose environmental compensation to the industry.

Total nos. of days of violation (N) as **365 days** , Pollution Index of industrial sector (PI) as 50, Scale of operation (S) as 1, Location Factor (LF) as 1 and Factor of Rupees (R) as Rs. 100/-.

In view of the above, the environmental compensation is finalized as:

EC = 50 X 365 X 100 X 1 X 1 = Rs. 18,25,000/- (Rupees Eighteen Lakhs Twenty Five Thousand Only)

18. After careful consideration of material facts of the case, the Board hereby issues following directions to your industry:

- i. **The industry shall deposit Rs. 18,25,000/- (Rupees Eighteen Lakhs Twenty Five Thousand Only) towards Environmental Compensation within 15 days.**
- ii. The industry shall comply with the Joint Committee recommendations as mentioned in the Hon'ble NGT order dated: 24.01.2020 in OA No.189 of 2019.
- iii. The industry shall comply with all the CFO condition issued by the Board.
- iv. The industry shall not cause any air pollution / odour nuisance to the surrounding areas.
- v. The industry shall comply with the conditions of direction dated: 27.07.2019.

- vi. The industry shall not discharge any treated or untreated effluents within or outside the premises.
19. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.
20. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment, without further notice/hearing.

 **JOINT CHIEF ENVIRONMENTAL ENGINEER**

To
M/s. Mylan Laboratory,
(Formerly Glochem Industries Ltd.,),
Sy.No.408, 410 GIP, Plot No. S-16 & S-17/A,
SEZ Jadcherla, Polepally (V), Jadcherla (M),
Mahaboobnagar District – 509 301.
Email: prasanna.hota@mylan.in.

Copy Submitted to:

1. The Member Secretary, TSPCB, Board Office, Hyderabad for kind information and necessary action.
2. The Chief Environmental Engineer, TSPCB, Board Office for information and necessary action.
3. The Senior Environmental Engineer (Unit-II, Legal), TSPCB, Board Office for information and necessary action
4. The Senior Environmental Engineer (FAC) (Unit-II, Task Force), TSPCB, Board Office for information and necessary action.
5. The Environmental Engineer, TSPCB, Regional Office, Hyderabad for information and necessary action.



**TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD**

H.No.6-3-1219, Sy.No.TS No.1 Part, Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402495
Email: jcee-zhyd-tspcb@telangana.gov.in.

BY REGD. POST WITH ACK. DUE

Order No. 15-MBNR/TSPCB/ZO-HYD/TF/2021- 1613

Date: 05.01.2021

Sub : TSPCB, ZOH - M/s. Evertogen Life Sciences Pvt. Ltd., (Formerly M/s. Optimus Generics Ltd.,) Plot No. S-8, S-13/P & S-14/P, APIIC, SEZ, Green Industrial Park, Polepally (V), Jedcherla (M), Mahabubnagar District – Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and control of Pollution) Amendment Act, 1987 – Levy of Environmental compensation - **DIRECTIONS – ISSUED** – Reg.

- Ref :**
1. Industry's Consent Order No: 432-MHB/TSPCB/ZOH/CFO/2015, Dated: 07.01.2016 which is valid upto 30.11.2020.
 2. Hon'ble NGT order dated: 15.04.2019 in OA No.189 of 2019.
 3. B.O order dated 17.05.2019.
 4. Board order vide dated: 27.07.2019.
 5. Hon'ble NGT order dated: 20.09.2019.
 6. The Joint committee report dated: 20.01.2020.
 7. Hon'ble NGT Order dated 24.01.2020 in O.A. No. 189/2019.
 8. The EE, RO, Hyderabad report dated: 18.07.2020.
 9. The Task Force Committee meeting held on 31.10.2020 at TSPCB, Zonal Office, Hyderabad.
 10. T.O letter dated: 09.11.2020.
 11. Board order vide dated: 09.11.2020.
 12. The Task Force Committee meeting held on 29.12.2020 at TSPCB, Zonal Office, Hyderabad.
 13. T.O mail dated: 30.12.2020.
 14. TSPCB, EE, RO, Hyderabad mail dated: 30.12.2020.
 15. The Task Force Committee meeting held on 02.01.2021 at TSPCB, Zonal Office, Hyderabad.

1. **WHEREAS**, you are operating the industry located at Plot No. S-8, S-13/P & S-14/P, APIIC, SEZ, Green Industrial Park, Polepally (V), Jedcherla (M), Mahabubnagar District. The unit falls under Orange Category (Large) and involved in Pharmaceutical Formulations.
2. **WHEREAS**, vide reference 1st cited, the Board issued CFO to the unit vide order dated 07.01.2016 which is valid upto 30.11.2020.
3. **WHEREAS**, vide reference 2nd cited, the Board has received Hon'ble NGT, New Delhi order dated 15.04.2019 in OA No.189 of 2019 based on a letter given by Sri. Sravan Kumar, Advocate to the Hon'ble NGT alleging that the pollution is being caused by Pharma Companies at TSIIC SEZ in Jadcherla, Mahabubnagar District. The Hon'ble NGT passed on order vide order dated 15.04.2019 stating that:

"Let TSPCB look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within 2 months".

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4. **WHEREAS**, vide reference 3rd cited, the Board has constituted a team vide order dated 17.05.2019 for inspection of industries located in TSIIC SEZ, Jadcherla, Mahabubnagar District and its surrounding area.
5. **WHEREAS**, vide reference 4th cited, the Board has issued Extension of Temporary Revocation of Closure Orders vide order dated 27.07.2019 with validity period upto 31.12.2019 stipulating certain conditions.
6. **WHEREAS**, vide reference 5th cited, as per the Hon'ble NGT order dated 20.09.2019 a Joint Committee constituted comprising of representatives from CPCB and SPCB in OA No. 189 of 2019 filed by Shravan Kumar, Advocate with regard to pollution being caused by Pharma Companies at TSIIC, SEZ Jadcherla of Mahaboobnagar, Telangana and directed to submit the factual report.
7. **WHEREAS**, vide reference 6th cited, the joint committee submitted a report to the Hon'ble NGT order on 20.01.2020 with certain recommendations.
8. **WHEREAS**, vide reference 7th cited, the above case came from hearing on 24.01.2020. The Hon'ble National Green Tribunal, Principal Bench, New Delhi, dated 24.01.2020 in O.A No. 189/2019 issued following order:

"Further action may be taken by the TSPCB in terms of Joint committee recommendation and also compensation may be assessed and recovered on "polluter pay principle after following due process of hearing the concerned polluters. A further action taken may be filed before the next date.
9. **WHEREAS**, vide reference 8th cited, the Environmental Engineer, Regional Office, Hyderabad has submitted the report to Zonal Office, Hyderabad regarding the Environmental Compensation which may be assessed and imposed on the industry for the period during which the industry was not complying, as per the guidelines issued by CPCB.
10. **WHEREAS**, vide reference 9th cited, issue was placed before the Task Force Committee meeting held at TSPCB, Zonal Office on 31.10.2020. The Committee noted that request made by the industry representatives to grant time for submitting their representation along with explanation pertaining to the non compliances of the industry. After detailed discussions, the committee considered the request of the industry and recommended to grant 15 days time for submitting their reply on the non compliances. The committee further recommended to intimate the industries regarding the non compliance of the directions issued to the industries and the number of days of violation.
11. **WHEREAS**, vide reference 10th cited, a letter was addressed to the industry and directed to submit their reply for carrying out assessment of Environmental Compensation (EC) as per CPCB guidelines and the TSPCB orders dated: 03.01.2020. The industry has not submitted reply to the Board.
12. **WHEREAS**, vide reference 11th cited, the Board issued extension of temporary revocation of closure orders on 09.11.2020 for a period upto one year from the date of issue of this order stipulating certain conditions.
13. **WHEREAS**, vide reference 12th cited, you were again given an opportunity for hearing before the Task Force Committee meeting held on 29.12.2020 for assessment and finalization of Environmental Compensation (EC) based on the report furnished by the Regional Officer, Hyderabad. You have represented that, you are not discharging any waste water outside the

premises. The committee, after detailed discussions, recommended the EE, RO, Hyderabad to submit the CFO details of the industry i.e., date of issue of CFO order and validity period. Accordingly this office has directed to EE, RO, Hyderabad to submit the same, vide reference 13th cited.

14. **WHEREAS**, vide reference 14th cited, the EE, RO, Hyderabad has furnish the information pertaining to CFO status of the industry vide mail dated: 30.12.2020.

15. **WHEREAS**, vide reference 15th cited, the committee was again reviewed the issue in the meeting held on 02.01.2021 noted the following:

- The industry is a Pharmaceutical Formulation industry which falls under Orange category.
- As per Joint Action committee report constituted by NGT there were no direct discharge of treated or untreated effluents outside the premises. Further, ground water samples collected from bore wells of agricultural fields from surroundings of SEZ used for irrigation meet the IS:11624-1986 (Reaffirmed 2009).
- The soil sample collected from agricultural fields from northern side of the sludge where complainants fields are located, reveals that the pH of the soil is slightly alkaline, salinity effect is negligible as Electrical conductivity is reported less than 1dSm-1, Micro nutrients like Zinc & Copper are less than critical levels and Heavy Metals like Cadmium, Nickel, Lead and Chromium are less than permissible limits.
- The Joint Action Committee has observed the industry has partially not complied with CFO conditions and Board directions.

16. **WHEREAS**, the committee has reviewed the RO report dated: 18.07.2020 & 30.12.2020, the Joint committee report dated: 20.01.2020 constituted by the NGT, along with the reply submitted by the industry in detail. The committee noted that the No. of days of violation is 540 days as per the RO report . After detailed discussions, the committee based on the above has recommended to impose Environmental Compensation on the industry for a period of 365 days (one year) instead of 540 days, as the industry is an Orange Category Pharmaceutical Formulation unit. The committee also recommended that the industry shall comply with Joint committee recommendations, Consent for Operation conditions and directions/Extension of Temporary Revocation of closure orders issued by the Board.

17. **WHEREAS**, the Board after detailed examination and the recommendations of the Task Force committee and also as per the guidelines of the CPCB, the detailed assessment for the Environmental Compensation (EC) is collected from industry for a period of one year i.e., 365 days @ Rs. 100/- per day. The detailed assessment of Environmental Compensation (EC) as per CPCB guidelines and TSPCB orders dated: 03.01.2020 is as follows: ---

Environmental Compensation (EC Calculation):

The following equation is used for estimating environmental compensation:

$$EC = PI \times N \times R \times S \times LF$$

Where,

EC = Environmental Compensation in INR

PI = Pollution Index of industrial sector

N = Number of days of violation took place

R = A factor in Rupees for EC

S = Factor for scale of operation

LF = Location factor

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i. Pollution Index of industrial sector (PI): The Board has categorized industry under Orange category. For Orange category of industries, average pollution index is 50.

ii. Number of days of violation (N):

The number of days for which violation took place is considered as the period between the day of violation observed/due date of direction's compliance and the day of compliance verified by the Board as mentioned below:

iii. Scale of operation (S):

The industry is considered as Large scale as per consent issued by Board. The scale of operation (L) for EC estimation is considered as 1.

iv. Location factor (LF):

The industry is located at TSIIC-SEZ, Polepally (V), Jadcharla (M), Mahabubnagar District and the total population which is located about 5 km distance from the Jacherla municipal boundary of the city is 37,529 population and above. Thus location factor (LF) is considered as 1 for EC estimation.

v. Factor in Rupees (R) (Rs):

As per the environmental compensation estimation guidelines, factor of rupees a maximum of Rs.100/- may be considered.

After detailed discussion and careful consideration of the material facts of the case and based on CPCB guidelines and as per Board Office order dt: 03.01.2020 issued on modalities /methodology of assessing, imposing and utilization of environmental compensation from the polluting units in the State of Telangana has arrived at the following and recommended to impose environmental compensation to the industry.

Total nos. of days of violation (N) as **365 days**, Pollution Index of industrial sector (PI) as 50, Scale of operation (S) as 1, Location Factor (LF) as 1 and Factor of Rupees (R) as Rs. 100/-.

In view of the above, the environmental compensation is finalized as:

EC = 50 X 365 X 100 X 1 X 1 = Rs. 18,25,000/- (Rupees Eighteen Lakhs Twenty Five Thousand Only)

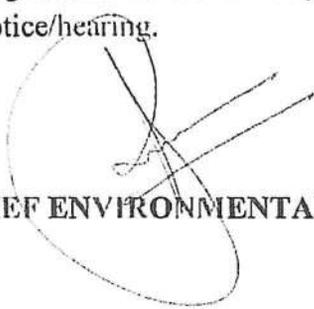
18. After careful consideration of material facts of the case, the Board hereby issues following directions to your industry:

- i. **The industry shall deposit Rs. 18,25,000/- (Rupees Eighteen Lakhs Twenty Five Thousand Only) towards Environmental Compensation within 15 days.**
- ii. The industry shall comply with the Joint Committee recommendations as mentioned in the Hon'ble NGT order dated: 24.01.2020 in OA No.189 of 2019.
- iii. The industry shall comply with all the CFO conditions issued by the Board.
- iv. The industry shall comply with extension of temporary revocation of closure order dated: 09.11.2020.
- v. The industry shall not cause any air pollution / odour nuisance to the surrounding areas.
- vi. The industry shall not discharge any treated or untreated effluents within or outside the premises.

19. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

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20. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment, without further notice/hearing.


JOINT CHIEF ENVIRONMENTAL ENGINEER

To

M/s. Evertogen Life Sciences Pvt. Ltd.
(Formerly M/s. Optimus Generics Ltd.),
Plot No. S-8, S-13/P & S-14/P, APIIC, SEZ,
Green Industrial Park, Polepally (V),
Jedcherla (M), Mahabubnagar District.

Copy Submitted to:

1. The Member Secretary, TSPCB, Board Office, Hyderabad for kind information and necessary action.
2. The Chief Environmental Engineer, TSPCB, Board Office for information and necessary action.
3. The Senior Environmental Engineer (Unit-II, Legal), TSPCB, Board Office for information and necessary action
4. The Senior Environmental Engineer (FAC) (Unit-II, Task Force), TSPCB, Board Office for information and necessary action.
- ✓ 5. The Environmental Engineer, TSPCB, Regional Office, Hyderabad for information and necessary action.



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**TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD**

H.No.6-3-1219, Sy.No.TS No.1 Part, Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402495
Email: jcee-zhyd-tspcb@telangana.gov.in.

BY REGD. POST WITH ACK. DUE

Order No. 15-MBNR/TSPCB/ZO-HYD/TF/2021- 1610

Date: 05.01.2021

Sub : TSPCB, ZOH - M/s. Shri Kartikeya Pharma (SEZ Unit), Sy.No.408-412, 418-435, 437-445, Polepally (V), Jadcherla (M), Mahaboobnagar District – Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and control of Pollution) Amendment Act, 1987 – Levy of Environmental compensation - **DIRECTIONS – ISSUED – Reg.**

Ref :

1. Industry's Consent Order No: 679-MHB/TSPCB/ZOH/CFO/2017, dated: 17.08.2017 valid up to 31.03.2022.
2. Hon'ble NGT order dated: 15.04.2019 in OA No.189 of 2019.
3. B.O order dated 17.05.2019.
4. Board issued directions vide dated: 27.07.2019.
5. Hon'ble NGT order dated: 20.09.2019.
6. The Joint committee report dated: 20.01.2020.
7. Hon'ble NGT Order dated 24.01.2020 in O.A. No. 189/2019.
8. The EE, RO, Hyderabad report dated: 18.07.2020.
9. The Task Force Committee meeting held on 31.10.2020 at TSPCB, Zonal Office, Hyderabad.
10. T.O letter dated: 09.11.2020.
11. Industry's reply dated: 25.11.2020.
12. The Task Force Committee meeting held on 29.12.2020 at TSPCB, Zonal Office, Hyderabad.
13. T.O mail dated: 30.12.2020.
14. TSPCB, EE, RO, Hyderabad mail dated: 30.12.2020.
15. The Task Force Committee meeting held on 02.01.2021 at TSPCB, Zonal Office, Hyderabad.

1. **WHEREAS**, you are operating the industry located at Sy.No.408-412, 418-435, 437-445, Polepally (V), Jadcherla (M), Mahaboobnagar District. The unit falls under Orange Category (Medium) and involved in engaged in Ashwagandha Extraction.
2. **WHEREAS**, vide reference 1st cited, the Board issued CFO to the unit vide order dated 17.08.2017 valid up to 31.03.2022.
3. **WHEREAS**, vide reference 2nd cited, the Board has received Hon'ble NGT, New Delhi order dated 15.04.2019 in OA No.189 of 2019 based on a letter given by Sri. Sravan Kumar, Advocate to the Hon'ble NGT alleging that the pollution is being caused by Pharma Companies at TSIIC SEZ in Jadcherla, Mahabubnagar District. The Hon'ble NGT passed on order vide order dated 15.04.2019 stating that:

"Let TSPCB look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within 2 months".
4. **WHEREAS**, vide reference 3rd cited, the Board has constituted a team vide order dated 17.05.2019 for inspection of industries located in TSIIC SEZ, Jadcherla, Mahabubnagar District and its surrounding area.

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5. **WHEREAS**, vide reference 4th cited, Board issued certain directions to the industry on 27.07.2019 for non-compliances.
6. **WHEREAS**, vide reference 5th cited, as per the Hon'ble NGT order dated 20.09.2019 a Joint Committee constituted comprising of representatives from CPCB and SPCB in OA No. 189 of 2019 filed by Shravan Kumar, Advocate with regard to pollution being caused by Pharma Companies at TSIIC, SEZ Jadcherla of Mahaboobnagar, Telangana and directed to submit the factual report.
7. **WHEREAS**, vide reference 6th cited, the joint committee submitted a report to the Hon'ble NGT order on 20.01.2020 with certain recommendations.
8. **WHEREAS**, vide reference 7th cited, the above case came from hearing on 24.01.2020. The Hon'ble National Green Tribunal, Principal Bench, New Delhi, dated 24.01.2020 in O.A No. 189/2019 issued following order:

“Further action may be taken by the TSPCB in terms of Joint committee recommendation and also compensation may be assessed and recovered on “polluter pay principle after following due process of hearing the concerned polluters. A further action taken may be filed before the next date.
9. **WHEREAS**, vide reference 8th cited, the Environmental Engineer, Regional Office, Hyderabad has submitted the report to Zonal Office, Hyderabad regarding the Environmental Compensation which may be assessed and imposed on the industry for the period during which the industry was not complying, as per the guidelines issued by CPCB.
10. **WHEREAS**, vide reference 9th cited, issue was placed before the Task Force Committee meeting held at TSPCB, Zonal Office on 31.10.2020. The Committee noted that request made by the industry representatives to grant time for submitting their representation along with explanation pertaining to the non compliances of the industry. After detailed discussions, the committee considered the request of the industry and recommended to grant 15 days time for submitting their reply on the non compliances. The committee further recommended to intimate the industries regarding the non compliance of the directions issued to the industries and the number of days of violation.
11. **WHEREAS**, vide reference 10th cited, a letter was addressed to the industry and directed to submit their reply for carrying out assessment of Environmental Compensation (EC) as per CPCB guidelines and the TSPCB orders dated: 03.01.2020.
12. **WHEREAS**, vide reference 11th cited, the industry has submitted a reply on 25.11.2020 to the letter issued by the Board with regard to Environmental Compensation (EC).
13. **WHEREAS**, vide reference 12th cited, you were again given an opportunity for hearing before the Task Force Committee meeting held on 29.12.2020 for assessment and finalization of Environmental Compensation (EC) based on the report furnished by the Regional Officer, Hyderabad. You have represented that, you are manufacturing Ayurvedic Ashwagandha extraction, not discharged any waste water outside the premises. The committee, after detailed discussions, recommended the EE, RO, Hyderabad to submit the CFO details of the industry i.e., date of issue of CFO order and validity period. Accordingly this office has directed to EE, RO, Hyderabad to submit the same, vide reference 13th cited.
14. **WHEREAS**, vide reference 14th cited, the EE, RO, Hyderabad has furnish the information pertaining to CFO status of the industry vide mail dated: 30.12.2020.

15. **WHEREAS**, vide reference 15th cited, the committee was again reviewed the issue in the meeting held on 02.01.2021 noted the following:

- The industry is a Ayurvedic Ashwagandha Extraction industry only which falls under Orange category.
- As per Joint Action committee report constituted by NGT there were no direct discharge of treated or untreated effluents outside the premises. Further, ground water samples collected from bore wells of agricultural fields from surroundings of SEZ used for irrigation meet the IS:11624-1986 (Reaffirmed 2009).
- The soil sample collected from agricultural fields from northern side of the sludge where complainants fields are located, reveals that the pH of the soil is slightly alkaline, salinity effect is negligible as Electrical conductivity is reported less than 1dSm-1, Micro nutrients like Zinc & Copper are less than critical levels and Heavy Metals like Cadmium, Nickel, Lead and Chromium are less than permissible limits.
- The Joint Action Committee has observed the industry has partially not complied with CFO conditions and Board directions.

16. **WHEREAS**, the committee has reviewed the RO report dated: 18.07.2020 & 30.12.2020, the Joint committee report dated: 20.01.2020 constituted by the NGT, along with the reply submitted by the industry in detail. The committee noted that the No. of days of violation is 950 days as per the RO report. After detailed discussions, the committee based on the above has recommended to impose Environmental Compensation on the industry for a period of 180 days (6 months) instead of 950 days as the industry is an Ayurvedic Aashwagandha extraction unit where the pollution load is less. The committee also recommended that the industry shall comply with Joint committee recommendations, Consent for Operation conditions and directions issued by the Board.

17. **WHEREAS**, the Board after detailed examination of the industry's request letter dated: 25.11.2020 and the recommendations of the Task Force committee and also as per the guidelines of the CPCB, the detailed assessment for the Environmental Compensation (EC) is collected from the industry for a period of six months i.e., 180 days @ Rs. 100/- per day. The detailed assessment of Environmental Compensation (EC) as per CPCB guidelines and TSPCB orders dated: 03.01.2020 is as follows:

Environmental Compensation (EC Calculation)

The following equation is used for estimating environmental compensation:

$$EC = PI \times N \times R \times S \times LF$$

Where,

EC = Environmental Compensation in INR

PI = Pollution Index of industrial sector

N = Number of days of violation took place

R = A factor in Rupees for EC

S = Factor for scale of operation

LF = Location factor

i. Pollution Index of industrial sector (PI): The Board has categorized industry under Orange category. For Orange category of industries, average pollution index is 50.

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ii. Number of days of violation (N):

The number of days for which violation took place is considered as the period between the day of violation observed/due date of direction's compliance and the day of compliance verified by the Board as mentioned below:

iii. Scale of operation (S):

The industry is considered as Large scale as per consent issued by Board. The scale of operation (L) for EC estimation is considered as 1.

iv. Location factor (LF):

The industry is located at TSIC-SEZ, Polepally (V), Jadcharla (M), Mahabubnagar District and the total population which is located about 5 km distance from the Jacherla municipal boundary of the city is 37,529 population and above. Thus location factor (LF) is considered as 1 for EC estimation.

v. Factor in Rupees (R) (Rs):

As per the environmental compensation estimation guidelines, factor of rupees a maximum of Rs.100/- may be considered.

After detailed discussion and careful consideration of the material facts of the case and based on CPCB guidelines and as per Board Office order dt: 03.01.2020 issued on modalities /methodology of assessing, imposing and utilization of environmental compensation from the polluting units in the State of Telangana has arrived at the following and recommended to impose environmental compensation to the industry.

Total nos: of days of violation (N) as 180 days , Pollution Index of industrial sector (PI) as 50, Scale of operation (S) as 1, Location Factor (LF) as 1 and Factor of Rupees (R) as Rs. 100/-.

In view of the above, the environmental compensation is finalized as:

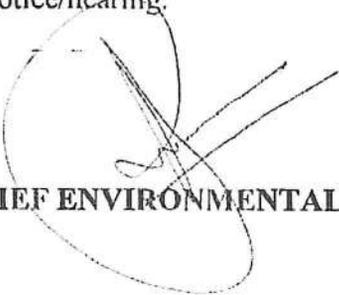
$$EC = 50 \times 180 \times 100 \times 1 \times 1 = \text{Rs. } 9,00,000/- \text{ (Rupees Nine Lakhs only).}$$

18. After careful consideration of material facts of the case, the Board hereby issues following directions to your industry:

- i. **The industry shall deposit Rs. 9,00,000/- (Rupees Nine Lakhs only) towards Environmental Compensation within 15 days.**
- ii. The industry shall comply with the Joint Committee recommendations as mentioned in the Hon'ble NGT order dated: 24.01.2020 in OA No.189 of 2019.
- iii. The industry shall comply with all the CFO condition issued by the Board.
- iv. The industry shall not cause any air pollution / odour nuisance to the surrounding areas.
- v. The industry shall comply with the conditions of direction dated: 27.07.2019.
- vi. The industry shall not discharge any treated or untreated effluents within or outside the premises.

19. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

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20. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment, without further notice/hearing.


JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Shri Kartikeya Pharma (SEZ Unit),
Sy.No.408-412, 418-435, 437-445,
Polepally (V), Jadcherla (M),
Mahaboobnagar District – 509301.

Copy Submitted to:

1. The Member Secretary, TSPCB, Board Office, Hyderabad for kind information and necessary action.
2. The Chief Environmental Engineer, TSPCB, Board Office for information and necessary action.
3. The Senior Environmental Engineer (Unit-II, Legal), TSPCB, Board Office for information and necessary action
4. The Senior Environmental Engineer (FAC) (Unit-II, Task Force), TSPCB, Board Office for information and necessary action.
- ✓ 5. The Environmental Engineer, TSPCB, Regional Office, Hyderabad for information and necessary action.



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TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

H.No.6-3-1219, Sy.No.TS No.1 Part, Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402495
Email: jcee-zhyd-tspcb@telangana.gov.in.

BY REGD. POST WITH ACK. DUE

Order No. 15-MBNR/TSPCB/ZO-HYD/TF/2021- 1606

Date: 05.01.2021

Sub : TSPCB, ZOH - M/s. Amneal Oncology Pvt. Ltd. (Formerly M/s. Epsilon Pharmaceuticals Private Limited), Plot No.A-3, S-4 & A-5A, Sy.No.411, 425 etc. TSIIC-SEZ, Polepally (V), Jadcherla (M), Mahabubnagar District – Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and control of Pollution) Amendment Act, 1987 – Levy of Environmental compensation - **DIRECTIONS – ISSUED** – Reg.

Ref :

1. Industry's CFO Order No: 311-MHB/TSPCB/ZO-HYD/CFO/TS-iPASS/2020-89, Dated: 04.07.2020 which is valid upto 31.05.2021.
2. Hon'ble NGT order dated: 15.04.2019 in OA No.189 of 2019.
3. B.O order dated 17.05.2019.
4. Board order vide dated: 27.07.2019.
5. Board order vide dated: 06.09.2019.
6. Hon'ble NGT order dated: 20.09.2019.
7. The Joint committee report dated: 20.01.2020.
8. Hon'ble NGT Order dated 24.01.2020 in O.A. No. 189/2019.
9. The EE, RO, Hyderabad report dated: 18.07.2020.
10. The Task Force Committee meeting held on 31.10.2020 at TSPCB, Zonal Office, Hyderabad.
11. T.O letter dated: 09.11.2020.
12. Board order vide dated: 09.11.2020.
13. Industry's reply dated: 21.11.2020.
14. The Task Force Committee meeting held on 29.12.2020 at TSPCB, Zonal Office, Hyderabad.
15. T.O mail dated: 30.12.2020.
16. TSPCB, EE, RO, Hyderabad mail dated: 30.12.2020.
17. The Task Force Committee meeting held on 02.01.2021 at TSPCB, Zonal Office, Hyderabad.

1. **WHEREAS**, you are operating the industry located at Plot No.A-3, S-4 & A-5A, Sy.No.411, 425 etc. TSIIC-SEZ, Polepally (V), Jadcherla (M), Mahabubnagar District. The unit falls under Orange Category (Large) and involved in Pharmaceutical Formulations.
2. **WHEREAS**, vide reference 1st cited, the Board issued CFO to the unit vide order dated 04.07.2020 which is valid upto 31.05.2021.
3. **WHEREAS**, vide reference 2nd cited, the Board has received Hon'ble NGT, New Delhi order dated 15.04.2019 in OA No.189 of 2019 based on a letter given by Sri. Sravan Kumar, Advocate to the Hon'ble NGT alleging that the pollution is being caused by Pharma Companies at TSIIC SEZ in Jadcherla, Mahabubnagar District. The Hon'ble NGT passed on order vide order dated 15.04.2019 stating that:

“Let TSPCB look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within 2 months”.

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4. **WHEREAS**, vide reference 3rd cited, the Board has constituted a team vide order dated 17.05.2019 for inspection of industries located in TSIIC SEZ, Jadcherla, Mahabubnagar District and its surrounding area.
5. **WHEREAS**, vide reference 4th cited, Board issued closure order to the industry on 27.07.2019 for non-compliances. Subsequently, the Board has issued Temporary Revocation of Closure Orders vide order dated 06.09.2019 for a period upto 31.12.2019 stipulating certain conditions, vide reference 5th cited.
6. **WHEREAS**, vide reference 6th cited, as per the Hon'ble NGT order dated 20.09.2019 a Joint Committee constituted comprising of representatives from CPCB and SPCB in OA No. 189 of 2019 filed by Shravan Kumar, Advocate with regard to pollution being caused by Pharma Companies at TSIIC, SEZ Jadcherla of Mahaboobnagar, Telangana and directed to submit the factual report.
7. **WHEREAS**, vide reference 7th cited, the joint committee submitted a report to the Hon'ble NGT order on 20.01.2020 with certain recommendations.
8. **WHEREAS**, vide reference 8th cited, the above case came from hearing on 24.01.2020. The Hon'ble National Green Tribunal, Principal Bench, New Delhi, dated 24.01.2020 in O.A No. 189/2019 issued following order:

"Further action may be taken by the TSPCB in terms of Joint committee recommendation and also compensation may be assessed and recovered on "polluter pay principle after following due process of hearing the concerned polluters. A further action taken may be filed before the next date.
9. **WHEREAS**, vide reference 9th cited, the Environmental Engineer, Regional Office, Hyderabad has submitted the report to Zonal Office, Hyderabad regarding the Environmental Compensation which may be assessed and imposed on the industry for the period during which the industry was non-compliant, as per the guidelines issued by CPCB.
10. **WHEREAS**, vide reference 10th cited, issue was placed before the Task Force Committee meeting held at TSPCB, Zonal Office on 31.10.2020. The Committee noted that request made by the industry representatives to grant time for submitting their representation along with explanation pertaining to the non compliances of the industry. After detailed discussions, the committee considered the request of the industry and recommended to grant 15 days time for submitting their reply on the non compliances. The committee further recommended to intimate the industries regarding the non compliance of the directions issued to the industries and the number of days of violation.
11. **WHEREAS**, vide reference 11th cited, a letter was addressed to the industry and directed to submit their reply for carrying out assessment of Environmental Compensation (EC) as per CPCB guidelines and the TSPCB orders dated: 03.01.2020.
12. **WHEREAS**, vide reference 12th cited, the Board issued extension of temporary revocation of closure orders on 09.11.2020 for a period upto one year with certain conditions.
13. **WHEREAS**, vide reference 13th cited, the industry has submitted a reply on 21.11.2020 to the letter issued by the Board with regard to Environmental Compensation (EC).
14. **WHEREAS**, vide reference 14th cited, you were again given an opportunity for hearing before the Task Force Committee meeting held on 29.12.2020 for assessment and finalization

of Environmental Compensation (EC) based on the report furnished by the Regional Officer, Hyderabad. You have represented that, the commercial production has been started from 12.09.2017 and started disposing of effluents to MANA CETP for further treatment and disposal. You have also stated that, arranged tank-in-tank facility and above ground effluent storage tank, Storm water drains provided and arranged 120 KL capacity of rain water collection tank. The committee, after detailed discussions, recommended the EE, RO, Hyderabad to submit the CFO details of the industry i.e., date of issue of CFO order and validity period. Accordingly this office has directed to EE, RO, Hyderabad to submit the same, vide reference 15th cited.

15. **WHEREAS**, vide reference 16th cited, the EE, RO, Hyderabad has furnish the information pertaining to CFO status of the industry vide mail dated: 30.12.2020.

16. **WHEREAS**, vide reference 17th cited, the committee was again reviewed the issue in the meeting held on 02.01.2021 noted the following:

- The industry is a Pharmaceutical Formulation industry which falls under Orange category.
- As per Joint Action committee report constituted by NGT there were no direct discharge of treated or untreated effluents outside the premises. Further, ground water samples collected from bore wells of agricultural fields from surroundings of SEZ used for irrigation meet the IS:11624-1986 (Reaffirmed 2009).
- The soil sample collected from agricultural fields from northern side of the sludge where complainants fields are located, reveals that the pH of the soil is slightly alkaline, salinity effect is negligible as Electrical conductivity is reported less than 1dSm-1, Micro nutrients like Zinc & Copper are less than critical levels and Heavy Metals like Cadmium, Nickel, Lead and Chromium are less than permissible limits.
- The Joint Action Committee has observed the industry has partially not complied with CFO conditions and Board directions.

17. **WHEREAS**, the committee has reviewed the RO report dated: 18.07.2020 & 30.12.2020, the Joint committee report dated: 20.01.2020 constituted by the NGT, along with the reply submitted by the industry in detail. The committee noted that the No. of days of violation is 606 days as per the RO report. After detailed discussions, the committee based on the above has recommended to impose Environmental Compensation on the industry for a period of 365 days (one year) instead of 606 days, as the industry is an Orange Category Pharmaceutical Formulation unit. The committee also recommended that the industry shall comply with Joint committee recommendations, Consent for Operation conditions and directions/Extension of Temporary Revocation of closure orders issued by the Board.

18. **WHEREAS**, the Board after detailed examination of the industry's request letter dated: 24.11.2020 and the recommendations of the Task Force committee and also as per the guidelines of the CPCB, the detailed assessment for the Environmental Compensation (EC) is collected from industry for a period of one year i.e., 365 days @ Rs. 100/- per day. The detailed assessment of Environmental Compensation (EC) as per CPCB guidelines and TSPCB orders dated: 03.01.2020 is as follows:

Environmental Compensation (EC Calculation):

The following equation is used for estimating environmental compensation:

$$EC = PI \times N \times R \times S \times LF$$

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Where,

EC = Environmental Compensation in INR

PI = Pollution Index of industrial sector

N = Number of days of violation took place

R = A factor in Rupees for EC

S = Factor for scale of operation

LF = Location factor

i. Pollution Index of industrial sector (PI): The Board has categorized industry under Orange category. For Orange category of industries, average pollution index is 50.

ii. Number of days of violation (N):

The number of days for which violation took place is considered as the period between the day of violation observed/due date of direction's compliance and the day of compliance verified by the Board as mentioned below:

iii. Scale of operation (S):

The industry is considered as Large scale as per consent issued by Board. The scale of operation (L) for EC estimation is considered as 1.

iv. Location factor (LF):

The industry is located at TSIIC-SEZ, Polepally (V), Jadcharla (M), Mahabubnagar District and the total population which is located about 5 km distance from the Jacherla municipal boundary of the city is 37,529 population and above. Thus location factor (LF) is considered as 1 for EC estimation.

v. Factor in Rupees (R) (Rs):

As per the environmental compensation estimation guidelines, factor of rupees a maximum of Rs.100/- may be considered.

After detailed discussion and careful consideration of the material facts of the case and based on CPCB guidelines and as per Board Office order dt: 03.01.2020 issued on modalities /methodology of assessing, imposing and utilization of environmental compensation from the polluting units in the State of Telangana has arrived at the following and recommended to impose environmental compensation to the industry.

Total nos. of days of violation (N) as 365 days , Pollution Index of industrial sector (PI) as 50, Scale of operation (S) as 1, Location Factor (LF) as 1 and Factor of Rupees (R) as Rs. 100/-.

In view of the above, the environmental compensation is finalized as:

EC = 50 X 365 X 100 X 1 X 1 = Rs. 18,25,000/- (Rupees Eighteen Lakhs Twenty Five Thousand Only)

19. After careful consideration of material facts of the case, the Board hereby issues following directions to your industry:

- i. **The industry shall deposit Rs. 18,25,000/- (Rupees Eighteen Lakhs Twenty Five Thousand Only) towards Environmental Compensation within 15 days.**
- ii. The industry shall comply with the Joint Committee recommendations as mentioned in the Hon'ble NGT order dated: 24.01.2020 in OA No.189 of 2019.
- iii. The industry shall comply with all the CFO conditions issued by the Board.

- iv. The industry shall comply with extension of temporary revocation of closure order dated: 09.11.2020.
 - v. The industry shall not cause any air pollution / odour nuisance to the surrounding areas.
 - vi. The industry shall not discharge any treated or untreated effluents within or outside the premises.
20. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.
21. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment, without further notice/hearing.

JOINT CHIEF ENVIRONMENTAL ENGINEER

To

M/s. Amneal Oncology Pvt. Ltd.
 (Formerly M/s. Epsilon Pharmaceuticals Private Limited),
 Plot No.A-3, S-4 & A-5A, Sy.No.411, 425 etc. TSIIC-SEZ,
 Polepally (V), Jadcherla (M), Mahabubnagar District.
 E-mail Id: ehs.hyd@amnealindia.com

Copy Submitted to:

1. The Member Secretary, TSPCB, Board Office, Hyderabad for kind information and necessary action.
2. The Chief Environmental Engineer, TSPCB, Board Office for information and necessary action.
3. The Senior Environmental Engineer (Unit-II, Legal), TSPCB, Board Office for information and necessary action
4. The Senior Environmental Engineer (FAC) (Unit-II, Task Force), TSPCB, Board Office for information and necessary action.
5. The Environmental Engineer, TSPCB, Regional Office, Hyderabad for information and necessary action.

Item No. 04

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 189/2019

(With report dated 12.01.2021)

Sarvan Kumar, Advocate

Applicant

Versus

State of Telangana

Respondent

Date of hearing: 15.01.2021

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

Applicant: Mr. Sarvan Kumar, in person

Respondent: Mr. Dhananjay Bajjal, Advocate for TSPCB

ORDER

1. Question for consideration is the remedial action against pollution caused by Pharma companies at TSIIC SEZ in Jadcharla, Mahaboob Nagar, Telangana.

2. The matter was considered on 20.09.2019 in light of report dated 30.07.2019 furnished by the Telangana State PCB (TSPCB). The Tribunal observed:

"4. In view of the fact that the industrial area in question is a polluted area and the industries in question are 'red category' industries, strict vigilance is required to be maintained for upholding the environmental norms. We also consider it appropriate to require a joint report from the Central Pollution Control Board (CPCB) and the TSPCB after three months. TSPCB will be the nodal agency for compliance. The TSPCB may enforce the principle of 'Polluter Pays' in respect of the units which have been found to be violating the environmental norms or which may be hereafter be found to be doing so. Compliance in this regard may also be included in the next report."

3. The matter was last considered on 24.01.2020 in the light of report filed by the State PCB on 20.01.2020 on behalf of the joint Committee after inspection of the concerned industries as follows:

“3. Accordingly, report dated 20.01.2020 has been filed by the State PCB on behalf of the joint Committee based on inspection of the concerned industries. The recommendations of the joint Committee are:

“RECOMMENDATION OF THE JOINT COMMITTEE (INDUSTRY WISE):

I. M/s Hetero Labs Ltd., Unit - I, Unit - II & Unit - III, TSIIC, SEZ, Polepally (V), Jadcherla (M), Mahabubnagar District:

- The industry should stop the operation of oil fired boiler of capacity 1 X 5 TPH immediately as it is operated without permission of the SPCB.
- The industry should install separate energy meters to the APCE connected with Briquette fired boiler of capacity 1 x 5 TPH.
- The industry treats all its effluents, except RO rejects, in its treatment facility and reuse it against SPCB order dated 08.01.2018 which says that the industry shall lift the entire effluents from Unit - I, Unit - II & Unit - III to M/s PETL CETP. The industry should strictly comply the Board's order dated 08.01.2018.
- The industry shall take adequate control measures to prevent seepages to the adjacent industry namely M/s Shilpa Medicare Ltd., during rainy season.
- The industry should take control measures to meet the particulate matter emission from the stack attached to the Briquette fired boiler of capacity - 5 TPD.

2. M/s. Shilpa Medicare Limited (Formerly Raichem Life Science Pvt. Ltd.), Plot No.S-20, 521, S-22, S-23 & S-24,- A at TSIIC-SEZ, Peddpally (V), Jadcherla (M) Mahabubnagar District:

- The industry should provide first run off rain water collection tank of appropriate capacity based on the area of the industry and first run off collected shall be lifted to CETP along with other effluents and maintain records.
- The industry should provide adequate storage capacity to store the effluents for minimum of seven days capacity as prescribed in CFO.
- The industry should take control measures to meet the particulate matter emission from the stack attached to the Briquette fired boiler of capacity-3TPH.

3. M/s.AurobindoPharma Ltd. Unit — VII, Sy.No.408 to 412, 418 to 435 etc.TSIIC-SEZ, Polepally (V), Jadcherla (M), Mahabubnagar District:

- The industry should dismantle the below ground level effluent storage tanks being used to store industrial effluents as well as domestic waste water as per the Board's directions dt. 27.07.2019.
- The industry should go for first run off rain water collection tank of appropriate capacity considering the total area of the industry (50 Acres) as the existing tank capacity of 160 KL is highly insufficient and first run off collected shall be lifted to CETP along with other effluents and maintain records.
- The industry should provide the leachate collection system in the Hazardous waste storage shed.
- The empty raw material storage drums should be detoxified properly and stored in the closed shed before disposal.
- The dedicated storage area should be provided to store the waste oil drums before its disposal.
- The dust collector along with chimney should be provided in the mill room where crushing of rejected / expired medicines are carried out.
- The industry should obtain necessary permission from the Board for the operation of coal fired boiler of capacity 6 TPH with Bag filter followed by mechanical dust collector as APCE as it is operated without CFO of the Board.
- The industry should provide vent condensers in the storage tanks (2 Nos.) of capacity of 20 KL each where mixed spent solvents are stored.
- The industry treats all its effluents, except RO rejects, in its treatment facility and reusing it. The industry shall lift the entire effluents to M/s PETL CETP, as per the Board's directions dated 27.07.2019 for further treatment and disposal.
- The industry should take control measures to meet the particulate matter emission from the stack attached to the Furnace oil boiler of capacity - 4 TPH.

4. M/s. Aurobindo Pharma Ltd. Unit — XVI, Sy.No.408 to 412, 418 to 435 etc. SEZ-IP, Polepally (V), Jadcherla (M), Mahabubnagar District:

- The industry should dismantle all the below ground tanks being used for storage of waste water.
- The industry should stop the operations of 2 No. of 5 TPH Oil fired boilers and operate after obtaining the CFO of the Board.
- The industry should provide leachate collection pit in the hazardous waste storage facility. The industry should provide first run off rain water collection tank of appropriate capacity based on the area of the industry and first run off collected shall be lifted to CETP along with other effluents and maintain records.

5. M/s. APL Health Care Ltd., Sy.No.410/P,411/P & 458/P, Plot No.S-1/B, TSIIC, SEZ. Polepally (V), Jadcherla (M), Mahabubnagar District:

- The industry should dismantle all the below ground level tanks being used for storage of waste water.
- The industry should stop the operations of 2 No. of 5 TPH Oil fired boilers immediately as it is operated without CFO of the Board. The industry should not operate D.G. Sets 3 x 1500 KVA, 1 x 1000 KVA and 1 x 2000 KVA without obtaining CFO from the Board.
- The industry should provide leachate collection pit in the hazardous waste storage facility.
- The industry should provide first run off rain water collection tank of appropriate capacity based on the area of the industry and first run off collected shall be lifted to CETP along with other effluents and maintain records.
- The empty raw material storage drums should be detoxified properly and stored in the closed shed before disposal.
- The dedicated storage area should be provided to store the waste oil drums before its disposal.
- The dust collector along with chimney should be provided in the mill room where crushing of rejected / expired medicines are carried out.
- The industry should improve the house keeping in the hazardous waste storage area.

6. M/s. Mylan Laboratory, (Formerly M/s. Glochem Industries Ltd.,) Sy.no.408, 410, Plot No.S-16 & S-17/A, TSIIC-SEZ, Polepally (V), Jadcharla (M), Mahabubnagar District:

- The industry should dismantle all the below ground level tanks being used for storage of waste water.
- The industry should provide adequate storage capacity to store the effluents for minimum of seven days capacity as prescribed in CFO.
- The industry should provide first run off rain water collection tank of appropriate capacity based on the area of the industry and first run off collected shall be lifted to CETP along with other effluents and maintain records.
- The industry should provide Digital Flow meters at inlet & outlet of ETP and STP to quantify the wastewater generated and disposed to PETL CE

7. M/s. Evertrogen Life Sciences (Formerly M/s. Optimus Generics Ltd.), Plot No.S-8, S-13/P & 5-14/P,, TSIIC, SEZ, Green Industrial Park, Polepally (V), Jadcherla (M), Mahabubnagar District:

- The industry should provide adequate storage capacity to store the effluents for minimum of seven days capacity as prescribed in CFO.

- The industry should provide first run off rain water collection tank of appropriate capacity based on the area of the industry and first run off collected shall be lifted to CETP along with other effluents and maintain records.

8. M/s. Shri Kartikeva Pharma (SEZ Unit), Sy.No.408-412, 418-435, 437-445, Polepally (V), Jadcherla (M), Mahaboobnagar District:

- The industry should provide adequate storage capacity to store the effluents for minimum of seven days capacity as prescribed in CFO.
- The industry should not operate FE system without obtaining permission from Board.
- The industry should install digital flow meter to the final storage tank to quantify the waste water disposed to CETP.

9. M/s. Amneal Oncology Pvt. Ltd. (Formerly M/s. Epsilon Pharmaceuticals Private Limited), Plot No.A-3, S-4 & A-5A, Sy.No.411, 425 etc. Polepally (V), Jadcherla (M), Mahabubnagar District:

- The industry should provide. adequate storage capacity to store the effluents for minimum of seven days capacity as prescribed in CFO.
- The industry should provide first run off rain water collection tank of appropriate capacity based on the area of the industry and first run off collected shall be lifted to CETP along with other effluents and maintain records.
- The industry shall install Digital flow meter with totalizer facility instead of Mechanical flow meters.

10. M/s. Suvarna Apparel & Fashion Exports Limited., Sy.Nos.103 to 109 & 148 to 152, Rangareddyguda (V), Balanagar (M), Mahabubnagar District:

- The industry should provide proper shed for storage of hazardous waste and the storage area has to be provided with elevated concreted platform with dyke wall and leachate collection pit.
- The industry should extent the D.G. Sets stack above the roof of the building where it is installed with sufficient height as per the CPCB guidelines of Emission Regulations Part-TV.
- The industry should provide closed sheds for storage husk and husk ash to avoid the fugitive emissions.
- The soil analysis results show that the pH of the soil inside the premises is in the range of 5.6 to 9.76 which indicates the soil is either acidic or alkaline in nature. This may be due to discharge of untreated effluents inside the premises earlier.
- The industry is right now under closure order. The industry should not be allowed to resume its operations until unless it upgrades ETP, MEE system with

crystallizer and APCE attached with 6 TPH Boiler in all respects.

- It was learnt that the industry is going to close its operations permanently and in this regard the industry has reportedly submitted a letter to Member secretary, Telangana SPCB, Hyderabad.

CONCLUSIONS:

1. All the industries located in TSIIC SEZ Polepally, Jadcherla Mandal, Mahabubnagar District, Telangana are Pharmaceutical Formulations Units only except M/s Shri Kartikeya Pharma which is engaged in Ashwagandha extraction. All these industries are falling under Orange Category only and not Red Category as informed by the Petitioner to the Hon'ble NGT. It may also be informed here that Pharmaceutical Formulation industries are not coming under the purview of Environmental Clearance.
2. **The industries located in TSIIC SEZ Polepally may be directed to comply with the recommendations of the Joint Committee for non-compliances as given above and submit the Action Taken Report (ATR) with time bound action plan to Telangana SPCB. Also as directed by the Hon'ble NGT in its Order dated September 20, 2019, Telangana SPCB may be directed to initiate action against violating industries by imposing environmental compensation for the violation period observed based on 'polluter pays' principle as per the guidelines prepared by CPCB.**
3. The analysis results of ground water samples collected from bore wells of agricultural fields from surroundings of SEZ used for irrigation meet the IS:11624-1986 (Reaffirmed 2009), Guidelines for the Quality of Irrigation Water w.r.t. Sodium Adsorption Ratio (SAR), Residual Sodium Carbonate (RSC) and Boron Content. As regards to Total Salt Concentration, nearly 50 % of the bore well samples used for agricultural purposes fall under High Class as Electrical Conductivity is reported in the range of 3540 to 5040 $\mu\text{mhos/cm}$. As the historical data of ground water quality of this area is not available, the reason for high salt content in these samples could not be explained clearly. The extensive use of ground water for agricultural purpose may be one of the reasons as there are no other water sources in this area other than ground water.
4. The analysis results of soil samples collected from the agricultural fields from northern side of SEZ, where complainants fields are located, reveals that the pH of the soil is slightly alkaline as pH is reported as 7.91 & 8.02 against the standard of 6.5-7.5, salinity effect is negligible as EC is reported less than 1 dS m^{-1} , Micro

nutrients like Zinc & Copper are less than critical levels of 0.7 ppm and 0.3 ppm respectively and Heavy Metals like Cadmium, Nickel, Lead and Chromium are less than permissible limits of 0.5 ppm, 2 ppm, 5 ppm and 2 ppm respectively. The above results show that soil is not polluted. However, it is suggested that the farmers may take the advice of district agricultural officer and take corrective measures accordingly as the Joint Committee do not have expertise in this field.

5. *The discharge of either treated or untreated effluents from any of the industries located in TSIIC SEZ Polepally from its premises was not noticed by the Joint Committee during inspection and monitoring of these industries.*
 6. *The Joint Committee noticed that TSIIC SEZ Polepally is lacking the drainage facility for collection and diversion of storm water. TSIIC may be directed to provide this facility immediately.*
 7. *It is suggested that TSIIC may install piezometric wells in all the four directions of SEZ to monitor the quality of ground water from time to time and develop green belt in the SEZ area.*
 8. *M/s. Suvarna Apparel & Fashion Exports Limited is located at Sy.Nos.103 to 109 & 148 to 152, Rangareddyguda (V), Balanagar (M), Mahabubnagar District and not in TSIIC SEZ Polepally. The distance between the former and later is more than 7 KM. M/s. Suvarna Apparel & Fashion Exports Limited was not in operation during inspection of the Joint Committee due to closure order issued by Telangana SPCB.”*
4. *In view of the above, further action may be taken by the Telangana State PCB in terms of above recommendations and also compensation may be assessed and recovered on ‘Polluter Pays’ principle after following due procedure of hearing the concerned polluters. A further action taken report may be filed before the next date by email at judicial-ngt@gov.in.”*

4. Accordingly, the State PCB has filed its report dated 12.01.2021. It is mentioned that the issue of levy of compensation was discussed in various meetings alongwith the reply of the concerned industries and the compliance status. Extracts from the report are:

“The issue of levy of compensation was again discussed in the Task Force Committee meetings held on 29.12.2020 & 02.01.2021 at TSPCB, Zonal office, Hyderabad. The Committee has reviewed the Joint Committee report dated 20.01.2020 and

other reports, along with the reply submitted by the industries. The Committee noted the following:

- The industries are Pharmaceutical Formulation industries, which are categorized under Orange category.
- As per Joint Action Committee report constituted by the Hon'ble NGT, there were no direct discharge of treated or untreated effluents outside the premises. Further, ground water samples collected from bore wells of agricultural fields from surroundings of SEZ used for irrigation conform to the IS:11624-1986 standards (Reaffirmed 2009).
- The soil sample collected from agricultural fields from northern side of the SEZ where complainant's fields are located, reveals that the pH of the soil is slightly alkaline, salinity effect is negligible as Electrical conductivity is reported less, Micro nutrients like Zinc & Copper are less than critical levels and Heavy Metals like Cadmium, Nickel, Lead and Chromium are less than permissible limits.
- **The Joint Action Committee has observed the industries have partially not complied with CFO conditions and Board directions.**

The Committee recommended to impose Environmental Compensation for a period of one year i.e., 365 days for all Pharmaceutical Formulation industries and 6 months i.e., 180 days to M/s. Shri Kartikeya Pharma which is engaged in Ayurvedic Ashwagandha extraction as the pollution load is less.

Further, M/s. Suvarna Apparel & Fashion Exports Limited, is not in operation for more than one year and the same was observed during the inspection of the Joint Committee in January 2020.

The compliance status of Joint committee report of individual industries located in TSIIC, SEZ Polepally Village are as follows:

Sl. No.	Name of the industry & location	Present compliance status
1	M/s. Hetero Labs Ltd., Unit — I, Sy. Nos. 440-441, TSIIC, SEZ, Polepally (V), Jadcherla (M), Mahabubnagar District	<ul style="list-style-type: none"> • The industry has provided flow meters at inlet and outlet of ETP for accessing the quantity of effluents generated and treated.
	M/s. Hetero Labs Ltd., Unit - II, Sy. No.410 & 411, TSIIC, SEZ, Polepally (V), Jadcherla (M), Mahabubnagar District	<ul style="list-style-type: none"> • The industry has installed briquette fired boiler instead of furnace oil fired boiler and also obtained CFO, of the Board. • The industry is also installed bag filter as air pollution control equipment and also provided energy meters for the same.
	M/s. Hetero Biopharm Limited (Formerly Hetero Drugs Ltd., Unit — III) TSIIC, SEZ, Polepally (V), Jadcherla (M), Mahabubnagar District	<ul style="list-style-type: none"> • The industry has installed briquette fired boiler instead of furnace oil fired boiler and also obtained CFO of the Board. • The industry is also installed bag filter as air pollution control equipment and also provided energy meters for the same.

2	M/s. Shilpa Medicare Limited (SEZ Formulation unit) (Formerly M/s. Raichem Life Sciences Private Limited), Plot No.S-20, S-21, S-22, S-23, & S-24- A at GIP, Jadcherla, Polepally (V), Mahaboobnagar District	<ul style="list-style-type: none"> • The industry has provided 640 KL below ground level tank for collection of first run off rain water before sent to CETP. • The industry has provided 2x250 KL storage tanks in addition to the existing 400 KL tanks to maintain minimum storage of 7 days capacity. • The industry obtained CFO of the Board for briquette fired boiler and also installed bag filter as air pollution control equipment.
3	M/s. Aurobindo Pharma Ltd, Unit-VII, Sy. No. 411, 425, 434, 435, 458, SEZ-IP, TSIIC, Polepalli (V), Jadcherla (M), Mahaboobnagar District	<ul style="list-style-type: none"> • The industry has provided leachate Collection system in the Hazardous waste storage shed. • The industry is detoxifying the raw material storage drums and is storing in the closed shed before disposal. • The industry has obtained CFO of the Board for operation of 6 TPH coal fired boiler and also provided bag filter followed by mechanical dust collection as air pollution control equipment. • The industry has provided vent condensers for 2x20 KL storage tanks where mix solvents are stored.
4	M/s. Aurobindo Pharma Ltd, Unit-XVI, Sy.No.408 to 412, 418 to 435 etc., SEZ-LP, Polepalli (V), Jedcherla (M), Mahaboobnagar District	<ul style="list-style-type: none"> • The industry has dismantled the below ground level tanks used for storage of effluents. • The industry has obtained CFO of the Board for oil fired boilers. • The industry has provided leachate collection system in the Hazardous waste storage facility. • The industry has provided 50 KL below ground level tank for collection of first run off rain water before sent to CETP.
5	M/s. APL Health Care Ltd., Sy.No.410/P,411/P & 458/P, Plot No. S- 1/B, APIIC, SEZ, Jedcherla (M), Mahaboobnagar District	<ul style="list-style-type: none"> • The industry has dismantled the below ground level tanks used for storage of effluents. • The industry has obtained CFO of the Board for 2 TPH and 5 TPH oil fired boilers. • The industry has provided leachate collection system in the Hazardous waste storage facility. • The industry has provided 160 KL below ground level tank for collection of first run off rain water before sent to CETP. • The industry is detoxifying the raw material storage drums and is storing in the closed shed before disposal.
6	M/s. Mylan Laboratory,	<ul style="list-style-type: none"> • The industry has dismantled the

	(Formerly Glochem Industries Ltd.), Sy.No.408, 410 GIP, Plot No. S-16 & 5-17/A, SEZ Jadcherla, Polepally (V), Jadcherla (M), Mahaboobnagar District	<ul style="list-style-type: none"> below ground level tanks used for storage of effluents. The industry has provided 180 KL below ground level tanks for collection of first run off rain water before sent to CETP. The industry has installed digital flow meters at inlet and outlet of ETP & STP to quantify the waste water generated and disposed to CETP.
7	M/s. Evertogen Life Sciences Pvt. Ltd., (Formerly M/s. Optimus Generics Ltd.) Plot No. S-8, S-13/P & S-14/P, APIIC, SEZ, Green Industrial Park, Polepally (V), Jedcherla (M), Mahabubnagar District	<ul style="list-style-type: none"> The industry has provided 200 KL storage tanks in addition to the exiting 170 KL tanks for maintaining a minimum of 7 days storage capacity. The industry has provided 150 KL below ground level tank for collection of first run off rain water before sent to CETP.
8	M/s. Shri Kartikeya Pharma (SEZ Unit), Sy.No.408-412, 418-435, 437-445, Polepally (V), Jadcherla Mahaboobnagar District	<ul style="list-style-type: none"> The industry has installed 4x5 KL capacity tanks for storage of effluents.
9	M/s. Amneal Oncology Pvt. Ltd. (Formerly M/s. Epsilon Pharmaceuticals Private Limited), Plot No.A-3, S-4 & A-5A, Sy.No.411, 425 etc. TSIC-SEZ, Polepally (V), Jadcherla (M), Mahabubnagar District	<ul style="list-style-type: none"> The industry has installed above ground level storage tanks of capacity 500 KL replacing of earlier 200 KL capacity for storage of effluent for a minimum of 7 days capacity as prescribed in CFO. The industry is collecting the first run off rain water in 120 KL capacity a below ground level tank before lifted to CETP. The industry has installed digital flow meters with totalizer facility.
10	M/s. Suvarna Apparel & Fashion Exports Limited., Sy.Nos.103 to 109 & 148 to 152, Rangareddyguda (V), Balanagar (M), Mahabubnagar District	<ul style="list-style-type: none"> The industry is not in operation for more than one year and the same was observed during the inspection of the Joint Committee in January 2020.

In view of the above, the details of Environmental Compensation (EC) levied by the TSPCB on the individual industries are as follows:

Sl. No.	Name of the industry & location	Date of issue order for levy of EC	No. of days for levy of EC.	Amount of EC assessed
1	M/s. Hetero Labs Ltd., Unit — I, Sy. Nos. 440-441, TSIC, SEZ, Polepally (V), Jadcherla (M), Mahabubnagar District	05.01.2021	365 (combinedly for three units)	Rs. 18,25,000/- (combinedly for three units) Rs.
	M/s. Hetero Labs Ltd., Unit —II, Sy.No.410 & 411,	05.01.2021		

	TSIIC, SEZ, Polepally (V), Jadcherla (M), Mahabubnagar District			
	M/s. Hetero Biopharma Limited (Formerly Hetero Drugs Ltd., Unit — III) TSIIC, SEZ, Polepally(V), Jadcherla (M), Mahabubnagar District	05.01.2021		
2	M/s. Shilpa Medicare Limited (SEZ Formulation unit) (Formerly M/s. Raichem Life Sciences Private Limited), Plot No.S-20, S-21, S-22, S-23, & S- 24-A at GIP, Jadcherla, Polepally (V), Mahaboobnagar District	05.01.2021	365	Rs. 18,25,000/-
3	M/s. Aurobindo Pharma Ltd, Unit-VII, Sy, No. 411, 425, 434, 435, 458, SEZ-IP, TSIIC, Polepalli (V), Jadcherla (M), Mahaboobnagar District	05.01.2021	365	Rs. 18,25,000/-
4	M/s. Aurobindo Pharma Ltd, Unit-XVI, Sy.No.408 to 412, 418 to 435 etc., SEZ-T, Polepalli (V), Jedcherla (M), Mahaboobnagar District	05.01.2021	365	Rs. 18,25,000/-
5	M/s. APL Health Care Ltd., Sy.No.410/P,411/P & 458/P, Plot No.S-1/B, APIIC, SEZ, Polepally (V), Jedcherla (M), Mahaboobnagar District	05.01.2021	365	Rs. 18,25,000/-
6	M/s. Mylan Laboratory, (Formerly Glochem Industries Ltd.), Sy.No.408, 410 GIP, Plot No. S-16 & S-17/A, SEZ Jadcherla, Polepally (V), Jadcherla (M), Mahaboobnagar District	05.01.2021	365	Rs. 18,25,000/-
7	M/s. Evertogen Life Sciences Pvt. Ltd., (Formerly M/s. Optimus Generics Ltd.) Plot No. S-8, S- 13/P & S-14/P, APIIC, SEZ, Green Industrial Park, Polepally (V) Jedcherla (M), Mahabubnagar District	05.01.2021	365	Rs. 18,25,000/-
8	M/s. Shri Kartikeya Pharma (SEZ Unit), Sy.No.408-412, 418-435, 437-445, Polepally (V), Jadcherla (M), Mahaboobnagar District	05.01.2021	180	Rs. 9,00,000/-
9	M/s. Amneal Oncology Pvt. Ltd. (Formerly M/s. Epsilon Pharmaceuticals Private Limited), Plot No.A-3, S-4 & A-5A, Sy. No. 411, 425 etc. TSIIC-SEZ, Polepally (V), Jadcherla (M), Mahabubnagar District	05.01.2021	365	Rs. 18,25,000/-

10	M/s. Suvarna Apparel & Fashion Exports Limited., Sy.Nos.103 to 109 & 148 to 152, Rangareddyguda (V), Balanagar (M), Mahabubnagar District	The industry is not in operation for more than one year and the same was observed during the inspection of the Joint Committee in January 2020.
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The Board issued directions for levy of Environmental Compensation and directions for compliance vide Orders dated 05.01.2021 (Annexure-I)."

5. We have heard the applicant in person and learned Counsel for the State PCB.

6. The applicant in person submitted that even after finding non-compliance for longer period, the State PCB has taken a liberal view and has not duly applied the "Polluter Pays" principle for the entire period for which pollution was caused. This submission has been substantiated by referring to the individual orders as well as the composite report. We do find merit in the submissions.

7. In view of above, the State PCB may recover the assessed compensation, taking coercive measures for default in payment, including closure till compliance and also consider revision so as to cover the entire period of default, following due process of law.

The application is disposed of.

Adarsh Kumar Goel, CP

S.K. Singh, JM

Dr. Nagin Nanda, EM

January 15, 2021
Original Application No. 189/2019
A

ANNEXURE-16

Item No. 01 to 04

(Court No. 1)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Review Application No. 20-23/2021

IN

Original Application No. 189/2019

Sravan Kumar

Applicant

Versus

State of Telangana

Respondent

.....

1. **M/s. Aurobindo Pharma Limited Unit VII**
2. **M/s. Aurobindo Pharma Limited Unit XVI**
3. **M/s. APL Health Care Limited**
4. **M/s. Amneal Oncology Pvt. Ltd.**

Review Applicants

Date of hearing: 12.07.2021

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE MR. JUSTICE M. SATHYANARAYANAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

IN CHAMBER BY CIRCULATION

ORDER

1. These applications have been filed by four Review applicants who are pharmaceutical companies for review of order of this Tribunal dated 15.01.2021 in matter of pollution by such companies in Jadcharla, Mahaboob Nagar, Telangana.

2. The Tribunal sought a report from State PCB and as per report dated 30.07.2019 found that there were serious violations by the pharmaceutical companies. The Tribunal accordingly directed the CPCB and State PCB to take remedial action. Further report dated 20.01.2020 was considered on 24.01.2020 and it was noticed that violation of

environmental norms was continuing. Accordingly, further action was directed to be taken by the State PCB for invoking 'Polluter Pays' principle, following due procedure of hearing the concerned polluters. The State PCB thereafter filed its report dated 12.01.2021 to the effect that compensation was assessed after giving due hearing and considering the reply of the concerned polluting units. The Tribunal noticed that the compensation assessed was based on a very liberal view and the State PCB ought to revisit the quantum of compensation, following due process of law and also take coercive measures of recovery for assessed compensation.

3. Grievance in this review application is that the applicant should be heard by this Tribunal as per principles of natural justice.

4. On the face of it, the prayer for hearing the applicant to comply with natural justice may appear attractive but on due examination, this plea is a farce. Since the State PCB has exercised its jurisdiction, claiming to have duly complied with natural justice and such order is statutorily appealable under Section 16 of the National Green Tribunal Act, 2010, we do not find it necessary to grant hearing to the applicants instead of granting hearing in appeal, if filed. There can be no objection to direction to the PCB to take remedial action after compliance with the natural justice as has been done by the Tribunal which order does not require any review as no hearing is necessary for requiring the PCB to perform its duty when even according to PCB violations are taking place. Thus, we do not find any ground to review the order dated 15.01.2021.

The review applications are dismissed.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

M. Sathyanarayanan, JM

Dr. Nagin Nanda, EM

July 12, 2021

R.A. Nos. 20-23/2021 in O.A. No. 189/2019

A

Item No. 01 to 04

(Court No. 1)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Review Application No. 20-23/2021

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4. **M/s. Amneal Oncology Pvt. Ltd.**

Review Applicants

Date of hearing: 12.07.2021

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HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
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IN CHAMBER BY CIRCULATION

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Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

M. Sathyanarayanan, JM

Dr. Nagin Nanda, EM

July 12, 2021

R.A. Nos. 20-23/2021 in O.A. No. 189/2019

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